

BEFORE THE NATIONAL GREEN TRIBUNAL. PRINCIPAL
BENCH, NEW DELHI
EXECUTION APPLICATION NO. 42/2019

IN
ORIGINAL APPLICATION NO. 124/2015

IN THE MATTER OF:-

Sumitra Devi ...

...Applicant

Versus

CPCB&Ors....

... Respondents

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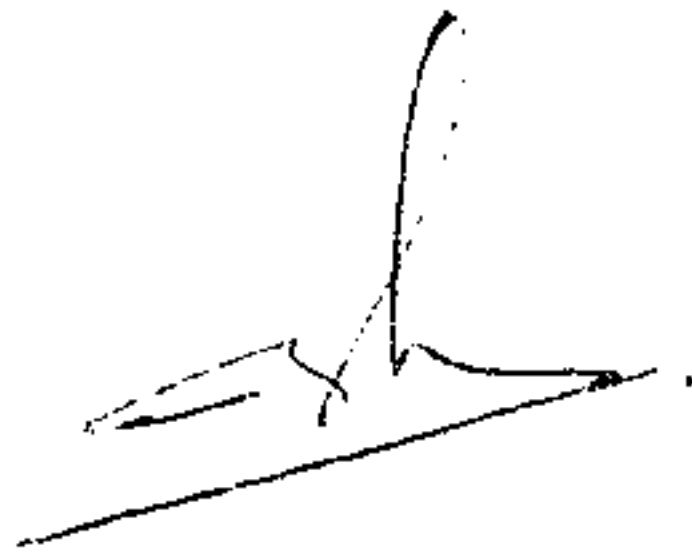
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**ADDITIONAL AFFIDAVIT ON BEHALF OF STATE OF
RAJASTHAN (RESPONDENT NO. 1)**

I, Anoop Kumar Saxena, age 50 years, r/o presently Sr. Regional Manager, Unit First, RIICO Industrial Area, Bhiwadi, Rajasthan solemnly affirm and state on oath as under:-

1. That I am Sr. Regional Manager, of Unit-I, Bhiwadi Industrial Area, Rajasthan State Industrial Development and Investment Corporation Ltd. ("RIICO") and I am well conversant with the facts and circumstances of the matter and authorized to swear this affidavit on behalf of the State of Rajasthan.

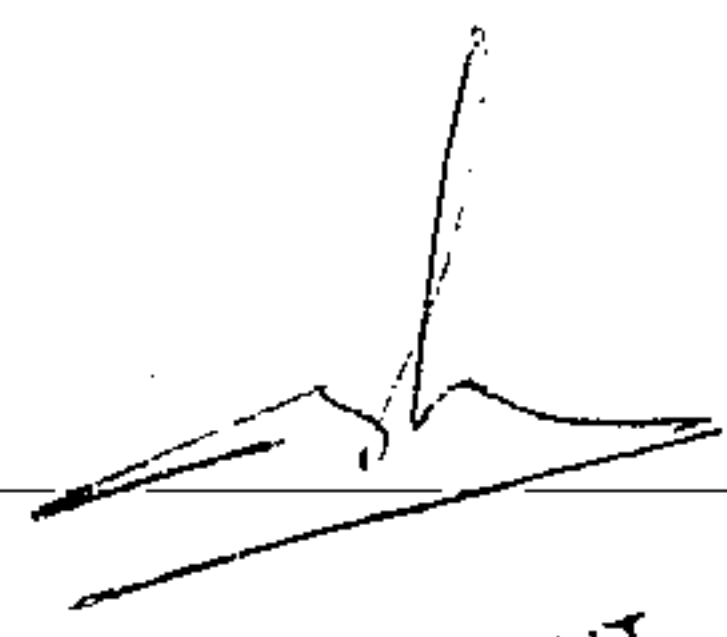

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2. That vide order dated 12.12.2017, this Hon'ble National Tribunal while disposing off the Original Application gave following directions qua RIICO:

- (a) CETP operating society as well as RIICO to ensure that CETP operates at its optimum capacity and its effluents from the discharge point be within the prescribed parameters.
- (b) RPCB, State of Rajasthan and RIICO to conduct joint inspection of 346 Industrial Units which has consent to operate and of 137 Industries whose applications are pending.
- (c) To clear all the drains and dredge them within four weeks from 12.12.2017 and to ensure regular maintenance thereof.
- (d) To maintain RO systems installed in all the villages at Bhiwadi surrounded by industrial complex.
- (e) To ensure that the dredged material or any other waste collected from the Industrial cluster is stored in accordance with law and relevant based rules at the site where the waste is stored.
- (f) To work out on the proposal for reuse of treated effluent of water from CETPs/STPs.
- (g) To place in public domain the inspection report as well as analysis report.





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3. Immediately after the order of this Hon'ble Tribunal a High-Level Meeting under the Chairmanship of Additional Chief Secretary Industries Department, Government of Rajasthan was held to ensure compliance of the order dated 12.12.2017. The said meeting was attended by Officers of Nagar Parishad, RSPCB, PHED, BJPNT (CETP Trust) and RIICO. In the said meeting specific work was assigned to concern stake holders with regard to each of the directions given by this Hon'ble Tribunal based on the expertise, mandate, authority, responsibility and manpower of each of the concerned organization. The delegation of work in the meeting was done as under:

S.N.	Particulars of work	Authority responsible	Direction No. in order dated 12.12.2017
1.	Control over discharge of CETP	RSPCB, BJPNT	1, 2, 3
2.	Joint Inspection	RSPCB, Industries Department (State), RIICO	4, 5, 19, 23
3.	Consent to Operate	RSPCB	6, 7, 8
4.	Upgradation of CETP	RSPCB + RIICO	9, 10, 16, 18
5.	Cleaning of drains	RIICO	11
6.	Portable drinking Water and installation of RO Systems.	PHED	12, 13
7.	Construction of Nagar Parishad		14

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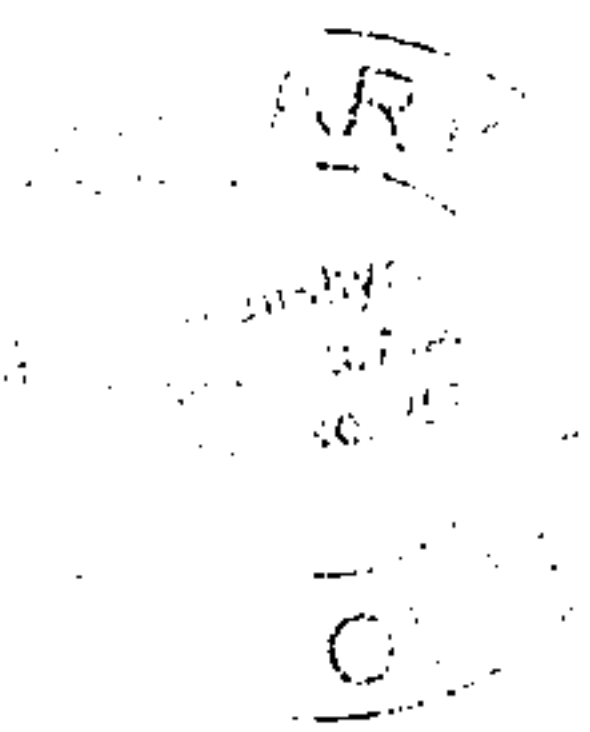
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	Sewage Treatment Plant in nearby villages	Bhiwadi	
8.	Solid waste management	RIICO to provide land. BJPNT to manage	15



4. It is therefore, evident from the above directions issued by Additional Chief Secretary that the work to be done in compliance of the orders of this Hon'ble Tribunal was clearly segregated and demarcated between various authorities. A copy of the Minutes of Meeting dated 03.01.2018 is annexed herewith and marked as **ANNEXURE R/1**.

5. That in order to ensure proper compliance of the orders and of this Hon'ble Tribunal affix responsibilities further meetings dated 18.01.2018, 26.03.2018, 12.04.2018 and 23.05.2018 were held by Additional Chief Secretary Industry department, Government of Rajasthan taking regular update on the work done by various Authorities. A copy of the minutes of the meeting dated 18.01.2018, 26.03.2018, 12.04.2018 and 23.05.2018 are annexed herewith and marked as **ANNEXURE R/2 (Colly)**.



6. As the role and Authority of RIICO is very limited and RIICO being a corporate, it does not have any statutory authority and cannot act beyond its mandate, RIICO filed Review Application No. 7 of 2018 before this Hon'ble Tribunal

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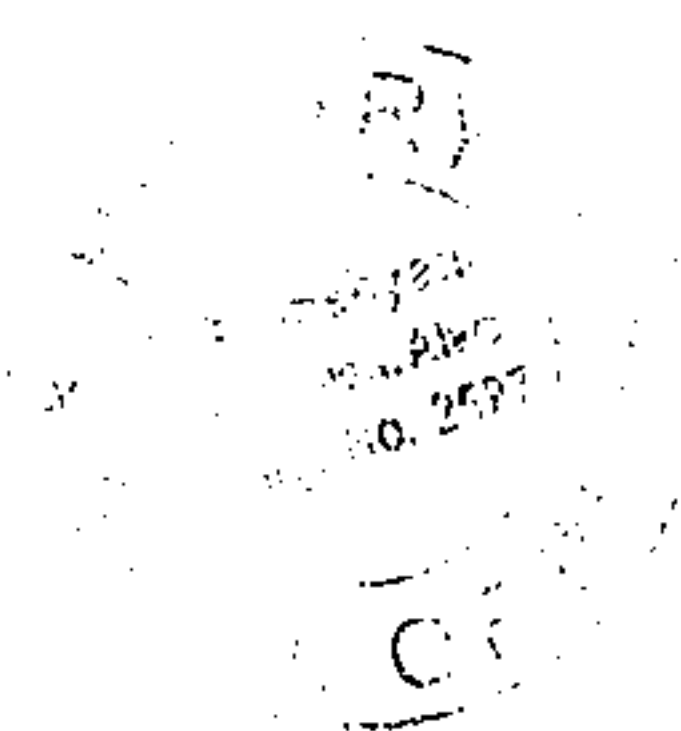
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seeking direction in light of meeting dated 23.05.2018. Vide order dated 24.07.2018 this Hon'ble Tribunal noted that assignment of work has been sorted out vide meeting dated 23.05.2018 and the same was taken on record. Resultantly the role and responsibility of RIICO was confined those assigned vide meeting dated 23.5.2018. A copy of order dated 24.07.2018 in Review Application No. 7 of 2018 is annexed herewith and marked as **ANNEXURE R/3**.

7. In culmination of above meetings of State Government for the compliance of the directions dated 12.12.2017 of the Hon'ble Tribunal, the following work were assigned to RIICO :-

- (i) RIICO was to be a part of Joint Inspection Team of RSPCB, Industries Department and RIICO to conduct Joint Inspection and ensure compliance of direction of this Hon'ble Tribunal.
- (ii) RIICO to take action on recommendations of RSPCB for disconnection of water supply of Industries violating terms of Consent to Operate granted by RSPCB.
- (iii) RIICO to ensure regular cleaning of drains in Bhiwadi Industrial Area
- (iv) Up-gradation of CETP to ZLD level

8. That vide order dated 13.11.2019, this Hon'ble Tribunal directed a Joint Inspection to be conducted with regard to



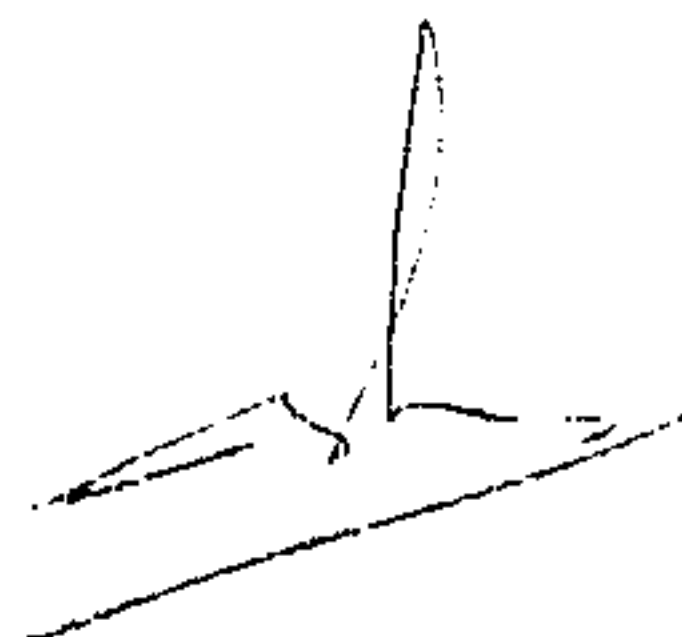
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compliance of orders of this Hon'ble Tribunal and a Report of the inspection dated 02.12.2019 has been filed by the Joint Inspection Committee. A photocopy of inspection report dated 02.12.2019 is enclosed & marked as **ANNEXURE R/4**. As per page No 4 and 5 of this joint Inspection Report, no overflow and bypass was observed from the CETP at the time of visit. Further as per page no 6 of the same report, It was observed that the treated effluent of CETP is being discharged at Khushkeda Industrial Area, which is 14 km away from the CETP. As a matter of fact, none of the treated effluent from industrial area Bhiwadi flows in the state of Haryana. The same fact is also reported in page no 6 and 7 of joint Inspection Report dated 5-6 October 2020

9. In order to ensure that aforesaid work is duly completed and to streamline the process, on 17.02.2020 another meeting was conducted by Additional Chief Secretary Industry Department, Government of Rajasthan taking update of the work done by various authorities in compliance of the order dated 12.12.2017 passed by this Hon'ble Tribunal. A copy of the minutes of meeting dated 17.02.2020 annexed herewith and marked as **ANNEXURE R/5**.

10. A meeting was thereafter held under the Chairmanship of MD RIICO on dated 02.03.2020. A copy of minutes of meeting dated 02.03.2020 annexed herewith and marked as **Annexure R/6**.



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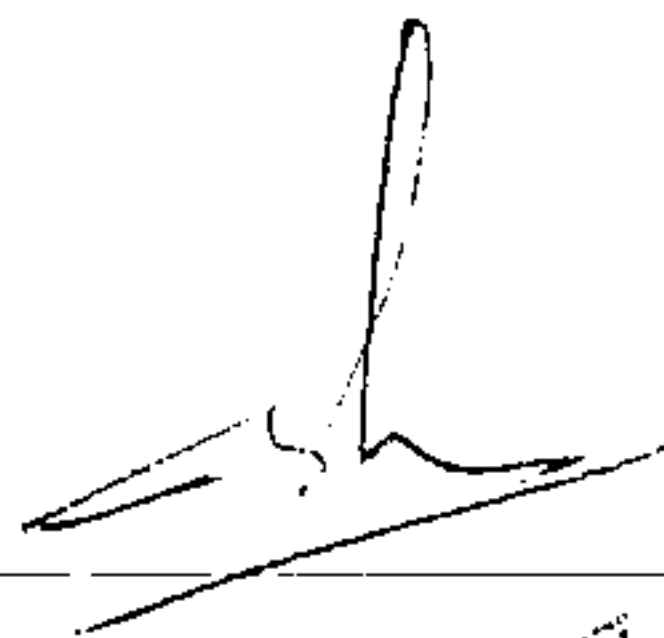
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11. In furtherance of the orders of this Hon'ble Tribunal and the directions given by the Additional Chief Secretary Industry Department, Government of Rajasthan, the following work has been done by RIICO/ RSPCB/ PHED/NAGAR PARISHAD & SPV under each of the duties assigned to it:

I. JOINT INSPECTION OF INDUSTRIES IN BHIWADI INDUSTRIAL AREA AND CLOSURE OF NON-COMPLYING INDUSTRIES (ACTION TAKEN BY RSPCB)

As per information received from RSPCB Bhiwadi office, Vide office order no. 7381-7392 dated 27.12.2017 issued by Chief Environment Engineer & Regional Officer vide office order no. 3430-3436 dated 29.12.2017 three teams (Team A, B & C) were constituted comprising of RIICO officer, RSPCB officer & DIC officer for carrying out survey of industrial units. Date of last inspection done by the Joint inspection Team is 23.05.2018. On the basis of survey conducted by Joint inspection Team show cause notices were issued to different industrialists & compliance was also done by them. Directions for closure of unit M/s Singh Plasticizer & Resins (P) Limited Plot no. F 10 (A+B) Industrial Area Bhiwadi was done vide letter no. 2377 dated 03.04.2018. It is also to submit that w.e.f. 01.01.2018 to 30.04.2020 closure directions were issued for 04 nos. units namely M/s Jagdambey Casting Pvt. Limited, Deven Textile



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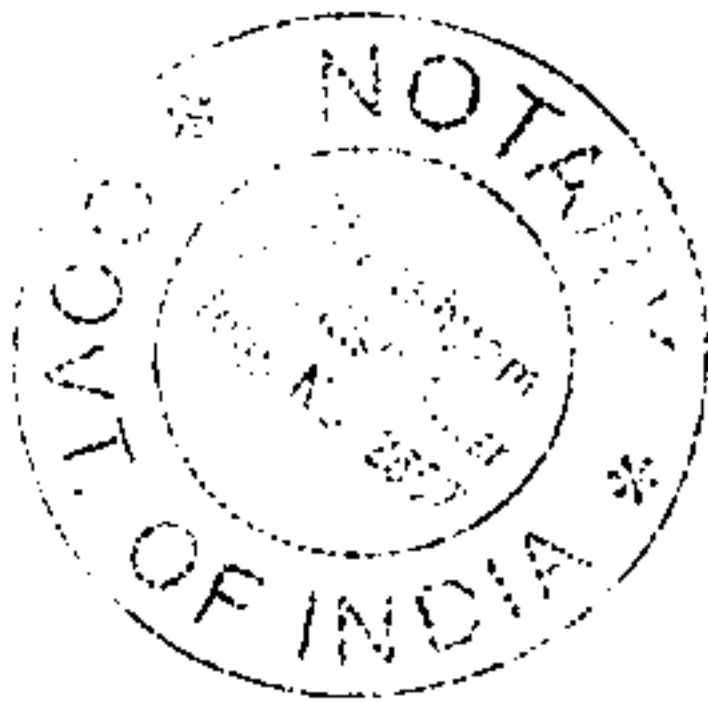
Industries Pvt. Limited, M/s Singh Plasticizer & Resins (P) Limited & Goyal Enterprises. Details of the Joint Inspection Report is as per **ANNEXURE R/7 (Colly)**.

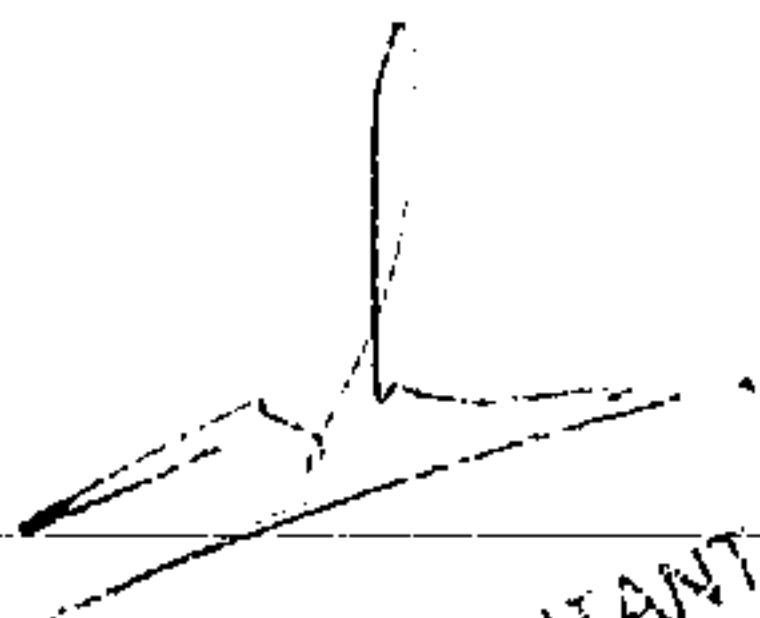
II. CLEANING OF DRAINS (Action Taken By RIICO)

RIICO has taken up the work of cleaning of drains of industrial areas. In year 2019-20 RIICO has cleaned about 60 kms drain length. In addition to above work order amounting Rs. 95.51 Lacs has also been issued for maintenance, construction and repairing of drain at Industrial Area Bhiwadi. This additional work has also been executed. The work order for cleaning of drains is annexed herewith and marked as **ANNEXURE R/8**.

Regarding financial year 2020-21 work of drain cleaning has been taken up on priority basis. Work order for cleaning of drains has been issued by Unit Office to M/s Dev Construction on dated 21.05.2020 amounting to Rs. 16.82 Lacs & agency has completed the work at site. In this work and other works of drain cleaning, so far cleaning of drains in length 51Kms has been completed in current financial year. Photocopy of work completion certificate of these works is annexed herewith and marked as **ANNEXURE R/9 (Colly)**.

For balance and repeated drain cleaning as per requirement of site, tenders has already been invited amounting to Rs. 22.56 Lacs with date of opening as 15.10.2020 Tenders has been opened & under process of




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approval. In this work drain cleaning in length 75 Kms has been taken. Copy of NIT is enclosed as per Annexure R/10.

III. PROVIDE LAND FOR SOLID WASTE MANAGEMENT (Action Taken By RIICO & SPV)

a. That with regard to Solid Waste Management, RIICO has allotted on 24.01.2018 a land measuring 34729 sqm to BJPNA for setting up of Waste Management Plant for scientific disposal of Non-Hazardous Industrial Based. It is a duty of BJPNA to now set up the waste management plant in accordance with requirement of Pollution Control Board.

b. Construction of Boundary wall of Dumping Yard (Action Taken By RIICO)

The work order for construction of boundary wall has been awarded on dated 30.04.2020 in favour of M/s. Kapoor Singh & Company amounting Rs. 74.90 Lacs. Now the work has completed at site on dt 09.09.2020. Work Completion Certificate is enclosed as per Annexure "R/11"

Letter to SPV for handing over / taken over of this land has also been issued by RIICO Bhiwadi. Copies of Letters is also enclosed as per Annexure "R/12" (Colly).

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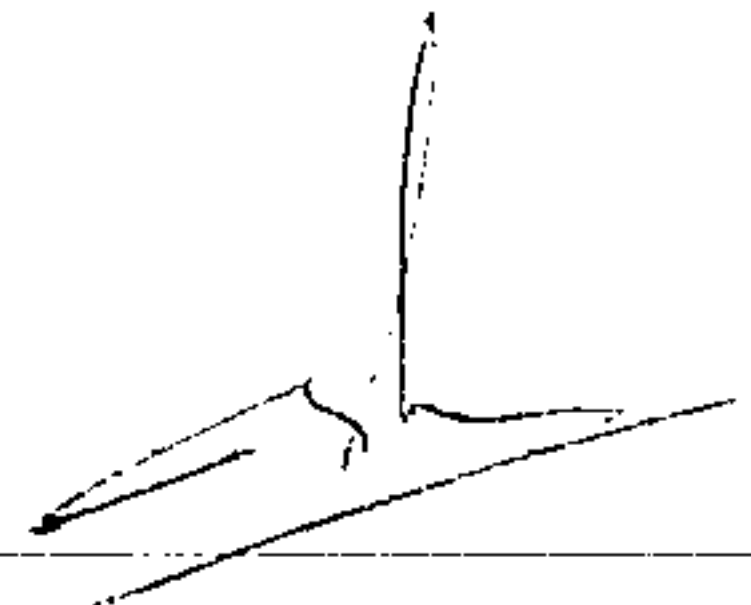
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c. **Development of Dumping Yard (Action to be taken by SPV)**

For development of Dumping Yard for Solid Waste Management, RIICO wrote a letter to BJPNT (SPV) on 20.02.2020 directing them to immediately take steps for setting up of Waste Management Plant and report compliance to RIICO. In this regard for Establishment of MRF an Agreement has also been executed between BJPNA & M/S Sarthak Bhopal on 25.09.2020 for development of MRF Centre at this dumping yard site. Shed required for MRF is to be constructed by RIICO for which tenders has been invited and file is under process for approval. Copy of MoU and NIT is as per **Annexure "R/13 and R/14"**

IV. EXPEDITE CONSTRUCTION OF NEW CETP IN CHOPANKI AND KHUSKHERA INDUSTRIAL AREA (Action to be taken by SPV)

- a. **Industrial Area Chopanki:-** A new CETP has been proposed at Industrial area Shahdod. The land area of 17.05 hectare acquired for establishment of CETP of Industrial area Kaharani & Chopanki, the aforesaid land award has been passed on dated 29.08.2016 and out of this land, about 10.50 hectare land possession has been taken by RIICO, Bhiwadi Unit-I. Out of this chunk



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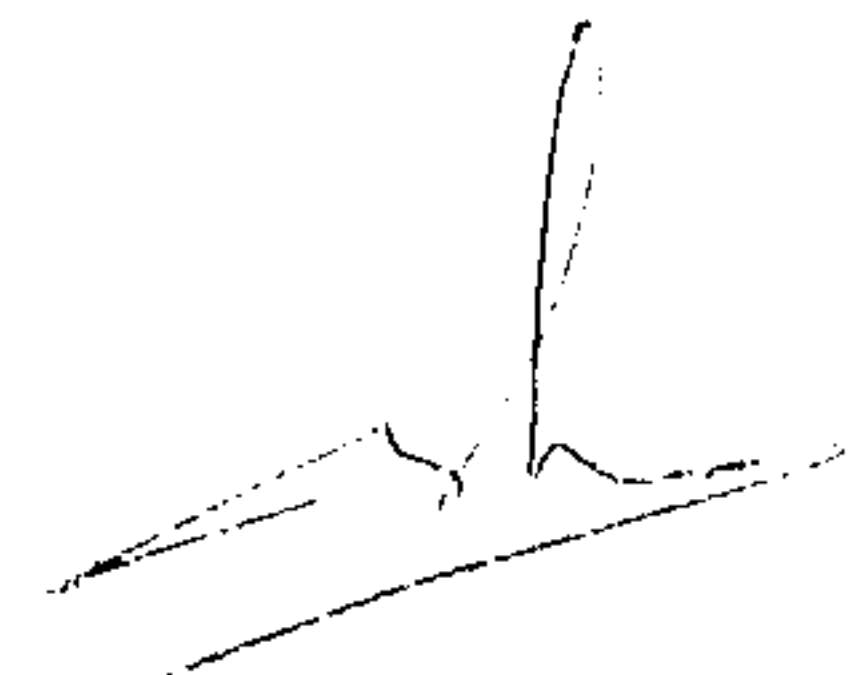
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required land will be allotted to SPV created by industries for setting up & operation of CETP. CETP will be set up by SPV by obtaining financial assistance from beneficiary industries.

- b. **Industrial Area Khushkhera:-**Land having area of 4.0 hectare has been earmarked for new CETP in Industrial area Salarpur for existing Industrial area Khushkhera, Tapukara & Karoli. Letter for formation of SPV has been already written to BMA and BCCI on dated 07.02.2020 & 05.05.2020 and no reply has been received till date. On formation of SPV land will be allotted to SPV for construction of CETP at Industrial area Salarpur. Copies of letter issued by RIICO are for construction of CETP in Khushkhera is annexed herewith and marked as **ANNEXURE R/15.**

**V. UPGRADATION OF EXISTING CETP to ZLD LEVEL
(Action to be taken by RIICO)**

- a. In compliance in furtherance of order of this Hon'ble Tribunal, RIICO on 29.12.2017 sent a letter to Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India regarding up-gradation of Industrial Effluent Management System of Bhiwadi Industrial Area, Bhiwadi for Central Grant under the Modified Industrial Infrastructure Up-gradation



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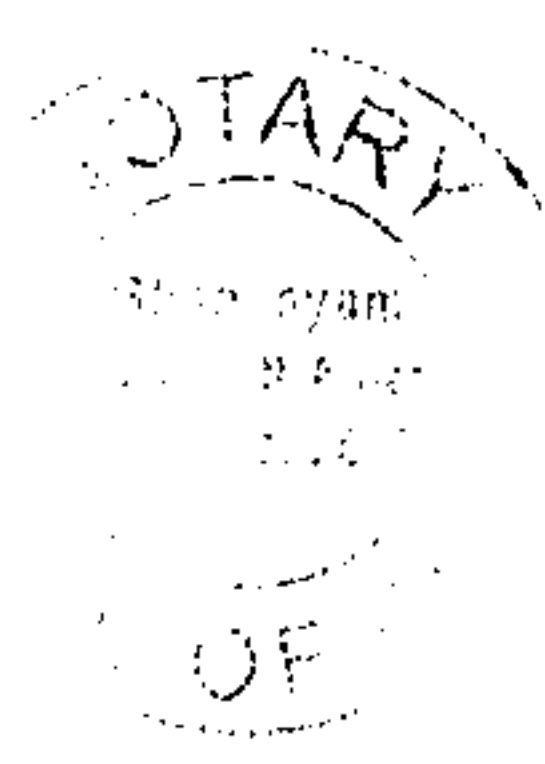
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Scheme (MIUS) seeking Rs. 32.50 Crore as grant for the said up-gradation.

However, in reply to the said letter Government of India vide its letter dated 22.01.2018 informed that MIU Scheme was valid only upto 31.03.2017 and therefore, the proposal of RIICO was rejected.

The Chief Secretary, Government of Rajasthan thereafter, wrote letters dated 08.06.2018, 22.06.2018, 15.10.2018 to various authorities of Government of India seeking financial assistance of Rs. 146 Crores for up-gradation of CETP at Bhiwadi.

- b. The Government of India on 11.12.2018 sanctioned Rs. 146 Crores for up-gradation of CETP in Bhiwadi Industrial Area and remitted the same to the Government of Rajasthan.
- c. On 29.05.2019, a meeting under the Chairmanship of Advisor (A&M/EM), RIICO was held in which, steps towards up-gradation of CETP were decided and RIICO was made as the implementing agency as it was a condition precedent of GoI that the implementing agency should be a Government Authority /State Instrumentality.
- d. The work order for request for proposal selection of Project Management Consultant for Up-gradation of Industrial Effluent Management System of



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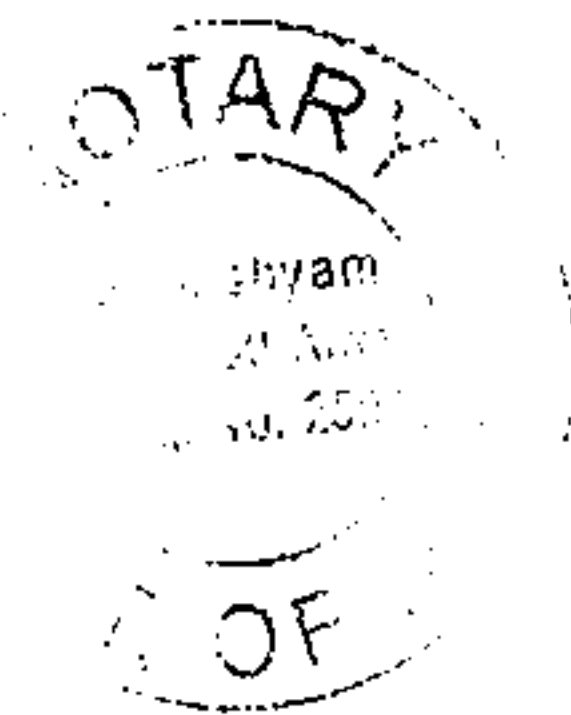
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Industrial Area Bhiwadi has been awarded on dated 30.01.2020 in favour of M/s Excel Tech Consultancy and Projects Pvt. Limited.

- e. Scientific data collection regarding quality & quantity from individual industrial units has also started by company but could be completed with some delay due to Covid-19 lockdown. It is completed now & Consultant has also submitted draft report for approval. As per the draft DPR, the total cost of the project comes to Rs. 143.78 lacs excluding O & M. File has been sent to H.O. for approval. After approval from Competent authority tender will be invited by Unit Office.
- f. Letters to Managing Director Bhiwadi Jal Pradhushan Nivaran Association for signing of MoA has also been issued by RIICO. Copies of letters issued is as per **Annexure "R/16" (colly)**.
- g. The environmental clearance for this work is to be obtained by BJPNA, and it was informed by them that their application for environmental clearance is pending for more than 2 years. The actual work at site can be started only after grant of environmental clearance and signing of agreement between BJPNA and RIICO for further O & M at the cost of BJPNA.



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VI. INSTALLATION AND MAINTENANCE OF RO SYSTEMS IN NEARBY VILLAGES (Action Taken by PHED)

INDIA

Addl. Chief Engineer PHED has informed (vide letter no. ACE/ NCR/ ALW/ EE (NRW)/ 2019-20/ 368-71 dated 14.05.2020 that Work order of installation and commissioning of RO Plant was rescind by Additional Chief Engineer vide letter no. 1970-1988 dated 07.08.2019. The new work order has been issued & work is likely to complete by 15.11.2020.

It was informed by PHED that RO Plant in three villages (Milakpur Gurjar, Shadodh & Nagaliya) is running with capacity 500 Litre per hour whereas in other five villages work is in progress & likely to complete by 15.11.2020 Copy of detail obtained from PHED is as per Annexure R/17.

Upto that period potable water is being provided through tankers. In 7 villages Supply is being done through tankers whereas in Village Khajuriwas people have their own resources & there is no demand of water through tankers. Total quantity supplied is 36000 litres per day . Copy of detail obtained from PHED is as per Annexure R/18.

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VII. PHYTO-REMEDICATION / BIO REMEDIATION AND TAPING OF DRAINS (Action Taken by BJPNA)

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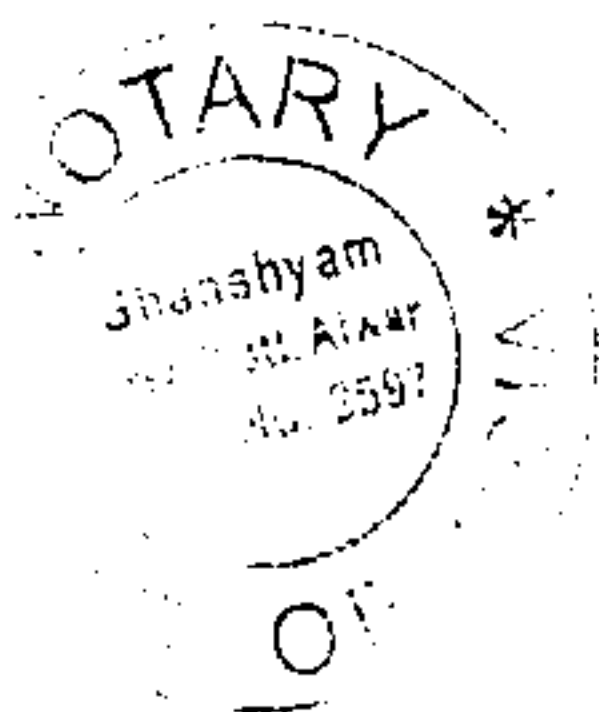
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A directions has been given in order dated 28.01.2020 for Phyto-remediation / Bio-remediation and taping of drains by Hon'ble Tribunal. For the compliance of these directions, initiative has been taken by Additional Chief Secretary, Industries Department, GoR and a meeting was held on dated 17.02.2020 under the chairmanship of Additional Chief Secretary. In continuation of the meeting dated 17.02.2020, RIICO on dated 02.03.2020 took another meeting and it was decided that BJPNA will ensure that maximum quantity of treated water should be reused. Chairman SPV has informed that presently 3.0 MLD treated water is being reused, the possibility for utilizing more treated water is being explored. It was also directed that BJPNA will submit an action plan with time line within 7 days i.e. before 24.02.2020 for adopting interim measures by way of Phyto-remediation and Bioremediation. It was informed by BJPNA that as a interim measures by way of Phyto Remediation and Bio Remediation consultant are being requested to provide a complete report so that the best result can be achieved. As a trial Jal Kumbi will be laid in existing accumulated water by 30.06.2020. Compliance status by SPV for decisions taken in meeting held on 17.02.2020 under the Chairmanship of ACS Industries is annexed herewith and marked as **ANNEXURE R/19.**



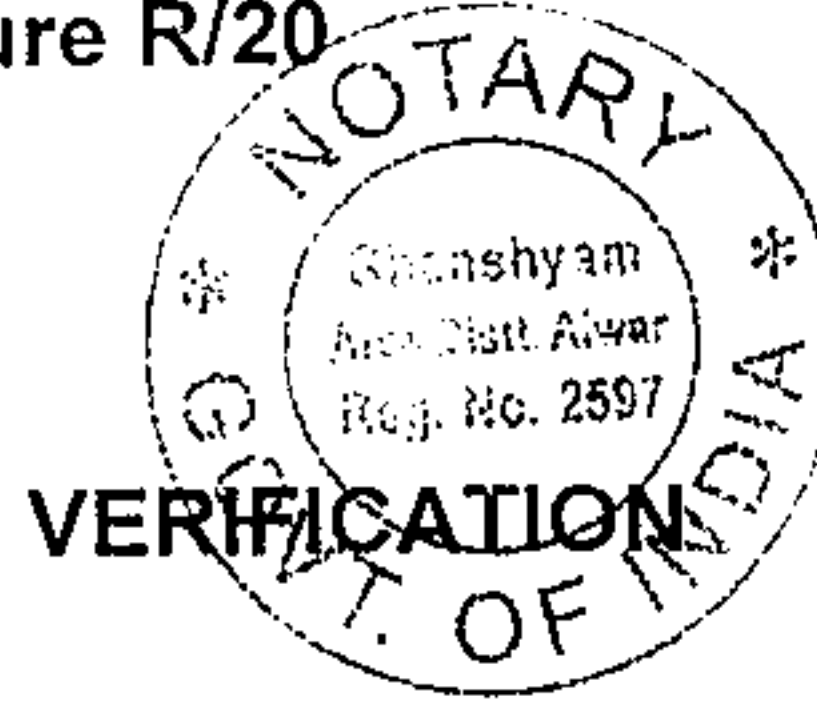
VIII. REGARDING STP STATUS (Action Taken by NAGAR PARISHAD BHIWADI)

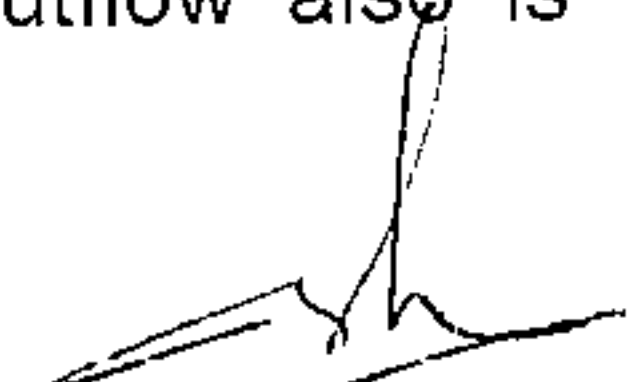

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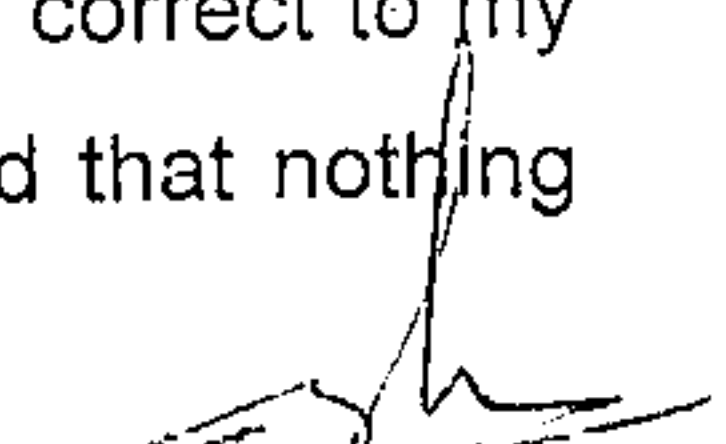
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Nagar Parishad has been assigned duty of commissioning 5 STPs in the residential colonies outside the RIICO industrial area. It has been informed by Nagar Parishad Bhiwadi that 4 STP's are commissioned whereas at 5th location, it is under High Court Stay since January 2018. Action taken report has been received from Nagar Parishad Bhiwadi showing inflow & outflow also is enclosed as per **Annexure R/20**




DEPONENT

Verified at _____ on this _____ day of November, 2020
that the contents of the above affidavit are true and correct to my
knowledge and belief, that no part of it is false and that nothing
material has been concealed there from.


DEPONENT

EXECUTANT

identified by

07/11/2020

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(17)

Minutes of the meeting held on 03.01.2018 under the chairmanship of Addl. Chief Secretary Industries, GoR to discuss the modalities for effecting compliance of Hon'ble NGT directions dated 12.12.2017 in the matter of Sumitra Devi Vs CPCB & Ors. and Dr. Laxman Raghav Vs State of Rajasthan & Ors.

A meeting was held on 03.01.2018 under the chairmanship of Addl. Chief Secretary Industries GoR at 11.30 AM in the Board Room of RIICO Udyog Bhawan Jaipur to discuss the modalities for compliance of Hon'ble NGT directions dated 12.12.2017 in the matter of Sumitra Devi Vs CPCB & Ors. and Dr. Laxman Raghav Vs State of Rajasthan & Ors.

Following were present:

1. Commissioner, Nagar Parishad Bhiwadi
2. CGM (EM), RIICO
3. GM (Civil), RIICO
4. Chief Environmental Engineer, RSPCB
5. AGM (Civil), RIICO
6. Executive Engineer, PHED, Bhiwadi
7. Sr. Regional Manager, RIICO, Bhiwadi- I & II
8. Chairman, BJPNT (CETP Trust)
9. Representative of BMA Bhiwadi

The directions were discussed thread-bare with all concerned present and following decisions were taken:-

Direction No. 1

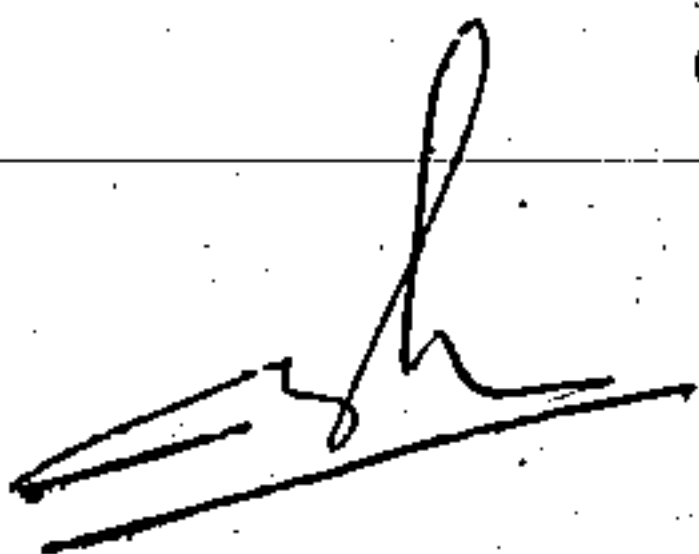
It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates to its optimum capacity and its effluents from the discharge point should also be within the prescribed parameters.

Direction No. 2

The CETP control the discharges at the outlet point.

Decision:-

- Member Secretary, RSPCB to issue the order binding CETP SPV, BJPNT, RIICO and RO RSPCB, Bhiwadi with following directions:-
 1. RSPCB shall decide inlet and outlet parameters for CETP.
 2. Industry shall follow discharge parameter as per inlet parameter of CETP.
 3. BJPNT shall carry the treatment at CETP upto the prescribed outlet parameter.
 4. RO RSPCB shall monitor these parameters on weekly basis.
 5. The online monitoring system to be built in for raising alert/ alarm in case of parameters exceeds the prescribed limits.
 6. In case of any violation by industry/ Trust a joint team of RSPCB and RIICO will monitor the situation and recommend action against the defaulters.
 7. On the recommendations of team RSPCB take action against defaulter as per conditions of CTE/CTO under Water Act 1974.




8. BJPNT to share online real time quality parameters of effluent/treated water with RIICO.

(Action By: CETP SPV/ BJPNT/ Industries / RSPCB/RIICO)

Direction No.3

The CETP should ensure that all the parameters including that Faecal Coliform or the Total Coliform are maintained within the prescribed limits.

Update By BJPNT:-

- BJPNT informed that during the last test conducted, faecal coliforms have been found in the treated waste water.

Decision:-

- BJPNT shall install suitable plant for removal of coliforms in consultation with RSPCB within 15 days.
- Monthly test is to be conducted by CETP SPV/Trust BJPNT for finding the presence of coliforms.

(Action By: CETP SPV/ BJPNT/ Industries / RSPCB)

Direction No. 4

It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of Environment and the State of Rajasthan to conduct joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.

Decision:-

- As per the request made by Addl. Director CPCB to MS, RSPCB vide letter dated 03.01.2018, Sh. R.K. Gupta, CGM(EM), RIICO is nominated as a member of the committee constituted to monitor the compliance of the NGT directions dated 12.12.2017.

(Action By: RIICO/ RSPCB)

Direction No. 5

Out of the 346 industrial units which has consent to operate shall be subjected to an inspection by the joint inspecting team consisting of Pollution Control Board, RIICO and the representative of the State Government. These would be subjected to comprehensive inspection for which a report will be prepared particularly in relation to the source of water and utilization thereof. The effluent standards, functioning of the Primary Treatment Plant and whether they are adhering to terms and conditions of the consent granted by the Board. If any of these industries is found to be defaulting they shall be shut down forthwith without any further Notice.

Update given by RSPCB:-

- Joint Inspection Team of RIICO, RSPCB, Industries Deptt. has been formed vide order dated 27.12.2017 of RSPCB to conduct joint inspection and ensure the compliance of the directions in future.

- In compliances of above order of dated 27.12.2017 of RSPCB, three teams have been constituted and also have started survey work from 02.01.2018.

Decision:-

- RSPCB to prepare inspection format including following points for effective reporting by Joint Inspection Team.
 - Source of water and utilization thereof by industries.
 - The effluent standards, functioning of the Primary Treatment Plant.
 - Whether industries are adhering to terms and conditions of the consent granted by the Board.
- In case of any violation of conditions of CTE / CTO observed by Joint Inspection Team, then action shall be taken against defaulter industry by RSPCB.
- RIICO will take action on the recommendations of RSPCB for disconnection of water supply and as per Land Disposal Rules of RIICO.
- MS, RSPCB will request CPCB for nomination of its representative for Joint Inspection Team.
- Inspection to be completed within time limits prescribed by Hon'ble NGT.

(Action By: CETP SPV/ BJPNT/ Industries / RSPCB)

Direction No. 6

The 137 industrial units whose applications are pending with the Board, they shall also be subjected to the inspection by the joint inspecting team and their application for renewal shall be dealt with and disposed of in accordance with law as expeditiously as possible in any case not later than four weeks from today.

Decision:-

- RSPCB to ensure disposal of the pending applications by 20.01.2018.

(Action By: RSPCB)

Direction No. 7

The 652 industrial units the details of which have not been furnished. Out of them all the industrial units which are operating without obtaining consent of the Board and are discharging effluents, shall be shut down, within one week from today.

Direction No. 8

The joint inspection team shall conduct a survey to find out as to how many out of 652 are industrial units and how many are using the space provided to them for godown/ offices etc.

Updates by RSPCB:-

- RSPCB informed that the survey has already been conducted by team of RSPCB and RIICO and about 100 units were found operational.

Decision:-

- Compliance of directions to be ensured by RSPCB within 7 days.

(Action By: Joint Inspection Team / RSPCB)

Direction No. 9

For upgradation of the CETP as well as for setting up of the STP, all the industries shall be liable to pay a sum of Rs. 50,000/- as environmental compensation on 'Polluters Pay's Principle. These industries have been polluting for years, in fact we should have imposed much more environmental compensation upon them, but since the State Pollution Control Board is taking of the matter with earnest and assure the Tribunal for providing due funds for improvement of the conveyer belt/drain or setting up of STP and upgradation of the CETP, as it is stated that 92 industrial units which are in Red Category so would pay environmental compensation of Rs. 50,000/-, those who are in Orange Category would pay environmental compensation of Rs. 30,000/- while the industries in Green/White Category shall pay Rs. 10,000/-.

Direction No. 10

If the amount is not paid within two weeks from today by the industries to the State Government Department of Environment, in that event that industry shall be liable to be shut down without any further Notice. The amount so deposited shall be utilized for the compliance of the directions contained in this order.

Update by RSPCB:-

- RSPCB informed that they have already started the collection of compensation amount as decided by Hon'ble NGT.

Decision:-

- RSPCB shall take action against industrial units not paying compensation amount within time limit prescribed by Hon'ble NGT.

(Action By: RSPCB)

Direction No. 13

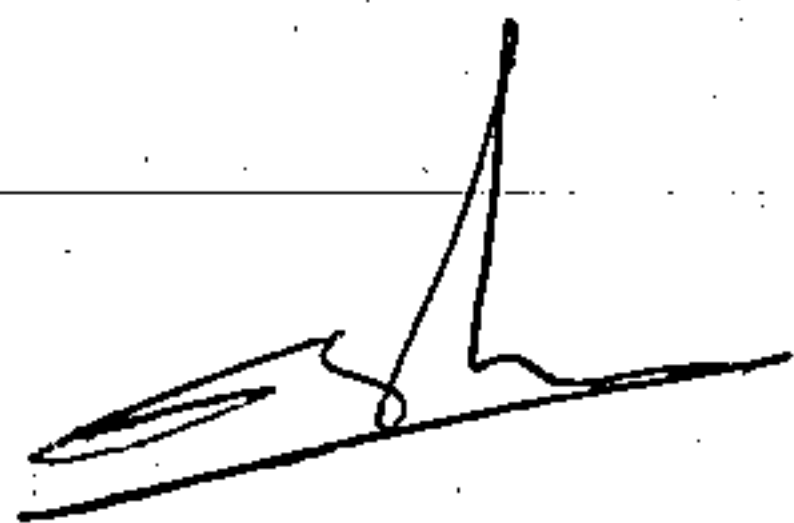
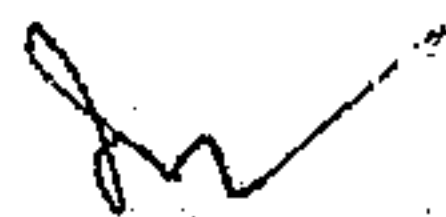
The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by industrial complex, to maintain them shall be duty of the State Government and the RIICO. In the event of default appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall expedite its long term scheme for providing potable water to every house through pipelines and it should be given at utmost priority.

Direction No. 12

The potable water shall be provided to all villagers is the prime responsibility of the State through tankers or by fixation of RO systems.

Update by PHED:-

- Executive Engineer PHED Bhiwadi informed that PHED will setup 8 Nos. of RO systems in all nearby villages and shall maintain them and also make supply by tankers wherever needed.
- In this regard estimates amounting of Rs. 332.29 lacs for setting up of RO plant in 8 villages and supply of potable water through tankers has been prepared and submitted to RIICO.

Decision:-

- ACS Industries spoke to Principal Secretary, PHED who assured that the PHED shall ensure the compliance of NGT orders related to supply of portable water.
- The cost of works (Rs. 332.29 lacs) will be borne by PHED.

(Action By: PHED/RSPCB/RIICO)

Direction No. 11

We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be choked/ blocked, it will be the duty of RIICO to ensure regular maintenance thereof.

Update by RIICO:-

- RIICO Unit Head Bhiwadi-I informed that, RIICO regularly takes up cleaning work of drains in Bhiwadi area. Work order has been issued on 09.12.2017 for cleaning of 69 km drains and work is likely to be completed by March 2018.

Decision:-

- Unit office Bhiwadi-I to ensure timely completion of the drain cleaning work.

(Action By: RIICO)

Direction No. 15

The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.

Update by RIICO:-

- A land measuring 35000 sqm. (approx.) has been earmarked by RIICO for disposal of non-hazardous Industrial solid waste.

Decision:-

- Earmarked land to be allotted to CETP SPV/ BJPNT for development in scientific manner for disposal of non-hazardous Industrial solid waste.
- RSPCB to carry out chemical characterisation of the sludge dredged out of the drains through Shri Ram Labs Delhi within 7 days.
- If the sludge is found to be hazardous in nature then CETP SPV/ BJPNT shall make arrangement for its proposal disposal in the designated TSDF site at its own cost.

(Action By: RIICO/ RSPCB/ CETP SPV/ BJPNT)

Direction No. 14

Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.

Update by Nagar Parishad Bhiwadi:-

- Nagar Parishad Bhiwadi informed that the work of 5 STPs and sewage network is under progress as per the schedule and likely to be functional by May 2018.
- It is also informed that arrangements are being made with local builders, farmers, industrialist and other agencies for use of treated water from STP.

Decision:-

- Nagar Parishad Bhiwadi shall ensure timely completion of project and proper utilisation of treated water.

(Action By: Nagar Parishad, Bhiwadi)

Direction No. 16

The RIICO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/ STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.

Direction No. 18

The State of Rajasthan is granted liberty to approach the Department of Industrial Policy and Promotion (in short DIPP) for receiving financial assistance from the Central Government. The State is free to move the Central Government and if such proposal is mooted, the same shall be dealt with utmost expeditiously.

Update by RIICO:-

- As per the decision taken during the CS meeting dated 19.07.2017, both the projects, i.e., up gradation CETP and effluent conveyance system & recirculation system for treated water are to be forwarded to DIPP for financial assistance under MHUS scheme.
- In this regard detailed project report amounting to Rs. 146.29 Cr. has been prepared by IL & FS and also submitted to DIPP through speed post on dated 01.01.2018. Further advance copy provided to IL&FS for hand delivery to DIPP.

Decision:-

- Project for laying of closed conveyance system for collection of industrial effluent and distribution of treated effluent (costing of Rs. 89.90 Cr.) to be taken up on priority.
- 50% of this cost (Rs. 44.95 Cr.) shall be borne by industries and collected by CETP SPV/ BJPNT.
- For remaining 50% of cost, efforts be made to obtain funds from GoR in the FY 2018-19 and onwards. For this purpose proposal should be prepared and forwarded to GoR for budget allocation of FY 2018-19 and onwards.

(Action By: RSPCB/RIICO/ (ETP SPV/BJPNT)

Direction No. 17

Needless to say that Pollution Control Board and Department of Environment shall maintain due surveillance and collect samples on regular intervals to ensure that there is no pollution.

Decision:-

- RSPCB shall conduct regular inspection/ visit of industries and CE/P for monitoring the term and condition of CTE/ CTO and take strict action against the defaulters.
(Action By: RSPCB)

Direction No. 19

It shall be the duty and obligation of the RIICO and the Pollution Control Board to place in public domain the inspection report as well as analysis reports.

Decision:-

- RSPCB and RIICO shall display the inspection reports of Joint Inspection Team and analysis reports on their website.

(Action By: RSPCB/RIICO/ Trust BJPNT)

Direction No. 23

The industries which were permitted to operate under the orders of the Tribunal and the Board was required to inspect the same, if their Status Report is not filed by the joint inspection team now within two weeks from today, they shall be liable to be closed.

Decision:-

- Joint Inspection Team shall also visit the industries which were permitted to operate with valid CTE/ CTO and if any violation observed by the team then RSPCB to take action against the defaulting industries.

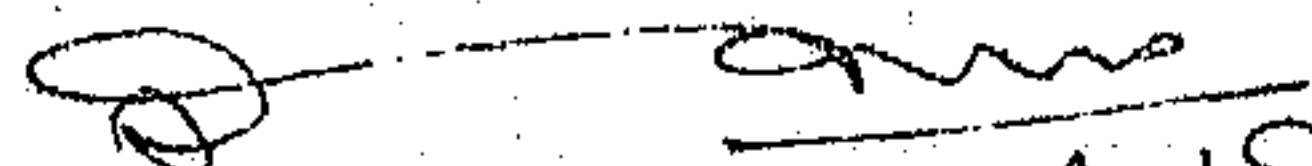
(Action By: RSPCB/Joint Inspection Team)

ACS Industries has also directed that the order passed by Hon'ble NGT for industrial area Bhiwadi shall also equally applicable on other industrial areas of Bhiwadi cluster and action should be initiated immediately for timely compliance of Hon'ble NGT directions in other industrial areas of Bhiwadi cluster.

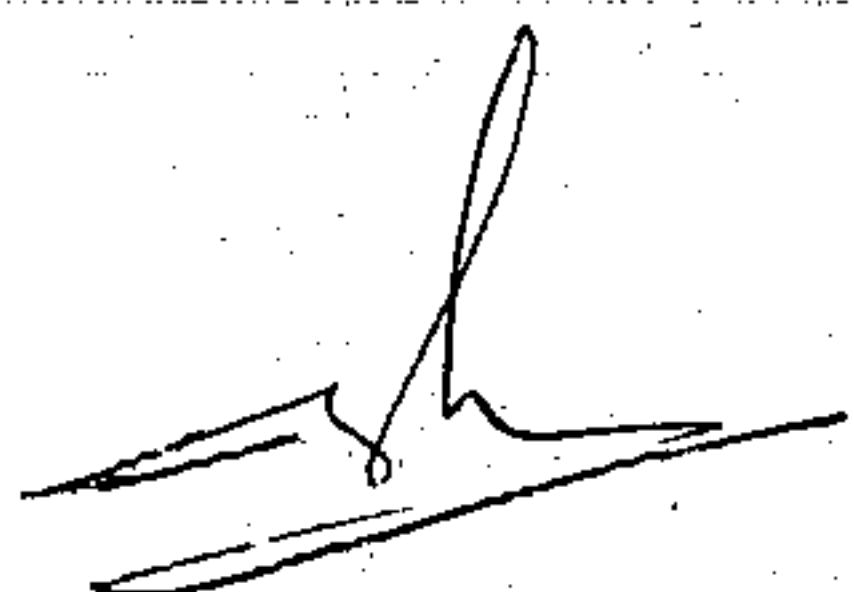
(Action By: RSPCB/RIICO / Joint Inspection Team)

The next review meeting shall be held on 18.01.2018.

The meeting ended with a vote of thanks to the chair.


R.K. Gupta) 10.1.18
CGM (EM)

Copy to: All concerned.



Minutes of the meeting held on 18.01.2018 under the chairmanship of Addl. Chief Secretary Industries, GoR to discuss the modalities for effective compliance of Hon'ble NGT directions dated 12.12.2017 in the matter of Sumitra Devi Vs CPCB & Ors. and Dr. Laxman Raghav Vs State of Rajasthan & Ors.

A meeting was held on 18.01.2018 under the chairmanship of Addl. Chief Secretary Industries GoR at 05.00 PM in the Board Room of RIICO Udyog Bhawan Jaipur to review the compliance/ action taken on the decisions taken in the earlier meeting dated 03.01.2018 in the matter of Sumitra Devi Vs CPCB & Ors. and Dr. Laxman Raghav Vs State of Rajasthan & Ors.

Following were present:-

1. Secretary Environment, GoR
2. Member Secretary, RSPCB
3. CGM (EM), RIICO
4. GM (Civil), RIICO
5. Executive Engineer, PHED, Bhiwadi
6. Sr. Regional Manager, RIICO, Bhiwadi- I & II
7. Junior Engineer, Nagar Parishad, Bhiwadi
8. Chairman, BJPNT (CETP Trust)
9. President BMA Bhiwadi

The compliance on the decisions taken during the meeting dated 03.01.2018 were discussed in detail and for effective compliance of Hon'ble NGT directions following decisions were taken:

NGT Direction No. 1

It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates to its optimum capacity and its effluents from the discharge point should also be within the prescribed parameters.

NGT Direction No. 2

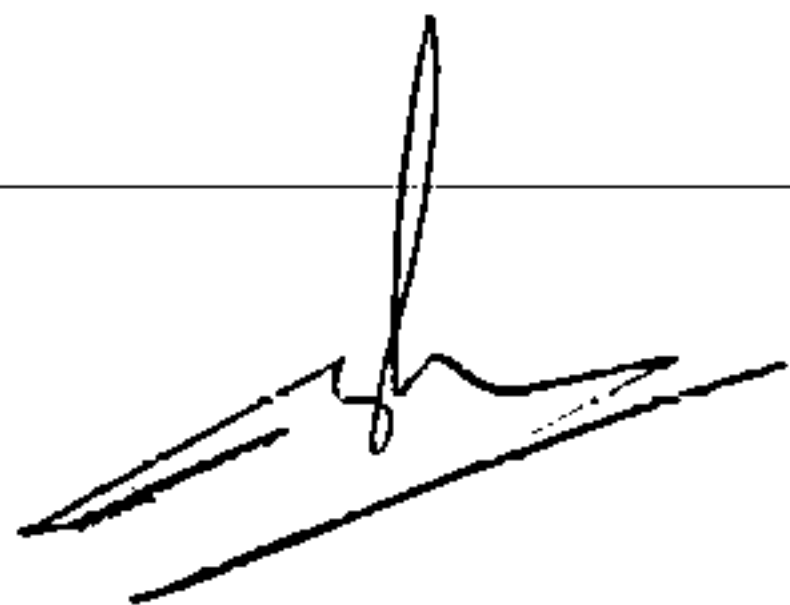
The CETP control the discharges at the outlet point.

Decision taken in the meeting dated 03.01.2018:

- Member Secretary, RSPCB to issue the order binding CETP SPV/BJPNT, RIICO and RO RSPCB, Bhiwadi with following directions:-
- 1. RSPCB shall decide inlet and outlet parameters for CETP.
- 2. Industry shall follow discharge parameter as per inlet parameter of CETP.

Compliance/ action reported during the meeting:

Member Secretary, RSPCB informed that for deciding inlet norms of CETP, State Board has approached MoEF for providing clarification on certain parameters such as TDS etc.




Decision/ Direction during meeting dated 18.01.2018:

RSPCB to finalise CETP inlet parameter (as per MoEF circular 01.01.2016) and also issue advisory/Guidelines for industries for treating their effluent upto inlet parameters of CETP within factory premise. RSPCB shall also monitor the industries for compliance of primary treatment upto inlet parameter of CETP.

Decision taken in the meeting dated 03.01.2018:

3. BJPNT shall carry the treatment at CETP upto the prescribed outlet parameter.
4. RO RSPCB shall monitor these parameters on weekly basis.

Compliance/action reported during the meeting:

President BJPNT informed that the CETP is treating industrial effluent upto the prescribed standards as per CTE/CTO issued by RSPCB, which also monitors the parameters regularly.

Decision/ Direction during meeting dated 18.01.2018:

BJPNT shall also ensure that the Member industries discharge industrial effluent out of the premise only after treating it upto inlet parameters of CETP. RSPCB shall collect samples from inlet and outlet point of CETP for monitoring the treatment efficiency and taking action against defaulters.

Decision taken in the meeting dated 03.01.2018:

5. The online monitoring system to be built in for raising alert/ alarm in case of parameters exceeds the prescribed limits.

Compliance/ action reported during the meeting:

BJPNT informed that they are in the process of installing a big display unit outside CETP premise for displaying the online treated water parameters.

Decision/ Direction during meeting dated 18.01.2018:

In the event of exceeding the parameter of treated waste water above the prescribed limit then BJPNT shall immediately take corrective measures to bring the parameters within the prescribed limits under intimation to RSPCB.

Decision taken in the meeting dated 03.01.2018:

8. BJPNT to share online real time quality parameters of effluent/treated water with RIICO.

Compliance/action reported during the meeting:

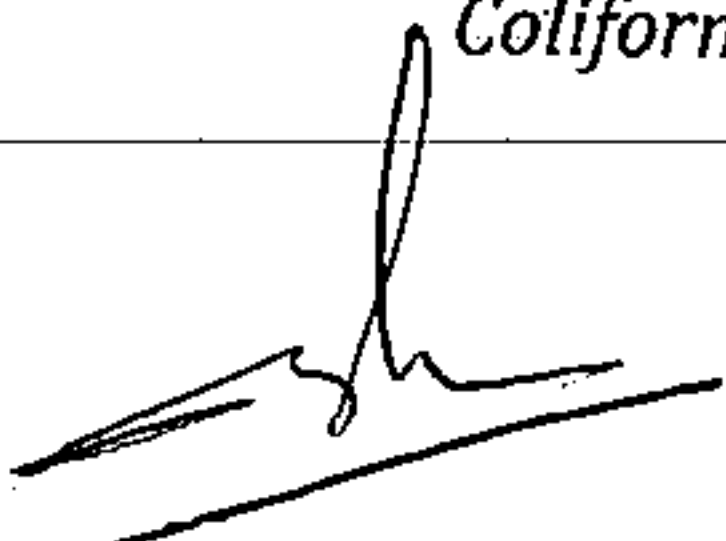
BJPNT informed that they will share the data with RIICO.

NGT Direction No. 3

The CETP should ensure that all the parameters including that Faecal Coliforms or the Total Coliforms are maintained within the prescribed limits.

Compliance/ action reported during the meeting:

BJPNT informed that they are in process of installing of suitable plant for removal of Coliforms.



Decision/ Direction during meeting dated 18.01.2018:

BJPNT in consultation with RSPCB shall install suitable plant for removal of Coliforms latest by 31.01.2018.

NGT Direction No. 4

It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of Environment and the State of Rajasthan to conduct joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.

Decision/ Direction during meeting dated 18.01.2018:

RSPCB to issue office order for constitution of High Powered Monitoring Committee headed by Secretary, Environment, GoR and comprising of Member Secretary, RSPCB; Commissioner, Nagar Parishad, Bhiwadi; CGM (EM), RIICO; Executive Engineer, PHED Bhiwadi; Representative of CPCB and President, BJPNT.

NGT Direction No. 5

Out of the 346 industrial units which has consent to operate shall be subjected to an inspection by the joint inspecting team consisting of Pollution Control Board, RIICO and the representative of the State Government. These would be subjected to comprehensive inspection for which a report will be prepared particularly in relation to the source of water and utilization thereof. The effluent standards, functioning of the Primary Treatment Plant and whether they are adhering to terms and conditions of the consent granted by the Board. If any of these industries is found to be defaulting they shall be shut down forthwith without any further Notice.

Decision/ Direction during meeting dated 18.01.2018:

Inspection of 346 industrial units to be completed within prescribed time limits and RSPCB to issue closure notice against the defaulting units.

NGT Direction No. 6

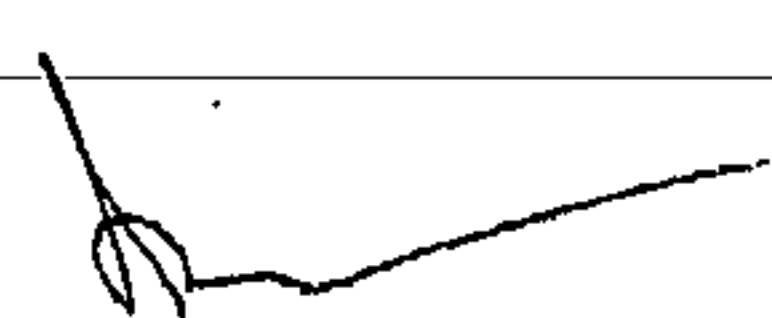
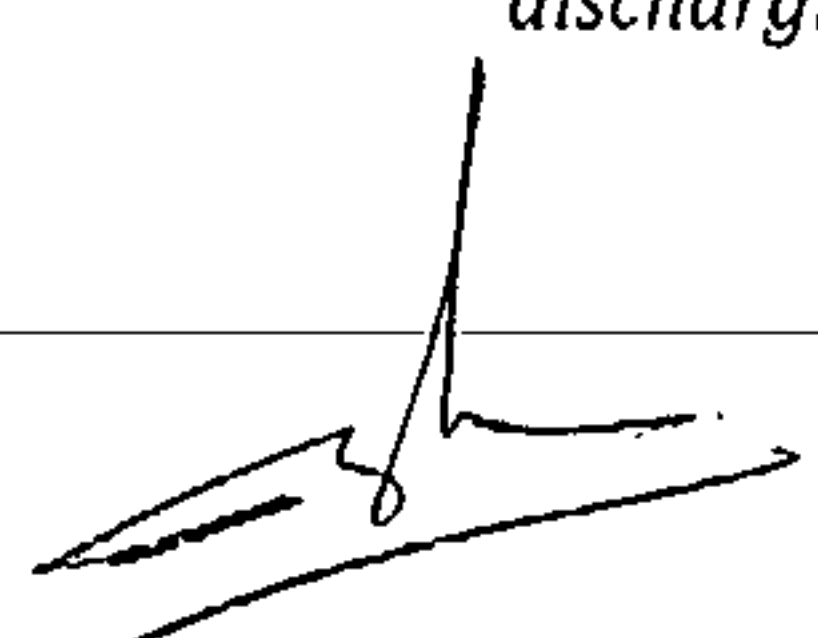
The 137 industrial units whose applications are pending with the Board, they shall also be subjected to the inspection by the joint inspecting team and their application for renewal shall be dealt with and disposed of in accordance with law as expeditiously as possible in any case not later than four weeks from today.

Decision/ Direction during meeting dated 18.01.2018:

RSPCB to ensure disposal of the pending applications within the time limits by Hon'ble NGT.

NGT Direction No. 7

The 652 industrial units the details of which have not been furnished. Out of them all the industrial units which are operating without obtaining consent of the Board and are discharging effluents, shall be shut down, within one week from today.



NGT Direction No. 8

The joint inspection team shall conduct a survey to find out as to how many out of 652 are industrial units and how many are using the space provided to them for go down/ offices etc.

Update by RSPCB:

Survey of 652 industrial plots whose details were not furnished to Hon'ble NGT, has been completed jointly by RIICO and RSPCB. Industrial units found operating without consent are being persuaded to obtain consent. Nearly 150 applications of industrial units those were operating without consent have been received in last one month (including application from 118 nos. of industries to which direction for closure has been issued on 09/12/2017).

Decision/ Direction during meeting dated 18.01.2018:

- RSPCB shall issue closure notice to industrial units which are operating without valid CTE/CTO and are discharging effluent.

NGT Direction No. 9

For upgradation of the CETP as well as for setting up of the STP, all the industries shall be liable to pay a sum of Rs. 50,000/- as environmental compensation on 'Polluters Pay's Principle. These industries have been polluting for years, in fact we should have imposed much more environmental compensation upon them, but since the State Pollution Control Board is taking of the matter with earnest and assure the Tribunal for providing due funds for improvement of the conveyer belt/drain or setting up of STP and upgradation of the CETP, as it is stated that 92 industrial units which are in Red Category so would pay environmental compensation of Rs. 50,000/-, those who are in Orange Category would pay environmental compensation of Rs. 30,000/- while the industries in Green/White Category shall pay Rs. 10,000/-.

NGT Direction No. 10

If the amount if not paid within two weeks from today by the industries to the State Government Department of Environment, In that event that industry shall be liable to be shut down without any further Notice. The amount so deposited shall be utilized for the compliance of the directions contained in this order.

Update by RSPCB:

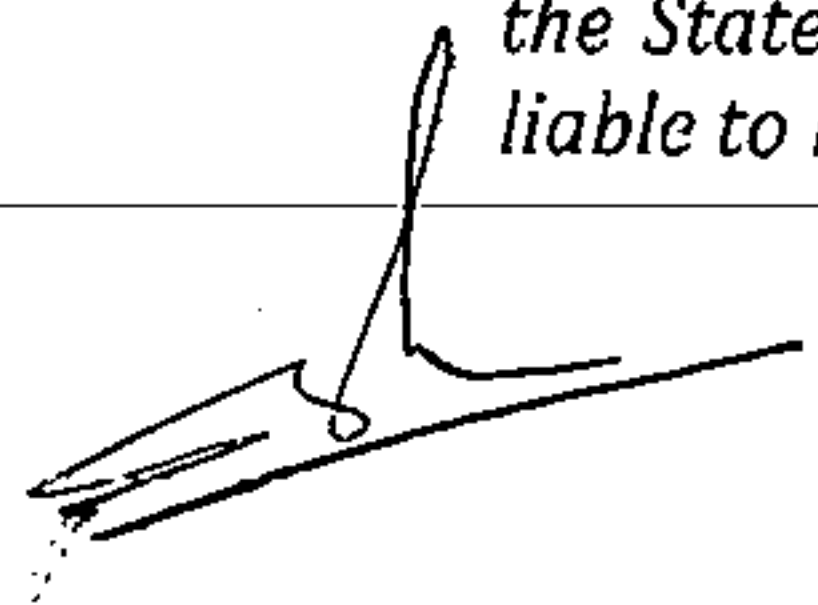
As of now about 700 industrial units have paid Environmental Compensation amounting to around Rs 200 lac. Remaining industrial units are being pursued to pay the compensation at the earliest.

Decision/ Direction during meeting dated 18.01.2018:

- RSPCB shall issue closure notice to industrial units not paying compensation amount latest by 25.01.2018.

NGT Direction No. 13

The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by industrial complex, to maintain them shall be duty of the State Government and the RIICO. In the event of default appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall expedite its



long term scheme for providing potable water to every house through pipelines and it should be given at utmost priority.

NGT Direction No. 12

The potable water shall be provided to all villagers is the prime responsibility of the State through tankers or by fixation of RO systems.

Update by PHED:

- Executive Engineer PHED Bhiwadi informed that PHED is continuously supplying drinking water by tankers in 6 nearby villages.
- For installation of 5 RO plants, civil works has been started and application has also been filed to JVVNL for power connection. For remaining 3 RO plants civil works will be started within 15 days.

Decision/ Direction during meeting dated 18.01.2018:

- The work of installation of RO plants to be further expedite.

NGT Direction No. 15

The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.

Update by RIICO:

- RIICO Management has given in-principal approval for licensing the earmarked land for 10 years to CETP SPV/ BJPNT for development it in scientific manner for disposal of non-hazardous Industrial solid waste.

Decision/Direction during meeting dated 18.01.2018:

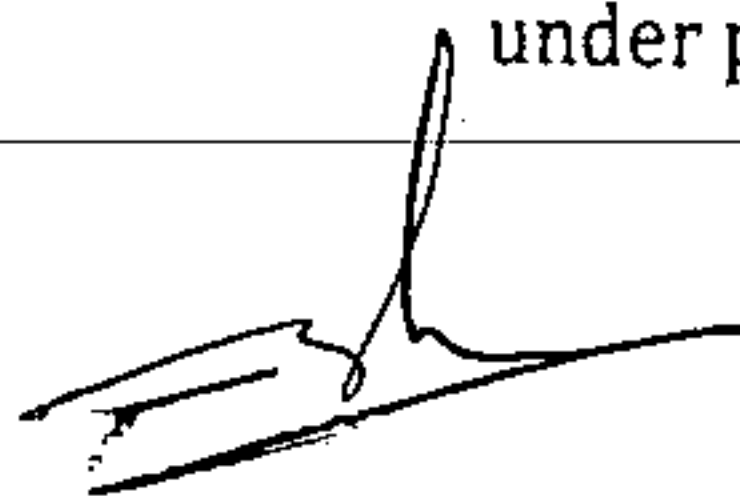
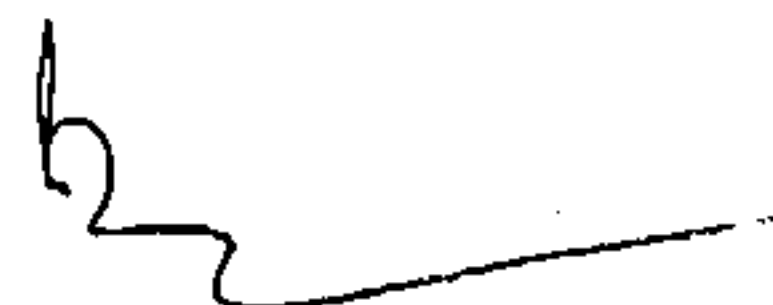
- Unit Office Bhiwadi-I shall issue letter for licensing of earmarked land to BJPNT within 7 days.
- BJPNT to carry out chemical characterization of the sludge dredged out of the drains through Shriram Labs Delhi within 7 days.
- Further as decided during meeting dated 03.01.2018, if the sludge is found to be hazardous in nature then CETP SPV/ Trust BJPNT shall make arrangement for its proposal disposal in the designated TSDF site at its own cost.

NGT Direction No. 14

Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.

Update by Nagar Parishad Bhiwadi:

- Nagar Parishad Bhiwadi informed that the work of 5 STPs and sewage network is under progress as per the schedule.

Decision/ Direction during meeting dated 18.01.2018:

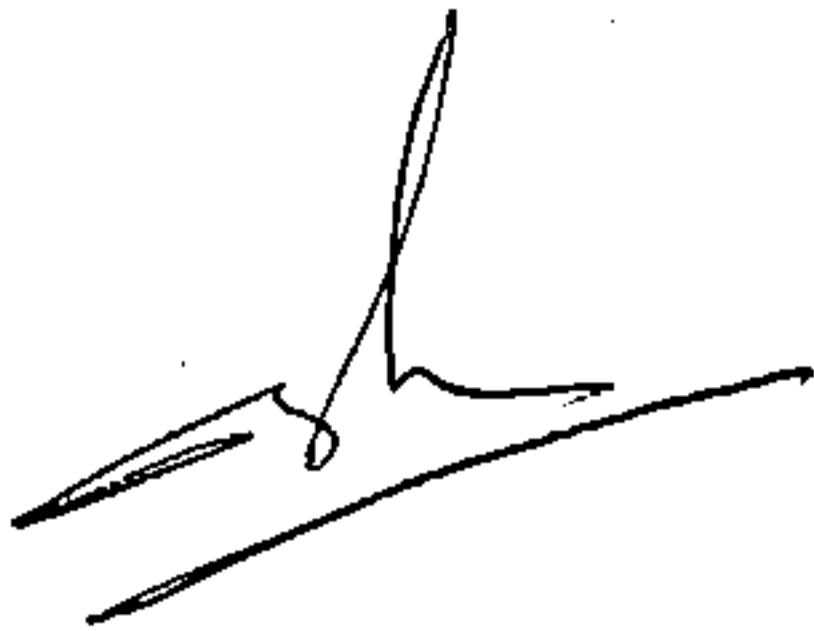
- Nagar Parishad Bhiwadi to ensure time completion of the 5 STPs and also to prepare a plan for reuse of treated water.

Looking to the importance and sensitivity of this matter, ACS Industries during the meeting emphatically stated that all stakeholders should implement the directions of the NGT pertaining to them in its full spirit.

The meeting ended with a vote of thanks to the chair.


(R.K. Gupta) 24.1.18
CGM (EM)

Copy to: All concerned.



Minutes of the Meeting held on 26.03.2018 under the chairmanship of Addl. Chief Secretary Industries, GoR to discuss the modalities for effective compliance of Hon'ble NGT directions dated 12.12.2017 in the matter of Sumitra Devi Vs CPCB & Ors. and Dr. Laxman Raghav Vs State of Rajasthan & Ors.

A meeting was held on 26.03.2018 under the chairmanship of Addl. Chief Secretary Industries GoR at 03.00 PM in the Board Room of RIICO Udyog Bhawan Jaipur to review the compliance/ action taken on the decisions taken in the earlier meetings dated 03.01.2018 & 18.01.2018 in the matter of Sumitra Devi Vs CPCB & Ors. and Dr. Laxman Raghav Vs State of Rajasthan & Ors.

Following were present:-

1. Secretary Environment, GoR
2. Member Secretary, RSPCB
3. Advisor (EM)
4. CGM (EM), RIICO
5. GM (Civil), RIICO
6. Sr. DGM (Law)
7. Sr. Regional Manager, RIICO, Bhiwadi- I & II
8. RM(EM), RIICO
9. Chairman, BJPNT (CETP Trust)

The compliance on the decisions taken during the meeting dated 03.01.2018 & 18.01.2018 were discussed in detail and for effective compliance of Hon'ble NGT directions dated 12.12.2017, following decisions were taken:

NGT Direction No. 1

It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates to its optimum capacity and its effluents from the discharge point should also be within the prescribed parameters.

NGT Direction No. 2

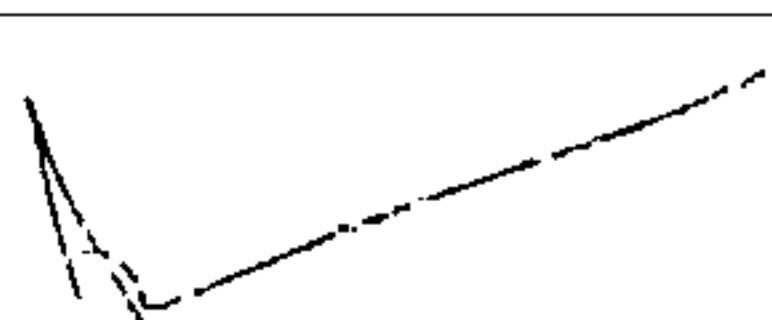
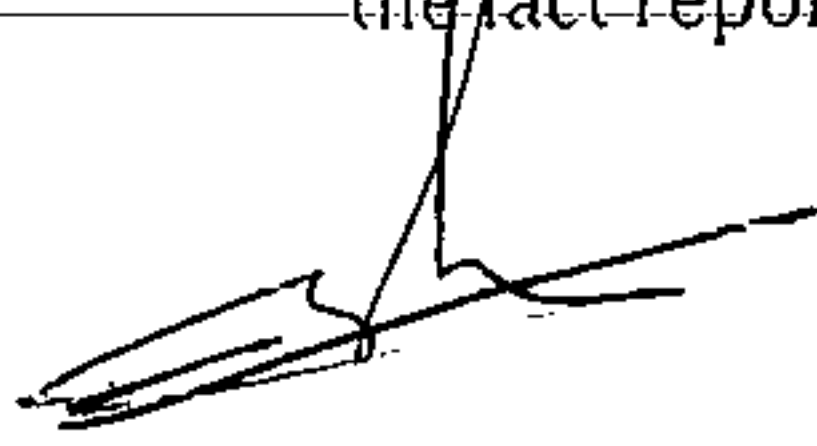
The CETP control the discharges at the outlet point.

Update by RSPCB / BJPNT:

Member Secretary, RSPCB informed that for deciding inlet norms of CETP, State Board has approached MoEF for providing clarification on certain issues. Now clarification has been given by MoEF and accordingly inlet parameters will be decided by RSPCB within 15 days.

President BJPNT informed that the CETP is operating to its optimum capacity and treating industrial effluent upto the prescribed standards as per CTE/CTO issued by RSPCB.

President BJPNT further informed that the COD remains within prescribed parameters all time but BOD exceeded only ones over the prescribed parameters with nominal margin (32 PPM as compared to prescribed standards i.e. 30 PPM), which was immediately controlled and brought down within the limits. Member Secretary, RSPCB also endorsed the fact reported by President BJPNT.



Decision/ Direction:

ACS, Industries directed RSPCB for weekly monitoring of CETP inlet/ outlet parameters and take strict action against defaulter industries/CETP.

ACS, Industries also directed RSPCB to prepare inlet CETP parameters within 15 days to monitor the industries with respect to these parameters.

NGT Direction No. 3

The CETP should ensure that all the parameters including that Faecal Coliforms or the Total Coliforms are maintained within the prescribed limits.

Update by BJPNT:

President BJPNT informed that a plant for removal of coliforms by using chlorine gas has been installed at CETP plant campus, but as per the latest testing reports coliforms are still exceeding the limits. President BJPNT further informed that CETP technical staff alongwith Consultant working on re-adjustment of chlorine gas dosing to bring the coliforms within limits.

Decision/ Direction:

ACS, Industries directed BJPNT to conduct regular test for coliforms and make necessary modification in plant/ dosing to lower down the coliforms within limits. RSPCB may also share technical knowledge with BJPNT in this regard.

NGT Direction No. 4

It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of Environment and the State of Rajasthan to conduct joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.

Update by RSPCB:

Member Secretary, RSPCB informed that, the RSPCB has nominated Sh. Virendra Goyal to the Central Monitoring Team.

Decision/ Direction:

RSPCB in consultation with Secretary, Environment, GoR to issue office order for constitution of High Powered Monitoring Committee headed by Secretary, Environment, GoR as decided during the last meeting dated 18.01.2018.

NGT Direction No. 5

Out of the 346 industrial units which has consent to operate shall be subjected to an inspection by the joint inspecting team consisting of Pollution Control Board, RIICO and the representative of the State Government. These would be subjected to comprehensive inspection for which a report will be prepared particularly in relation to the source of water and utilization thereof. The effluent standards, functioning of the Primary Treatment Plant and whether they are adhering to terms and conditions of the consent granted by the Board. If

any of these industries is found to be defaulting they shall be shut down forthwith without any further Notice.

Updates by RSPCB:

Inspection of 346 industries has been started and about 110 Nos. of industries have been visited by Joint Inspection Team of RSPCB and RIICO so far. RSPCB further informed that the work of inspection of these 346 industries will be completed within next 15 days.

Decision/ Direction:

Inspection of 346 industrial units should be completed within prescribed time limits and RSPCB to issue closure notice against the defaulting units.

ACS Industries also directed RSPCB to prepare statistics/analysis of all visited units regarding category of industries and status of compliance of CTE/CTO.

On request of Member Secretary, RSPCB, ACS, industries directed Unit Head Bhiwadi-I to spare required dedicated officers for survey work so that inspection could be completed at the earliest.

NGT Direction No. 6

The 137 industrial units whose applications are pending with the Board, they shall also be subjected to the inspection by the joint inspecting team and their application for renewal shall be dealt with and disposed of in accordance with law as expeditiously as possible in any case not later than four weeks from today.

Update by RSPCB:

Member Secretary, RSPCB informed that the inspection of 137 units has been completed by Joint Inspection Team (JIT). Based on the findings of JIT, CTE has been issued to 67 units and applications for remaining 70 units are under process. RSPCB further informed that the pending applications will be decided within next 20 days.

Decision/ Direction:

RSPCB to ensure disposal of the pending applications at the earliest.

NGT Direction No. 7

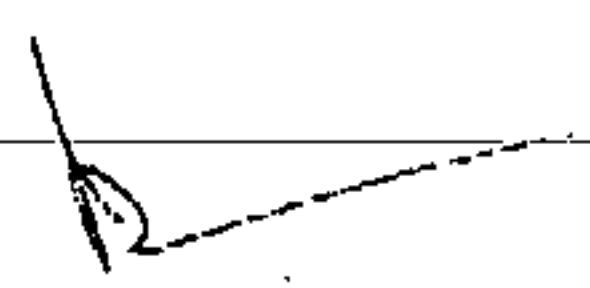
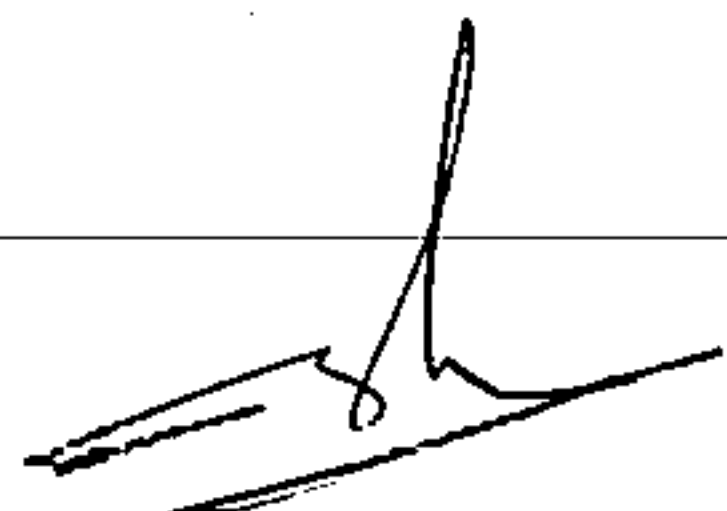
The 652 industrial units the details of which have not been furnished. Out of them all the industrial units which are operating without obtaining consent of the Board and are discharging effluents, shall be shut down, within one week from today.

NGT Direction No. 8

The joint inspection team shall conduct a survey to find out as to how many out of 652 are industrial units and how many are using the space provided to them for godown/ offices etc.

Update by RSPCB:

Survey of 652 industrial plots has been completed jointly by RIICO and RSPCB. Industrial units found operating without consent are being persuaded to obtain consent.



Decision/ Direction:

- ACS, Industries directed RSPCB to prepare statistics/analysis of these units regarding category of industries and status of compliance of CTE/CTO latest by first week of April, 2018.
- RSPCB shall issue closure notice to industrial units which are operating without valid CTE/CTO and are discharging effluent.

NGT Direction No. 9

For up-gradation of the CETP as well as for setting up of the STP, all the industries shall be liable to pay a sum of Rs. 50,000/- as environmental compensation on 'Polluters Pay's Principle. These industries have been polluting for years, in fact we should have imposed much more environmental compensation upon them, but since the State Pollution Control Board is taking of the matter with earnest and assure the Tribunal for providing due funds for improvement of the conveyer belt/drain or setting up of STP and up-gradation of the CETP, as it is stated that 92 industrial units which are in Red Category so would pay environmental compensation of Rs. 50,000/-, those who are in Orange Category would pay environmental compensation of Rs. 30,000/- while the industries in Green/White Category shall pay Rs. 10,000/-.

NGT Direction No. 10

If the amount is not paid within two weeks from today by the industries to the State Government Department of Environment, in that event that industry shall be liable to be shut down without any further Notice. The amount so deposited shall be utilized for the compliance of the directions contained in this order.

Update by RSPCB:

RSPCB informed that Environmental Compensation Amount was to be collected from 976 industrial units and till now 765 industrial units have paid, amounting to around Rs 220 lacs. Remaining industrial units are being pursued to pay the compensation at the earliest.

Decision/ Direction:

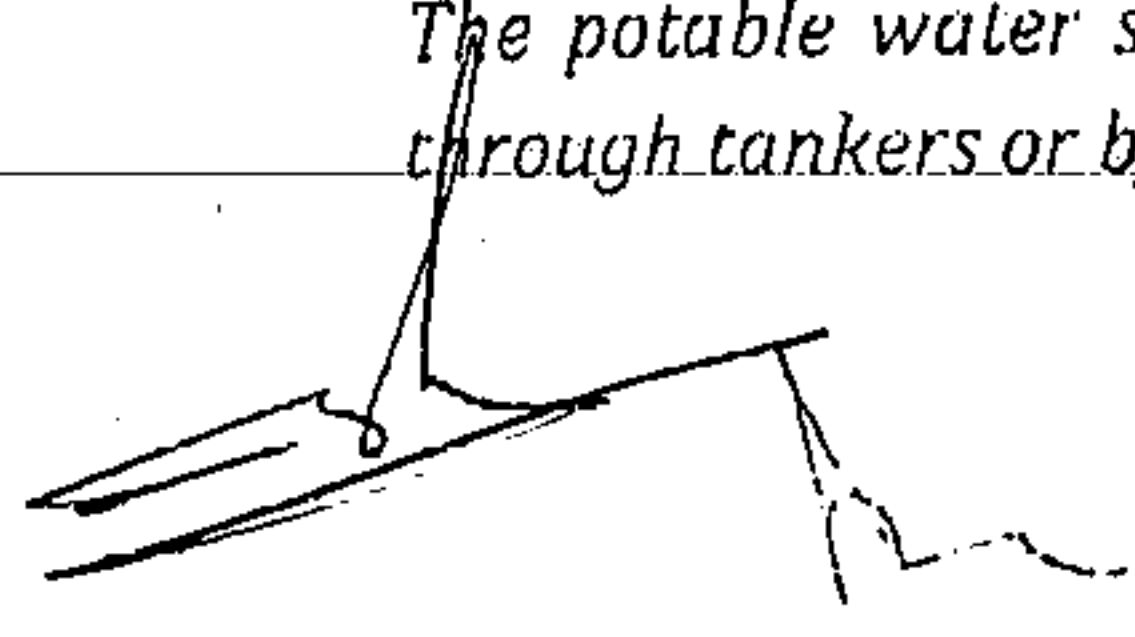
- ACS, Industries directed RSPCB to expedite collection of Environment Compensation from remaining industries including white category industries, as per the order dated 12.12.2017 of Hon'ble NGT.
- RSPCB shall issue closure notice to industrial units not paying compensation amount.

NGT Direction No. 13

The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by industrial complex, to maintain them shall be duty of the State Government and the RIICO. In the event of default appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall expedite its long term scheme for providing potable water to every house through pipelines and it should be given at utmost priority.

NGT Direction No. 12

The potable water shall be provided to all villagers is the prime responsibility of the State through tankers or by fixation of RO systems.



Update by PHED:

- PHED Bhiwadi informed that they are continuously supplying drinking water by tankers in 9 nearby villages.
- Out of 8 proposed RO plants, 4 plants have been commissioned and installation work for remaining 4 RO plants are under progress.

Decision/ Direction:

- Looking to the upcoming summer season, installation work of remaining 4 RO plants shall be completed without any further delay.

NGT Direction No. 11

We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be choked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.

Update by Unit Head Bhiwadi-I:

Unit Head Bhiwadi-I informed that cleaning of drain in industrial area is a regular ongoing process. First round of cleaning of drains has been completed in industrial area Bhiwadi and tender process for second round of cleaning of drains before onset of rains will be started in the month of April, 2018.

Decision/ Direction:

ACS, industries directed Unit Office Bhiwadi-I to initiate the tender process immediately for second round of cleaning so that the work of cleaning of drains would be completed before upcoming Mansoon season.

NGT Direction No. 15

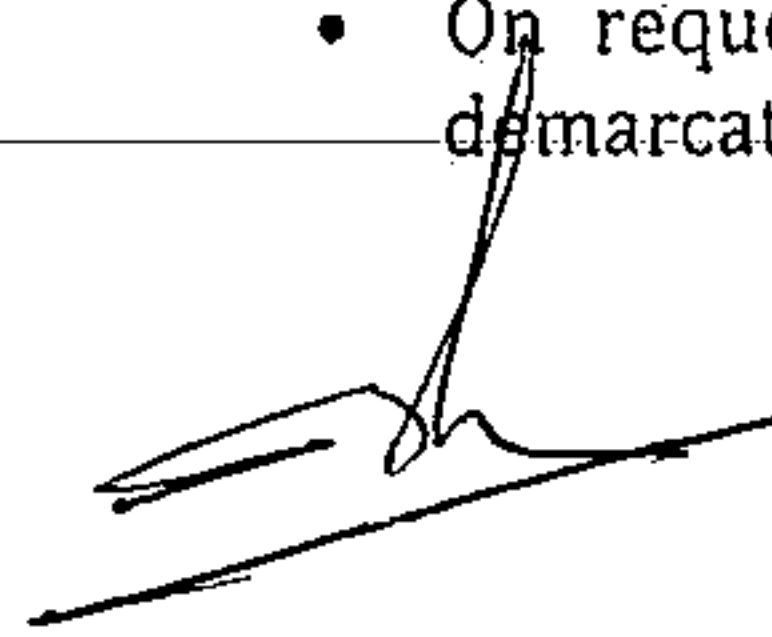
The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.

Update by RIICO/BJPNT:

- Permission letter has been issued by Unit Office Bhiwadi-I to BJPNT for use of earmarked land (34729 sqm.) at industrial area Keharani for dumping of non hazardous industrial solid waste. But BJPNT has not shown interest in the scientific development of said land.
- Sample of dredged sludge from drains has been sent to Shriram Labs, New Delhi for testing of its characteristics by BJPNT and it is expected that the testing report will be available in next 3-4 days.

Decision/Direction:

- BJPNT as a representative of industries for dealing with Environment issues, have to take onus for scientific development of dumping yard.
- On request of BJPNT, ACS, Industries directed Unit Office Bhiwadi-I for proper demarcation of land earmarked for dumping yard, if not done.



- ACS, Industries also directed BJPNT to immediately collect testing report of sludge and make arrangement for its disposal if found hazardous.

NGT Direction No. 14

Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.

Update by Nagar Parishad Bhiwadi:

- Nagar Parishad Bhiwadi informed that the work of 1 STP at Rajasthan Housing Board has been completed and work for 3 STPs are under progress and out of which 1 is expected to be completed within prescribed time period i.e. May, 2018 and another 2 by July, 2018. The work of 5th STP at Khanpur has been stopped due to court litigations, where about 70% work is already completed.

Decision/ Direction:

- Nagar Parishad Bhiwadi to ensure timely completion of the remaining 4 STPs and also to prepare a plan for reuse of treated water.

NGT Direction No. 19

It shall be the duty and obligation of the RIICO and the Pollution Control Board to place in public domain the inspection report as well as analysis reports.

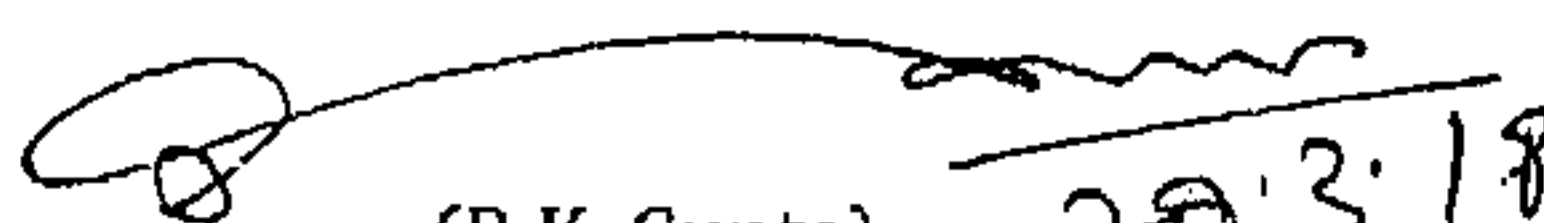
Update by RSPCB:

Member Secretary, RSPCB to informed that they are obtaining legal opinion regarding placing of/ display of inspection reports in public domain.

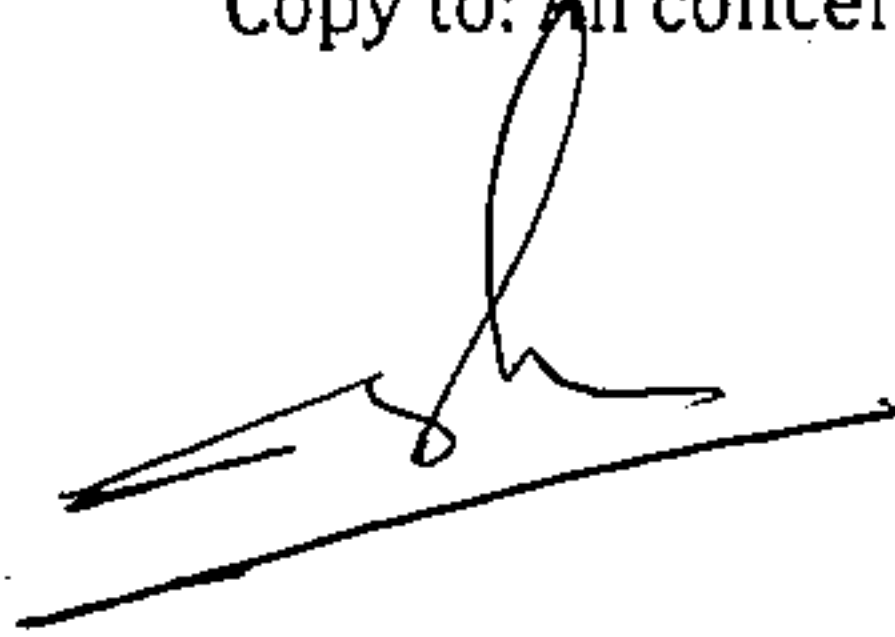
Unit Head Bhiwadi-II informed that the first round of drain cleaning work in remaining industrial areas of Bhiwadi region has already been completed and second round will be initiated in the next month i.e. April, 2018.

ACS, Industries also directed that the inspection work of industries operating in other industrial areas of Bhiwadi cluster shall be started soon after completing the survey work of industries working at industrial area Bhiwadi.

The meeting ended with a vote of thanks to the chair.


(R.K. Gupta)
CGM (EM) 20.3.18

Copy to: All concerned.



Minutes of the meeting held on April 12, 2018 in Central Pollution Control Board (CPCB), Delhi to review the progress in implementation of the Hon'ble National Green Tribunal order dated 12.12.2017 in O.A. No. 124 of 2015 and M.A. No. 664 of 2017 regarding industries located in Bhiwadi and adjoining areas

Following were present in the meeting:

1. Shri. A. Sudhakar, Member Secretary, CPCB
2. Shri. S.R.V. Murthy, Joint Director, Department of Environment, Rajasthan
3. Shri K.C. Gupta, Regional Officer, Rajasthan State Pollution Control Board (RSPCB), Bhiwadi, Rajasthan
4. Shri R. K. Gupta, Chief General Manager, Rajasthan State Industrial Development & Investment Corporation Limited (RIICO), Rajasthan
5. Shri. Vivek Goel, Environmental Engineer, Rajasthan State Pollution Control Board, Jaipur, Rajasthan
6. Dr. D. S. Kharat, Scientist-'E', CPCB
7. Shri. R. M. Bharadwaj, Scientist -'E', CPCB
8. Shri. Anil C. Ranveer, Scientist -'E', CPCB
9. Shri. Ajay Agarwal, Scientist -'E', CPCB
10. Shri. Suneel Dave, Scientist -'E', CPCB
11. Shri Kamlesh Singh, Scientist -'D', CPCB
12. Shri. J. Chandra Babu, Scientist -'D', CPCB
13. Shri. Kamal Bandhu, Assistant Law Officer, CPCB
14. Dr. Purnima Sharma, Research Associate, CPCB
15. Dr. V.P. Pankaj, Research Associate, CPCB

The Member Secretary, CPCB welcomed all the officials present in the meeting. At the outset, he emphasized the need to take timely action for implementation of the Hon'ble Tribunal order dated 12.12.2017. He request officers of Rajasthan State Government concerned to act fast in accordance with NGT direction and requested them to inform the present status. The direction-wise discussions and outcomes are placed here:

Direction 1: It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates to its optimum capacity and its effluents from the discharge point should also be within the prescribed parameters.

Rajasthan State Pollution Control Board (RSPCB) informed that samples of the treated effluent from final outlet of CETP (located to Khushkhera) are being collected weekly. Analysis of the samples reveals that the treated effluent of CETP is achieving the norms prescribed for disposal into inland surface waters under EP Act, 1986. RSPCB further informed that CETP is designed for 9 MLD capacity and the flow of effluent varies between 5 and 9 MLD. The CETP has provided online Continuous Effluent Monitoring System

(OCEMS)' and data are transmitted to CPCB and RSPCB. It transpired in the meeting that there is a difference between online monitoring data of CETP and analysis results of RSPCB, which clearly indicate the malfunctioning of the Online Monitoring System. During meeting following decisions were taken:

- RSPCB to submit the analysis data of CETP treated effluent from January 2018. RSPCB also to submit the inlet parameters for CETP.
- RSPCB to direct BJPNT either calibrate or replace the Online Continuous Effluent Monitoring System.
- The daily online monitoring data for parameters and flow should be maintained and online monitoring system to send alert/alarm in case the parameters exceed the prescribed limits. CPCB should also receive these alerts.

Direction 2: The CETP control the discharges at the outlet point.

RSPCB submitted that BJPNT (CETP Trust) is responsible to ensure compliance. There is no control on discharge, if parameters found beyond prescribed limits. The final effluent after discharge travels to Haryana border, which is 19 km away. In view of this CPCB directed RSPCB to analyze the treated effluent at final discharge point on regular basis and submit an Action Plan regarding providing holding tank of adequate capacity, recirculating and retreating of treated effluent at final discharge point, if any parameters found above the prescribed limits.

Direction 3: The CETP should ensure that all the parameters including that Faecal Coliform or the Total Coliform are maintained within the prescribed limits.

RSPCB submitted that CETP treated effluent is meeting the norms prescribed for disposal into inland surface waters, under EP Act, 1986. Disinfection of the CETP treated effluent using Chlorine gas (4 ppm dosing) has been started for removal of Coliform. This system was put in place on 08/02/2018 and is operational since then. The BJPNT has got the sample tested for Coliform from Shri Ram Laboratory. The analysis report indicated Coliform exceeding the prescribed limits. Dosing of Chlorine gas has been readjusted to achieve the prescribed limits. Fresh sampling/ analysis of the treated effluent for Coliform was being carried out by BJPNT.

It was also informed that the CETP Bhiwadi received a heterogeneous mixture of effluent from all sources including domestic, industrial and storm water through common drain. This is the main reason behind presence of faecal Coliform in the treated effluent in CETP. Only industrial effluent should reach to CETP through close conduit pipelines and the domestic waste reach to the STP for treatment. RICO has been directed to take action, accordingly.

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As there is no standard for Faecal Coliform for CETP therefore, the RSPCB should have taken clarification on standard. Chlorination may also adversely impact on soil & ground water as CETP treated effluent finally disposed on into surface water drains.

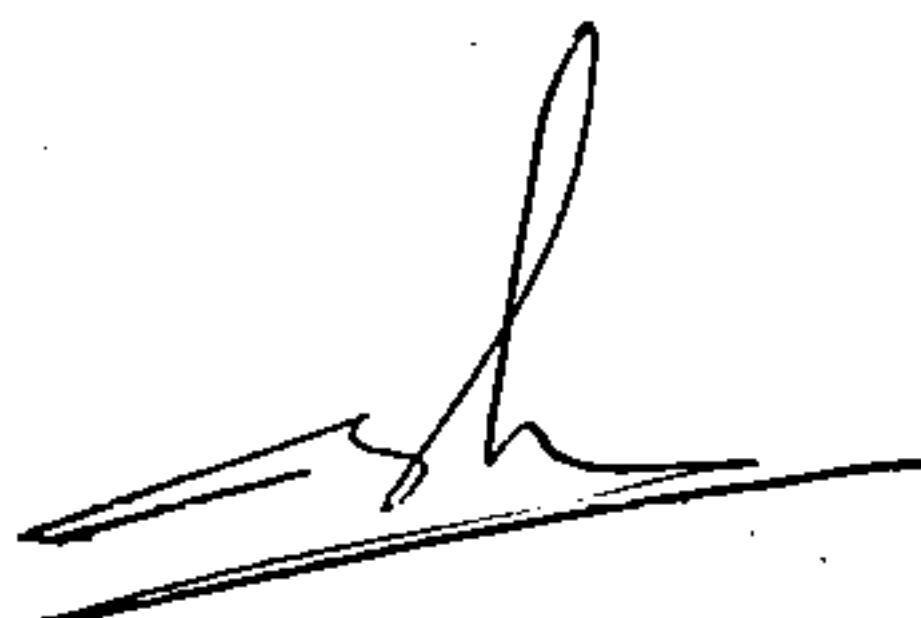
Direction 4: It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of Environment and the State of Rajasthan to conduct joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.

It was informed that there is no joint team formed for compliance of above said direction. Therefore, RSPCB should form a joint team for surveillance and take action against defaulter during joint inspection. An immediate action from RSPCB is required in this regard.

Direction 5: Out of the 346 industrial units which has consent to operate shall be subjected to an inspection by the joint inspecting team consisting of Pollution Control Board, RIICO and the representative of the State Government. These would be subjected to comprehensive inspection for which a report will be prepared particularly in relation to the source of water and utilization thereof. The effluent standards, functioning of the Primary Treatment Plant and whether they are adhering to terms and conditions of the consent granted by the Board. If any of these industries is found to be defaulting they shall be shut down forthwith without any further Notice.

RSPCB submitted that in compliance with the RSPCB, Head office order dated 27.12.2017, teams of officials from RIICO Bhiwadi Unit-I, Department of Industries (DIC Bhiwadi) & RO, RSPCB, Bhiwadi were constituted. Teams (3 nos) have already started joint inspection of 346 nos. of industries, which were running with valid consent of Board as per status on 12.12.2017. As on 11.04.2018, 217 industries have been inspected. However, due to works related to financial year 2017-18 ending, the task could not be completed. Now remaining work would be completed by end of April 2018. RSPCB, RIICO and Department of Industries to take action for compliance of NGT directions.

CPCB directed RSPCB to provide information related to the 346 industries inspected with breakup including units having valid Consent, and closed units or units which were issued notice. This information should also be uploaded on website of RSPCB.



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Direction 6: The 137 industrial units whose applications are pending with the Board, they shall also be subjected to the inspection by the joint inspecting team and their application for renewal shall be dealt with and disposed of in accordance with law as expeditiously as possible in any case not later than four weeks from today.

RSPCB informed that inspection of all 137 industries whose Consent application was pending as on 12.12.2017 has been completed. Of these 137, Consent to Operate has been granted to 87 units and remaining 50 are under consideration.

CPCB directed RSPCB to provide detailed information related to the 137 industries. This information should be uploaded on website of RSPCB.

Direction 7: The 652 industrial units the details of which have not been furnished. Out of them all the industrial units which are operating without obtaining consent of the Board and are discharging effluents, shall be shut down, within one week from today.

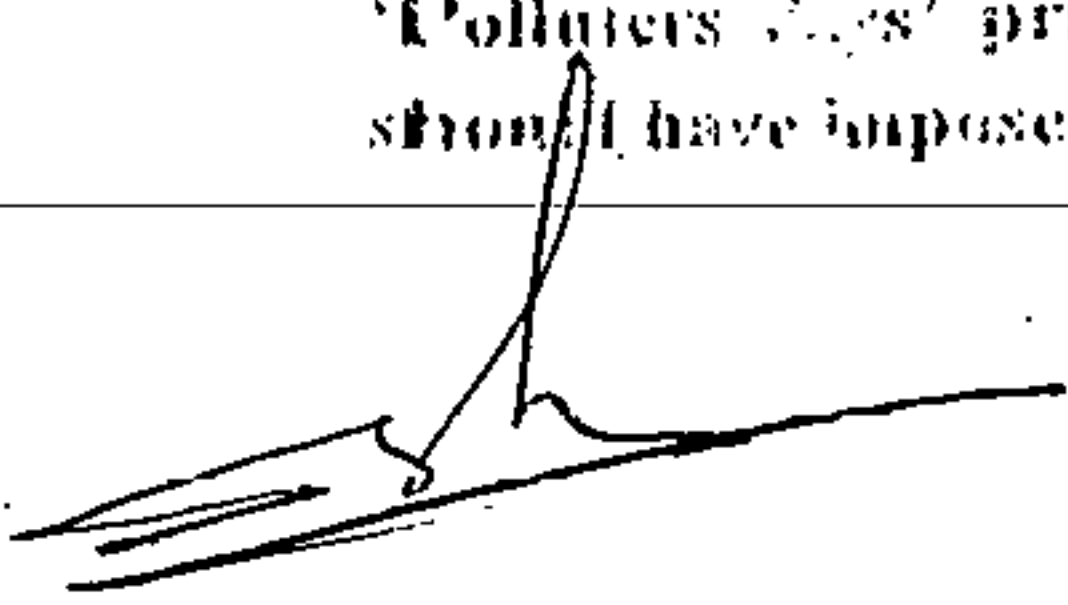
RSPCB submitted that Survey of 652 industrial plots whose details was not furnished has been completed jointly (plot number wise) by RIICO Limited and RSPCB (industry name wise and numbers) have been reconciled/ updated. On the basis of the survey of 652 plots, 120 industrial units have been identified operating without Consent to Operate (most of these are of Green/White Category). Remaining 532 plots (652-120) are being used for non-industrial purposes viz. offices, godowns etc. or lying vacant or with closed/dismantled industrial units. Of 120 nos. of industrial units, show cause notice has been issued to 10 units, those have still not submitted Consent application. Remaining 110 industrial units have either submitted consent applications (as per the category) or do not require obtaining Consent from Board (White Category). During joint survey of 652 nos. of industrial units, none of the industries was found discharging trade effluent, thus immediate closure of industries was not required as per Hon'ble Tribunal Order.

CPCB directed RSPCB to provide information related to the 652 industrial plots inspected. This information should be uploaded on website of RSPCB. RIICO should also provide the website link of RSPCB having the detail information on their respective official websites.

Direction 8: The joint inspection team shall conduct a survey to find out as to how many out of 652 are industrial units and how many are using the space provided to them for godown/ offices etc.

RSPCB submitted that RIICO Limited to ensure the compliance. CPCB directed RSPCB and RIICO to provide plot wise data.

Direction 9: For upgradation of the CETP as well as for setting up of the STP, all the industries shall be liable to pay a sum of Rs 50,000/- as environmental compensation on 'Polluters Pay' principle. These industries have been polluting for years, in fact we should have imposed much more environmental compensation upon them, but since the



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State Pollution Control Board is taking of the matter with earnest and assure the Tribunal for providing due funds for improvement of the conveyer belt/drain or setting up of STP and upgradation of the CETP, as it is stated that 92 industrial units which are in Red Category so would pay environmental compensation of Rs. 50,000/-, those who are in Orange Category would pay environmental compensation of Rs. 30,000/- while the industries in Green/White Category shall pay Rs. 10,000/-

RSPCB submitted that out of 943 industries (Red, Orange, Green & White) operating in RIICO Industrial area, Bhiwadi, 766 industries have paid Environmental Compensation amounting to Rs. 2.22 Crore. Remaining 177 industries (Red-10, Orange-33, Green-44 & White-90) are being pursued to pay Environmental Compensation.

CPCB directed RSPCB to issue a reminder letter to all remaining units and RIICO should disconnect electricity and water supply of the industrial units, if they do not pay EC after reminders.

Direction 10: If the amount is not paid within two weeks from today by the industries to the State Government Department of Environment, in that event that industry shall be liable to be shut down without any further Notice. The amount so deposited shall be utilized for the compliance of the directions contained in this order.

RSPCB submitted that guidance has been sought from HO vide letter no. RPCB/RO/BWD/3773 dated 08/02/2018 in respect of industries those have not yet paid Environmental Compensation.

CPCB directed RSPCB to issue a reminder letter to all remaining units and RIICO should disconnect electricity and water supply of the industrial units, if they do not pay EC after reminders. RSPCB also submit an Action taken report to Hon'ble NGT for utilizing the Environmental Compensation as per order.

Direction 11: We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be choked/ blocked; it will be the duty of RIICO to ensure regular maintenance thereof.

RSPCB submitted that RIICO Limited is to ensure the compliance.

RIICO limited informed that all drains and dredge have been cleared within four weeks from Order. RIICO is about to start second phase of clearing. It was informed that the drains are cleaned regularly.

CPCB directed RIICO should clear all the drains and dredge on regular basis and Joint inspection team should verify the drains by conducting surprise inspections.

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Direction 12: The potable water shall be provided to all villagers is the prime responsibility of the State through tankers or by fixation of RO systems.

RSPCB submitted that PHED Limited is to make/ensure the compliance and that according to PHED letter dated 10.04.2018 permission of 08 R.O. plants has been granted by RWSSMB, Jaipur. Among these 04 R.O. plants have been installed. Besides this, the potable water is being provided by Trip Tankers to 09 villages on daily basis.

CPCB directed to RSPCB to provide information regarding total water supply, quantity of potable water provided by R.O and criteria of identification of villages for supplying potable water. RSPCB should conduct ground water survey and decide the criteria for selecting the affected villages. PAMS Division, CPCB will look into the report for village identification as per need and if more villages need to be covered under scheme.

Direction 13: The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by industrial complex, to maintain them shall be duty of the State Government and the RIICO. In the event of default appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall expedite its long term scheme for providing potable water to every house through pipelines and it should be given at utmost priority.

RIICO informed that PHED Limited is to ensure the compliance of the direction and a petition has been filed before the NGT to give their responsibility to PHED.

CPCB directed RIICO to review the status and provide the compliance.

Direction 14: Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.

RSPCB submitted that Nagar Parishad, Bhiwadi to ensure the compliance, they said that as per the Nagar Parishad, Bhiwadi, the constructional work of 05 STPs under AMRUT Scheme has been initiated. Among these 02 STPs are expected to be completed by July 2018, 01 STP in April 2018 and 01 STP is expected in May 2018. Regarding remaining 01 STP, land is disputed and Hon'ble High Court issued Stay on the matter in its order dated 15.01.2018.

CPCB directed to RSPCB to review the standard prior to construction of STP for reuse of treated water to meet new norms and as per NGT direction, all treated water is required to be reused.

Direction 15: The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from today and it will be the responsibility of the RIICO to ensure

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that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.

RIICO informed that BJPNT has identified the land measuring 34,729 m², near Rampur Mundana, Kahrani, for storage of waste.

CPCB directed to RSPCB to analyze the waste and identify the hazardous nature of waste and also issue directions for construction of landfill site in a scientific manner. RIICO also should take action as per the directions. The analysis reports (TCLP) should be made available to CPCB.

Direction 16: The RIICO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.

It was discussed that treated effluent with BOD 30 mg/l cannot be reused. CPCB directed RSPCB to review the standard prior to construction of STP for reuse of treated water in a proper way. CETP should also be upgraded to ZLD status.

The joint team should keep strict vigil so that no cess pool found in and around CETP/STPs or any locations near to industrial units.

Direction 17: Needless to say that Pollution Control Board and Department of Environment shall maintain due surveillance and collect samples on regular intervals to ensure that there is no pollution.

CPCB directed that RSPCB should enhance the frequency of sampling and also keep the analysis data on website on regular basis. Joint team should keep strict vigil to ensure that there is no pollution and the defaulters should be penalized as per law.

Direction 18: The State of Rajasthan is granted liberty to approach the Department of Industrial Policy and Promotion (in short DIPP) for receiving financial assistance from the Central Government. The State is free to move the Central Government and if such proposal is mooted; the same shall be dealt with utmost expeditiously.

It was informed that RIICO has already approached DIPP for financial assistance of Rs. 146 crores, which was refused. The funding scheme are not stopped after 31.03.2017, as per DIPP communication to RIICO.

CPCB advised RIICO to explore other schemes for grants such as Swachh Bharat Mission (SBM).

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Direction 19: It shall be the duty and obligation of the RIICO and the Pollution Control Board to place in public domain the inspection report as well as analysis reports.

CPCB directed RSPCB and RIICO to place all the information, reports and status on RSPCB website and a link should be provided on the websites of RIICO, PHED and other agencies involved.

Direction 20: The applicant and for that matter any citizen would be at liberty to file objections if it comes to the notice that these reports do not depict the actual ground realities. The above directions shall be carried out by all concerned without delay and default, whosoever is found to be obstructing the compliance shall be liable to be proceeded against for violating order of the Tribunal and shall be dealt with in accordance with law.

Noted the above directions and all the concerned agencies have agreed for compliance.

Direction 21: Vide our order dated 01st March, 2017, we had imposed environmental compensation and cost upon the various departments and officers. In the event these directions are complied with in that event the compensation or the cost imposed shall stand waived, but in the event of default they shall become operative and it will be the duty of State of Rajasthan to comply with those orders without any default.

Noted the above directions.

Direction 22: The Central Pollution Control Board shall also be responsible for keeping general supervision in relation to compliance of these directions. This general directions issued in relation to industrial clusters Bhiwadi shall be adopted and followed by the State Government and all the other concerned authorities with such modifications as may be necessary.

CPCB will review the progress from time to time.

Direction 23: The industries which were permitted to operate under the orders of the Tribunal and the Board was required to inspect the same, if their Status Report is not filed by the joint inspection team now within two weeks from today, they shall be liable to be closed.

RSPCB submitted that all the 19 industries had been inspected and reports have been sent to the RSPCB HO.

The meeting ended with a vote of thanks to the chairs.



Minutes of the Meeting held on 23.05.2018 under the Chairmanship of Addl. Chief Secretary industries, GoR to discuss the matter pending before Hon'ble NGT related to Review Application No. 07/2018 in the OA No. 124/2015, M/s Sumitra Devi Vs CPCB and OA No. 127/2016, Dr. Laxman Raghav Vs State of Rajasthan & Ors.,

A meeting was held on 23.05.2018 under the Chairmanship of Addl. Chief Secretary Industries GoR at 05.00 PM in the Board Room of RIICO Udyog Bhawan Jaipur to discuss the matter pending before Hon'ble NGT related to Review Application No. 07/2018 filed by RIICO in the OA No. 124/2015, M/s Sumitra Devi Vs CPCB and OA No. 127/2016, Dr. Laxman Raghav Vs State of Rajasthan & Ors.

Following were present:-

1. Advisor (EM), RIICO
2. Chief Environmental Engineer, RSPCB
3. Joint Secretary Department of Environment, GoR
4. Sr. DGM (Law), RIICO
5. Sr. Regional Manager, RIICO, Bhiwadi- I
6. Sr. Regional Manager, RIICO, Bhiwadi- II

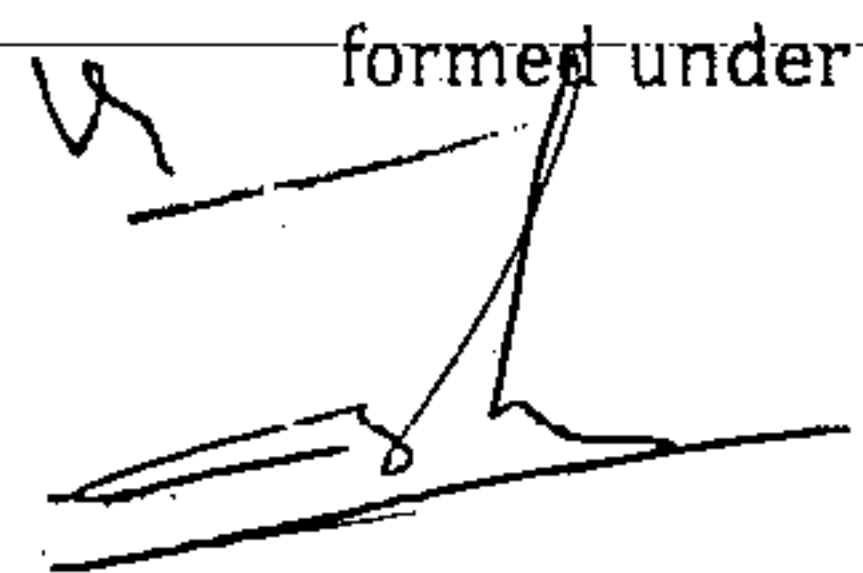
Review application No. 07/2018 in the OA No. 124/2015 and OA No. 127/2016 was filed by RIICO before Hon'ble NGT to review the directions no. 1,4 & 13 of Tribunals order dated 12.12.2017 in the matter of M/s Sumitra Devi Vs CPCB and Dr. Laxman Raghav Vs State of Rajasthan & Ors. As a respondent RSPCB has submitted reply of review application.

During the meeting reliefs sought by RIICO in Review Application and observations of RSPCB on reliefs was discussed in details. Matter was also discussed with Chairperson RSPCB by ACS, Industries on telephonically. Mutual conciliation between RIICO and RSPCB has been generated on various reliefs sought by RIICO in Review Application No. 07/2018.

NGT Direction No. 1

It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates to its optimum capacity and its effluents from the discharge point should also be within the prescribed parameters.

As per the Guidelines issued by RSPCB " Guidellne for O&M Agency for Operation and Maintenance of CETPs, for SPV and for the Member Units connected with the CETPs", CETP shall be professionally managed only through the Special Purpose Vehicle (SPV) formed under the Company Act 2013 by beneficiary industries. As per the Guidelines



SPV will ensure that the quality and quantity of waste water received at the CETP never exceed the design capacity CETP and also to monitor quality and quantity of effluents being discharged by member units.

SPV, created by beneficiary industries as Nodal Agency will be fully responsible for day to day operation of CETP upto optimum capacity and treatment of waste water/ trade effluent upto prescribed parameters by appointing O&M Agency.

As a developer of industrial area RIICO's responsibilities are limited to providing land for setting up of CETPs. Furthermore RSPCB being the regulatory authority would ensure a compliance of Condition of Consent issued by themselves for day to day operations of CETP.

In the backdrop of above, during meeting RIICO and RSPCB were mutually agreed on the relief sought by RIICO. Hon'ble NGT may consider RIICO's request in Review Application and issue directions to SPV only for day to day operations of CETP upto Optimum Capacity and to treat trade effluent upto Prescribed Standards.

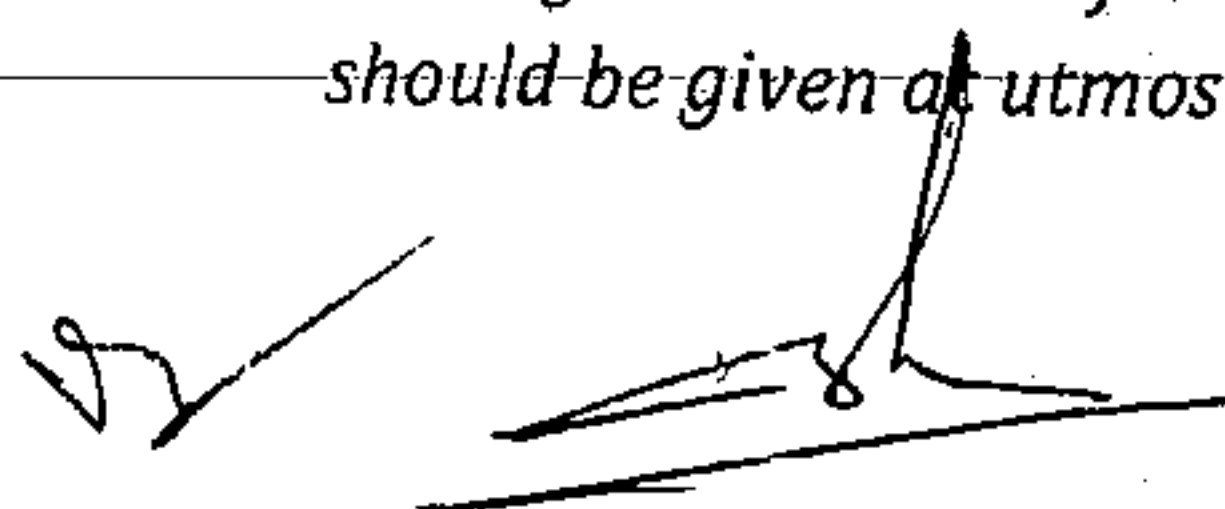
NGT Direction No. 4

It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of Environment and the State of Rajasthan to conduct joint inspection and ensure the compliance of these directions in future. In the event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.

Since the SPV, created by beneficiary industries as Nodal Agency will be fully responsible for day to day operations of CETP upto Optimum Capacity and treatment of waste water/ trade effluent upto prescribed parameters by appointing O&M Agency, in case of default in operations of CETP, only SPV would be liable to pay Environmental Compensation.

NGT Direction No. 13

The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by industrial complex, to maintain them shall be duty of the State Government and the RIICO. In the event of default appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall expedite its long term scheme for providing potable water to every house through pipelines and it should be given utmost priority.



As a Nodal Agency of State Government, PHED is mandated to supply potable drinking water to residents of the State. Accordingly during the previous meetings headed by ACS, Industries dated 03.01.2018, 18.01.2018 and 26.03.2018, PHED was directed to install RO plants in effected villages surrounding industrial area and also provide safe drinking water by tankers as and where needed. Accordingly PHED has planned to installation of 8 Nos. of RO plants and providing drinking water by tankers in 9 villages namely Nagaliya, Alampur, Bhilahedi, MundanaMeo, Ghatal, Amlaki, Godhan, Harchandpur and Khijarpur.

At present, as per progress provided by PHED, 4 RO plants has been commissioned at villages Rampura, MundanaMeo, Malikpur, Gurjjar and Sadod. For remaining 4 locations RO plant has been purchased and civil work for installation is in progress. In 9 villages potable water is being continuously supplied by tankers.

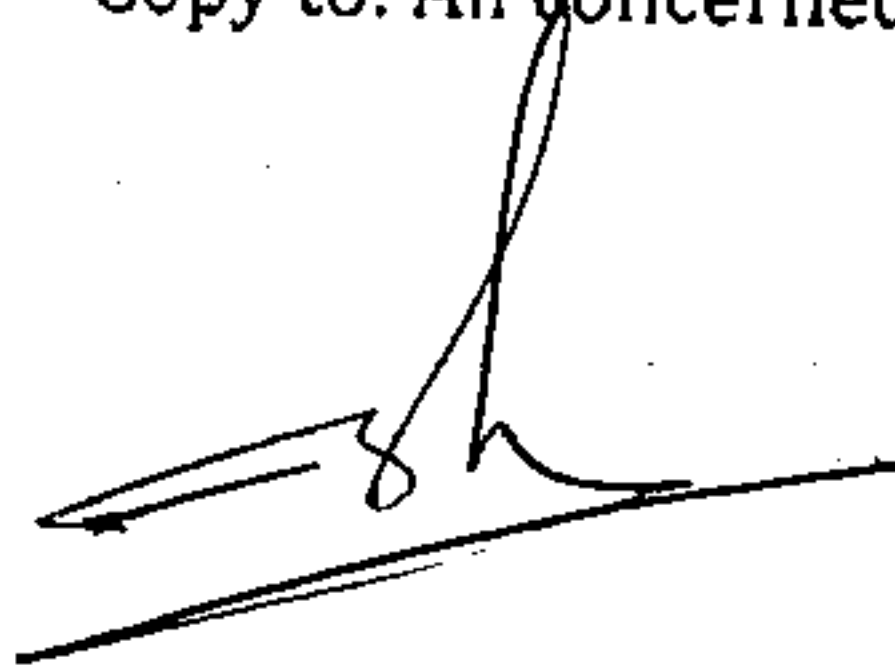
In view of the above and looking to the progress made so far by PHED for installation of RO plants and providing safe drinking waters by tankers, during meeting it was agreed upon that Hon'ble NGT may consider relief sought by RIICO in Review Application and issue directions to PHED instead of RIICO or RSPCB in this regard.

The meeting ended with a vote of thanks to the chair.


(Dr. Girish Parashar)
Advisor (EM)

Enclosed : Guideline for O&M Agency for Operation and Maintenance of CETPs, for SPV and for the Member Units connected with the CETPs" issued by RSPCB.

Copy to: All concerned.



**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**Review Application No. 07 of 2018
(M. A. No. 287/2018 & M. A. No. 288/2018)**

In

O. A. No. 124/2015 & O.A. No. 127/2016

Sumitra Devi Vs. Central Pollution Control Board & Ors.

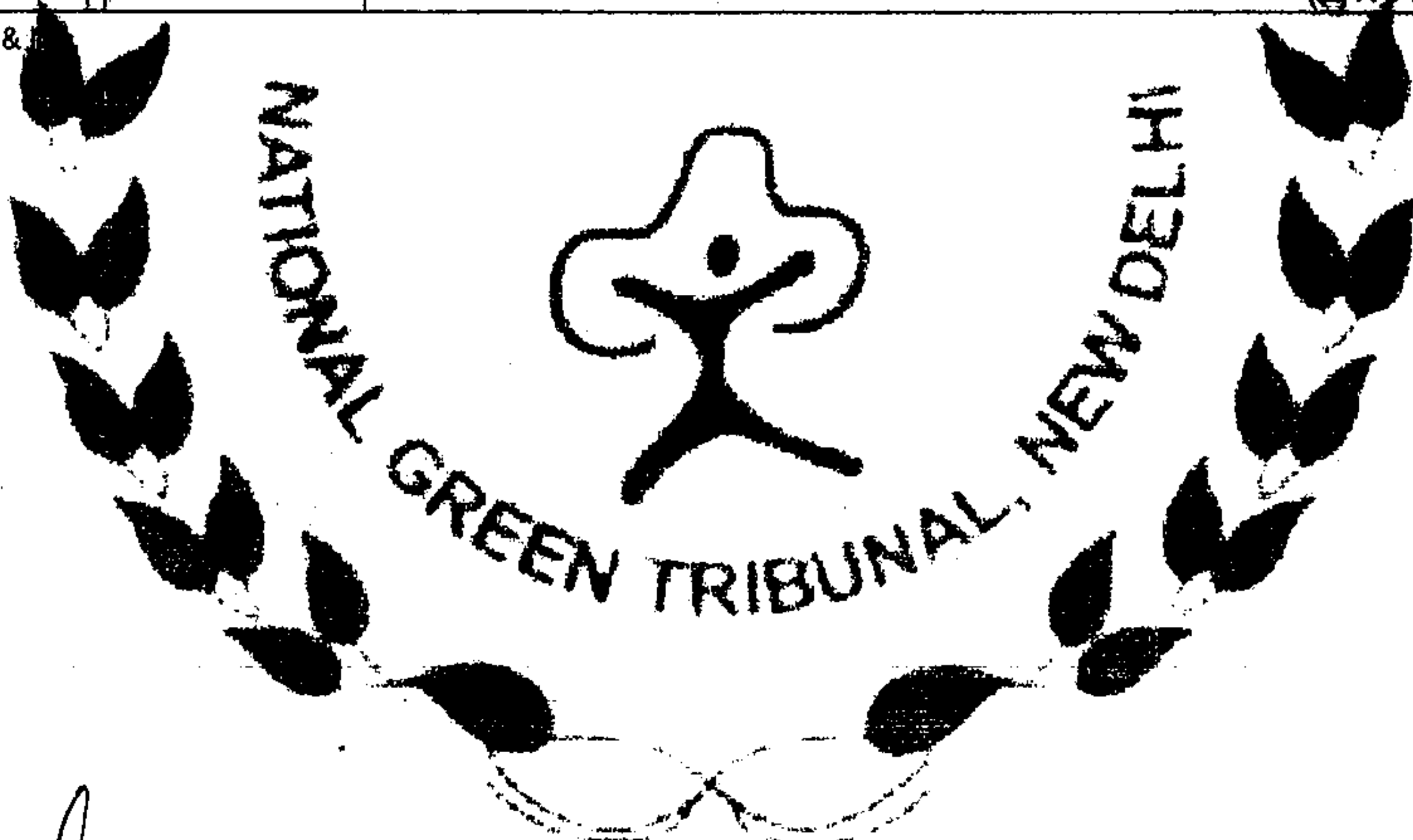
CORAM : HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Present: Applicant : Mr. Raj Panjwani, Sr. Adv.
Respondent : Mr. Shiv Managal AAG with Mr. Saurabh Rajpal
Mr. Vikramjeet Singh and Mr. Adhiraj Singh
Adv. for State of Rajasthan and RSPCB
Respondent No. 7 : Mr. Krishna Kumar Singh, Adv.
CPCB : Mr. Rajkumar, Adv. with

	Date and Remarks	Orders of the Tribunal
	Item No. 26 May 24, 2018	Heard. This Review Application seeks for modification of the order dated 12.12.2017 disposing of Original Application Nos. 124 of 2015 and 127 of 2016 limited to the 1st and 4th Direction contained therein, the 4th being the consequence in compliance of the 1st direction. Upon consideration of the facts and circumstances of the case and on hearing the Learned Counsel for the parties, we are of the view that the order need not be reviewed as prayed as we find it to have been passed consciously to charge the RIICO with certain responsibility. In any case, it is submitted by Mr. Raj Panjwani, Ld. Senior Counsel for the Review Applicant, that in a meeting called by the Additional Chief Secretary on 03.05.2018, the aforesaid part of the order has been sorted out between the RIICO and the RSPCB. Specific reference has been made to the last part of the

	Item No. 26 July 24, 2018	disposed of with no orders as to cost. Affidavit filed on behalf of the Applicant on 21st July, 2018 is ordered to be taken on record. <u>M.A. No. 287 of 2018 and 288 of 2018</u> These Applications do not survive for consideration as the main application itself stands disposed of and are disposed of accordingly. ,JM (S.P. Wangdi) ,EM (Dr. Satyawant Singh Garbyal) ,EM (Dr. Nagin Nanda) (24.07.2018)
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Sn & J



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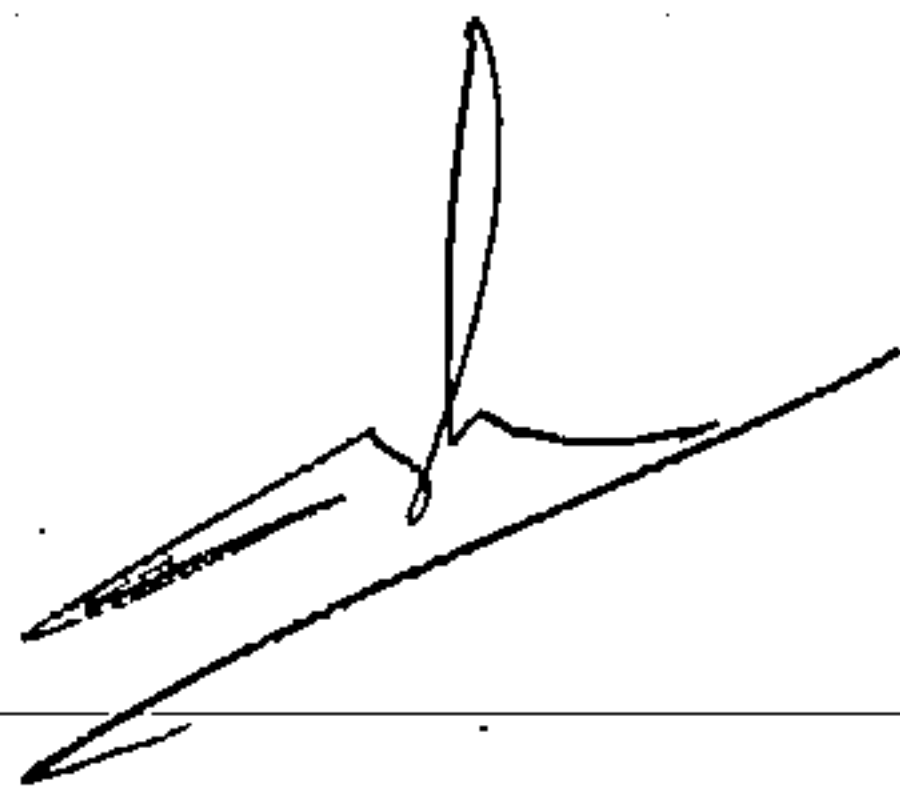
Compliance Status Report as on December 04, 2019

As per the direction of Hon'ble NGT, P.B., New Delhi in the matter of "Sumitra Devi Vs CPCB & Ors" vide order dated 13.11.2019 in O.A. No. 124 of 2015 (Execution Application No. 42/2019)

In compliance to the Hon'ble NGT, PB, Delhi order dated 13.11.2019 in OA No. 124 of 2015 "Sumitra Devi Vs CPCB & Ors", a joint inspection was carried out during 02.12.2019 to 04.12.2019 by the following officials of Central Pollution Control Board (CPCB), Regional Directorate-Bhopal, Rajasthan State Pollution Control Board (RSPCB) and MoEF&CC :-

1. Sh. Vivek Goel, Regional Officer, RSPCB, RO-Bhiwadi
2. Dr. A.K. Gupta, Scientist – D from MoEF&CC, RO-Lucknow
3. Sh. Pentani Jagan, Scientist – E from CPCB, RD-Bhopal

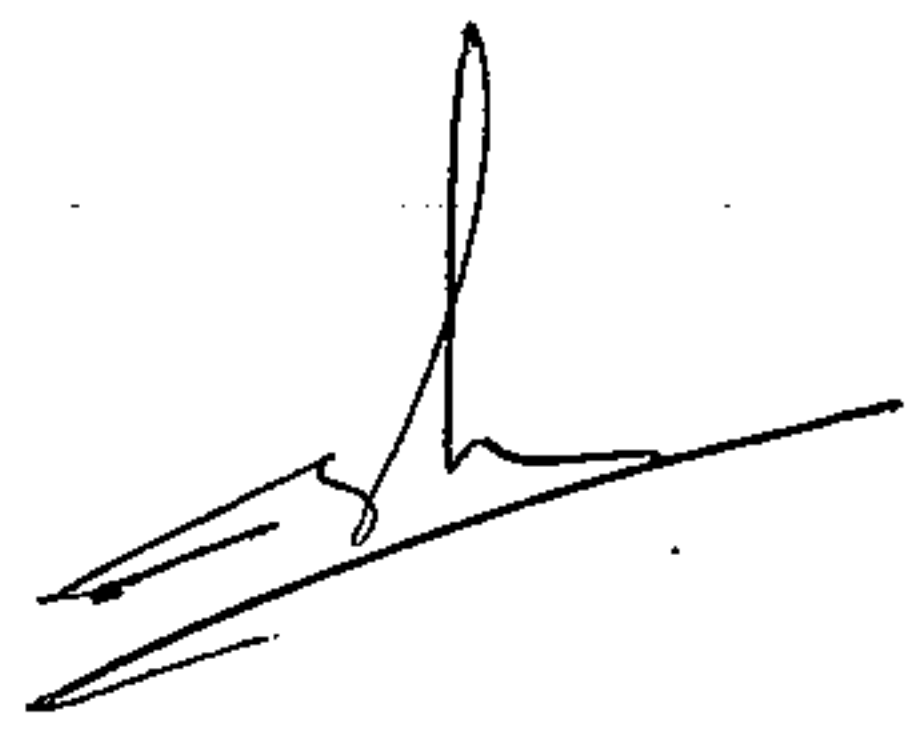
During the visit the team has jointly inspected and verified the works and the compliance status of direction as on 04.12.2019 submitted by RSPCB, RIICO, PHED, CETP and Nagar Parishad-Bhiwadi and the observations of the joint inspection team are as tabulated below:



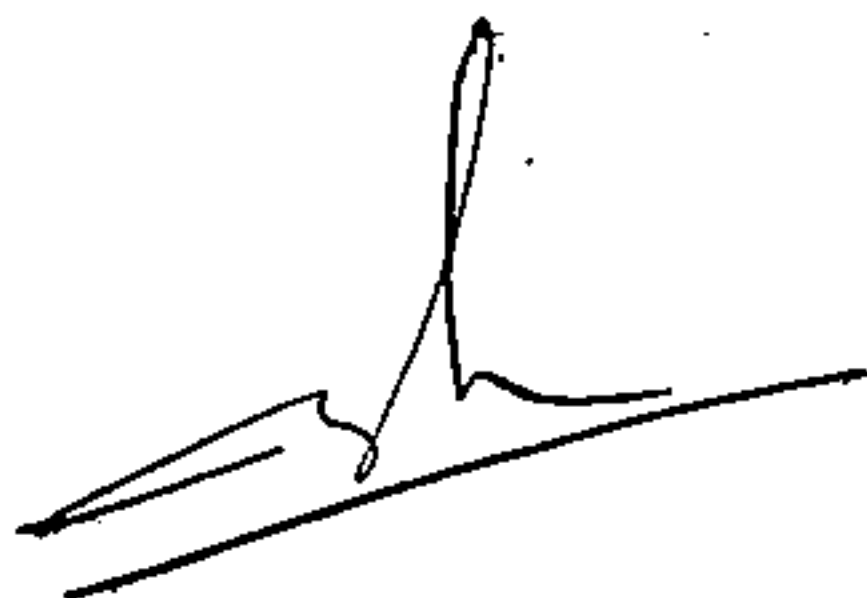
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Compliance Status of Hon'ble NGT order dated 12.12.2017, in O.A. No. 124 of 2015 in the matter of "Sumitra Devi Vs CPCB & Ors" before P.B., New Delhi

S. No.	Directions	Compliance as on 04.12.2019 as per the joint inspection team (RSPCB, CPCB and MoEF&CC)															
1.	It shall be ensured by the RIICO as well as the CETP operating Society that the CETP operates as its optimum capacity and its effluents from the discharge point should also be within the prescribed limits.	The joint inspection team collected a sample of CETP final Outlet and analyzed at CPCB, Regional Directorate, Lab Bhopal. Results tabulated below are: <table><tr><th>Parameters</th><th>Analysis result</th><th>Prescribed standards</th></tr><tr><td>pH</td><td>7.14</td><td>5.5-9</td></tr><tr><td>TSS</td><td>59</td><td>100</td></tr><tr><td>COD</td><td>212</td><td>250</td></tr><tr><td>BOD</td><td>23</td><td>30</td></tr></table> Note: All values are in mg/l except pH. The treated effluent was meeting the inland surface water discharge standards prescribed under MoEF&CC notification S.O. 4(E) dated 01.01.2016 for general & heavy metal parameters. The copy of detailed analysis report is enclosed at Annexure-I.	Parameters	Analysis result	Prescribed standards	pH	7.14	5.5-9	TSS	59	100	COD	212	250	BOD	23	30
Parameters	Analysis result	Prescribed standards															
pH	7.14	5.5-9															
TSS	59	100															
COD	212	250															
BOD	23	30															



		The inlet quality standards for CETP has been prescribed by RSPCB vide office order dated 11.03.2019 in compliance with MoEF & CC notification S.O. 4(E) dated 01.01.2016. Copy of the notification is enclosed at Annexure-II. The Bhiwadi Jal Pradushan Niwaran Association is calibrating the online continuous effluent monitoring system (OCEMS) on regular basis and last calibration done on 13.05.2019. Copy of analyser calibration report is enclosed at Annexure-III. On the day of the inspection, the OCEMS installed at CETP outlet was showing readings of pH-7.98, TSS-61.20mg/l, BOD- 19.20mg/l and COD-193.9mg/l. Copy of the snap shot is enclosed at Annexure-IV. On the day of inspection the CETP was in operation with inlet flow of 392m³/hour and the outlet flow was 388m³/ hour. As per the record provided by CETP representative that the average flows of CETP in September, October & November 2019 is as given below in table against
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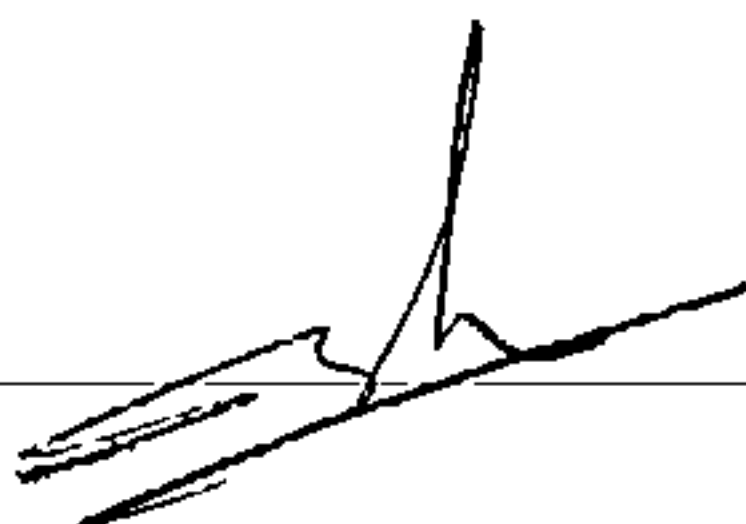


the CETP capacity of 9MLD. During visit no overflow and bypass observed from the CETP.

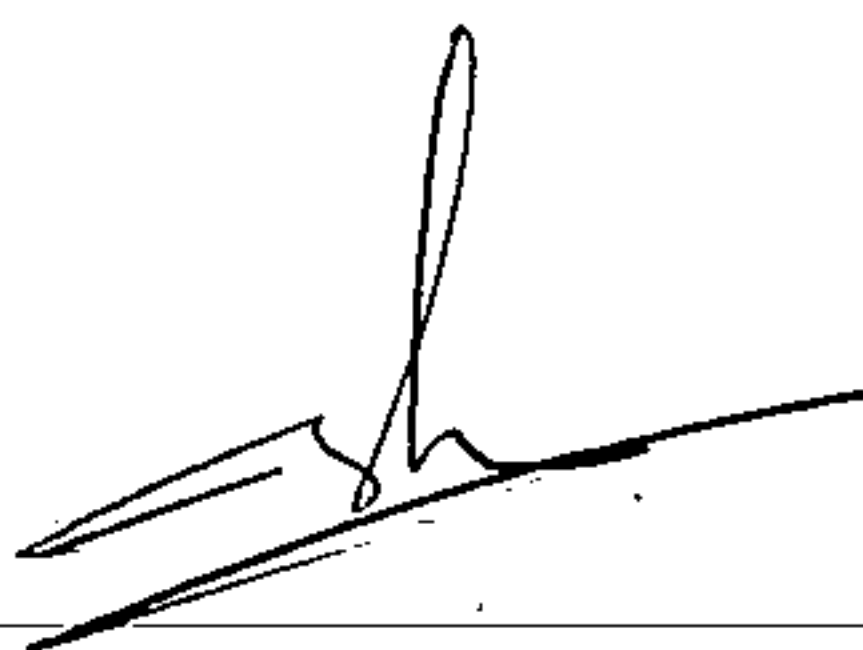
Month	Monthly average flow in MLD	
	Inlet	Outlet
September, 2019	7.68	7.56
October, 2019	7.87	7.20
November, 2019	8.34	7.97

Note: last three months daily flow details submitted by the CETP are enclosed at Annexure-V.

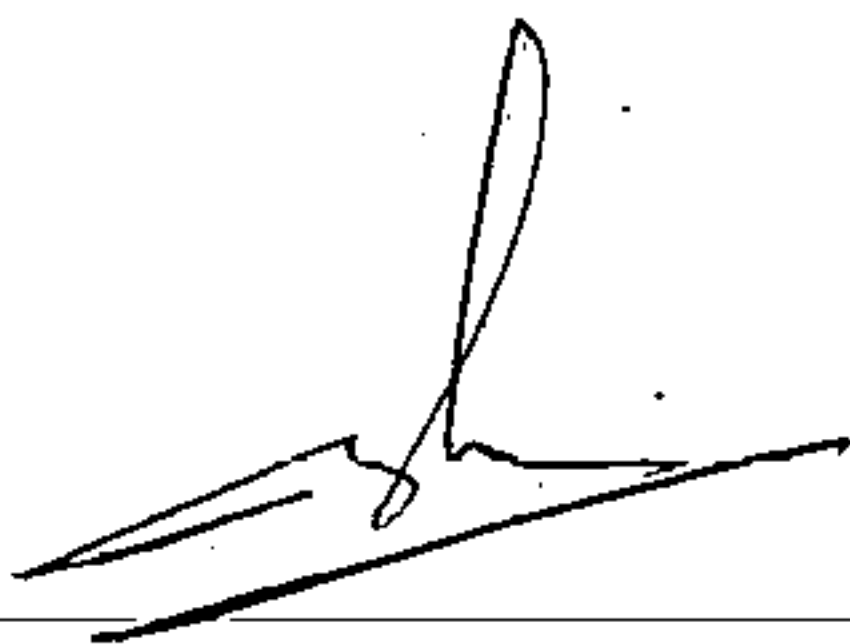
As CETP receiving industrial as well as domestic wastewater through conduit pipe of 2.5KMs length from a common sump of 2 drains coming adjacent to the shyam vatika (Rajasthan housing board) & Parshvanath mall. The open drain near shyam vatika carries effluent of Phase 1 RIICO industrial -cum-domestic area whereas the Parshvanath mall open drain carries effluent of Phase 2, 3, 4 RIICO industrial -cum-domestic area.



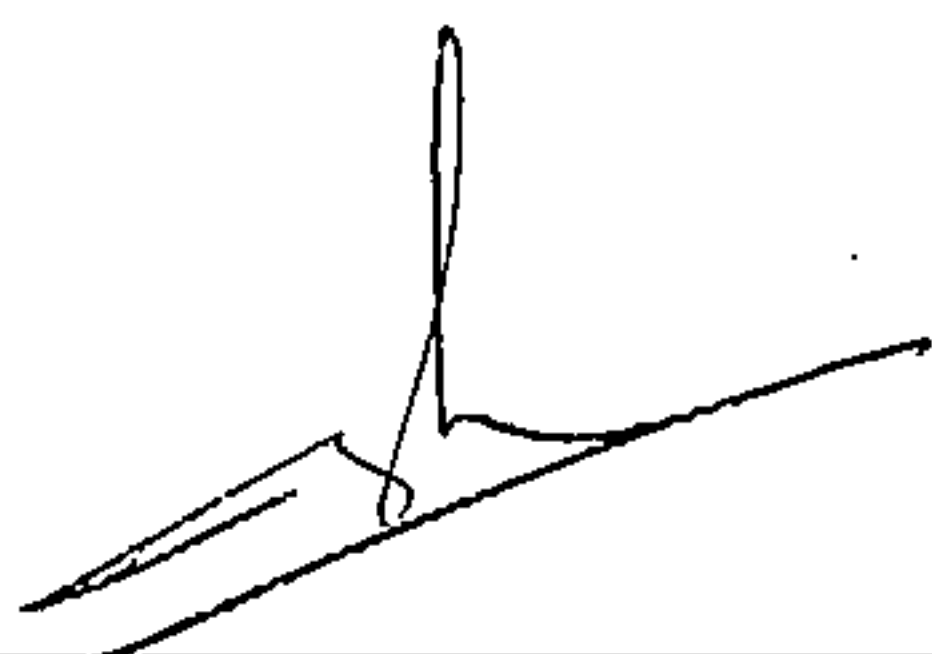
		Presently the treated effluent of CETP is being discharged at Khushkhera industrial area, which is 14 km away from the CETP through conduit pipe system (4KM HDPE and rest is RCC HUME pipe). During the visit it was observed that the treated effluent accumulated on the open plot near M/s Kundan edible oil from the final outlet of CETP (being pumped to Khushkhera).
2.	The CETP control the discharges at the outlet point	Treated effluent from CETP is pumped up to Matila village after which effluent flow under gravity up to RIICO Industrial Area, Khushkhera in closed conduit pipeline (4KM HDPE and rest is RCC HUME pipe) laid down by RIICO for disposal of effluent up to Sabi River. M/s Honda cars Limited is taking approx. 01 MLD of treated water from the closed conduit pipeline at RIA Tapukara for development of greenbelt in Honda Campus. M/s G-Tekt India Pvt. Ltd Tapukara is taking approx 1.5 MLD of treated water from the closed conduit pipeline at RIA Tapukara for development of



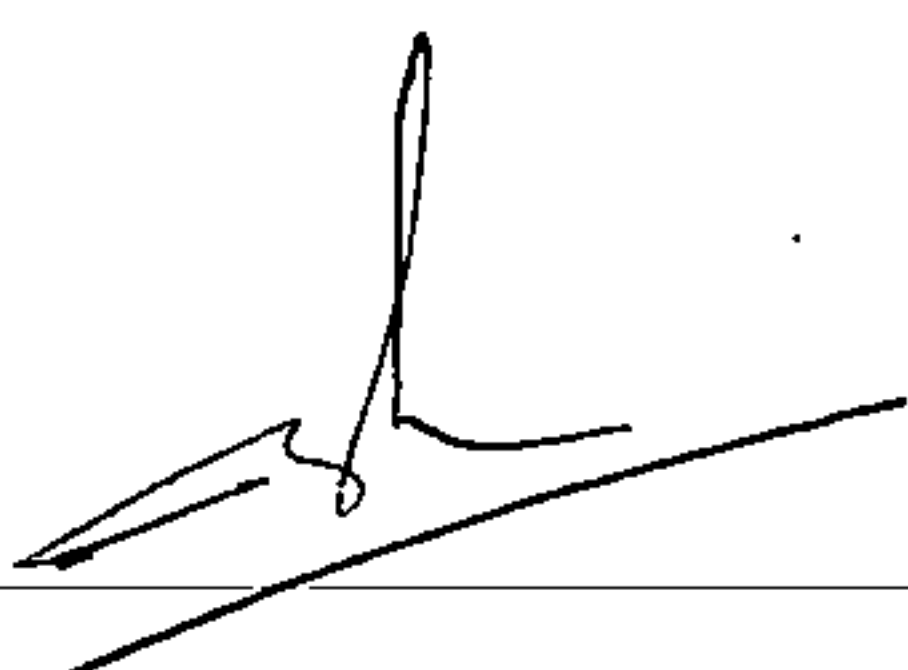
	greenbelt/irrigation in their premises. CETP treated water (approx. 0.5 MLD) is being utilized for sprinkling on roads in Bhiwadi industrial area to control the dust emissions & for watering in the parks/lawns maintained by Bhiwadi Manufacturers Association(BMA). To utilize 100% of the CETP treated effluent, a project report of amount Rs. 146 Crores for up-gradation of existing CETP to 6MLD ZLD facility, laying of closed conduit pipeline for carrying untreated effluent from industries to CETP & reverse pipeline for supplying treated effluent back to industries has been prepared by BJPNA Bhiwadi. On request of State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanction of 146 Crores vide sanction order No. F.No.44(1)PF.S/2018-19/1377 dated 11/12/2018. RIICO has invited proposal for selection of Project Management Consultant for this work in September 2019 but due to higher rate by single bidder M/s IL & FS Company, the tender was canceled. SRM RIICO informed that new tender for consultancy work will be floated soon.
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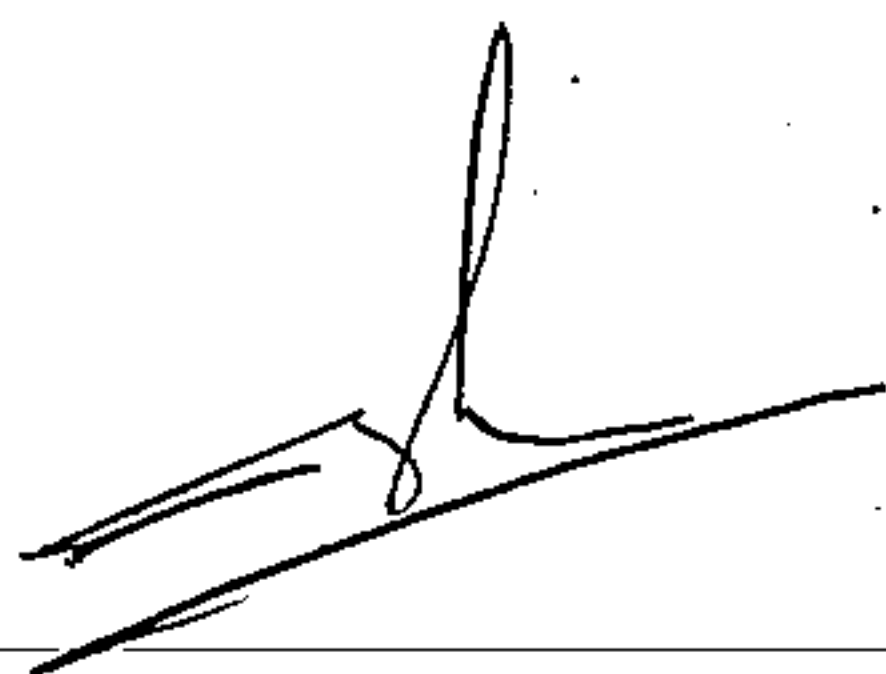
		RIICO Ltd. Bhiwadi informed that CETP for industrial area Chopanki & Kehrani will be constructed at industrial area Kehrani. Land measuring 17.05 Hectors has been acquired by RIICO. During the visit the final discharge point samples accumulated on the open plot at Khushkhera has been collected and the analysis values found to be pH:7.22, TSS:63mg/l, TDS:2610 mg/l, COD:447.48 mg/l, BOD:59.09mg/l, Cl:- 828.46 mg/l, Sulphate:- 286.21 mg/l, Phosphate:-0.4824 mg/l, Fluoride:- 0.991 mg/l & heavy metals i.e. Fe :- 2.18mg/l, Cu:-0.033mg/l, Zn:-0.1271mg/l, Cr :-0.014mg/l, Mn :- 0.7393 mg/l. and other metals found Below Detectable Limit. The copy of detailed analysis report is enclosed at Annexure-VI.
3.	The CETP should ensure that all the parameters including that Fecal Coliform or the Total Coliform are maintained within the	Disinfection of the CETP treated effluent using Chlorine gas was put in place on 08.02.2018 and operational since then. During visit it was observed that chlorine dosing was being done and records of chlorine gas dose are maintained.



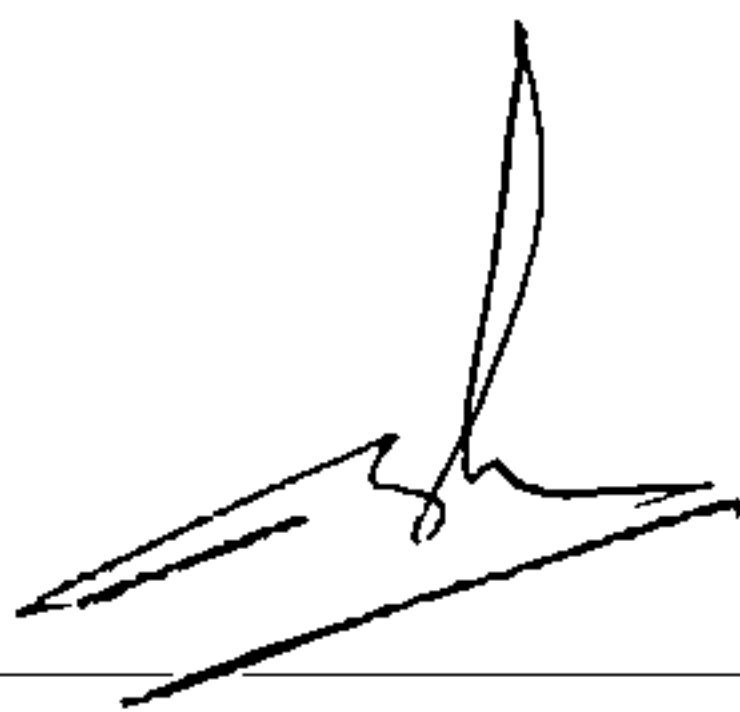
	prescribed limits.	RIICO has initiated the project for collection of industrial effluent separately through close conduit pipelines for which Tender called for appointing the project management consultant through which DPR preparation & supervision of entire project will be done but the tender is rejected in November 2019 due to participation of only one firm i.e. M/s IL& FS. Again proposal sent to Jaipur for approval for re tendering the same. Upgradation of existing 9MLD CETP up to 6MLD RO plant followed by MEE & dryer. The project also includes 53KM closed conduit pipeline from member units to CETP and complete recycling of treated wastewater through 80.3KM length pipeline.
4.	It will be the duty of Rajasthan Pollution Control Board, CPCB, Department of Environment and the State of Rajasthan to conduct a joint inspection and ensure the compliance of these directions in future. In the	Compliance of these directions were submitted jointly by RIICO and RSPCB on 27/08/2018. A joint inspection by CPCB and RSPCB was conducted on 28/09/2018 to ensure the compliance of these directions. Copy of joint inspection report enclosed at Annexure VII .



	event of default not only the RIICO and Society would be liable to pay environmental compensation @ Rs. 50,000/- per default, but the concerned officer(s) of the Pollution Control Board and the designated officer(s) from Department of Environment of the State would also be liable for disciplinary action.	
5.	Out of the 346 industrial units which have consented to operate shall be subjected to an inspection by the joint inspecting team consisting of Pollution Control Board, RIICO and the representative of the State Government.	In compliance with the RSPCB, Head Office, Jaipur office order dated 27.12.2017, teams of officials from RIICO Bhiwadi Unit-1, Department of Industries (DIC Bhiwadi) & Regional office, RSPCB, Bhiwadi were constituted by office order dated 29.12.2017 & inspection of 346 nos. of industries which were running with valid consent of Board (as on 12.12.2017) completed by the joint inspection team. 5 industries were found permanently closed/dismantled/ shifted. Out of 341 operating industries, no major deficiency/non-compliance with regard to water



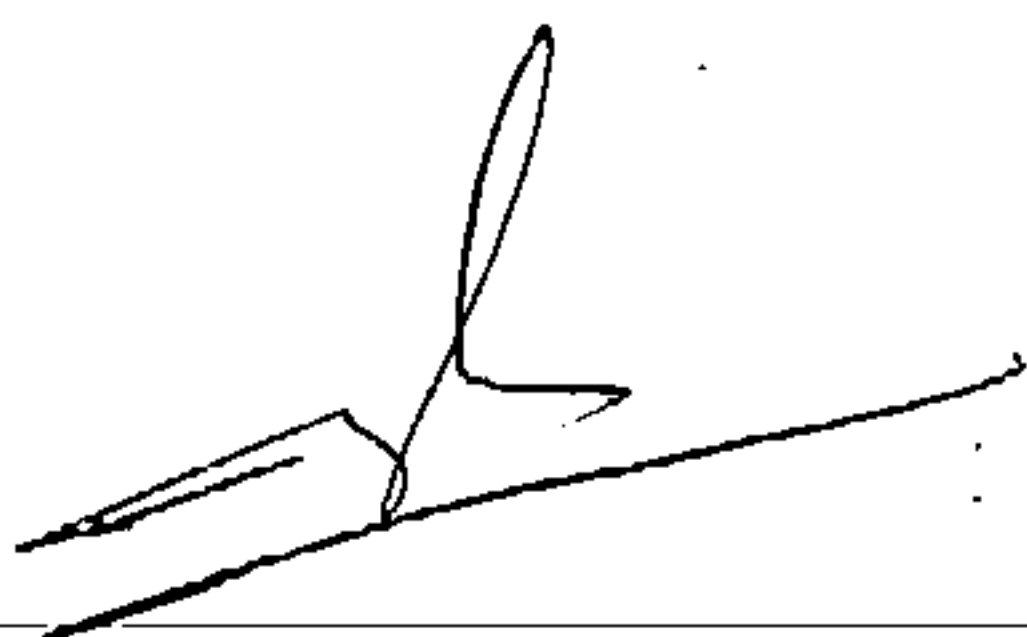
	These would be subjected to Comprehensive inspection for which a report will be prepared particularly in relation to the source of water and utilization thereof. The effluent standards, the functioning of the Primary Treatment Plant and whether they are adhering to terms and conditions of the consent granted by the Board. If any of these industries are found to be defaulting they shall be shut down forthwith without any further Notice.	pollution control arrangements was observed except one (M/s Singh Plasticizers, Bhiwadi) against which closure direction has been issued. However, for other non-compliances of conditions of CTO regarding air pollution control measure/ equipment, CGWA permission, record keeping etc. show-cause notice was issued to such industries. The report is prepared and submitted to RSPCB, Head Office for uploading on the website of the RSPCB and the same has been uploaded on the website. Copy of webpage is enclosed at Annexure-VIII.
6.	The 137 industrial units whose applications are pending with the Board, they	Inspection of all 137 industries whose consent applications were pending as on 12.12.2017 has been completed by the joint inspection team. The pending applications are being decided on the basis of findings during the



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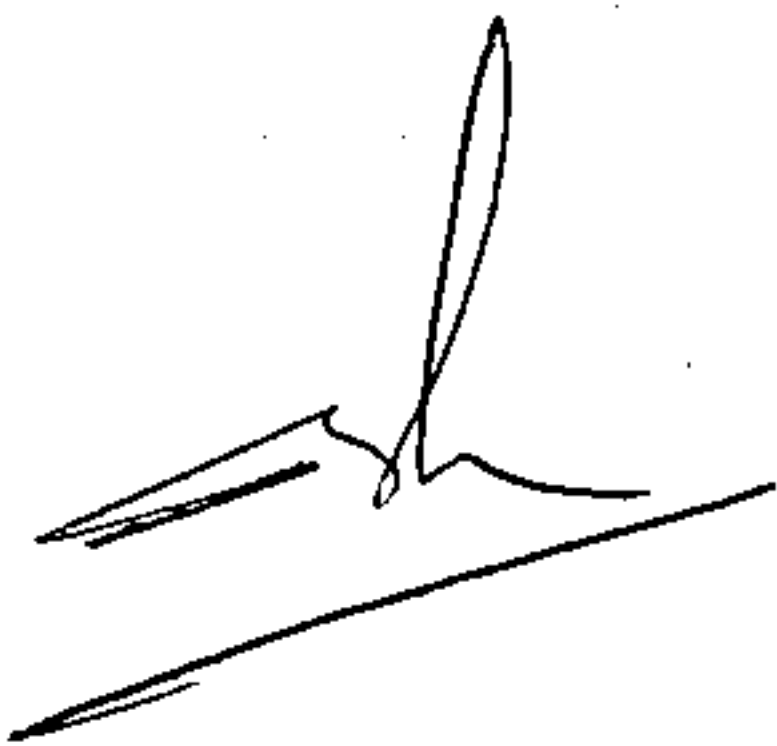
	shall also be subjected to the inspection by the joint inspecting team and their application for renewal shall be dealt with and disposed of in accordance with law as expeditiously as possible in any case not later than four weeks from today.	inspection.
7.	The 652 industrial units the details of which have not been furnished. Out of them all the industrial units which are operating without obtaining the consent of the Board and are discharging effluents shall be shut down, within one week from today.	Survey of 652 industrial plots whose details were not furnished has been completed jointly by RIICO limited and RSPCB. The record of RIICO limited (plot number wise) and RSPCB (industry name wise) have been reconciled/updated. On the basis of the survey of 652 plots, nearly 120 industrial units have been identified operative without Consent to Operate (most of these industrial units are of Green/White category). Remaining 532 plots are being used for non-industrial purposes viz. offices, go-downs etc. or lying vacant or with closed/dismantled industrial units.



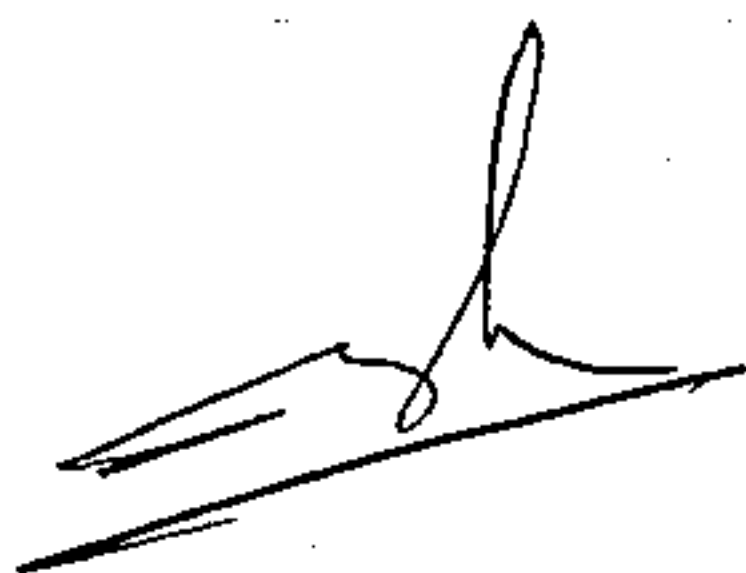
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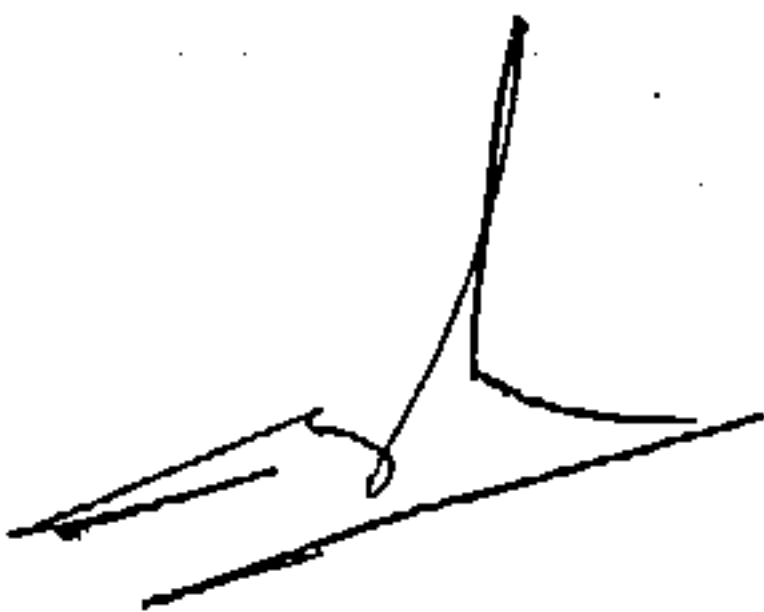
		The remaining 120 industrial units have either obtained Consent (as per category) or do not require to obtain consent from the board (being a White category) During a joint survey of 652 nos. of industrial units, none of the industry was found discharging trade effluent, thus immediate closure of industries was not required. The report has been uploaded on the website of the RSPCB.
8.	The joint inspection team shall conduct a survey to find out as to how many out of 652 are industrial units and how many are using the space provided to them for go-down/offices etc.	Survey of 652 industrial plots whose details were not furnished has been completed jointly by RIICO limited and RSPCB. The record of RIICO limited (plot number wise) and RSPCB (industry name wise) have been reconciled/updated. On the basis of the survey of 652 plots, nearly 120 industrial units have been identified operative without Consent to Operate (most of these industrial units are of Green/White category). Out of 652 plots remaining 532 plots are being used for non-industrial purposes viz. offices, go-downs etc. or lying vacant or with



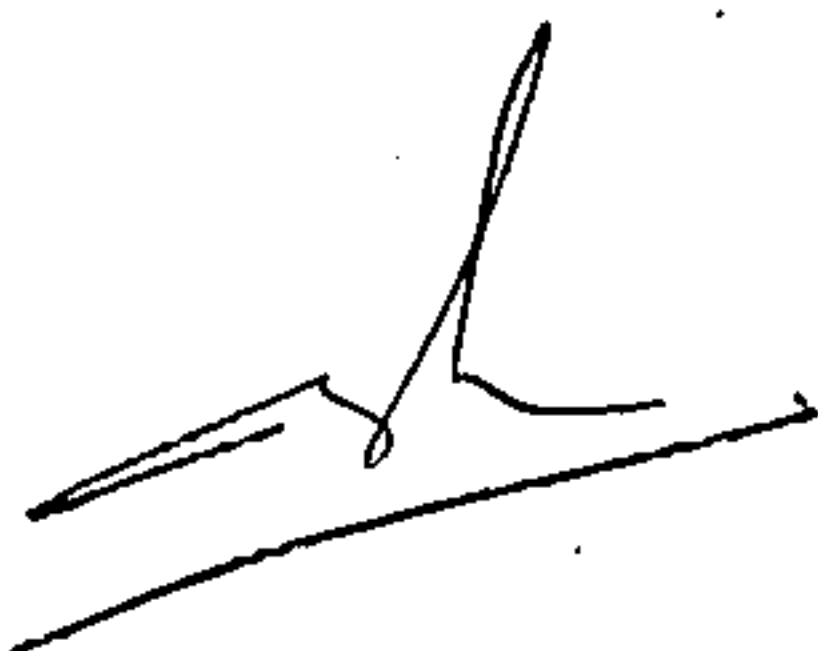
		closed/dismantled industrial units.
9.	For upgradation of the CETP as well as for setting up of the STP, all the industries shall be liable to pay a sum of Rs. 50,000/- as environmental compensation on 'Polluters Pays' principle. These industries have been polluting for years, in fact, we should have imposed much more environmental compensation upon them, but since the State Pollution Control Board is taking of the matter with earnest and assure the Tribunal for providing due funds for improvement of the conveyer belt/drain or setting	Out of 943 nos. of industries (Red, Orange, Green & White) in RIICO industrial area, Bhiwadi, 840 nos. of industries have paid Environmental Compensation amounting to Rs. 2.41 Crores. Remaining industries are either lying closed/dismantled are covered under 'White Category' RSPCB & RIICO are pursuing with industries lying closed/dismantled & White category industries to deposit the environmental compensation amount.



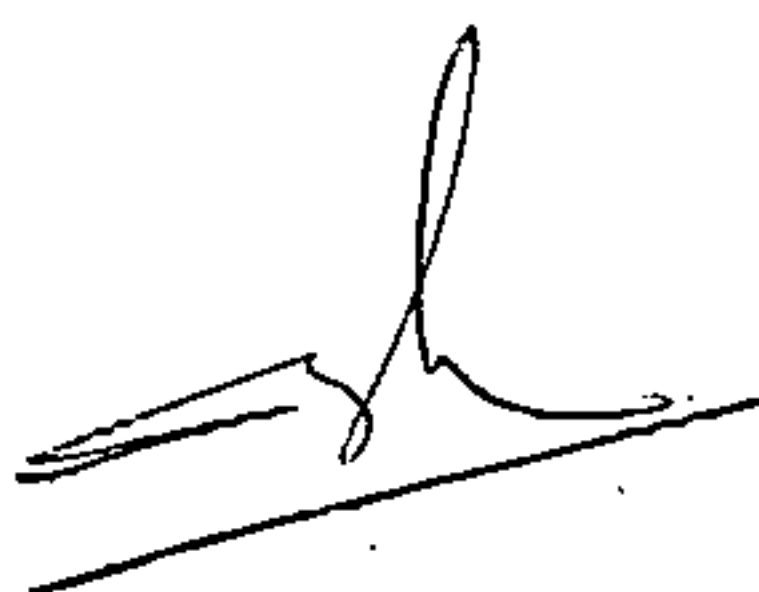
	up of STP and upgradation of the CETP, as it is stated that 92 industrial units which are in Red category so would pay environmental compensation of Rs. 50,000/-, those who are in Orange Category would pay environmental compensation of Rs.30,000/- while the industries in Green/White Category shall pay Rs. 10,000/-.	
10.	If the amount if not paid within two weeks from today by the industries to the State Government Department of Environment, in that event that industry shall be liable to be shut down without any	Show cause notice intending directions for closure under section 33(A) of the Water Act 1974 and under Section 31(A) of the Air Act 1981 has been issued during April 2018 to individual industry for paying/depositing environmental compensation. Notices have been issued to industries lying closed/dismantled & White category industries to deposit the environmental compensation and all these



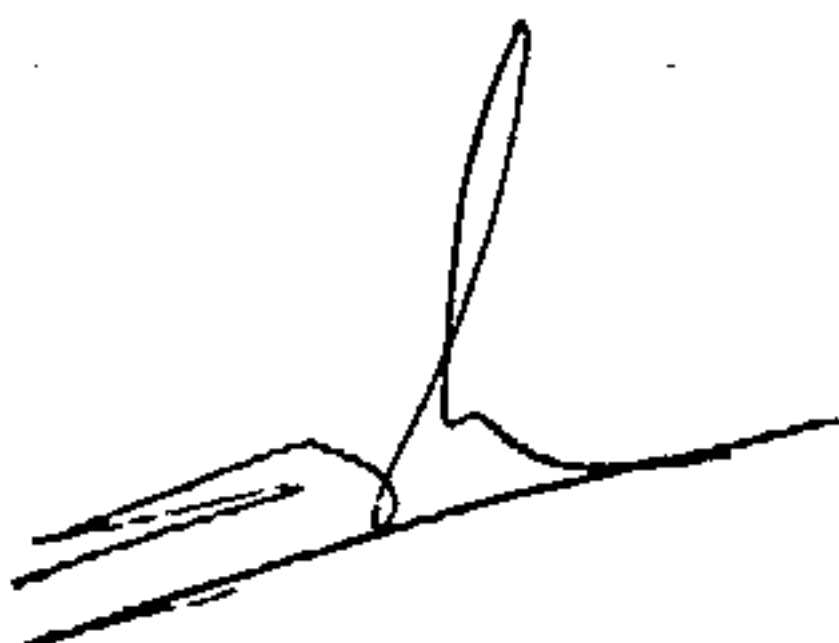
	further Notice. The amount so deposited shall be utilized for the compliance of the directions contained in this order.	industries have been advised in person also to deposit the environmental Compensation immediately. RSPCB & RIICO are pursuing with industries lying closed/dismantled & White category industries to deposit the environmental compensation amount.
11.	We direct the RIICO to clear all the drains and dredge them within four weeks from today. No drain of Bhiwadi industrial cluster should be Chocked/blocked, it will be the duty of RIICO to ensure regular maintenance thereof.	As informed by SRM RIICO Bhiwadi, work of cleaning of drains of Industrial Area Bhiwadi is being done on regular basis. Drain in length of 80 kms. has been cleaned in current financial year 2019-20 i.e. from April 2019 to till date. Tender amounting Rs. 12.00 Lac for work of drain cleaning (Length 43 Kms.) has also been invited with date of opening as 10.12.2019. The works of repair of drains are also taken up as per requirement of site. During 2019 an amount of about 100 lakhs has already been spent towards repair & maintenance of drain.
12.	The potable water shall be provided to all villagers is the	As informed by ExEn PHED Bhiwadi water has been supplied through tankers in 4 villages i.e. Nagaliya, Alampur, Ghatal and Harchandpur based



	prime responsibility of the State through tankers or by fixation of RO systems.	on the ground water analysis report and in other villages the water is being supplied through tankers on demand. RO plants are installed in 7 villages (Rampura, Mundana Mev, Milakpur-Gurjar, Sahadod, Harchandpur, Nagaliya and Kharani). In khijuribas village RO plant is not installed due to dispute on site.																																
13.	The money paid by the industry would be utilized for installation of RO systems in all the villages at Bhiwadi surrounded by an industrial complex, to maintain them shall be the duty of the State Government and the RIICO. In the event of default, appropriate action shall be liable to be taken against the concerned officer(s). The State of Rajasthan shall	Out of 8 proposed villages, RO plants are installed in 7 villages. In khijuribas village RO plant is not installed due to dispute on site. The details including operational status of RO plants is as given below: <table><tr><th>Name of village</th><th>RO plant capacity</th><th>Installation</th><th>Commissioned</th></tr><tr><td>Rampura</td><td>500lit/hr</td><td>Completed on 11.02.2018</td><td>Not commissioned</td></tr><tr><td>Mundana Meo</td><td>500lit/hr</td><td>Completed on 12.02.2018</td><td>Not commissioned</td></tr><tr><td>Milakpur-Gurjar</td><td>500lit/hr</td><td>Completed</td><td>Not commissioned</td></tr><tr><td>Sahadod</td><td>500lit/hr</td><td>Completed</td><td>Not commissioned</td></tr><tr><td>Khijuribas</td><td colspan="3">Work not started by contractor.</td></tr><tr><td>Harchandpur</td><td></td><td>Completed</td><td>Not commissioned</td></tr><tr><td>Nagaliya</td><td>500lit/hr</td><td>Completed</td><td>Not commissioned</td></tr></table>	Name of village	RO plant capacity	Installation	Commissioned	Rampura	500lit/hr	Completed on 11.02.2018	Not commissioned	Mundana Meo	500lit/hr	Completed on 12.02.2018	Not commissioned	Milakpur-Gurjar	500lit/hr	Completed	Not commissioned	Sahadod	500lit/hr	Completed	Not commissioned	Khijuribas	Work not started by contractor.			Harchandpur		Completed	Not commissioned	Nagaliya	500lit/hr	Completed	Not commissioned
Name of village	RO plant capacity	Installation	Commissioned																															
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Harchandpur		Completed	Not commissioned																															
Nagaliya	500lit/hr	Completed	Not commissioned																															



	expedite its long-term scheme for providing potable water to every house through pipelines and it should be given at utmost priority.	Kharani	500lit/hr	Completed	Not commissioned
		Although RO plants in 7 villages have been installed but none of them made operational. As per the Executive Engineer, PHED-Bhiwadi, the firm has not started work for O & M period, therefore contact has been rescind by Add. Chief Engineer, NCR Alwar vide letter dated 7.8.2019 and retendering process under progress which will be completed within 2-3 months. The status report as on 03.12.2019 collected from PHED is enclosed at Annexure-IX .			
14.	Similarly the projects in relation to establishment and construction of STP should also be given priority by the State Government and they should be installed without any undue delay.	As informed by the Nagar Parishad, Bhiwadi they have taken up the work of laying of sewer lines and constructing 5 STPs under AMRUT Yojana of 11.5MLD capacity. The 5 Sequential Batch Reactor (SBR) STPs which were under construction at Rajasthan Housing board (1.5MLD), Mundana Mev (2MLD), Khanpur (2MLD), Santhalka (3MLD) & near existing one (3MLD). The present status of STPs collected from Nagar Parishad, Bhiwadi is enclosed at Annexure-X .			



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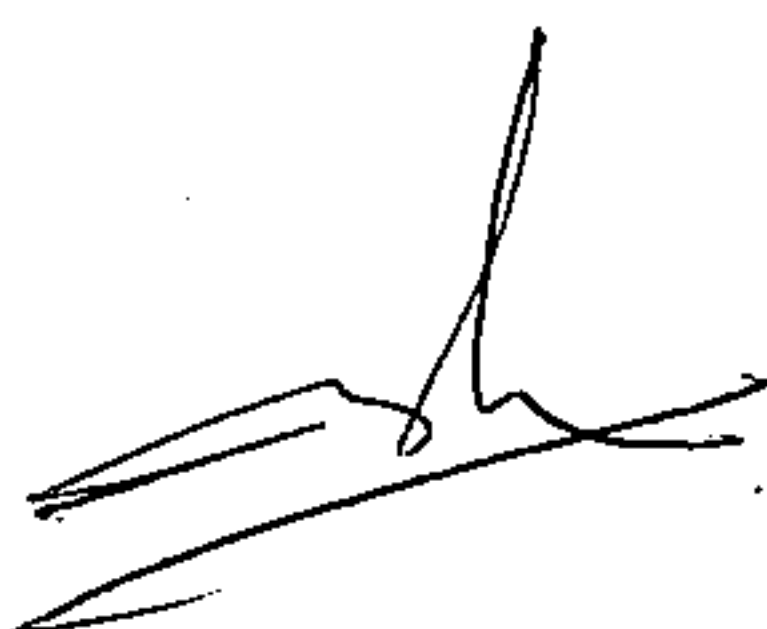
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Name	Capacity In MLD	Completion	Present Status	Present Hindrance	Expected Completion	Remarks
STP1 at RHB	1.5	100%	Operation	Permissi on for disposnl point is pending	Completed	Present flow: 0.5MLD
STP2 at Mundana Meo	2	100%	Operation	-	Completed	Present flow: 0.05MLD
STP3 at Khanpur	2	47%	High Court stay from 17.01.2018 to till date			
STP4 at Housing Board(near existing)	3	100%	Ready for Operation	Awaiting permane nt power connecti on	31.12.2019	Inlet connection is pending
STP5 at Santhalka	3	88%	Equipment installation is under progress	Disposal point not fixed	28.02.2020	

1.5 MLD STP at RHB: - The SBR technology based STP was in operation with inlet flow of 46m³/hr. As per the operator 0.5 MLD flow coming against the 1.5 MLD designed capacity. The treated wastewater has

	been discharged on the open area at the back side of STP without any chlorination which created cesspool of stagnated wastewater in between the STP and nearby residential areas. Samples of STP outlet has been collected and the analysis results reveals that the treated STP outlet values of pH:- 6.86, O&G:1.2mg/l, TSS:- 54mg/l, COD:- 184mg/l and BOD:30.33mg/l. The detailed analysis report is enclosed at Annexure-XI. 2.0 MLD STP at Mundana Meo:- The 2 MLD capacity SBR technology based STP was in operation with a inlet flow of 0.05 MLD against the 2MLD designed capacity, It is because of out of 4 villages (Mundana Meo, Rampura, Nayagoam, and Kairani) only Mundana Meo village domestic wastewater is coming to STP and other 3 villages sewer connection is not done. The sewer connection could not be done due to railway line construction and no NOC from DFC. During the visit railway line earth bund raising work was under progress. Presently the treated wastewater from STP is discharged on open plot just in front of STP, however Nagar Parishadhas constructed a storage tank for reuse of this treated water. At the time of visit STP outlet samples collected and analysed for pH-7.29, TSS-15mg/l, COD-85mg/l, BOD-6mg/l and O&G: 1.4mg/l. The detailed
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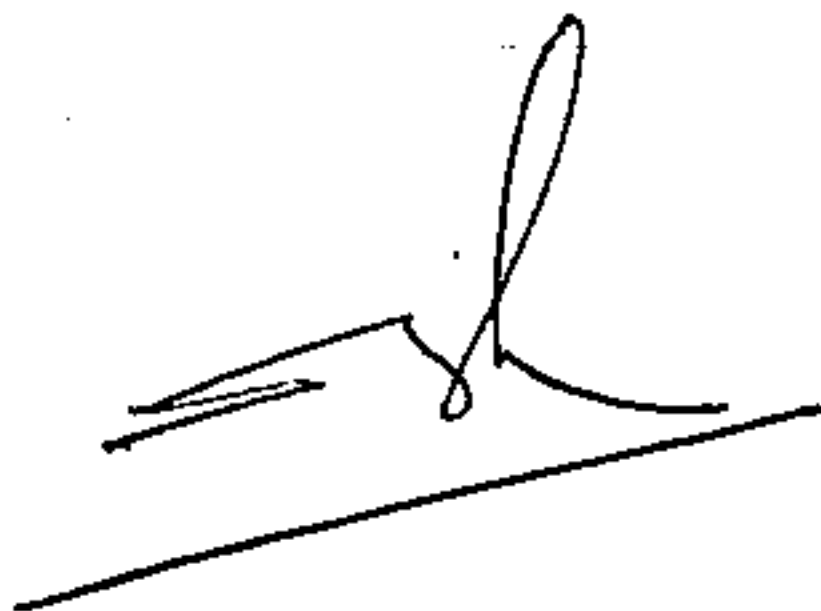
	analysis report is enclosed at Annexure-XII. <u>2MLD STP at Khanpur:-</u> 47% construction work has been completed and further no progress done by the construction agency i.e. M/s L&T due to stay order from Rajasthan High Court, Jaipur from May 2018. As per the Nagar Parishad officials that there is a dispute regarding title of the land of STP at Khanpur. <u>3MLD STP at Housing Board Colony:-</u> The STP is located near existing old 4.0MLD STP, which is just adjacent to the CETP. It is a SBR technology based STP and 100% construction work completed and connection to sewer line is pending which will be completed by end of February 2020. Presently the untreated sewage is going towards Dharuheda industrial area along with the untreated domestic wastewater of Maheshwari(village situated in Haryana) and Dharuhera and accumulated near Bestech shopping Centre and Dharuhehera industrial area. During visit collected the drain samples at Nagina Garden (Rajasthan), Modern public school after mixing with domestic effluent of Maheshwari village and accumulated wastewater at Dharuheda industrial area for analysis of
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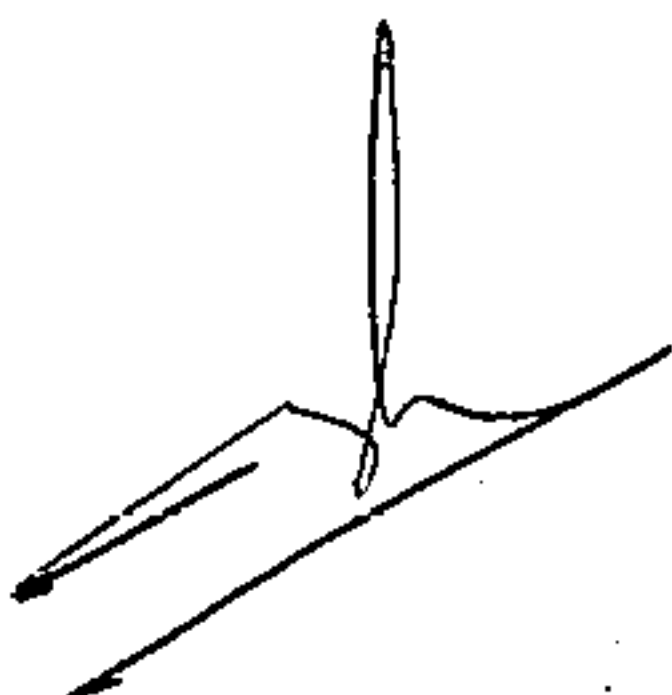
general parameters, bacteriological parameters and heavy metals to identify and to know the industrial effluent is mixing in domestic drain or not. During visit it was observed the untreated effluent from M/s Amul Dairy (Dudhmoti Sargar), a industry situated in Dharuhera Industrial area was, being discharged in to the accumulated waste water at Dharuhera Industrial Area. The combined effluent (domestic and industrial) generated from Bhiwadi Industrial Area is being treated in a 9MLD CETP and treated waste water pumped to Khushkhera industrial area where the treated effluent is accumulated in open plot. The details of drain samples collected is as given below:

S. No.	Drain Sampling locations	pH	TSS	COD	BOD	Heavy Metals			
						Fe	Zn	Mn	Cu
01	Nagina Garden	7.16	36	188	49.61	0.318	0.0469	0.1644	0.008
02	Modern public School	7.75	45	208	21.2	0.273	0.0385	0.1749	0.009

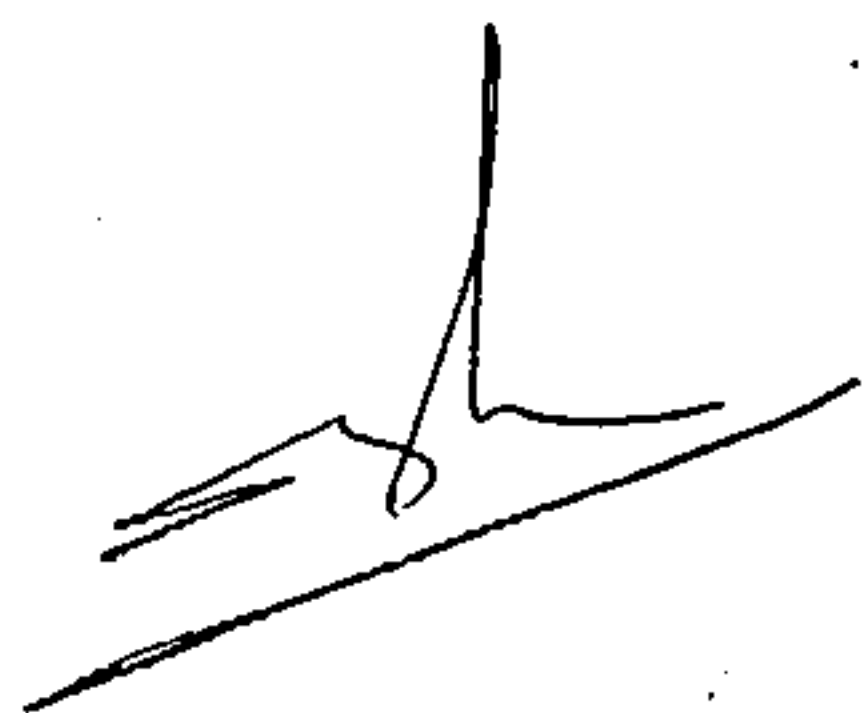
		03	Domestic & Industrial effluent accumulat ed at Dharuhead a Industrial Area	7.81	155	432	74.96	0.948	0.0915	0.1432	BDL
Note: 1. all values are in mg/l except pH. 2. Other metals values reported as BDL. 3.0 MLD STP at Santhalka:-As informed by Nagar Parishad Bhiwadi the STP is under construction and about 88% work has been completed and the entire work will be completed by 28/02/2020. In addition to above 5 STP's and one 4MLD existing STP, Nagar Parishad Bhiwadi is also constructing 3 septage systems with 1.2 MLD sewage treatment capacity.											



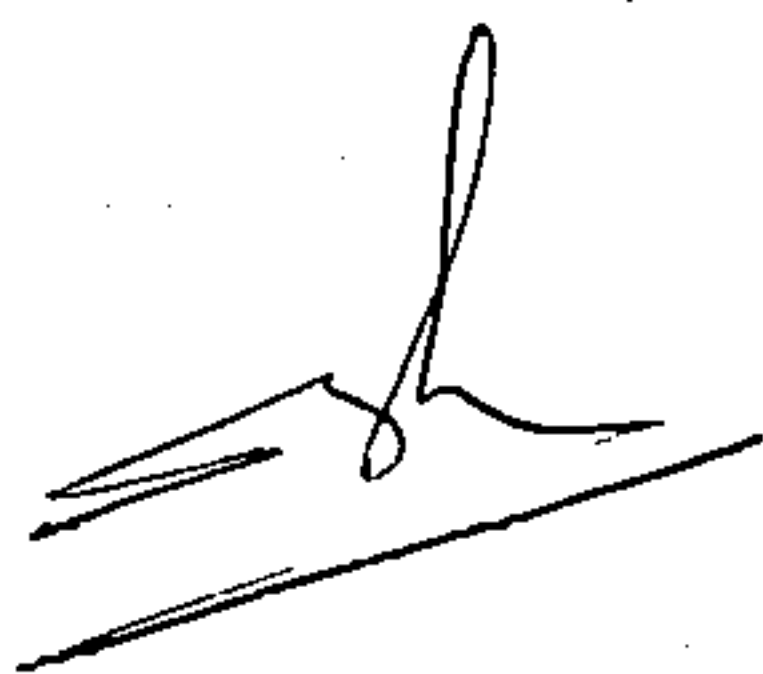
15.	The waste collected on the dredged materials shall be deposited at the site which is to be identified by the State Government. The State should identify the site within four weeks from today and it will be the responsibility of the RIICO to ensure that the dredged material or any other waste collected from the industrial cluster is stored in accordance with law and relevant waste rules at that site. The waste should be stored in accordance with law with the relevant waste rules.	RIICO has allotted land measuring 34729m² near Rampura Mundana, Kharani for dumping of non-hazardous industrial solid waste to Bhiwadi Jal Pradushan Niwaran Trust (BJPNT) vide letter dated 24.01.2018 but the BJPNT has not taken the possession of the land. Due to non-availability of boundary wall. BJPNT has requested RIICO for construction of boundary wall of this site. Proposal for construction of boundary wall has been forwarded to RIICO head office, Jaipur for approval by RIICO Bhiwadi office on 4.11.2019. After construction of boundary wall BJPNT will take possession of the site for scientific development and operation of dumping yard. The land allotment and SPVC formation letter is enclosed at Annexure-XIII.
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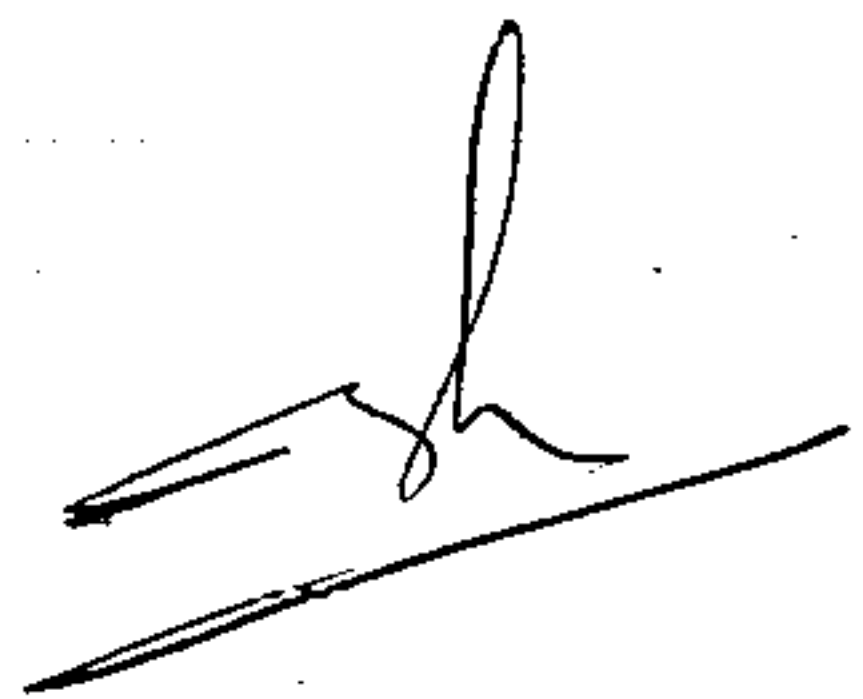
16.	The RIICO and the State Government shall work out on the proposal for reuse of the treated effluent of water from the CETPs/STPs. It shall be the duty of all concerned including the industries that under no circumstances any water or effluent is permitted to be collected around the industrial clusters or inside the cluster.	As informed by SRM, RIICO project report of amounting Rs. 146.00 cr. for the up gradation of existing CETP upto ZLD level was prepared by BJPNA, Bhiwadi (consultant M/s IL&FS). On the request if State Government, Ministry of Finance, GOI, New Delhi has been issued financial sanction of Rs.146.00 Cr. Vide sanction order No. F.No.44(1)PF.S/2018-19-1377 dated 11.12.2018. RIICO has invited proposal for selection of Project Management Consultant for this work in September 2019, but the tender got rejected in November 2019 due to participation of only one firm i.e. M/s IL&FS Company. Senior Regional Manger, RIICO informed that new tender for consultancy work will be floated soon.
17.	Needless to say that Pollution Control Board and Department of Environment shall maintain due surveillance and collect samples on regular intervals	RSPCB, Bhiwadi is collecting samples from outlet of CETP on fortnightly basis and are being tested in their laboratory. Besides board has constituted Pollution Control and Vigilance Squad (PCVs) for 24x7 surveillance in the area.



	to ensure that there is no pollution.	
18.	The State of Rajasthan is granted liberty to approach the Department of Industrial Policy and Promotion (in short DIPP) for receiving financial assistance from the Central Government. The State is free to move the Central Government and if such proposal is mooted, the same shall be dealt with utmost expeditiously.	It was informed by RIICO Ltd, Bhiwadi that sanction had been received from GOI amounting Rs 146 crore for the work of upgradation of industrial effluent management system at industrial area Bhiwadi.

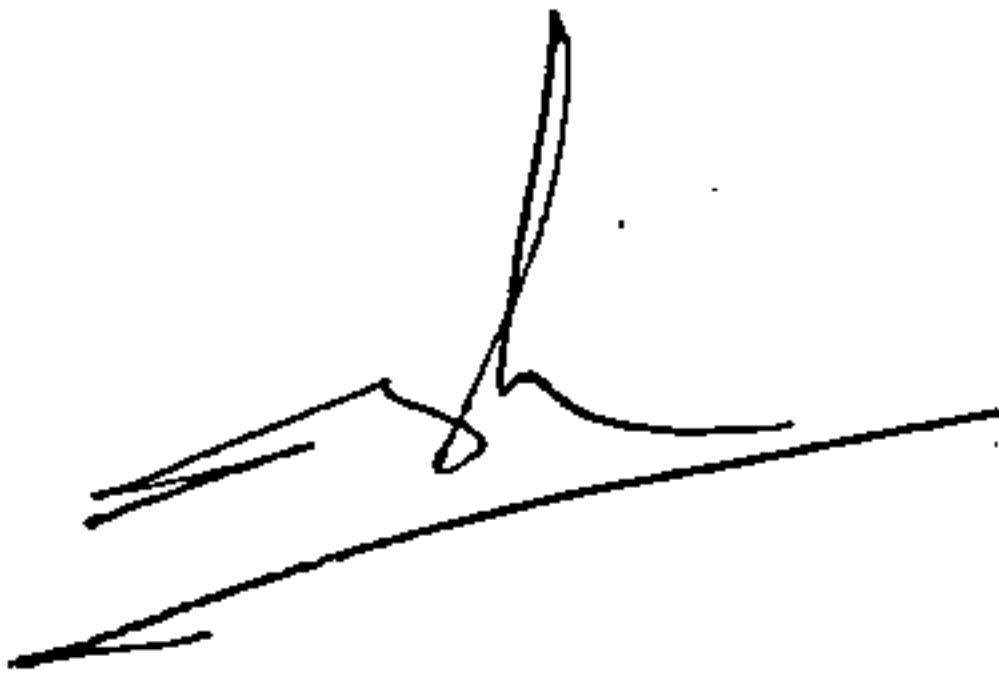


19.	It shall be the duty and obligation of the RIICO and the Pollution Control Board to place in the public domain the inspection report as well as analysis reports.	The inspection report/analysis reports are uploaded on official websites of RSPCB.
20.	The applicant and for that matter, any citizen would be at liberty to file objections if it comes to the notice that these reports do not depict the actual ground realities. The above directions shall be carried out by all concerned without delay and default, whosoever is found to be obstructing the compliance shall be liable to be proceeded	Noted for compliance.

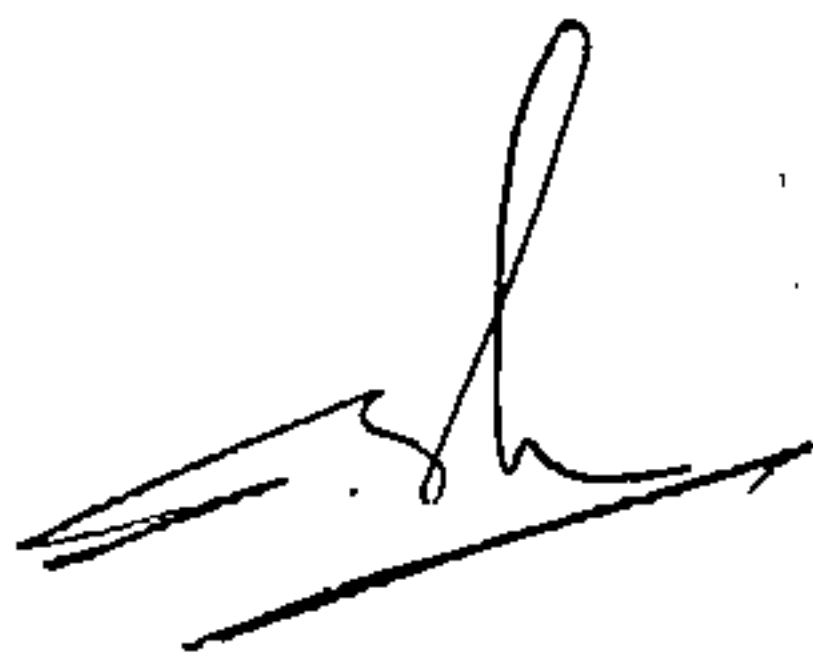


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	against for violating the order of the Tribunal and shall be dealt with in accordance with law.	
21.	Vide our order dated 01st March 2017, we had imposed environmental compensation and cost upon the various departments and officers. In the event, these directions are complied with, in that event the compensation or the cost imposed shall stand waived, but in the event of default they shall become operative and it will be the duty of State of Rajasthan to comply with	Noted the directions

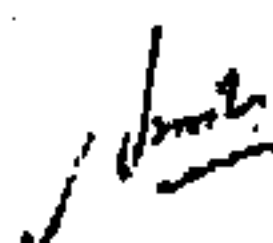


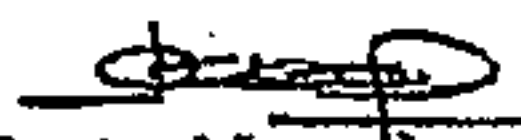
	those orders without any default.	
22.	The Central Pollution Control Board shall also be responsible for keeping general supervision in relation to compliance of these directions. This general directions issued in relation to industrial clusters Bhiwadi shall be adopted and followed by the State Government and all the other concerned authorities with such modifications as may be necessary.	In compliance of the Hon'ble NGT directions, CPCB hold a meeting on 12.04.2018 with officials of Department of Environment, Rajasthan, Rajasthan State Pollution Control Board (RSPCB) and Rajasthan State Industrial Development & Investment Corporation Limited (RIICO), Rajasthan. During meeting, the participants were requested to accomplish various actions within time frame fixed by the Hon'ble NGT and further review of the progress is ongoing.

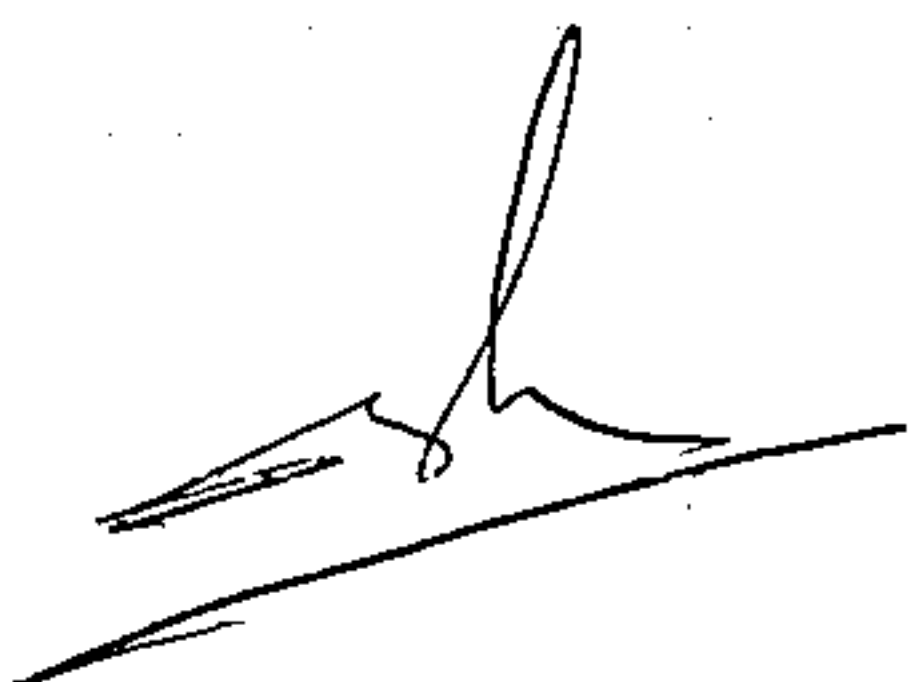


23.	The industries which were permitted to operate under the orders of the Tribunal and the Board was required to inspect the same if their Status Report is not filed by the joint inspection team now within two weeks from today, they shall be liable to be closed.	It was informed by Regional Office, RSPCB, Bhiwadi that inspection of all the 19 industries was carried out and the reports had been sent to their Head Office.
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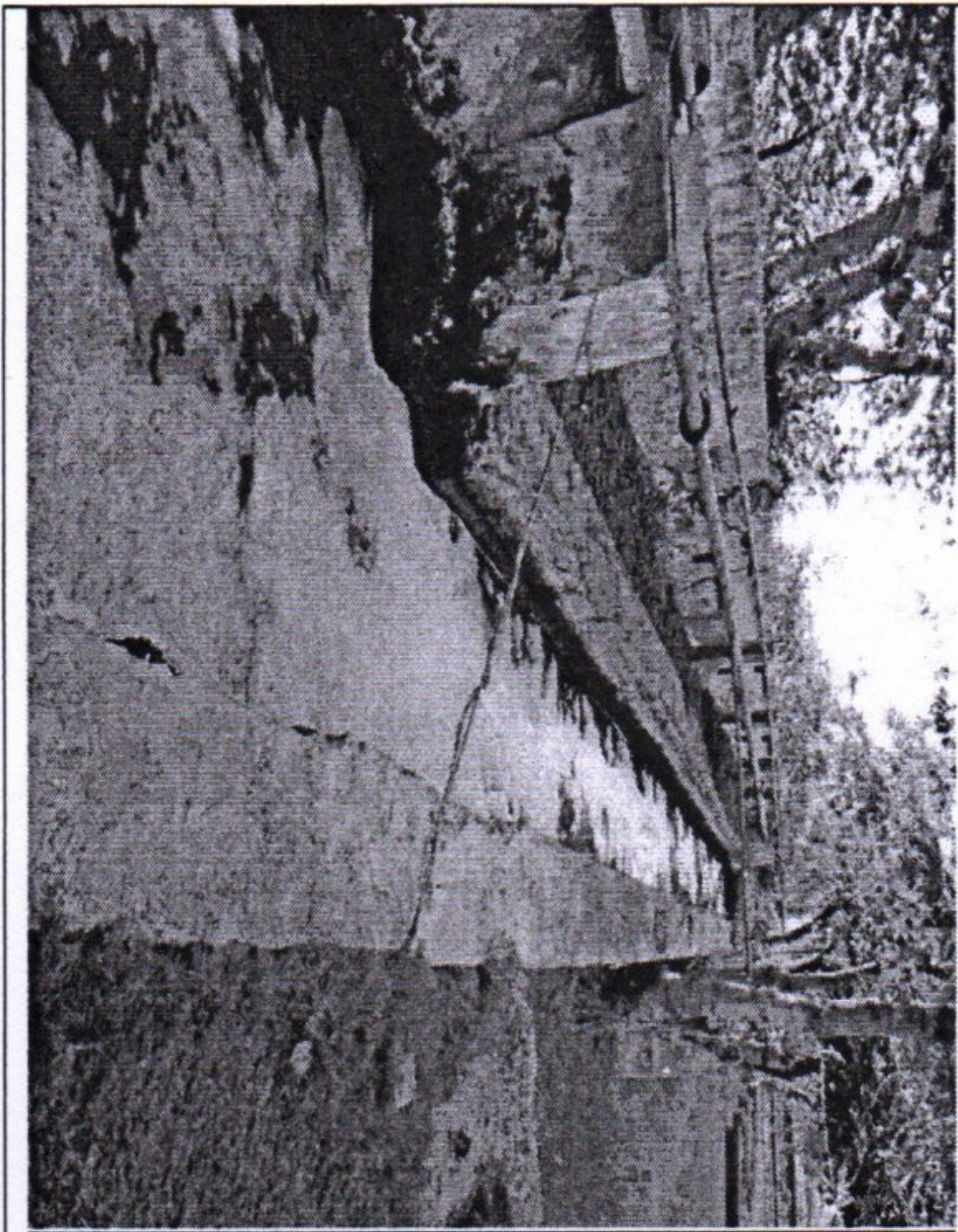

 (Vivek Gool)
 Regional Officer,
 RSPCB, RO-Bhiwadi


 (Dr. A.K. Gupta)
 Scientist - D
 MoEF&CC, RO-Lucknow


 (Pentani Jagad)
 Scientist - E
 CPCB, RD-Bhopal



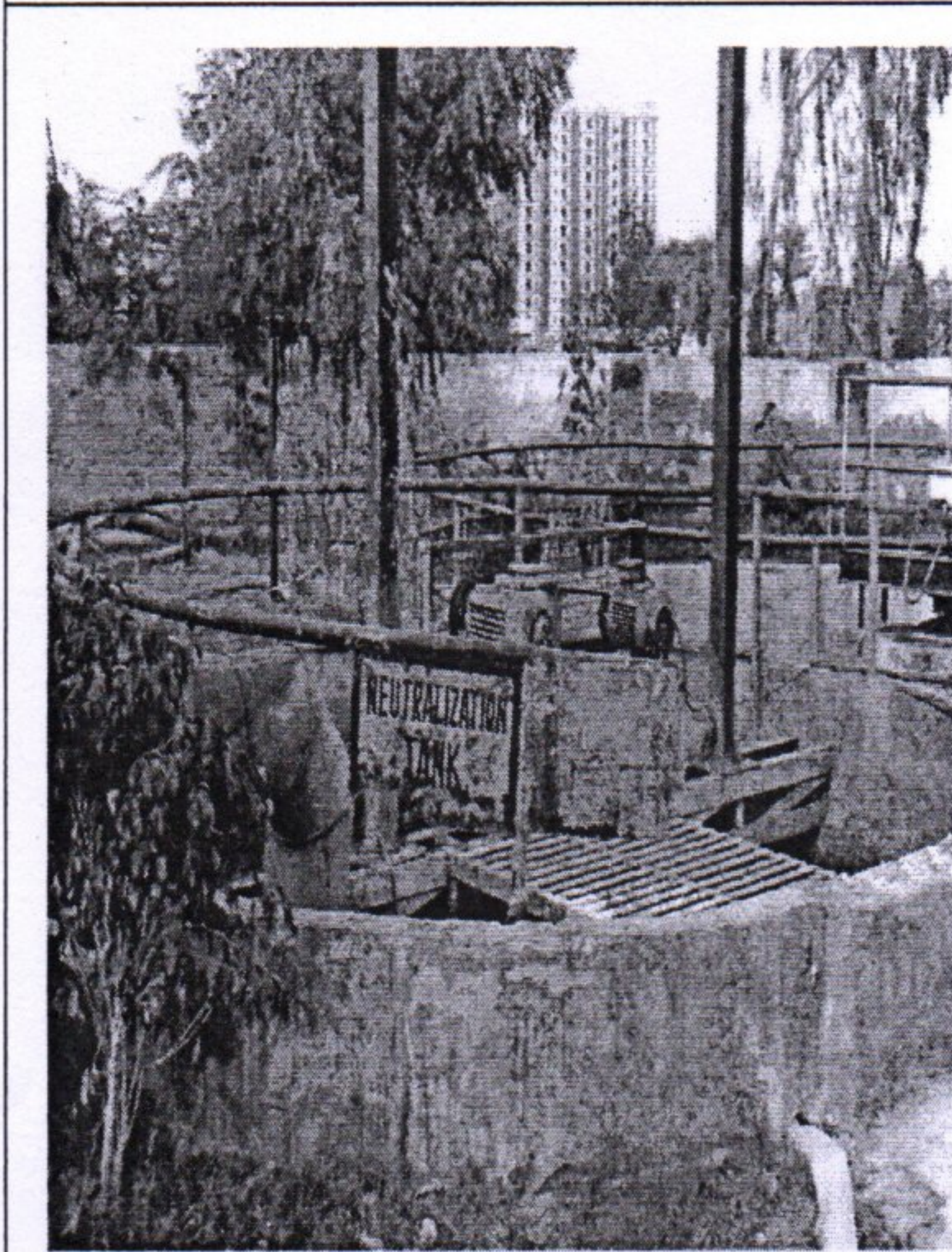
Photographs of CETP Bhiwadi, Rajasthan



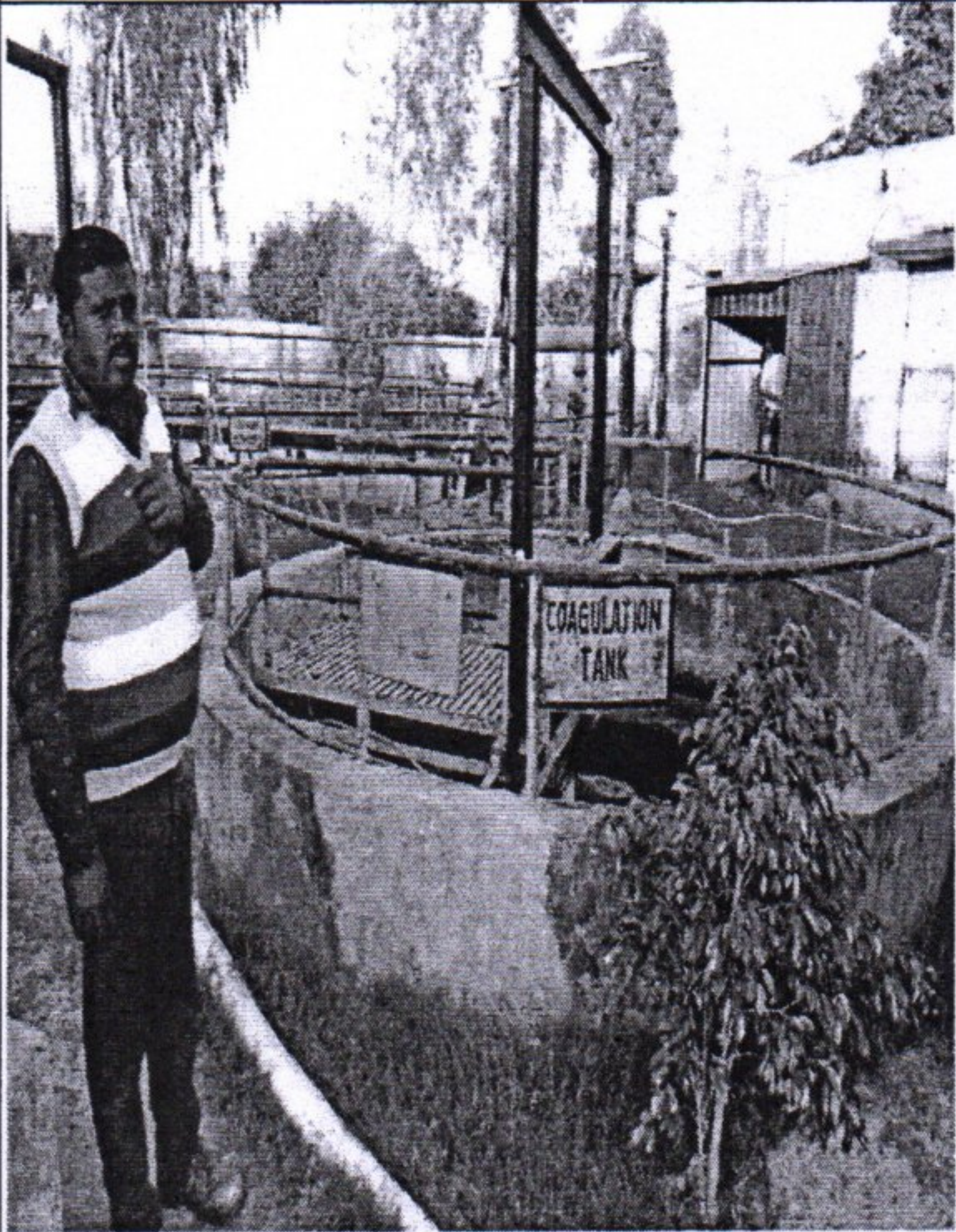
Effluent Inlet to CETP



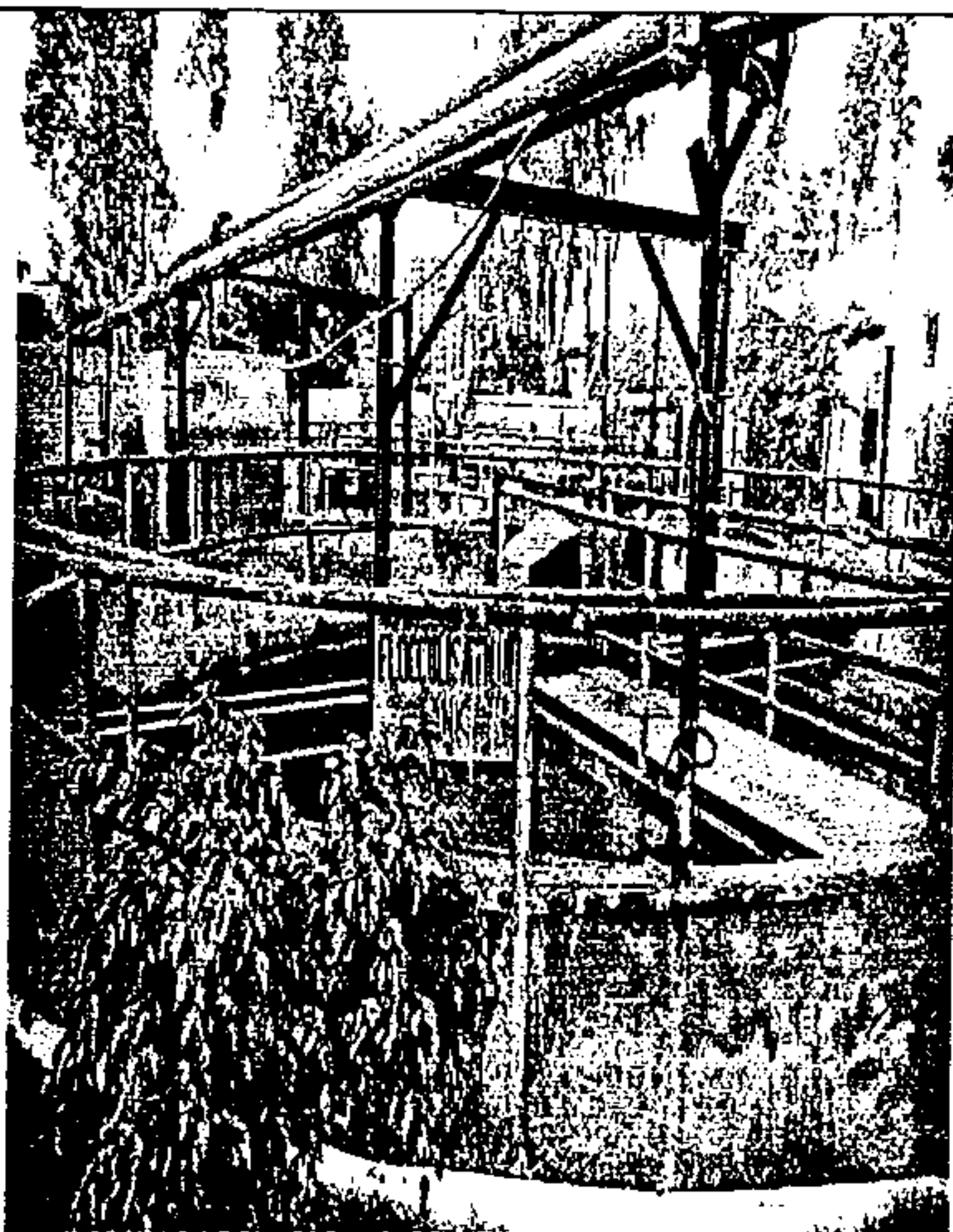
View of equalization tank



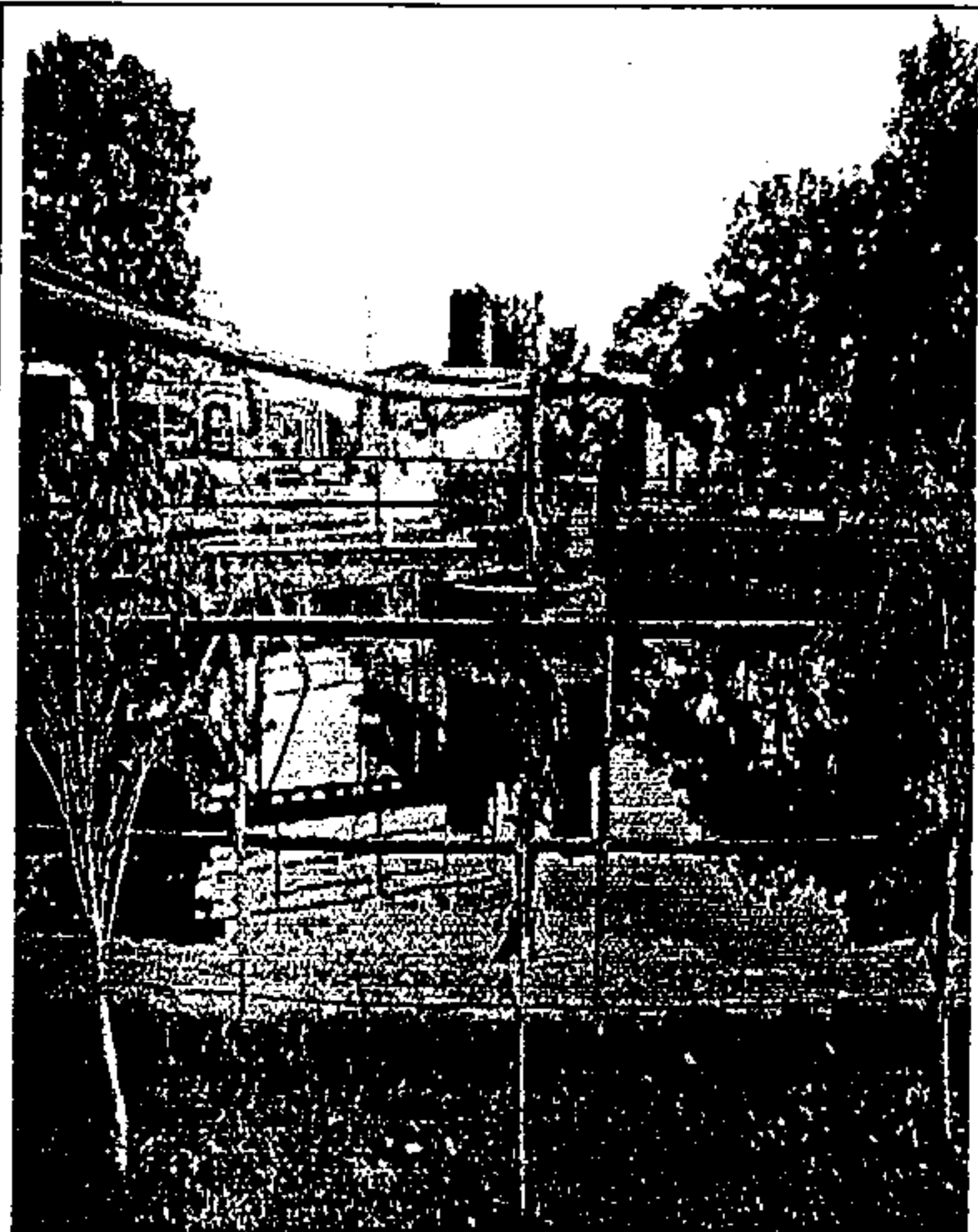
View of neutralization tank



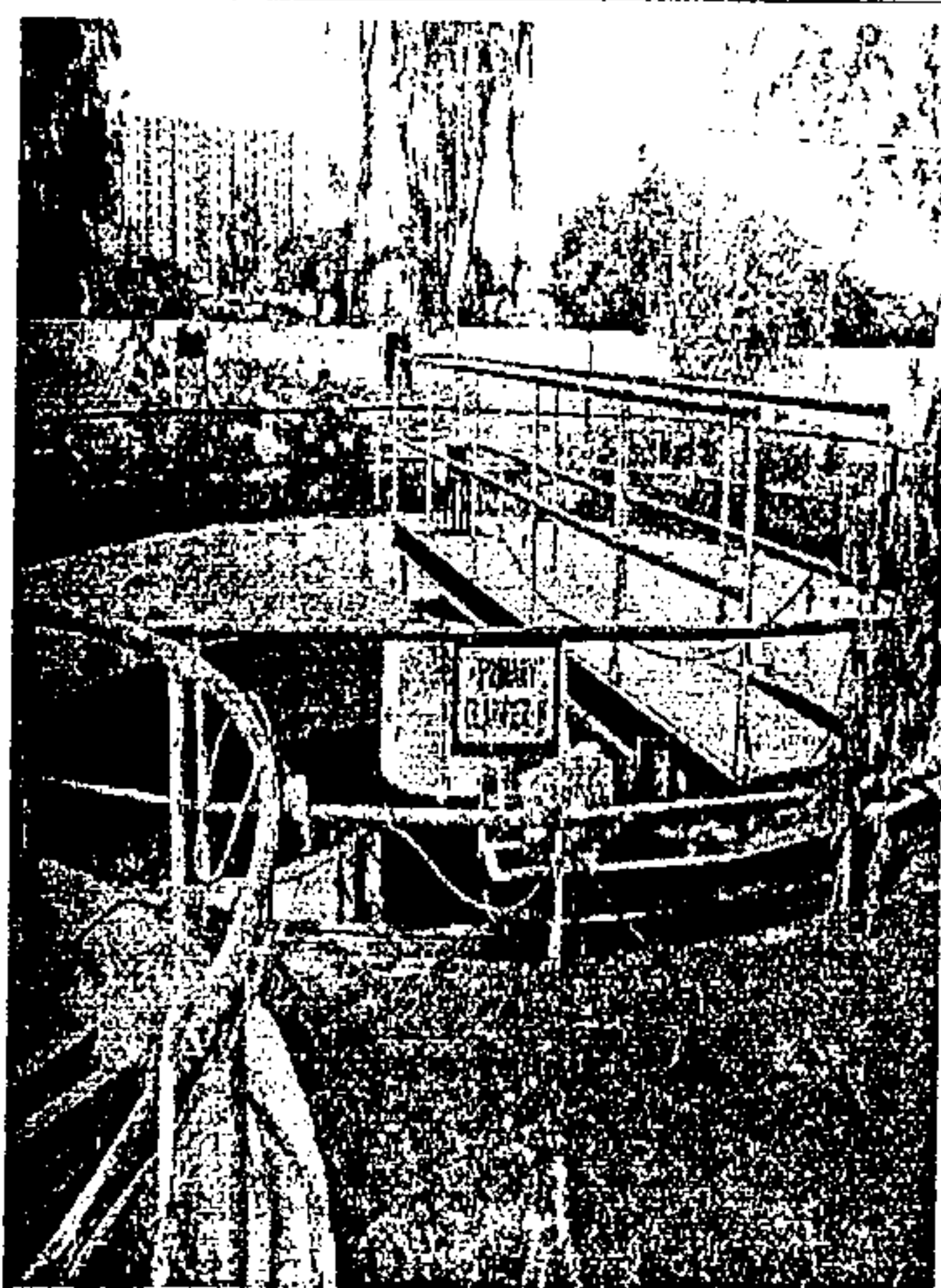
View of coagulation tank



View of flocculation tank



View of primary clarifier I

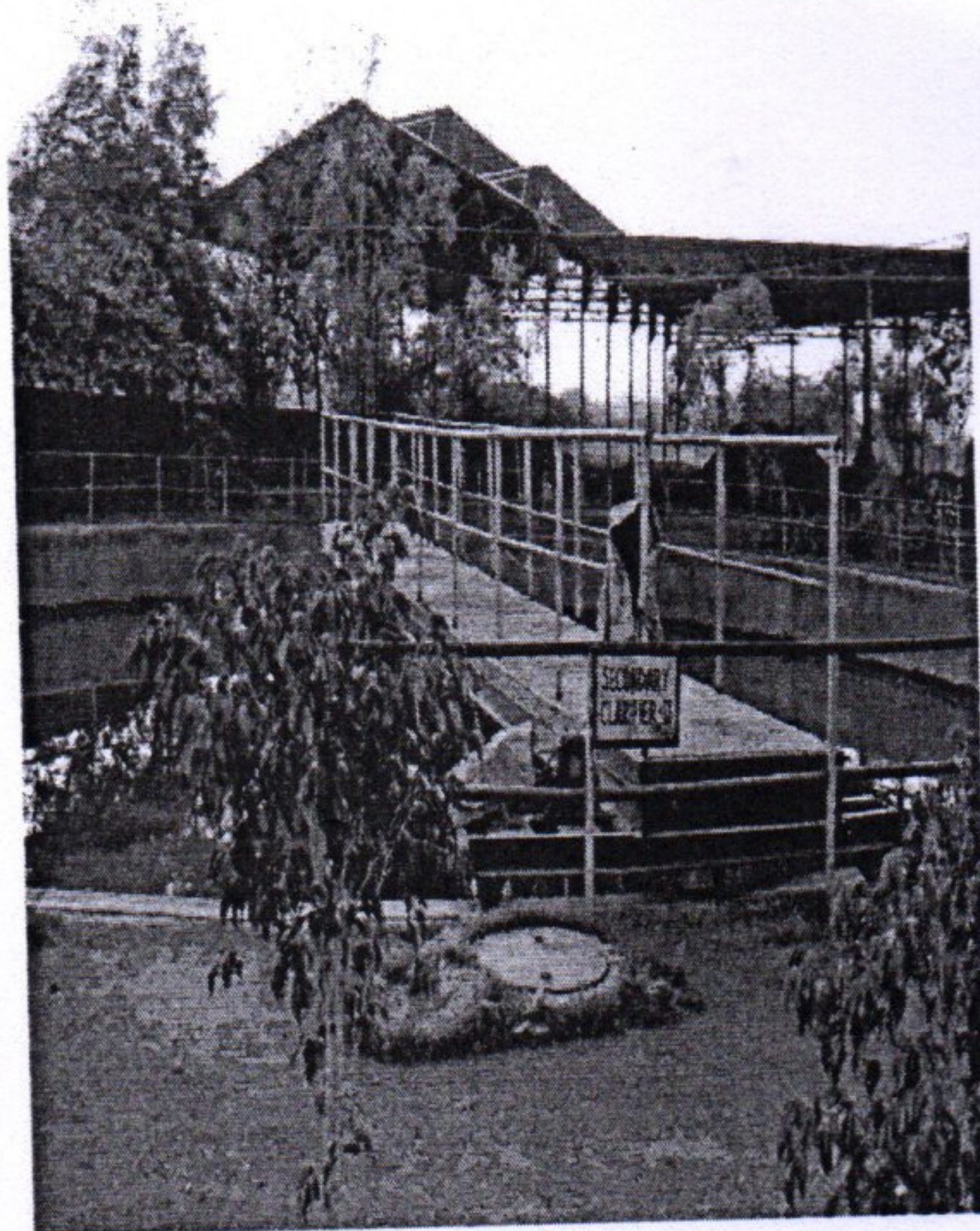
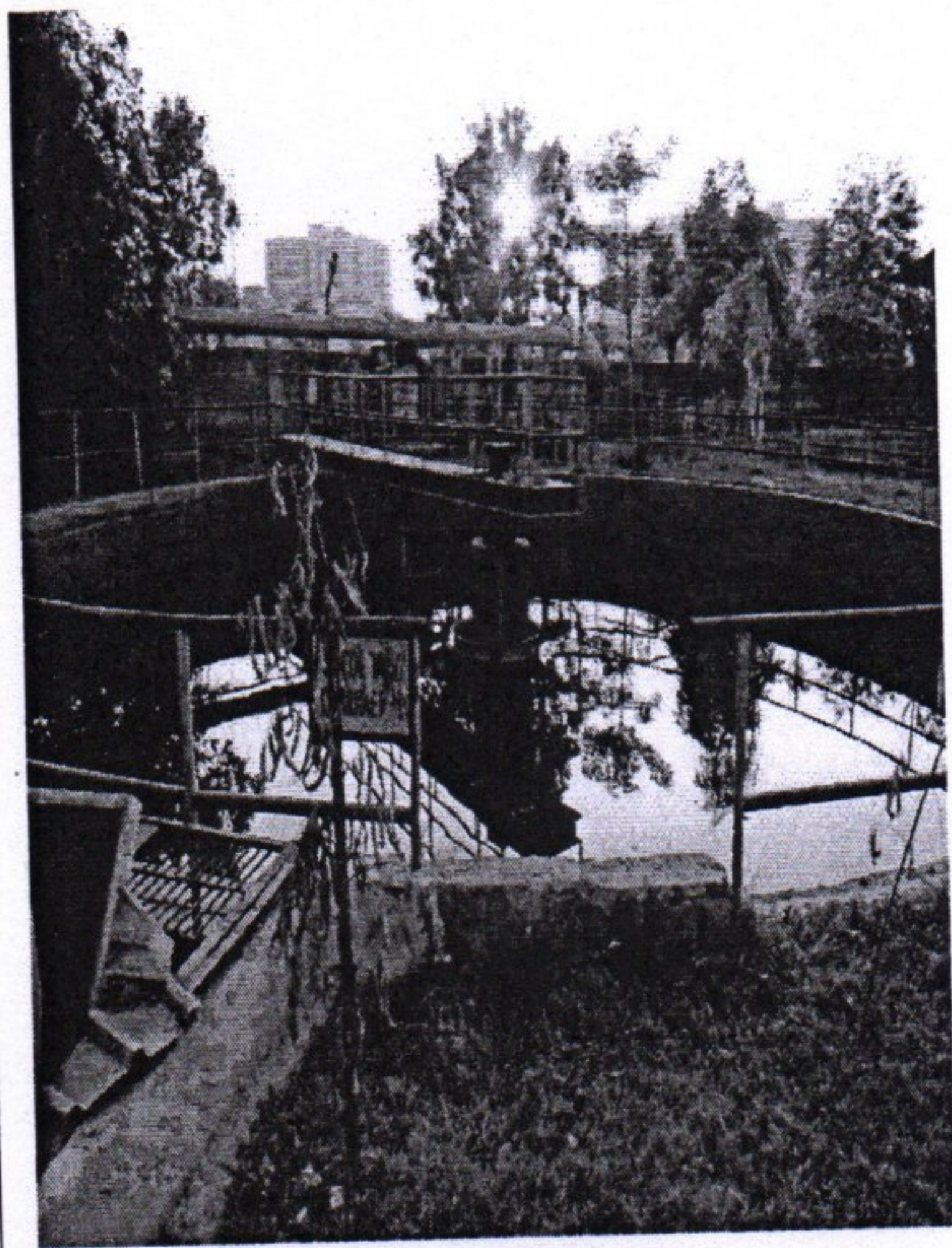


View of primary clarifier II

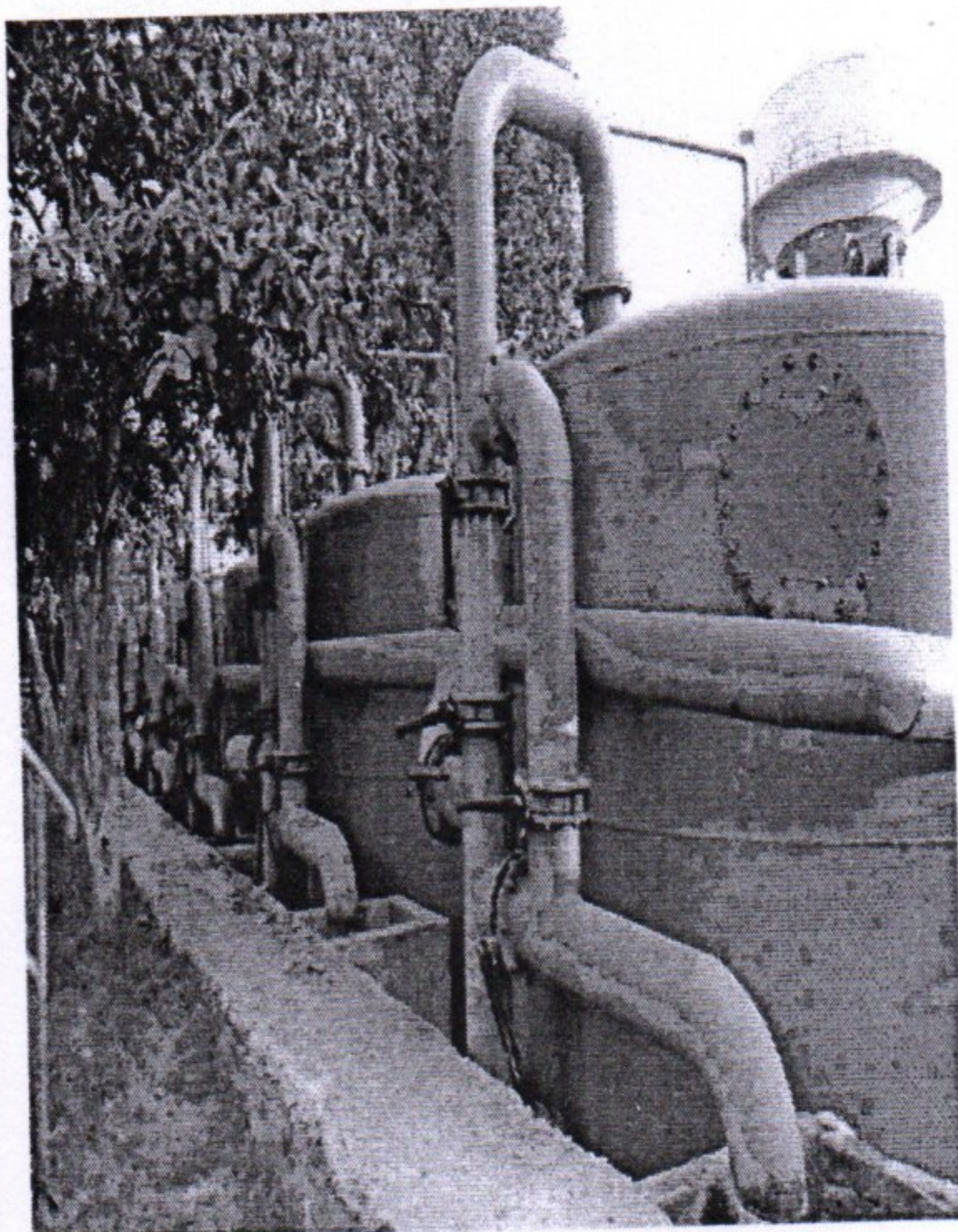


View of aeration tank

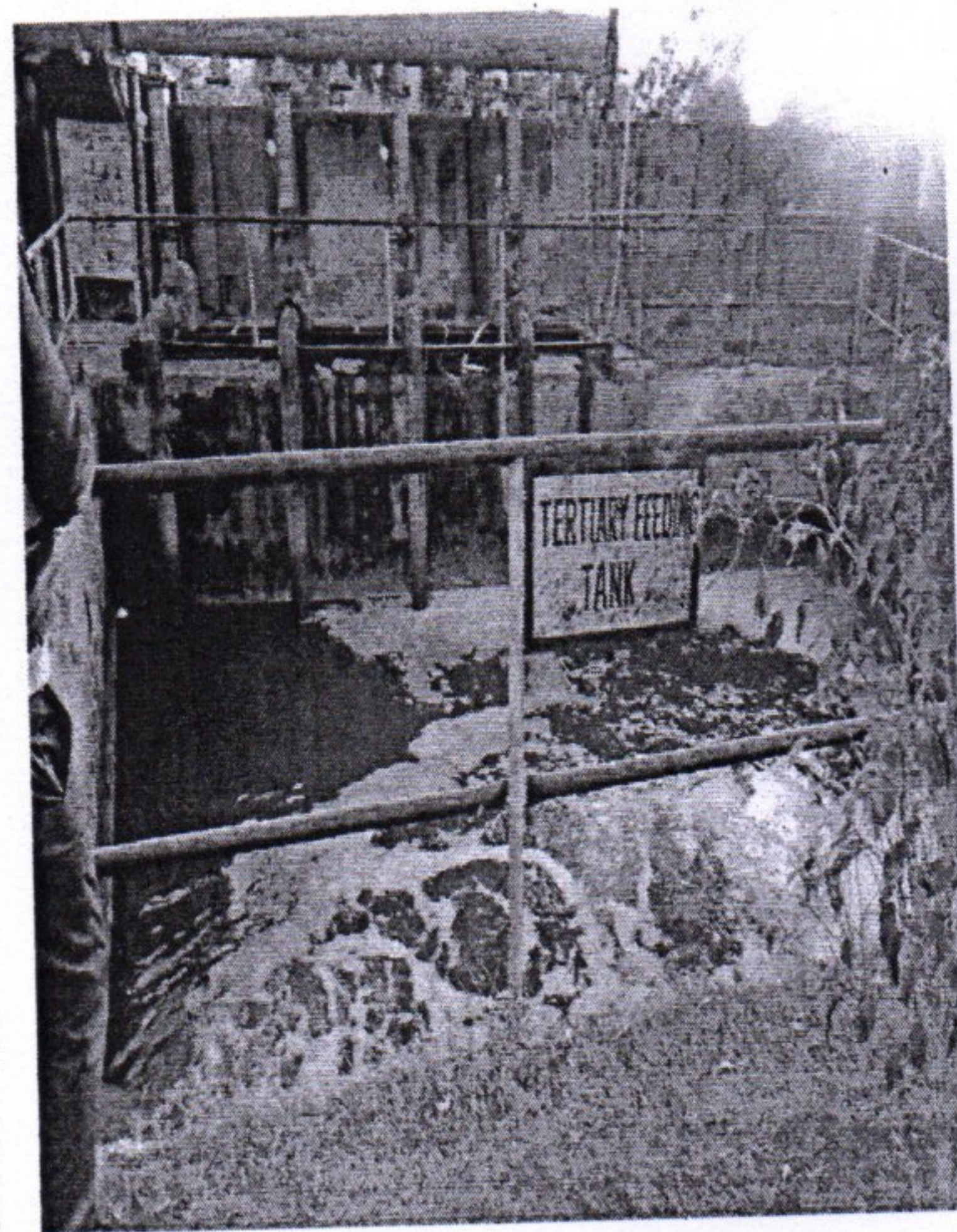
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Secondary clarifier I & II

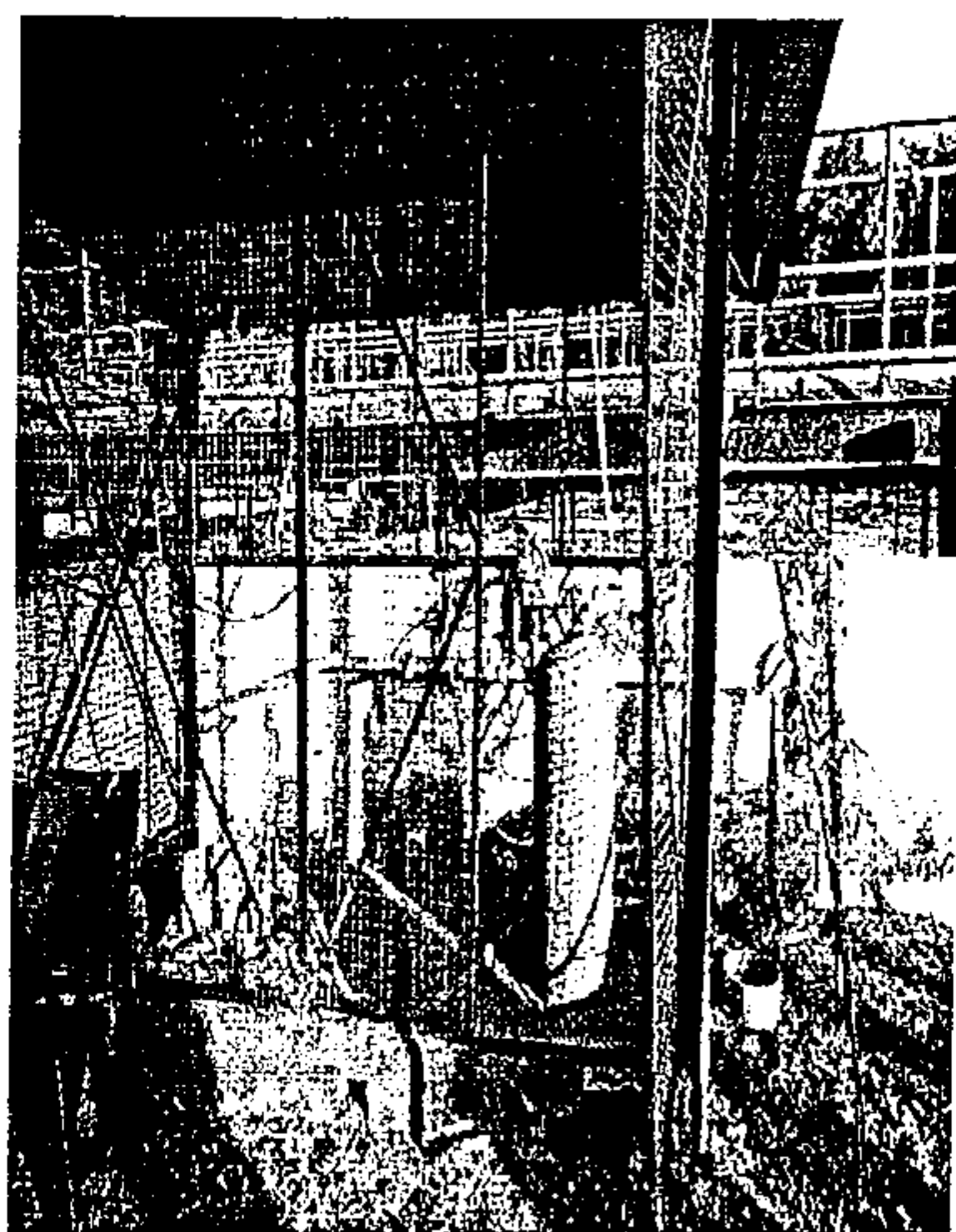


Tertiary treatment system (ACF & PSF)



Treated water holding tank

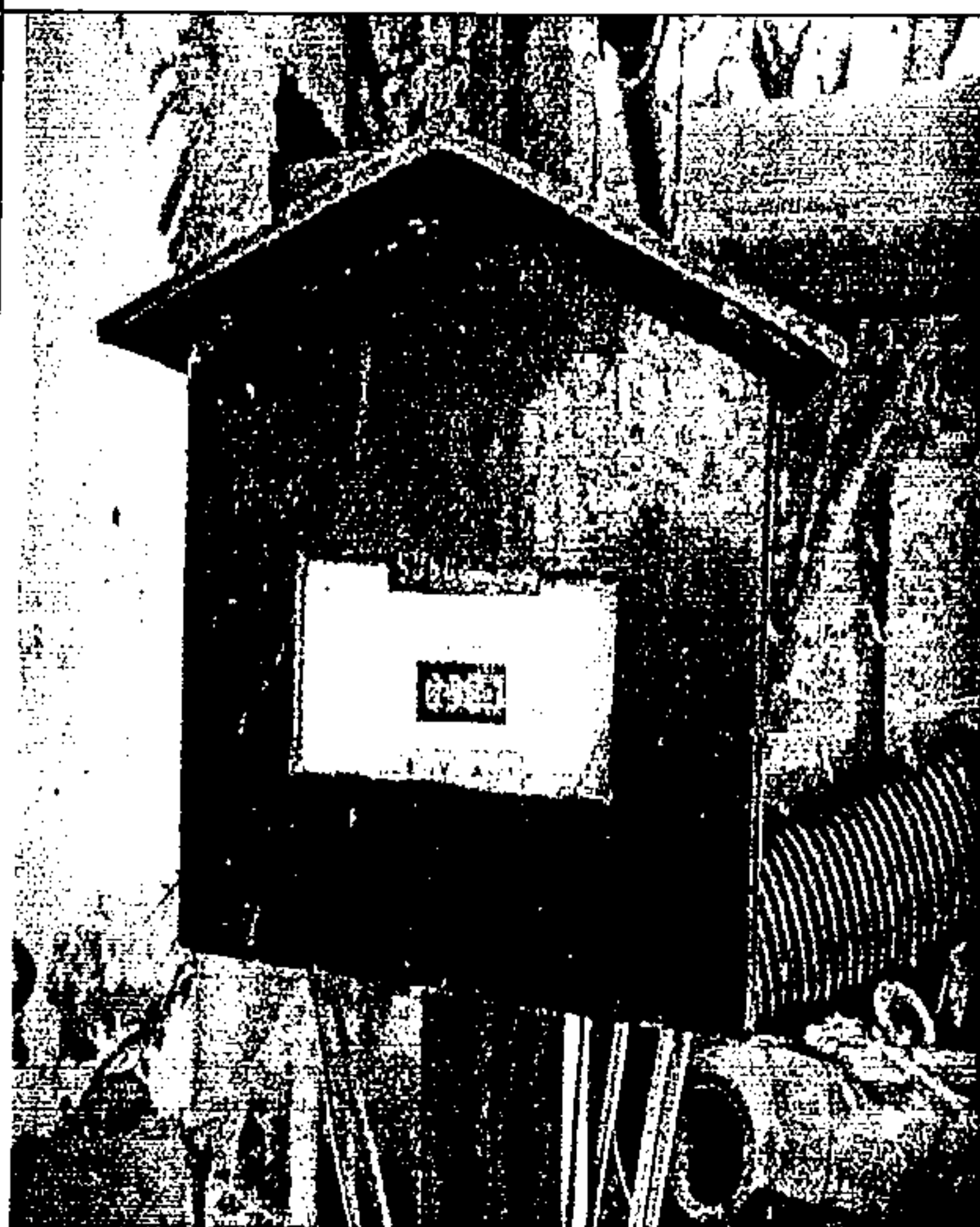
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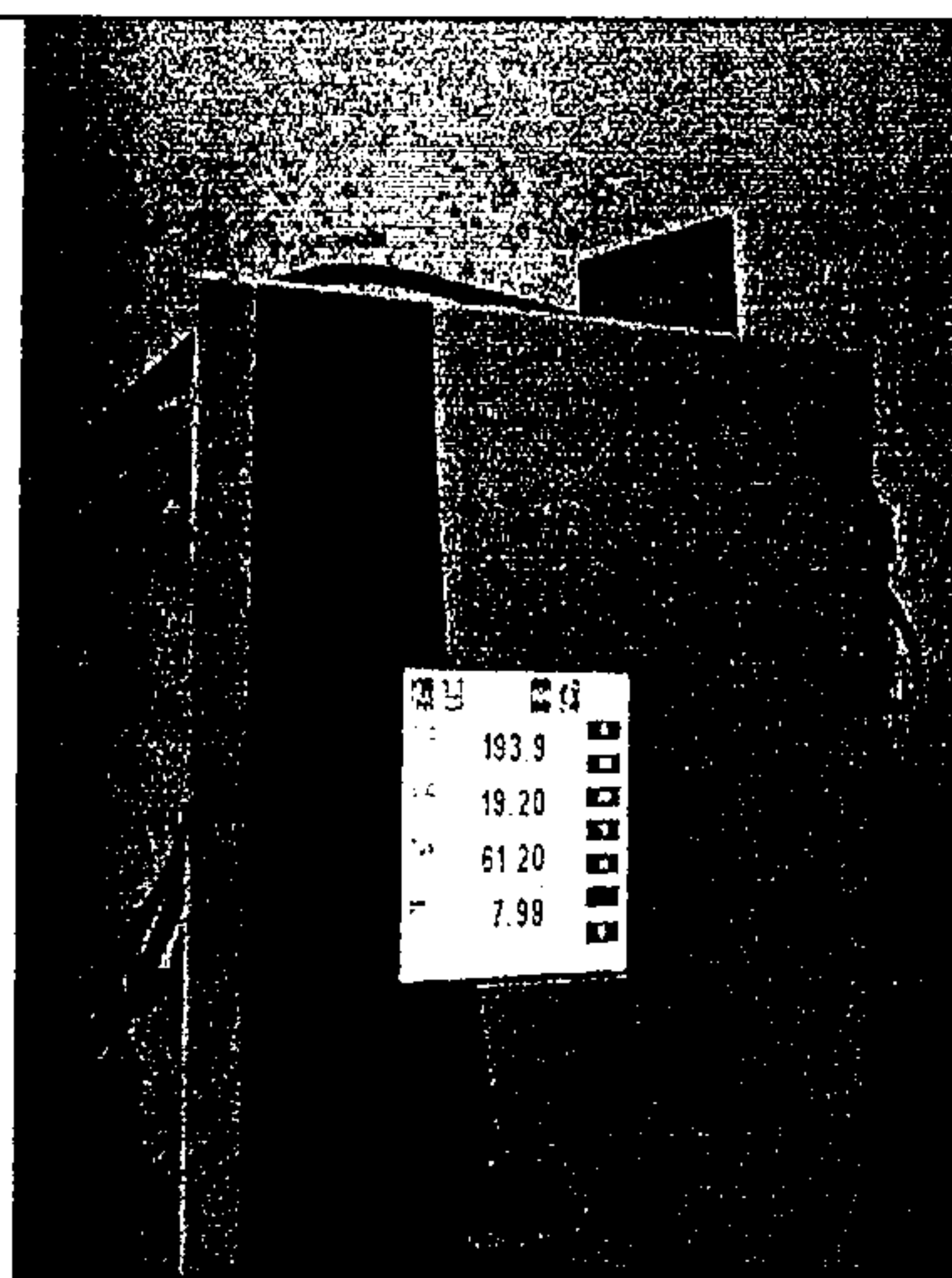
Chlorine dosing system



Sample collection of final treated wastewater

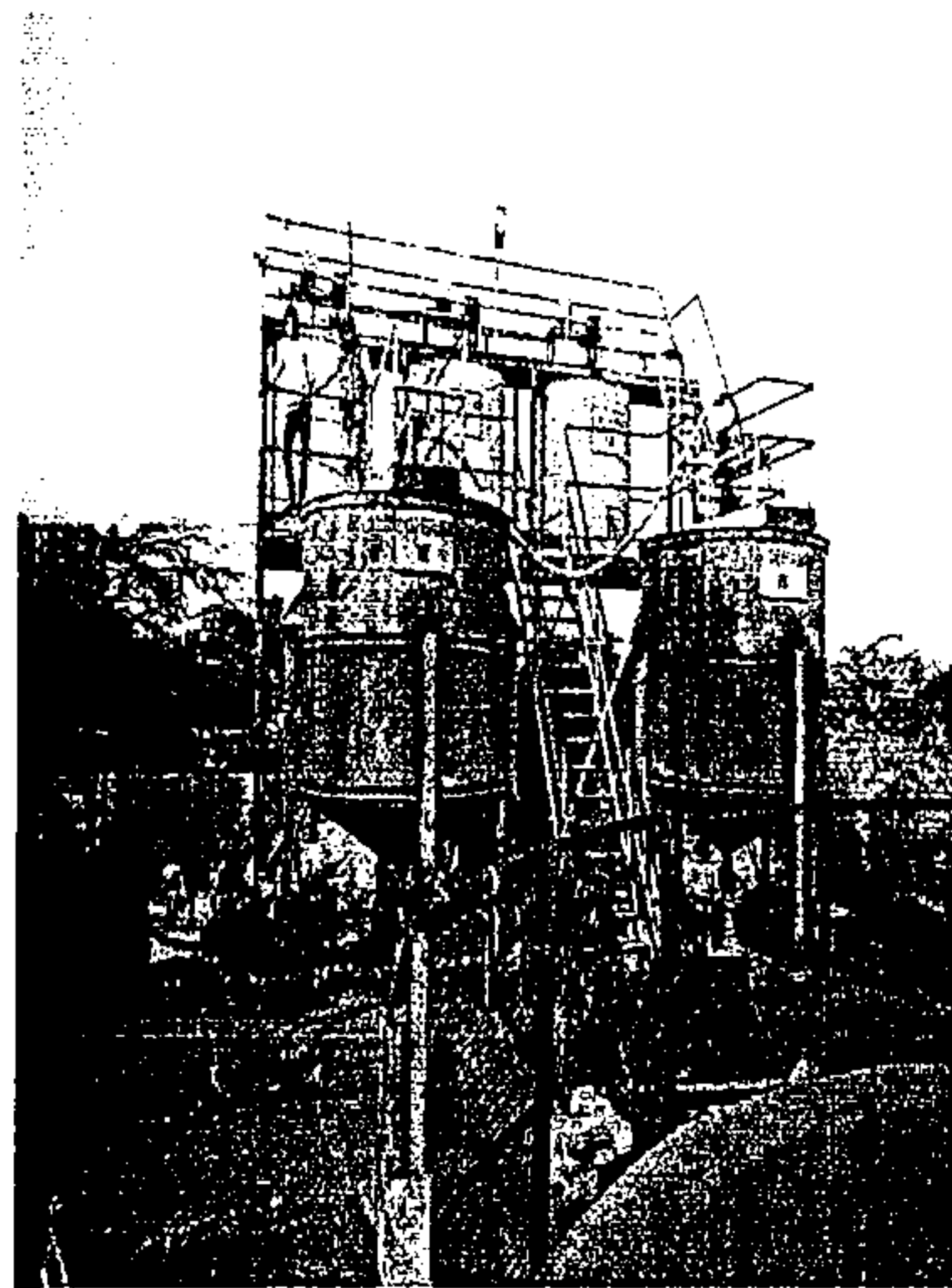
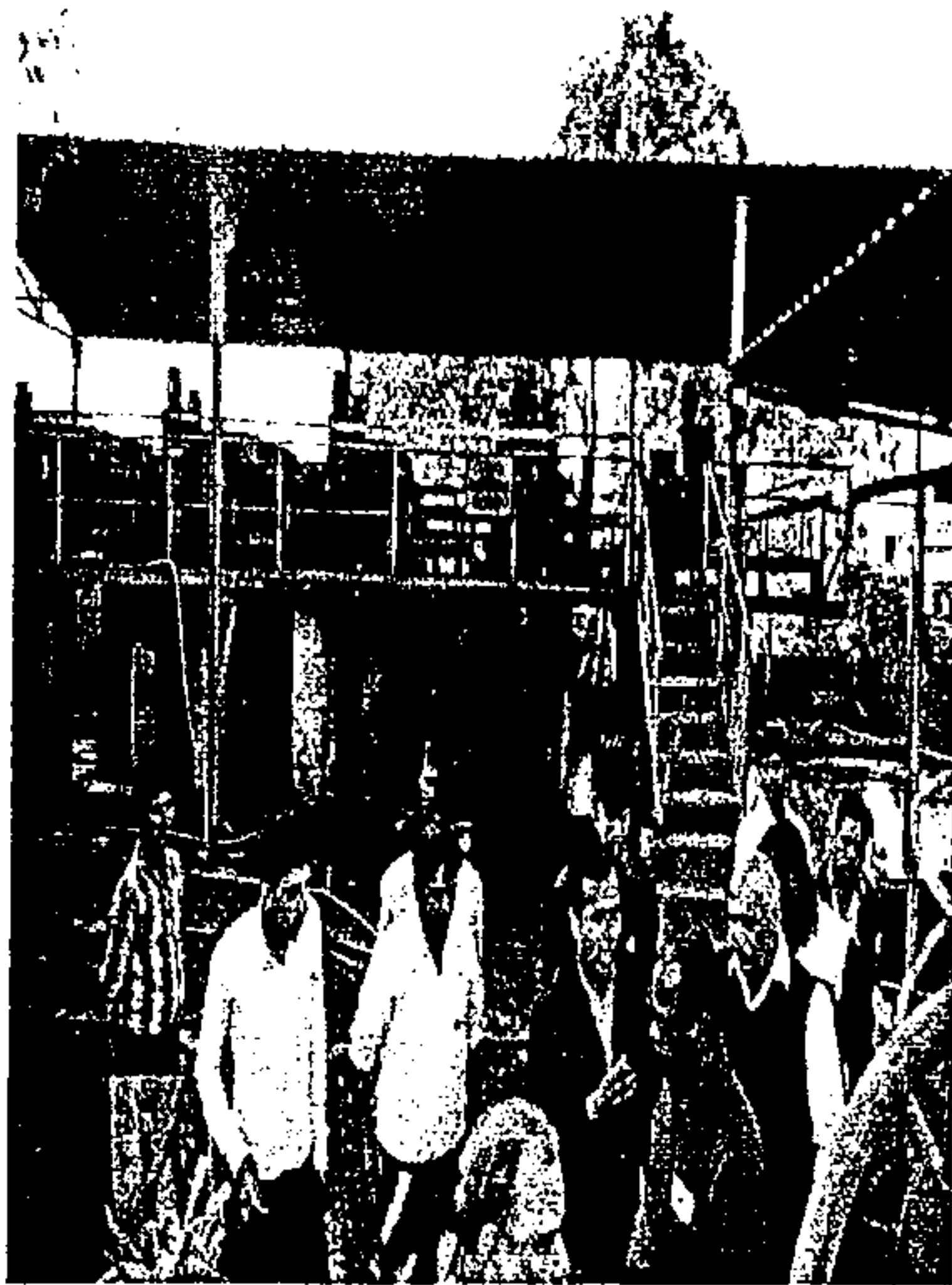


Flow meter installed at outlet



OCEMS installed at treated water outlet

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View of the separate Acid treatment plant

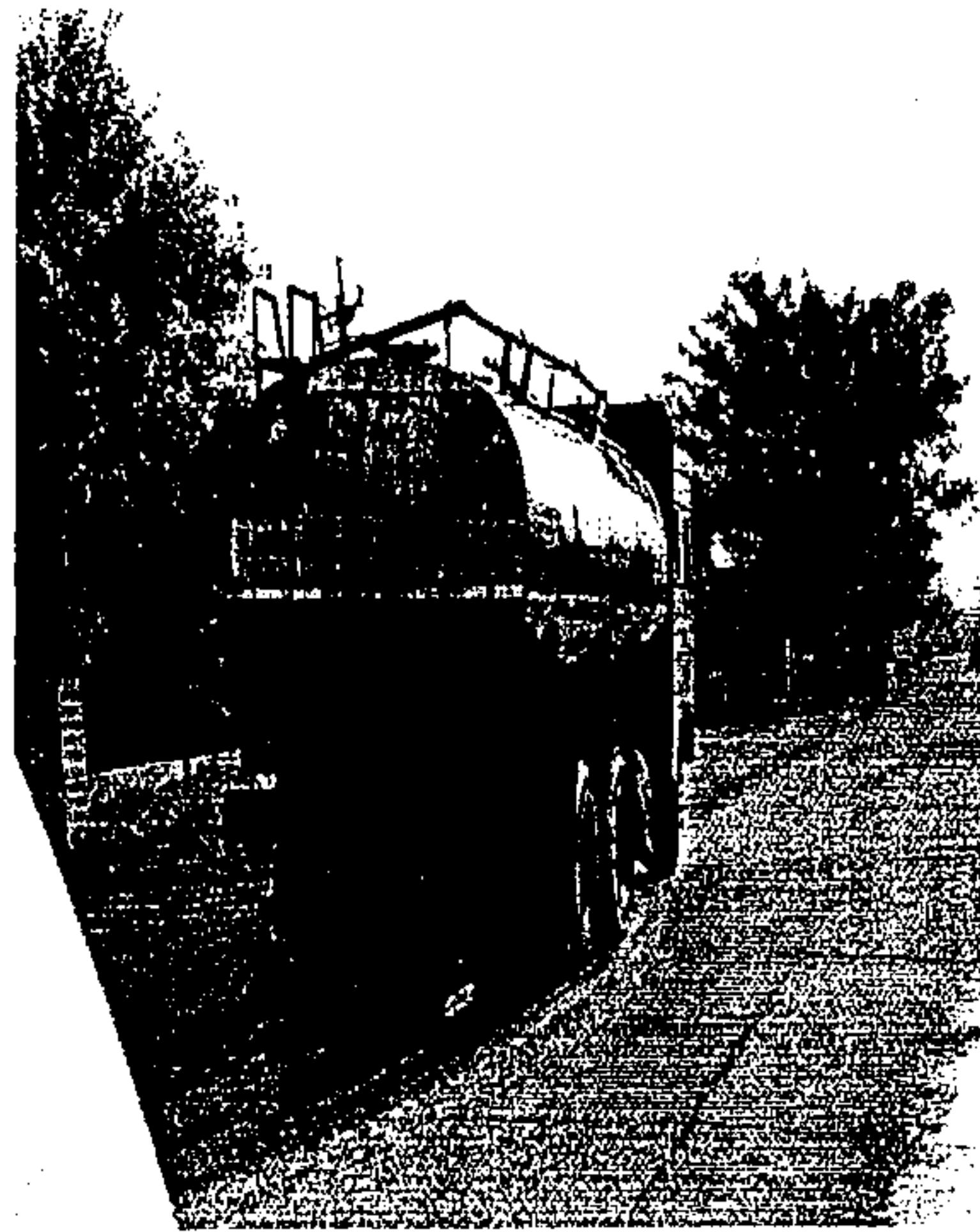


Hazardous waste transport vehicle

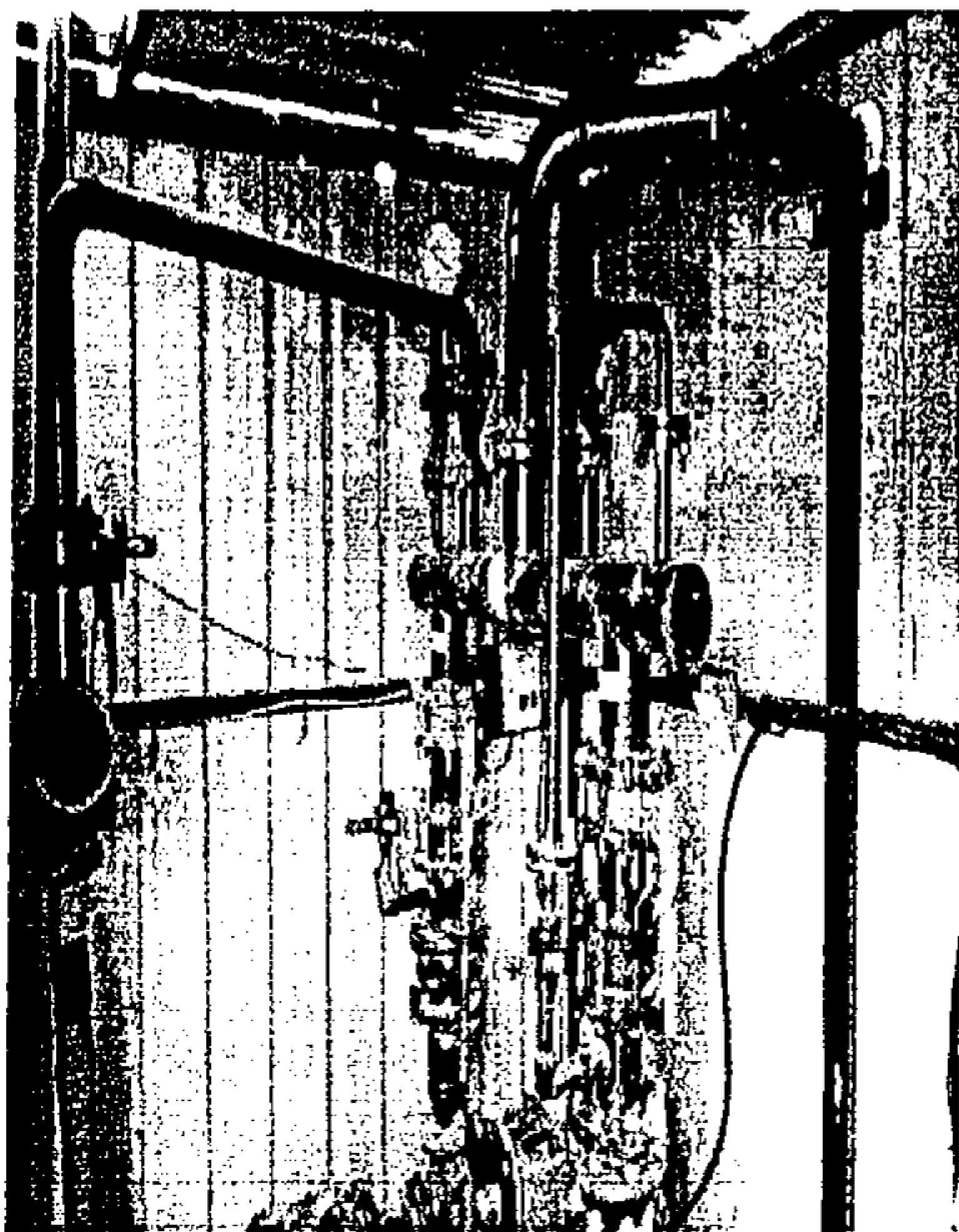


View of green belt develop within the premises

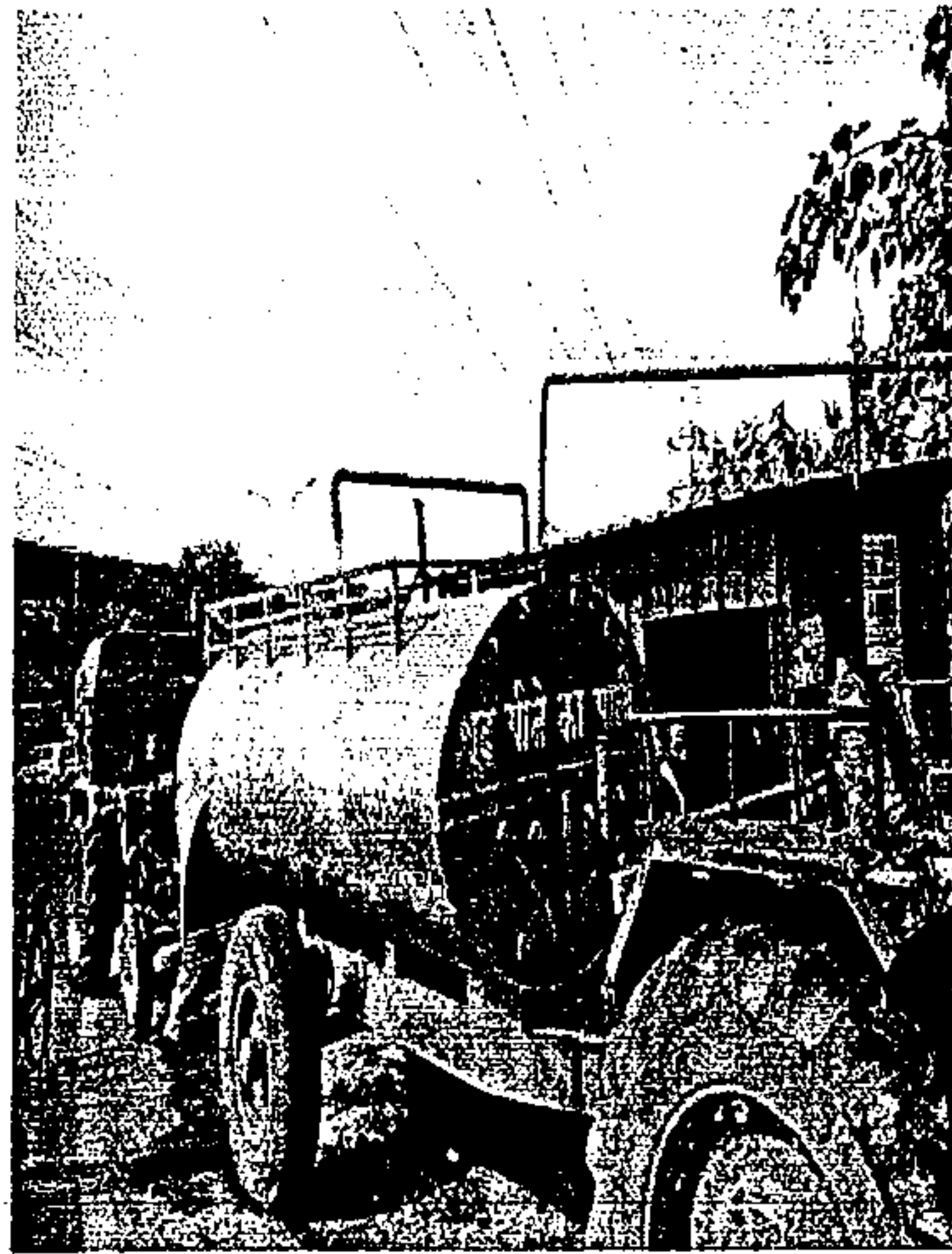
A handwritten signature or mark, possibly a name, written in dark ink. It is located at the bottom left of the page, below the caption for the hazardous waste transport vehicle.



Use of treated wastewater from CETP for road dust suppression through tankers



View of the pumping station for using the 2MLD treated water by M/s Honda India Ltd. at Khushkhera in their garden/ lawn from CETP



Treated wastewater from CETP has been taken by the G-Tech industry and other industries from the pump house at Khushkhera

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View of the RSPCB vigilance team vehicle	CETP treated wastewater disposed at Khuskhera industrial area in a open plot
	
View of the CETP treated wastewater accumulated at Khuskhera industrial area in a open plot	CETP treated wastewater accumulated at Khusikheda industrial area

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Photographs of the Joint inspection team collecting samples during visit of the wastewater(domestic& industrial effluent) accumulated areas at Bhiwadi and Dharuheda areas in Rajasthan



Domestic wastewater drain sample collection at Nagina Garden, Bhiwadi



Domestic wastewater drain sample collection at Modern Public School, Bhiwadi

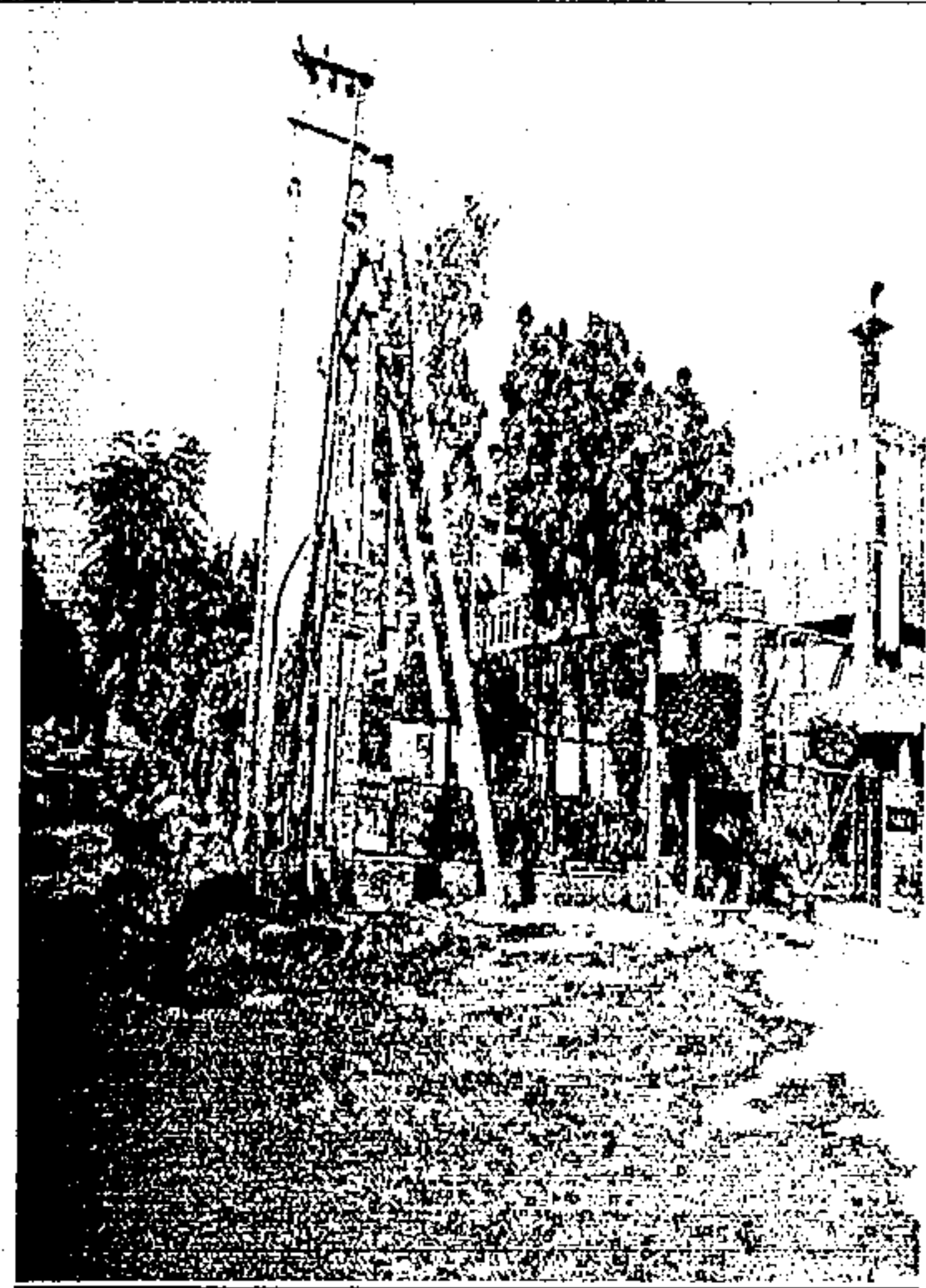
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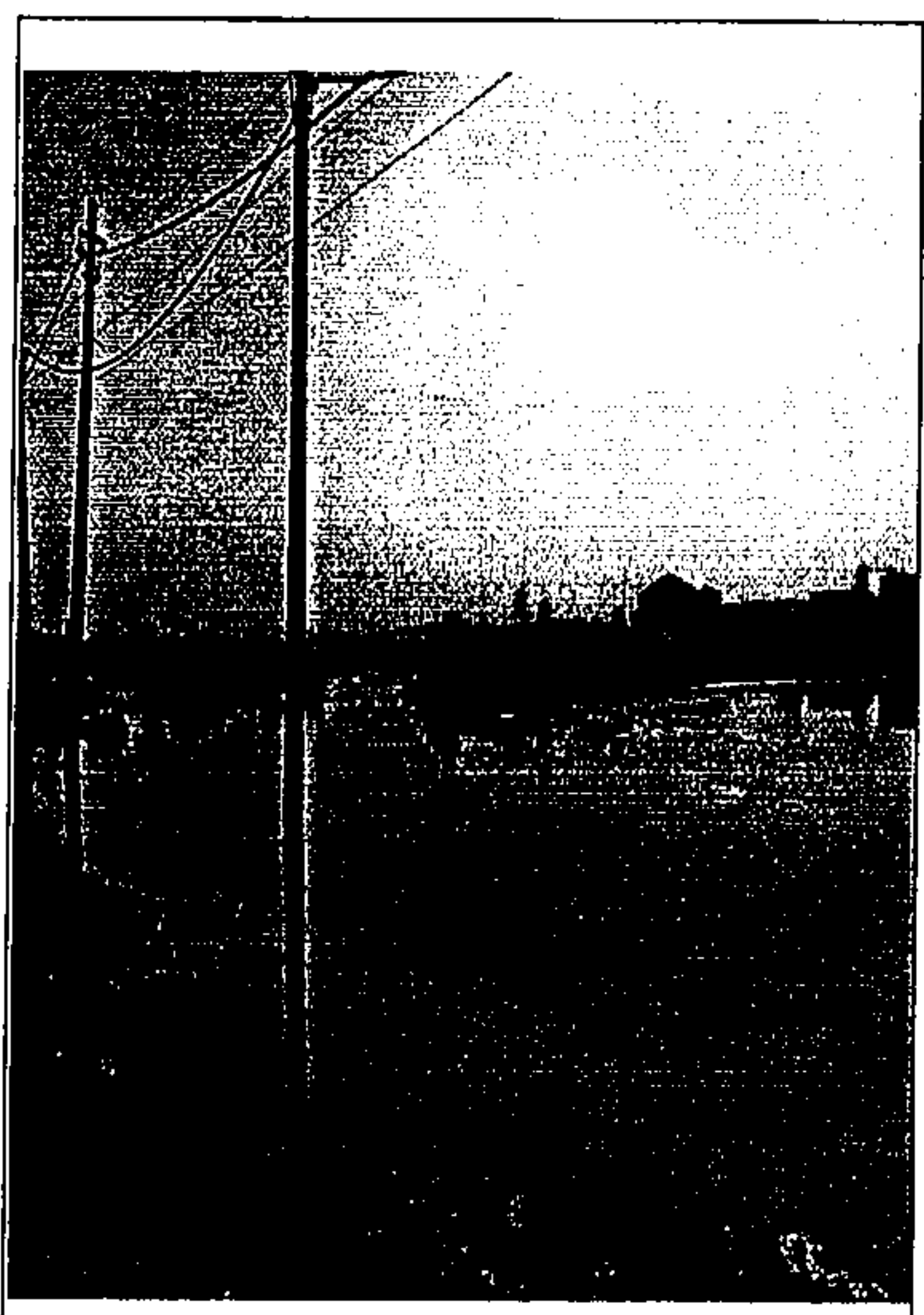
Domestic wastewater (from Bhiwadi, Maheshwari and Dharuhera areas) accumulated at Bestech shopping center



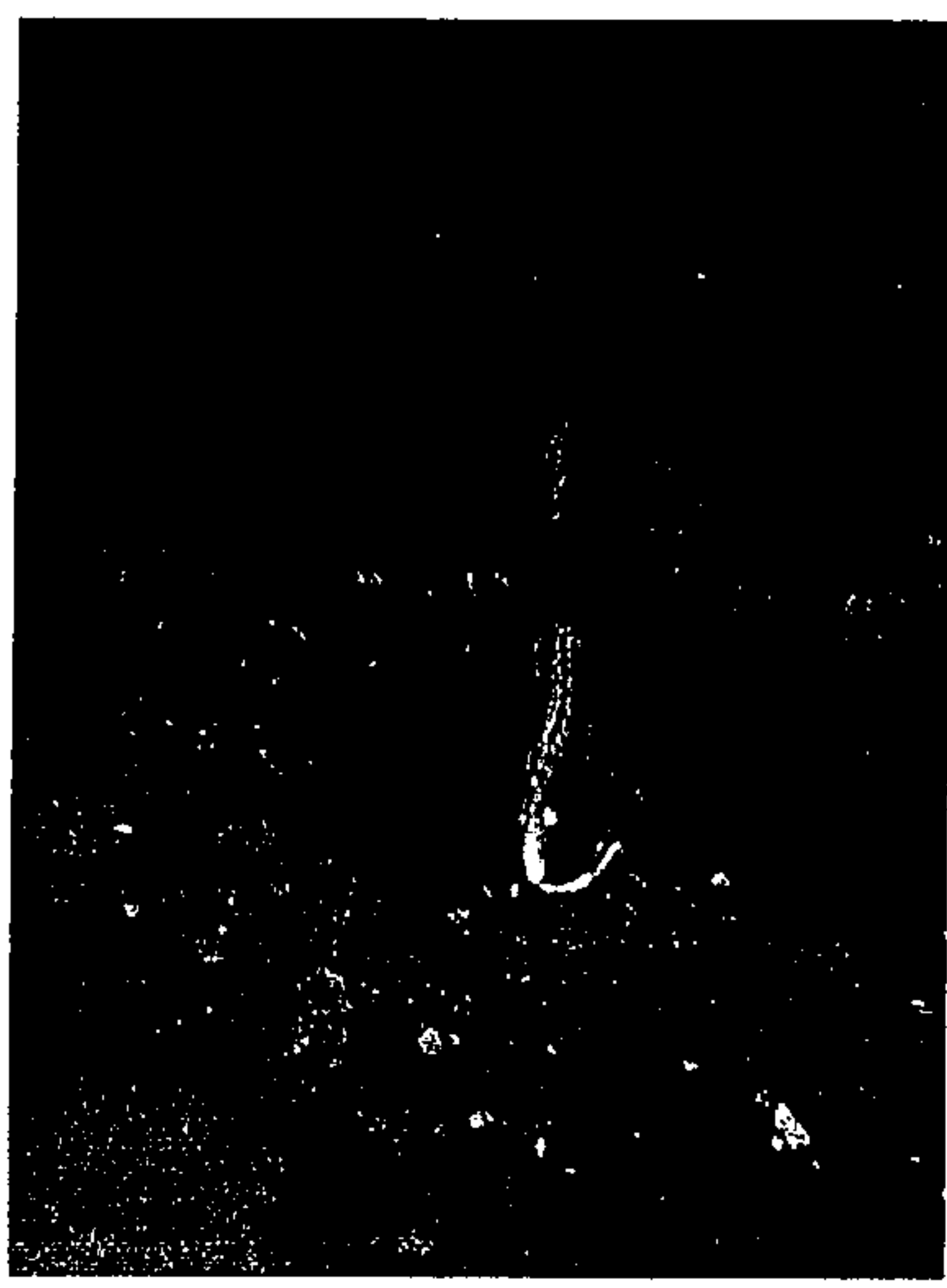
Domestic wastewater (from Bhiwadi, Village Maheshwari and Dharuhera areas) accumulated at Delhi-Jaipur high way road side at Dharuhera industrial area side



Illegal discharge of effluent from M/s Amul Dairy (Dudh Moti Sagar) at Dharuhera industrial Area



Waste water finally accumulated on open plot at Dharuhera industrial area



Sample collection of accumulated wastewater on open plot at Dharuhera Industrial area

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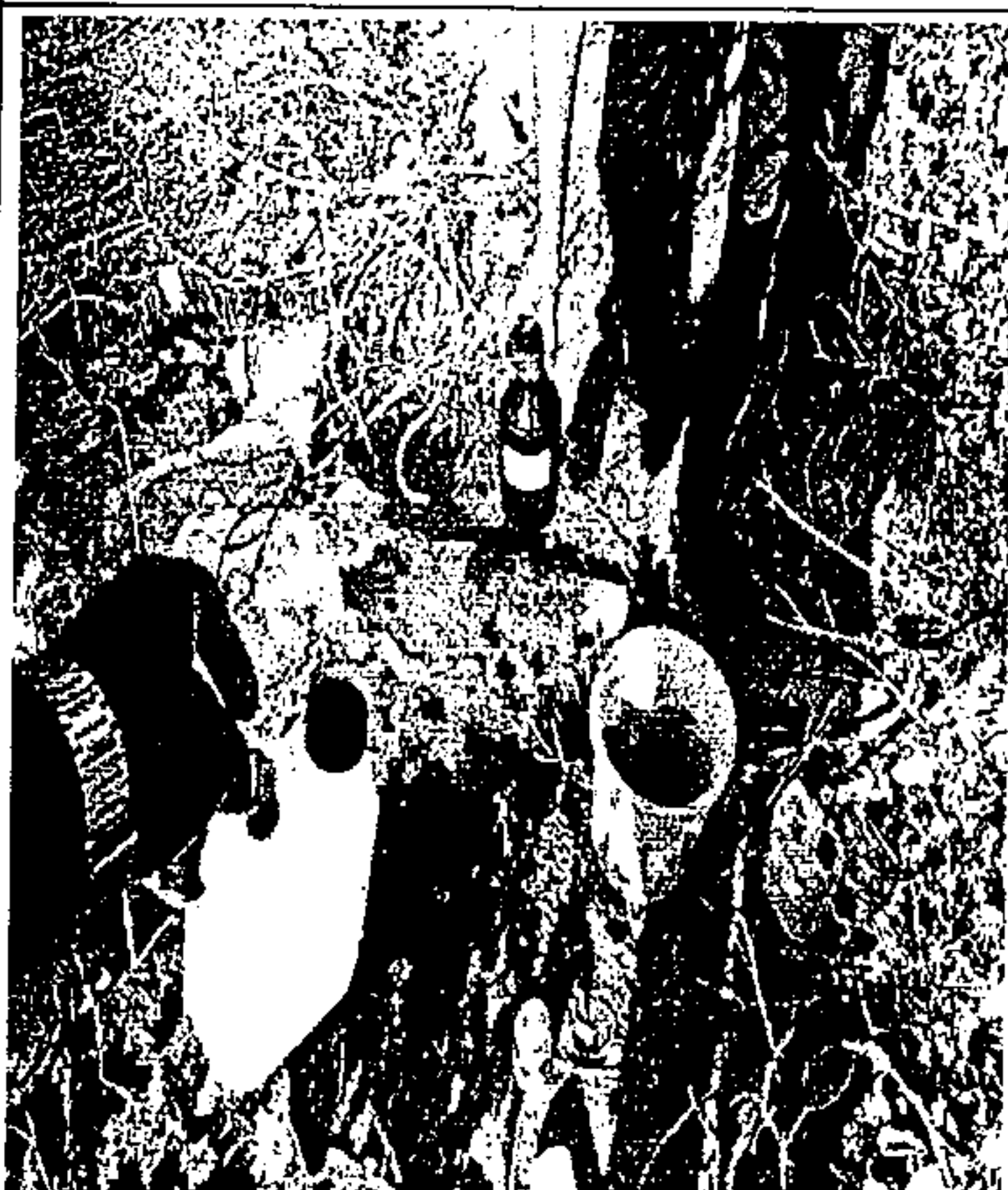
Photographs of newly constructed 1.5MLD STP at Housing Board Colony, Bhiwadi, Rajasthan



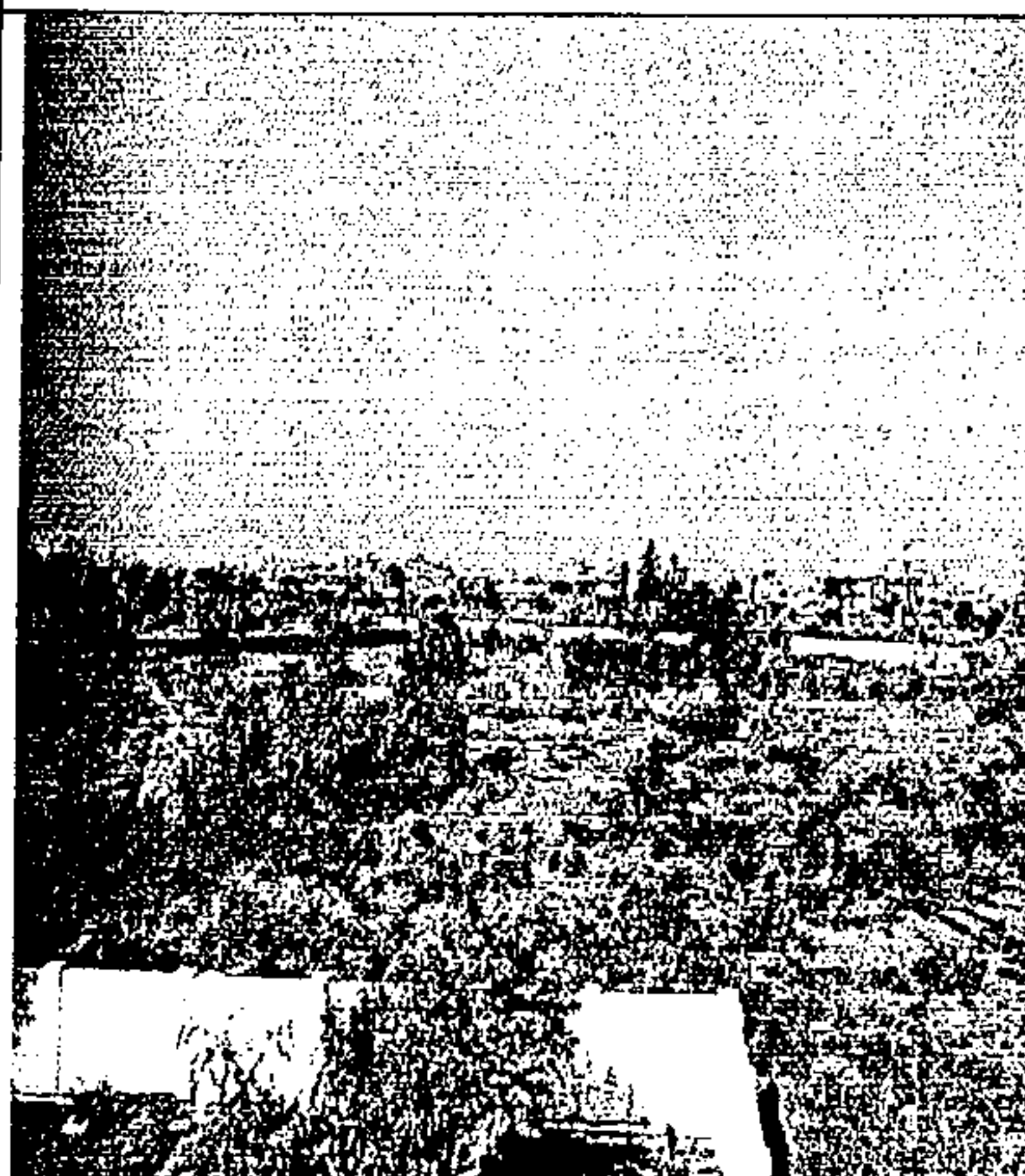
View of STP display board at main gate of 1.5MLD STP at Housing board colony



View of SBR reactor in operation

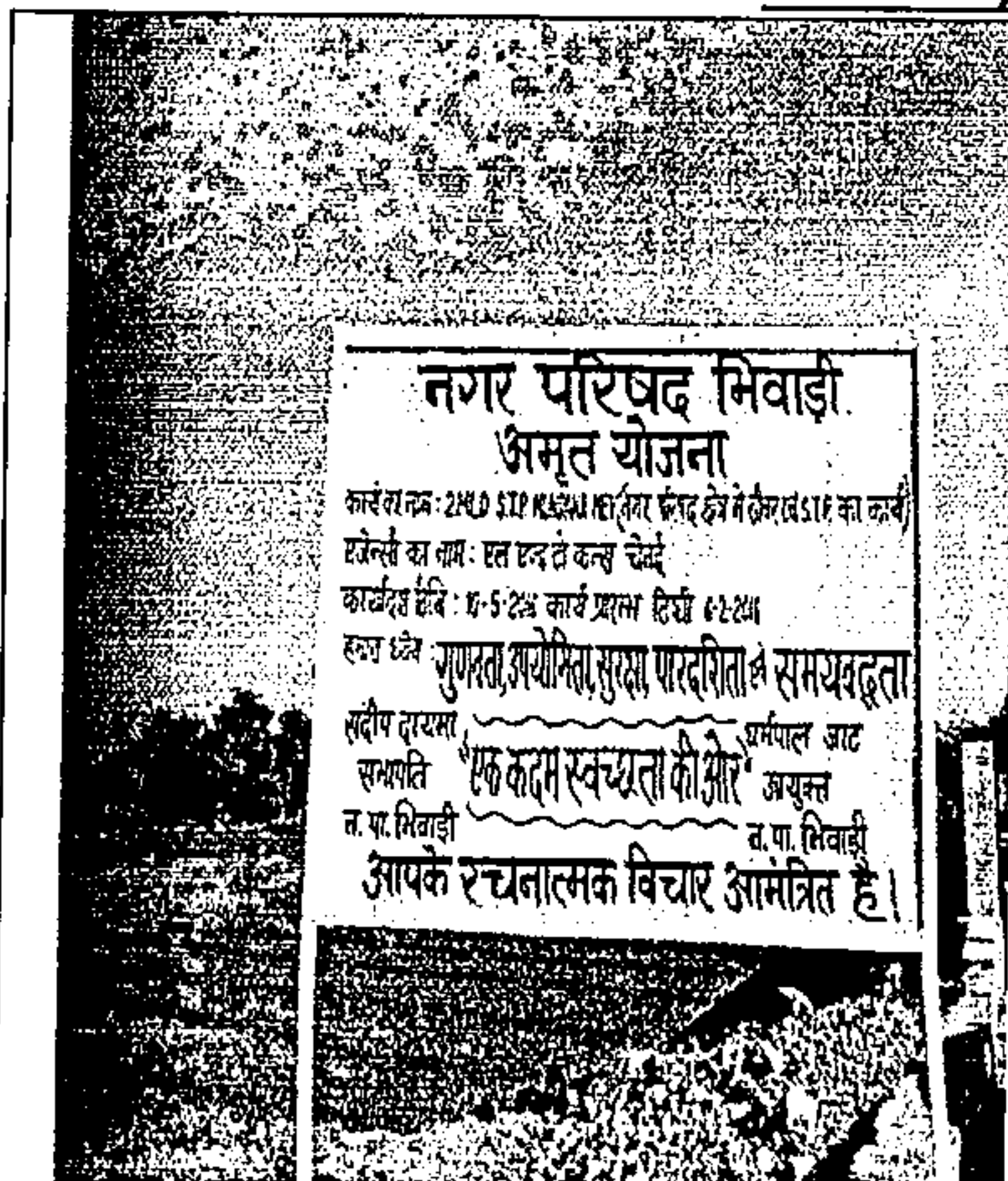


View of STP treated water sample collection



STP Treated water disposed in open land at the back side of STP

**Photographs of newly constructed 2MLD STP at MundanaMev,
Bhiwadi, Rajasthan**



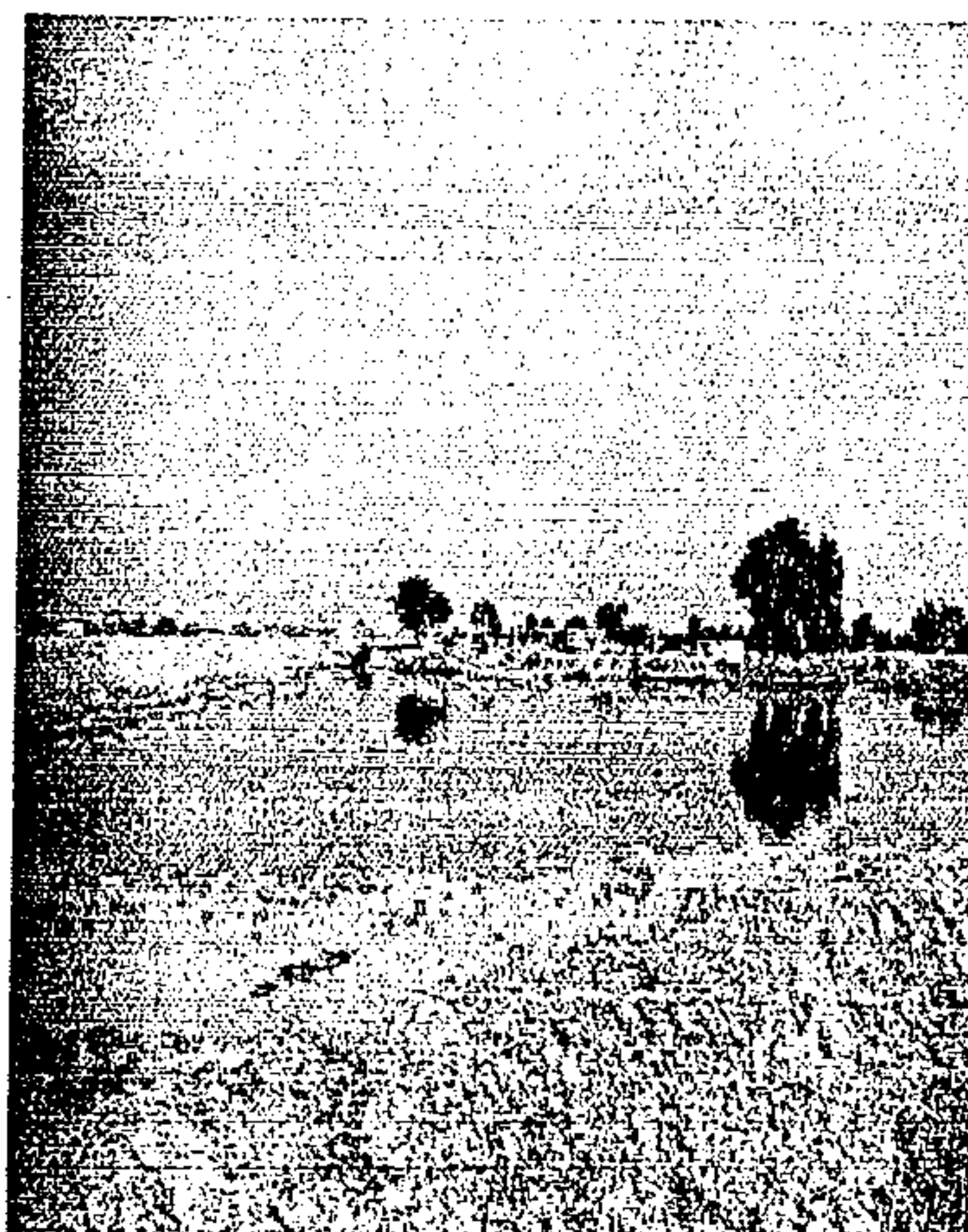
View of Display board at main gate of 2MLD STP
at Mundana Mev



View of SBR reactor in operation at STP



STP final outlet sample collection

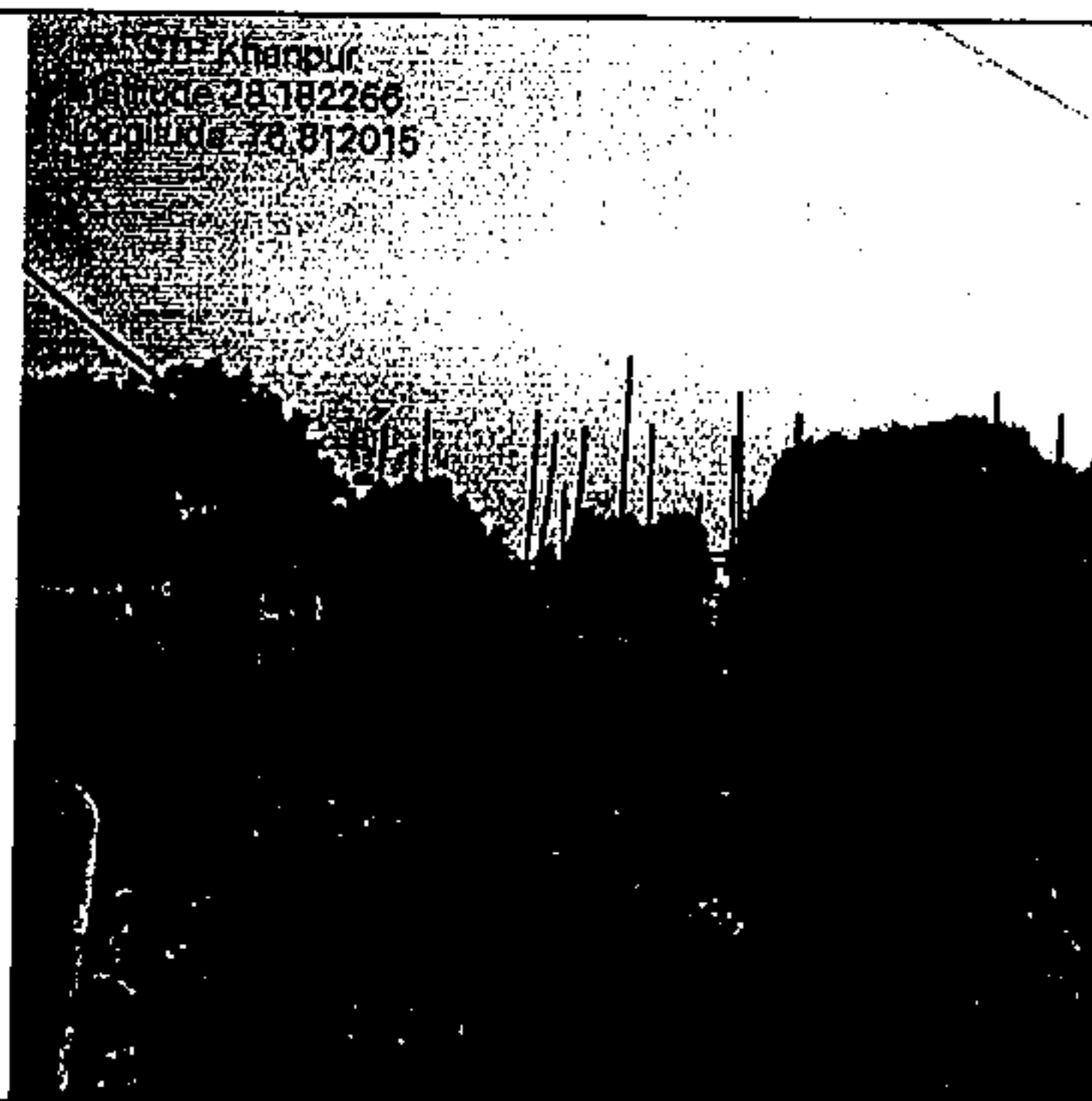


View of STP treated water & Kehrani industrial
area untreated wastewater stored at open plot
at Mundana Mev

Photographs of STP which are under construction/ commissioning
in Bhiwadi, Rajasthan



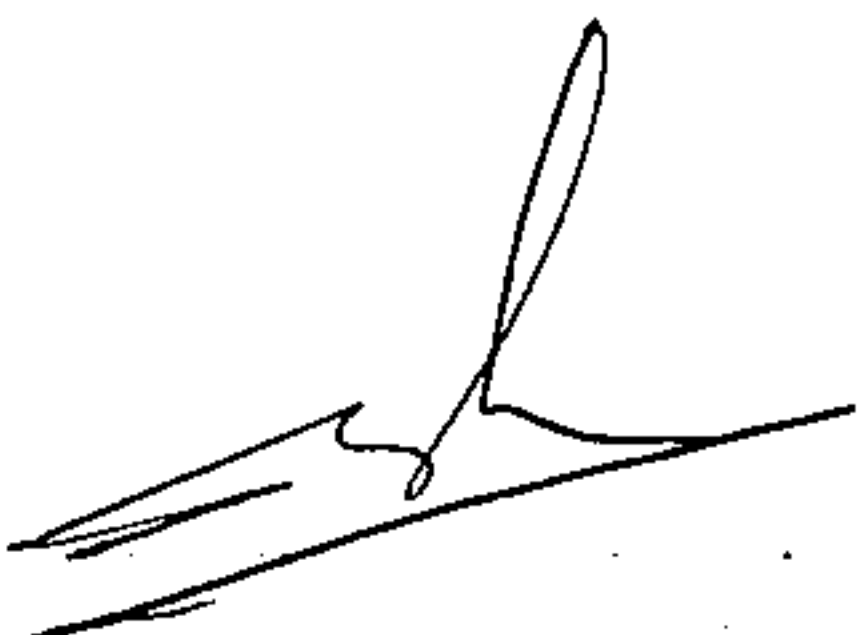
View of STP, BIDA



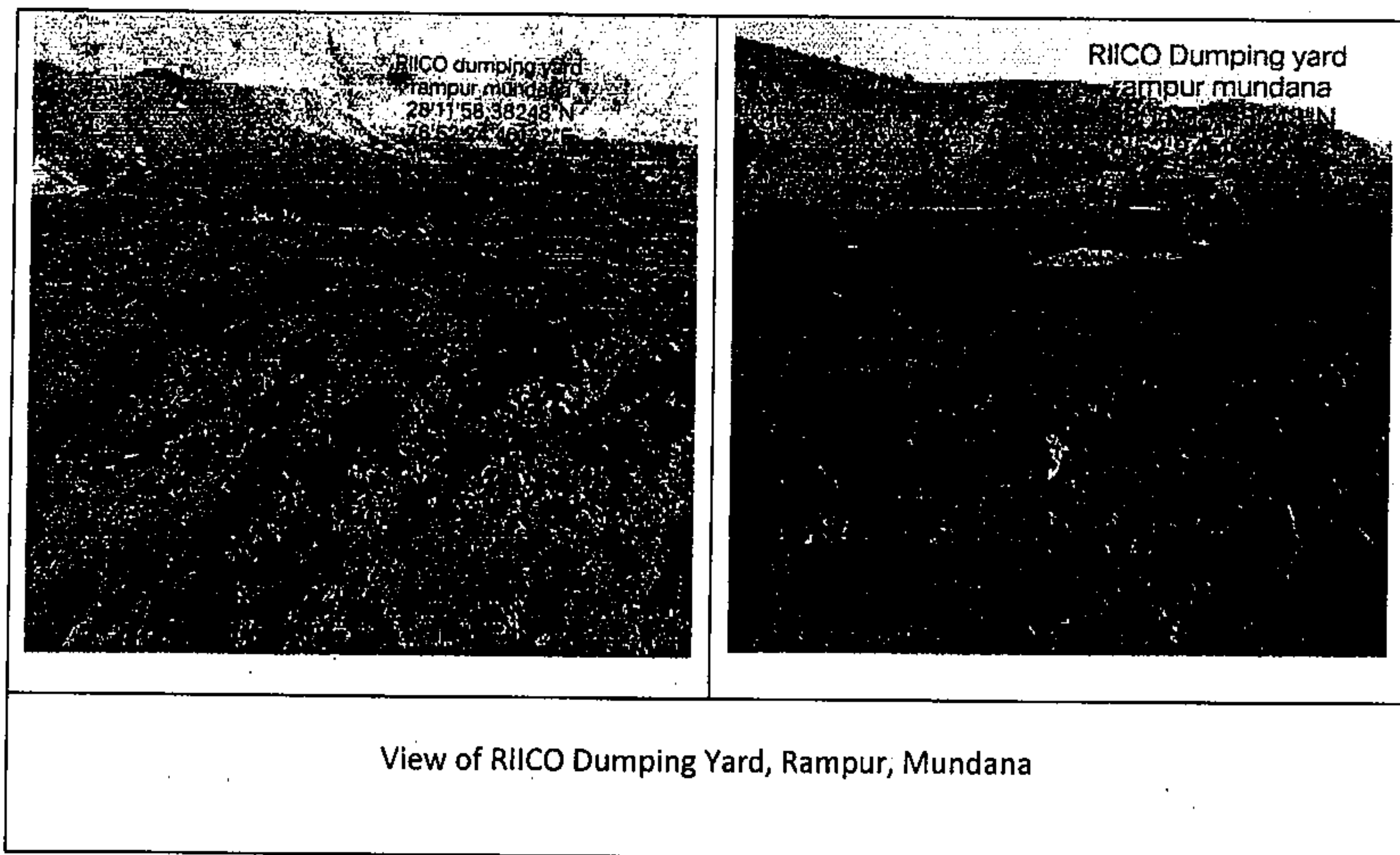
View of STP at Khanpur



View of STP at Santhalka

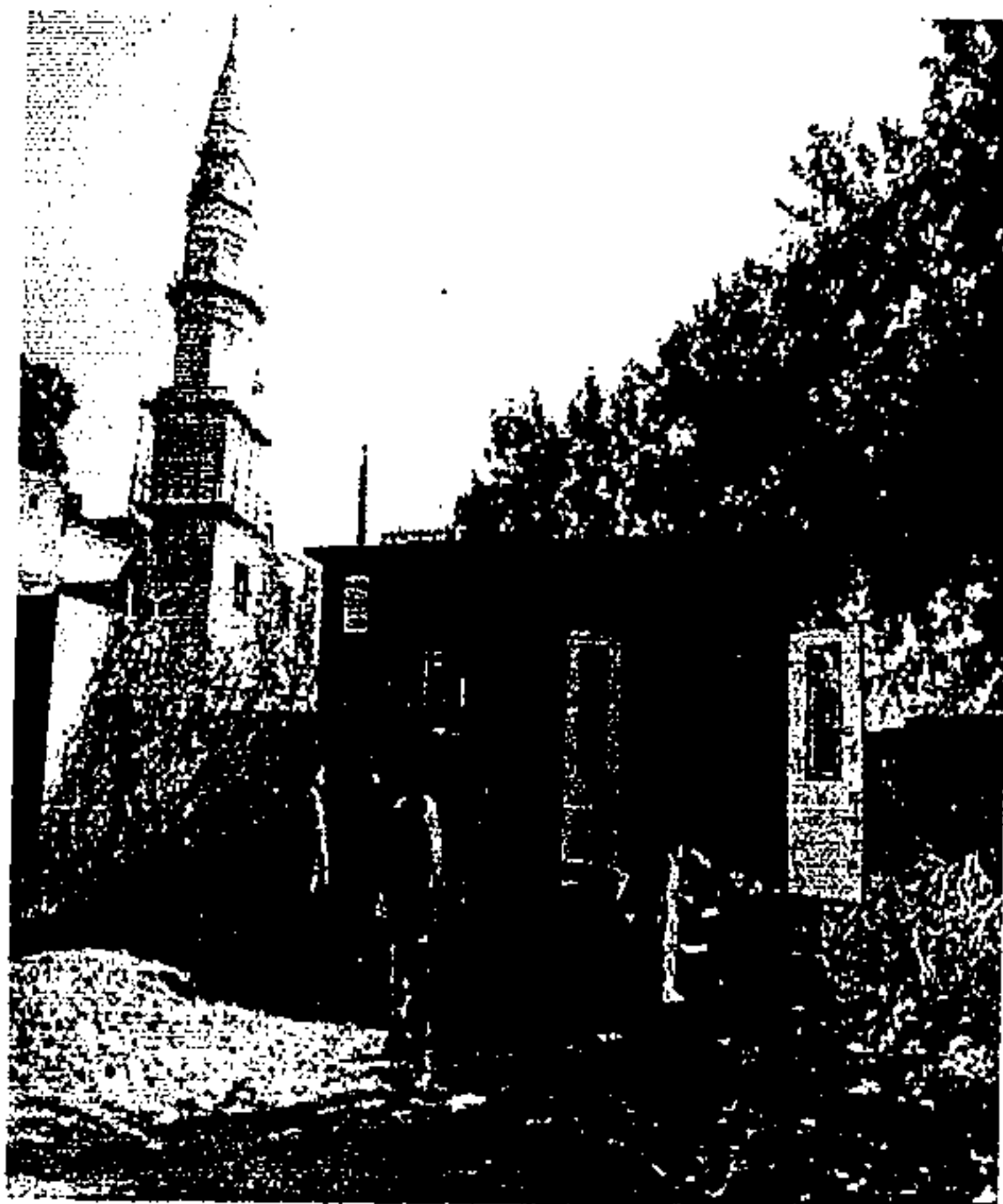
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Photographs of solidwaste dumping site at Rampura Mundana in Bhiwadi, Rajasthan



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Photographs of RO plant and water tanker for drinking water supply to the villages around Bhiwadi by PHED



RO plant installed by PHED in the premises of Government middle school for drinking water supply to the Milakpur-Gurjar village but it was not in operation.



View of the tanker through which drinking water supplying by PHED to the Alampur village

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Minutes of Meeting held on 17.02.2020 under the Chairmanship of Addl. Chief Secretary, Industries, GoR to review the progress made in compliance of the directions of Hon'ble NGT vide order dated 12.12.2017 in the matter of Smt. Sumitra Devi V/s CPCB & Ors. and Dr. Laxman Raghav V/s State of Rajasthan & Ors

A meeting was held on 17.02.2020 under the Chairmanship of Addl. Chief Secretary, Industries, GoR in his chamber Govt. Secretariat, Jaipur to review the progress made in compliance of the directions of Hon'ble NGT vide order dated 12.12.2017 in the matter of Smt. Sumitra Devi V/s CPCB & Ors. and Dr. Laxman Raghav V/s State of Rajasthan & Ors and furtherance to lapses observed in the compliance of the said directions dated 12.12.2017, in the view of order dated 28.01.2020 of Hon'ble NGT.

Followings were present:

1. Sh. Ashutosh A.T. Pednekar, MD, RIICO
2. Sh. Deepak Nandi, ED, RUDSICO, LSG
3. Sh. Rajendra Sharma, Advisor (EM), RIICO
4. Sh. Rakesh Mathur, JS Environment
5. Sh. Dharm Pal Singh, Commissioner, Nagar Parishad, Bhiwadi
6. Sh. Rajendra Singh, GM (Civil), RIICO
7. Sh. Dinesh Goyal, Addl. Chief Engineer, PHED
8. Sh. B.S. Meena, Addl. Chief Engineer, PHED, NCR, Alwar
9. Sh. Bhuvnesh Mathur, Sr. Environmental Engineer, RSPCB
10. Sh. Anoop Kr. Saxena, Unit Head, Bhiwadi-I
11. Sh. V.K. Jain, Unit Head, Bhiwadi-II
12. Sh. Manoj Kr. Soni, PD (Urban Infrastructure)
13. Sh. Surendra Singh, Chairman, BJPNA, Bhiwadi
14. Sh. Sandeep Yadav, Engineer, CETP, BJPNA, Bhiwadi

At the outset of the meeting, MD, RIICO briefed about the recent directions given by Hon'ble NGT vide its order dated 28.01.2020. MD, RIICO also briefed about the report filed by CPCB on 13.12.2019 given the status of the compliances of the earlier directions of Hon'ble NGT dated 12.12.2017 in OA 124/2015.

Detailed deliberations were made with all stakeholders present during the meeting and following directions were issued:

SN	Directions No of Hon'ble NGT 12.12.2017 and 28.01.2020	Action to be taken	Deliberations during the meeting	Direction given during the meeting
1	Directions No. 12 & 13: Related to provide potable water and to install RO systems in the nearby villages.	1. PHED has to provide water by tankers. 2. To make operational RO Systems in the nearby affected villages.	Addl. Chief Engineer, PHED briefed that tender for maintenance of RO systems will open on 19.03.2020. Due to non-functioning of these ROs department is supplying water in these villages. It was also informed that RO plants will be made operational within 30 days from the date of tender of opening.	It was directed to submit the timeline for commissioning of RO plants within a period of seven days i.e. before 24.02.2020. The supply of potable water through tankers should be continued. (Action by -PHED)

2	Direction No. 14: Related to commissioning of 5 STPs of 11.5 MLD capacity with arrangement of reuse of treated water.	Nagar Parishad, Bhiwadi should ensure to make operational all the STPs with designed capacity along with arrangement of reuse of treated water.	Commissioner, Nagar Parishad, Bhiwadi informed that out of five proposed STPs, two STPs are operational. Remaining two STPs will be operational by 31.03.2020. Construction work of remaining one STP is held up due to Court Stay.	It was directed that the STPs should be made operational by 31.03.2020 positively. It was further, directed to submit the timeline for the complete property connection and action plan for reuse of treated water within a period of seven days i.e. before 24.02.2020. (Action by -LSG)
3	Direction No. 15: Related to scientific development of dumping yard and to ensure that the dredged material /waste should be stored in accordance with law.	1. SPV should commence the scientific development of dumping yard.	Chairperson BJPNA informed that a meeting has been held with the consultants operating in this field. He further, ensured the setting up of Material Recovery Facility (MRF) and also develop dumping yard scientifically.	It was directed that SPV should not wait the completion of the boundary wall and should immediately appoint consultant / agency for setting up of MRF and for scientific development of dumping yard and also submit timeline for the same within a period of seven days i.e. before 24.02.2020. (Action by -SPV)
		2. RIICO ensure the completion of boundary wall.	GM (Civil) informed that work order amounting to Rs. 74.89 lakh for construction of boundary wall of dumping yard has been issued and the work will be completed by May, 2020.	It was directed that the work of boundary wall should be completed upto May, 2020. (Action by -RIICO)
4	Directions No. 16 & 18: To ensure reuse of treated effluent from CETP by obtaining financial assistance from	1. Appointment of PMC. 2. Awarding the work order for Upgradation of CETP 3. Testing & commissioning	It has been informed that the Project Management Consultant (PMC) has been appointed by RIICO and it is expected that the upgradation work of	It was directed that the project upgradation work of CETP should be completed within the timeframe. (Action by -RIICO)

	Central Govt. funding schemes.	of upgraded CETP	CETP will be completed by the end of Jan., 2022	
5	Direction No. 2: The CETP control the discharge at the outlet point.	The SPV should plan the reuse of the treated water by adopting interim measures by way of: 1. Phyto-remediation. 2. Bio-remediation. 3. Tapping of drains carrying pollutants and remedying the same.	It was informed by Chairperson, BJPNA that at present 3.0 MLD CETP treated water is regularly being reuse by Honda Industries (1.0 MLD), G-Tech (1.5 MLD) and Sprinkling on road (0.5 MLD). It was also informed by BJPNA that all the drains of industrial area Bhiwadi has already been tapped and water from all the drains goes to the CETP.	It was directed that BJPNA will ensure that maximum quantity of treated water should be reused. It was also directed that BJPNA will submit an action plan with timeline within 7 days i.e. before 24.02.2020 for adopting interim measures by way of Phyto-remediation and Bio-remediation. (Action by -SPV)
6	Direction No. 11: 1. To clear all the drains and dredged them. 2. To ensure regular maintenance drain.	Regular cleaning and maintenance of drain and immediate lifting of drain sludge.	It was informed that during the current financial year 2019-20 73.50 Km drains has been cleaned. Work for cleaning of remaining drains amounting to Rs. 7.54 lakh is in progress.	It was directed that regular cleaning of drains should be ensured by RIICO. (Action by -RIICO)
8	Directions No. 1, 3, 4, 5, 6, 7, 8, 9, 10, 17, 20 and 23: 1. Monitoring of CETP with regard to the inlet and outlet parameters/ discharge. 2. To impose environmental compensation on the SPV in case of default @ 50000 per default. 3. Close down of the industries which are not having valid CTE/CTO.	Regular compliance is to be ensure RSPCB.	It was apprised by Sr. Environmental Engineer, RSPCB that they have already complied all the instructions as per Hon'ble NGT order dated 12.12.2017. Besides, that the statutory actions are taken against defaulter units regularly as per their provisions.	It was directed that RSPCB will continuously monitor inlet & outlet parameters and quantity of discharge to CETP. It was also directed that RSPCB should provide the details of action taken on defaulter industries, SPV in compliance of directions of Hon'ble NGT vide dated 12.12.2017 for not following the terms & conditions of CTE/ CTO and non- deposition of

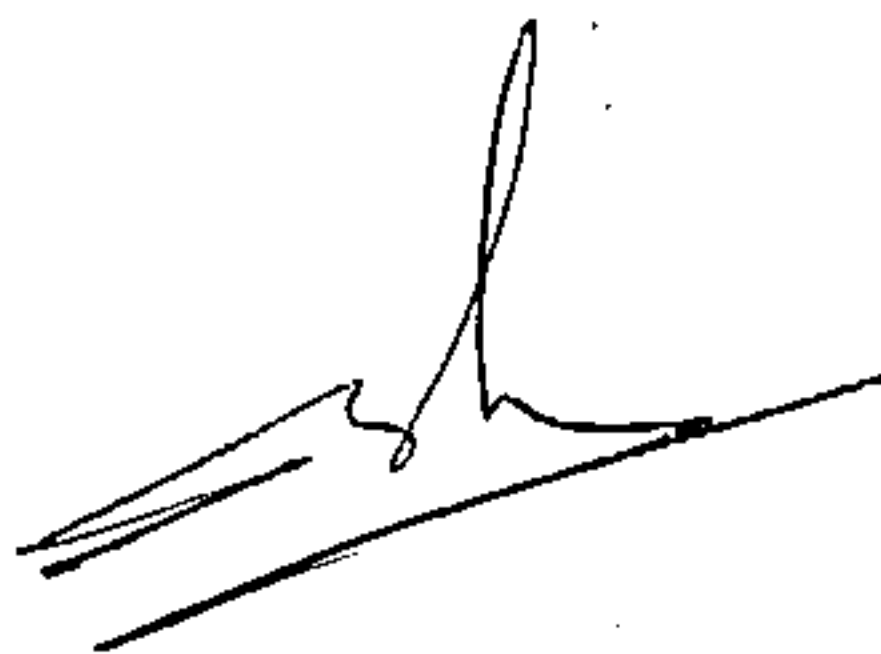
4. To impose environmental compensation on the Industries and in case of non-payment shutdown the industries without any further notice.			environmental compensation, within a period of seven days i.e. before 24.02.2020. (Action by -RSPCB)
5. To maintain due surveillance and collect samples on regular intervals.			
6. To close down the industries which were permitted under the order of the Tribunal if, there are defaulting to follow the norms.			

The next review meeting shall be held on 02.03.2020 under the Chairmanship of MD RIICO.

The meeting ended with a vote of thanks to chair.

Copy to : All concerned.


(Rajendra Sharma)
Advisor (EM)



Minutes of Meeting held on 02.03.2020 under the Chairmanship of Managing Director RIICO to review the progress made in compliance of the decisions taken during the meeting dated 17.02.2020 chaired by Addl. Chief Secretary, Industries, GoR in compliance of the directions of Hon'ble NGT vide order dated 12.12.2017 in the matter of Smt. Sumitra Devi V/s CPCB & Ors.

A meeting was held on 02.03.2020 under the Chairmanship of Managing Director RIICO to review the progress made in compliance of the decisions taken during the meeting dated 17.02.2020 chaired by Addl. Chief Secretary, Industries, GoR in compliance of the directions of Hon'ble NGT vide order dated 12.12.2017 in the matter of Smt. Sumitra Devi V/s CPCB & Ors and furtherance to lapses observed in the compliance of the said directions dated 12.12.2017, in the view of order dated 28.01.2020 of Hon'ble NGT.

Followings were present:

1. Sh. Neelabh Saxena, CEO, BIDA, Bhiwadi.
2. Sh. Rajendra Sharma, Advisor (EM), RIICO
3. Sh. Rakesh Mathur, JS Environment
4. Sh. Rajendra Singh, GM (Civil), RIICO
5. Sh. Bhuvnesh Mathur, Sr. Environmental Engineer, RSPCB
6. Sh. K.C. Meena, SE, PHED, NCR, Alwar
7. Sh. Manoj Kr. Soni, PD (Urban Infrastructure)
8. Sh. Mansingh Mirdha, ACM, RUDSICO, LSG
9. Sh. J. N. Bairwa, SE, RUDSICO, LSG
10. Sh. Deepak Meena, Ex.En, Municipal Corporation, Bhiwadi
11. Sh. Anoop Kr. Saxena, Unit Head, Bhiwadi-I
12. Sh. V.K. Jain, Unit Head, Bhiwadi-II
13. Sh. Surendra Singh, Chairman, BJPNA, Bhiwadi
14. Sh. B.M. Mittal, President, BMA, Bhiwadi
15. Sh. Ramesh Agarwal, BMA, Bhiwadi

At the outset of the meeting, GM (EM), RIICO briefed about the decision taken during the meeting dated 17.02.2020 chaired by ACS, Industries, GoR for compliance of Hon'ble NGT order dated 12.12.2017 in the matter of Smt. Sumitra Devi V/s CPCB & Ors.

Detailed deliberations were made with all stakeholders present during the meeting and following directions were issued:

SN	Directions No of Hon'ble NGT 12.12.2017 and 28.01.2020	Action to be taken	Deliberations during the meeting	Direction given during the meeting
1	Directions No. 12 & 13: Related to provide potable water and to install RO systems in the nearby villages.	1. PHED has to provide water by tankers. 2. To make operational RO Systems in the nearby affected villages.	Superintending Engineer, PHED briefed that tender for operation & maintenance of RO systems will open on 19.03.2020. Due to non-functioning of these ROs PHED is supplying drinking water (@ 10 LPCD) by tankers in following villages: Ghatal, Alampur, Mundana Meo, Godhan, Bilahedi, Amlaki, Nangaliya, Harchandpura,	The supply of potable water through tankers should be continued in effected villages. Timeline (Time bound action plan) given by PHED for commissioning of

SN	Directions No of Hon'ble NGT 12.12.2017 and 28.01.2020	Action to be taken	Deliberations during the meeting	Direction given during the meeting
			Khaharani, Rampura, Shahdod, Malikpura Gurjar and Khijuribas. Superintending Engineer, PHED, further informed that the RO plant shall be made functional upto 30.06.2020 and after that the potable water in following 7 villages will be provided by RO plant: Mundana Meo, Nangaliya, Harchandpura, Khaharani, Rampura, Shahdod, Malikpur Gurjar and Khijuribas.	RO plant should be followed strictly. (Action by -PHED)
2	Direction No. 14: Related to commissioning of 5 STPs of 11.5 MLD capacity with arrangement of reuse of treated water.	Nagar Parishad, Bhiwadi should ensure to make operational all the STPs with designed capacity along with arrangement of reuse of treated water.	Ex.En, Nagar Parishad, Bhiwadi provided following present status of STPs. STP (In Ashadeep UIT facility area): Design capacity 1.5 MLD. Presently received 0.5 MLD domestic waste water. Process of house connections is in progress. STP (In Govt. land Mundana Meo) Design capacity 2.0 MLD. Presently received 0.05 MLD domestic waste water from one village. Domestic waste water from remaining 4 villages will reach the CETP only after construction of crossing of DFC line for which Nagar Parishad has deposited Rs. 3.00 Cr to DFC against the estimated cost of crossing i.e. Rs. 6.00 Crores. DFC is in the process of inviting tender for crossing works.	It was directed that the STPs should be made operational by 31.03.2020 positively. It was further directed that Nagar Parishad, Bhiwadi shall prepare a detail map of Bhiwadi area and surrounding villages showing the Aabadi/ Houses covered/not covered with STPs project. Nagar Parishad should also provide following details within two days i.e. 04.03.2020: • The details of houses to be connected. • Nos. of houses connected so far. • Timeline of remaining house connection.

SN	Directions No of Hon'ble NGT 12.12.2017 and 28.01.2020	Action to be taken	Deliberations during the meeting	Direction given during the meeting
			STP (near existing BIDA STP). Design capacity 3.0 MLD Ex. En, Nagar Parishad, Bhiwadi further informed that one STP has been constructed near existing STP of BIDA and Nagar Parishad Bhiwadi will tapping domestic waste from the houses which are not connected with BIDA STP. STP (Santhalkh village) capacity 3.0 MLD. STP will be made functional upto 31.03.2020 with house connections. Construction work of remaining one STP is held up due to Court Stay. Ex. En, Nagar Parishad, Bhiwadi also informed that as per initial project report treated water will be used for green area development.	• Action plan for reuse of treated water. • Photographs of the STP/Sewer line work completed so far. • Nagar parishad Bhiwadi shall also explore the possibility of use of treated water for development of 8-hectare bio-diversity park. (Action by -LSG)
3	Direction No. 15: Related to scientific development of dumping yard and to ensure that the dredged material /waste should be stored in accordance with law.	1. SPV should commence the scientific development of dumping yard.	Chairperson BJPNA informed that a meeting has been held with the SARTHAK for setting up of Material Recovery Plant. SARTHAK has started door to door survey for finding out the quantity & quality of waste generated by industrial units in Bhiwadi. Chairman, BJPNA further informed that SARTHAK demanded Rs. 50.00 lakh for construction of shed and machines for MRF. BMA has agreed to provide Rs. 50.00 lakh for construction of shed and machines for MRF after collecting from beneficiary industries.	BJPNA should submit time bound action plan for Development of dumping yard by setting up of Material Recovery Plant within two days i.e. 04.03.2020. BJPNA should also ensure the door to door collection of non-hazardous industrial solid waste as per the requirement of SARTHAK. BJPNA (SPV created by beneficiary industries) shall be

SN	Directions No of Hon'ble NGT 12.12.2017 and 28.01.2020	Action to be taken	Deliberations during the meeting	Direction given during the meeting
			RIICO informed that as per the land disposal rules/lease deed, SPV created by beneficiary industries shall be responsible for scientific development and maintenance of dumping yard for non-hazardous solid waste. Strict action shall be taken by RIICO against the industries dumping industrial waste along road side (within ROW) as per the provision of land disposal rules.	responsible for scientific development and maintenance of dumping yard for non-hazardous solid waste and shall incurring all expenditure required for this purpose. (Action by -SPV)
		2. RIICO ensure the completion of boundary wall.	GM (Civil) informed that work order amounting to Rs. 74.89 lakh for construction of boundary wall of dumping yard has been issued and the work has been started and will be completed by May, 2020.	It was directed that the work of boundary wall should be completed by May, 2020. (Action by -RIICO Unit Head, BWD-I)
4	Directions No. 16 & 18: To ensure reuse of treated effluent from CETP by obtaining financial assistance from Central Govt. funding schemes.	1. Appointment of PMC. 2. Awarding the work order for Upgradation of CETP 3. Testing & commissioning of upgraded CETP	It has been informed that the Project Management Consultant (PMC) has been appointed by RIICO. Project Management Consultant (PMC) has started work at site. Till date topographical survey of area required for designing internal conveyance system and treated water recirculation network has been completed. Door to door survey for finding out the quality & quantity of waste water generated by Industries has also started and expected to be complete within next 30 days. It is expected that the upgradation work of CETP will be completed by the end of Jan., 2022	It was directed that the project upgradation work of CETP should be completed within the timeframe. Bid /tender document for EPC Agency shall be prepared upto 15.05.2020 and NIT shall be floated in the month of June, 2020 for appointing EPC agency. (Action by -RIICO)
5	Direction No. 2: The CETP control the discharge at the outlet point.	The SPV should plan the reuse of the treated water by adopting	BJPNA informed that they have discussed the issue of Phyto-remediation & Bio-remediation with some professionals and will submit	It was directed that BJPNA will submit an action plan with timeline within 2 days i.e. before

SN	Directions No of Hon'ble NGT 12.12.2017 and 28.01.2020	Action to be taken	Deliberations during the meeting	Direction given during the meeting
		interim measures by way of: 1. Phyto-remediation. 2. Bio-remediation. 3. Tapping of drains carrying pollutants and remedying the same.	time bound action plan within two days. It was informed by Chairperson, BJPNA that at present 3.0 MLD CETP treated water is regularly being reused by Honda Industries (1.0 MLD), G-Tech (1.5 MLD) and Sprinkling on road (0.5 MLD).	04.03.2020 for adopting interim measures by way of Phyto-remediation and Bio-remediation. It was directed that BJPNA will ensure that maximum quantity of treated water is reused. (Action by -SPV)
6	Direction No. 11: 1. To clear all the drains and dredged them. 2. To ensure regular maintenance drain.	Regular cleaning and maintenance of drain and immediate lifting of drain sludge.	It was informed that during the current financial year 2019-20, 73.50 Km drains has been cleaned. Work for cleaning of remaining drains: - Work order amounting to Rs. 7.54 lakh is in progress. Also work order of amounting to Rs. 95.51 lakh has also been issued for maintenance construction and repairing of drainage network in LA Bhiwadi.	It was directed that regular cleaning of drains should be ensured by RIICO. (Action by -RIICO)
8	Directions No. 1, 3, 4, 5, 6, 7, 8, 9, 10, 17, 20 and 23: 1. Monitoring of CETP with regard to the inlet and outlet parameters/ discharge. 2. To impose environmental compensation on the SPV in case of default @ 50000 per default. 3. Close down of the industries which are not having valid CTE/CTO.	Regular compliance is to be ensure RSPCB.	It was apprised by Sr. Environmental Engineer, RSPCB that they have already complied all the instructions as per Hon'ble NGT order dated 12.12.2017. Besides, that the statutory actions are taken against defaulter units regularly as per their provisions.	It was directed that RSPCB will continuously monitor inlet & outlet parameters and quantity of discharge to CETP. Test reports of last 12 months shall be provided by RSPCB. It was also directed that RSPCB should provide the details of action taken on defaulter industries, SPV in compliance of directions of Hon'ble NGT vide dated 12.12.2017 for not following the terms & conditions

SN	Directions No of Hon'ble NGT 12.12.2017 and 28.01.2020	Action to be taken	Deliberations during the meeting	Direction given during the meeting
	4. To impose environmental compensation on the Industries and in case of non-payment shutdown the industries without any further notice.			of CTE/- CTO and non- deposition of environmental compensation, within a period of two days i.e. before 04.03.2020. (Action by - RSPCB)
	5. To maintain due surveillance and collect samples on regular intervals.			
	6. To close down the industries which were permitted under the order of the Tribunal if, there are defaulting to follow the norms.			

Following issues related to BIDA has also discussed during the meeting.

SN	Issues related to BIDA	Action to be taken	Deliberations during the meeting	Direction given during the meeting
1	Execution of lease deed of 12145 sqmt land (CETP land) in favour of RIICO as decided during the second meeting of BIDA held on 23.08.2019.	Execution of lease deed in favour of RIICO by BIDA and further in favour of trust by RIICO.	CEO, BIDA informed that: During the CS meeting dated 18.03.1996, it was decided that the estimated cost for Rs. 16.75 Crores for construction of CETP to be borne by UIT, RHB and RIICO in the following manner. 1. UIT- Rs. 5.69 Cr. 2. RHB-Rs. 5.54 Cr. 3. RIICO- Rs. 5.52 Cr. During the CS meeting, it was also decided that proportionate amount of UIT (Rs. 5.69 Cr.) is to be adjust against the cost of land	Matter is to be put before Chief Secretary, GoR for taking decision for execution of lease deed of said land in favour of RIICO as per the decision taken during the CS meeting dated 18.03.1996 and further decided during the second BIDA meeting

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SN	Issues related to BIDA	Action to be taken	Deliberations during the meeting	Direction given during the meeting
			(12145 sqmt.) allotted by UIT for CETP. Accordingly, 12145 sqmt land at reserve price (Rs. 4.85 cr.) was allotted to RIICO on dated 22.08.1996. <u>Second BIDA meeting dated 23.08.2019 :</u> In background of above facts, it was decided during the meeting that lease deed of 12145 sqmt land shall be executed in favour of RIICO. CEO, BIDA Bhiwadi further informed that BIDA has constructed STP of capacity of 4 MLD at his own cost for BIDA residential area and not utilizing CETP facility developed as per the decision of CS meeting dated 18.03.1996. Accordingly, BIDA issued a demand note of Rs. 4.85 Cr. for executed of lease deed in favour of RIICO. Unit Head, Bhiwadi-I informed that the CETP was constructed in the year of 2001-02 with including the quantity of domestic waste water generated by near by residential area/village Aabadi under the Jurisdiction of UIT, Bhiwadi. While the 4.0 MLD capacity STP was constructed 2013 by BIDA.	23.08.2019 headed by Hon'ble Industries Minister, GoR.
2	Issue raised by ED, RUDSICO and Commissioner Nagar Parishad Bhiwadi during meeting dated 17.02.2020:- Permission of BIDA for inlet connections and disposal line	Houses which are presently not connected with BIDA STP, is to be connected with newly constructed STP of 3 MLD capacity. (Action by Nagar Parishad, Bhiwadi & BIDA)	During the meeting CEO, BIDA informed that the presently 12 residential sectors of BIDA colony and 3 sectors of housing board has been connected with existing STP of 4 MLD capacity and treated waste water is reuse for development of green area within BIDA area. CEO, BIDA further informed that still there are nearby residential	It was directed that Nagar Parishad Bhiwadi make all possible efforts to connect houses to newly constructed STP by rehabilitation of sewer line laid by BIDA in 2013.

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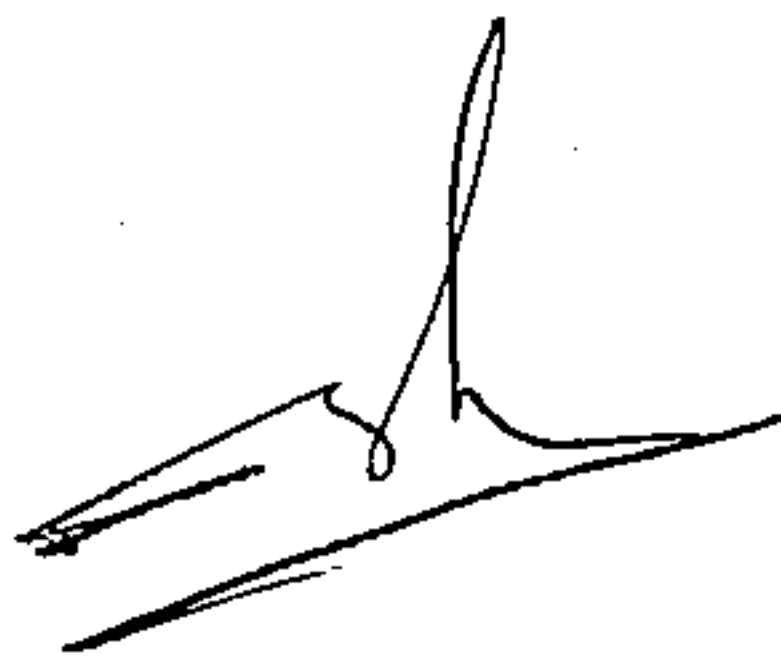
SN	Issues related to BIDA	Action to be taken	Deliberations during the meeting	Direction given during the meeting
	connection related to 3 MLD capacity STP constructed by them near existing STP of BIDA for reuse of water.		areas not connected with existing BIDA STP that may be connected with newly constructed STP of Nagar Parishad, Bhiwadi. In this regard, 15 Km sewer line laid by BIDA in 2013 may be rehabilitate by Nagar Parishad, Bhiwadi and houses along the sewer line may be connected with newly constructed STP.	

The meeting ended with a vote of thanks to chair.


(Rajendra Sharma)
Advisor (EM)

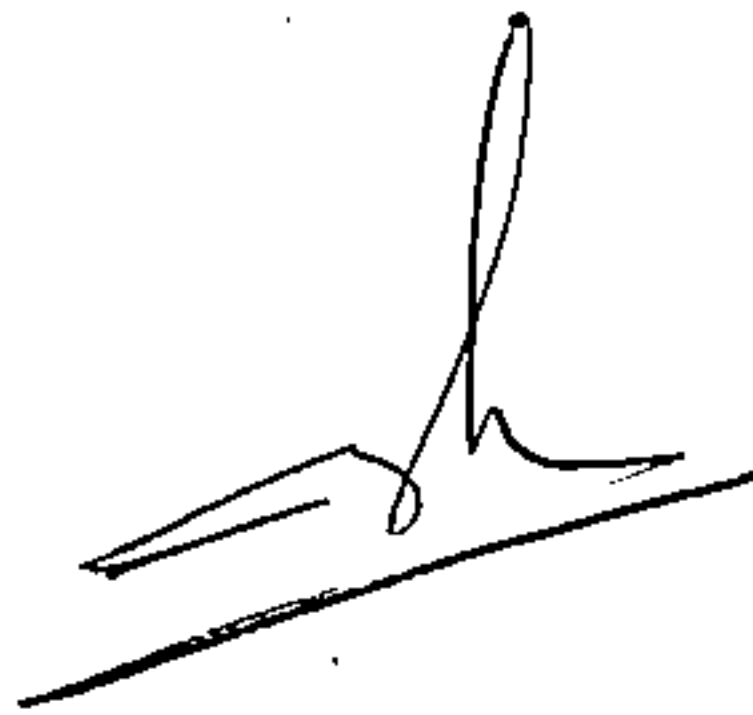
Copy to : All concerned.

Copy also to : OSD to ACS, Industries, GoR for kind information of ACS(Ind.)



**Details of closure directions issued from 01.01.2018 to 30.04.2020 in the RIICO
Industrial Area, Bhiwadi, Kehrani**

S. No.	Name of the Unit/ Project	Location of the Unit/ Project	Date of issuance of Closure Directions by the Board
1	2	3	4
1	Shree Jagdambay Casting Pvt.Ltd,	E-803, RIA, BHIWADI	05.03.2018
2	Deven Textile Industries Pvt. Ltd.	G-419(A), RIA, BHIWADI	08.03.2018
3	Singh Plasticisers and Resins (I) Pvt Ltd	F-10(A&B), RIA, BHIWADI	03.04.2018
4	Goyal Enterprises	G-I-517, RIA, BHIWADI	07.05.2018





Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD

G.O. I, Phase-II, RIA, Bhiwadi

Email: robhiwadi@gmail.com , Ph- 01493-221435

No-RPCB/RO/BWD/Gen-216/ 3430 - 3436

Dated 29.12.17

OFFICE ORDER

In compliance with the Board's H.O. order No. F14(24-14)Corres/RSPCB/Plg/7381-92 dtd. 27.12.2017 and in accordance with the nomination of officials received from the Sr. Manager RIICO (Unit-I) & G.M., DIC, Bhiwadi, joint inspection teams are formed as under:-

Team A

1. Sh. D.K. Agarwal, RM, RIICO, Bhiwadi, Unit-I
2. Smt. Yogyata Singh, JEE, RSPCB, Bhiwadi
3. Dr. Rajendra Yadav, Dy. Director, DIC, Bhiwadi

Team B

1. Sh. Gurmeet Singh, ARM, RIICO, Bhiwadi, Unit-I
2. Sh. Anil Bairwa, JSO, RSPCB, Bhiwadi
3. Sh. Ganesh Sharma, Asstt. Director, DIC, Bhiwadi

Team C

1. Sh. Sanjeet Singh Khoriya, DIO, DIC, Bhiwadi
2. Ms. Sharmila, JSO, RSPCB, Bhiwadi
3. Sh. Praveen Kumawat, ASE, RIICO, Bhiwadi, Unit-I

The above joint teams shall conduct inspection of the industrial units having valid consent to operate of the RSPCB, as well as the industrial units whose applications for renewal of consent to operate are pending with the RSPCB, list of industrial units, which are to be inspected by respective teams are attached herewith (Team A - List A), (Team B - List B), (Team C - List C).

The teams shall conduct comprehensive inspection particularly w.r.t. the source of Water and utilization there of (Water Balance Chart be prepared) functioning of Primary Treatment Plant and compliance of conditions of consent granted by the Board.

Short comings/deficiencies found if any, should be mentioned in the inspection reports. Format of inspection report attached herewith. The work of joint inspection of all the industries should be completed latest dated 23.01.2018.

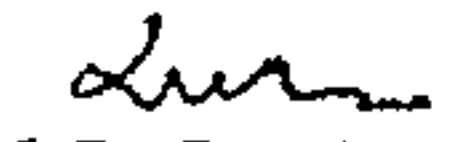

(K.C. Gupta)
Regional Officer

No-RPCB/RO/BWD/Gen-216/ 3430 - 3436

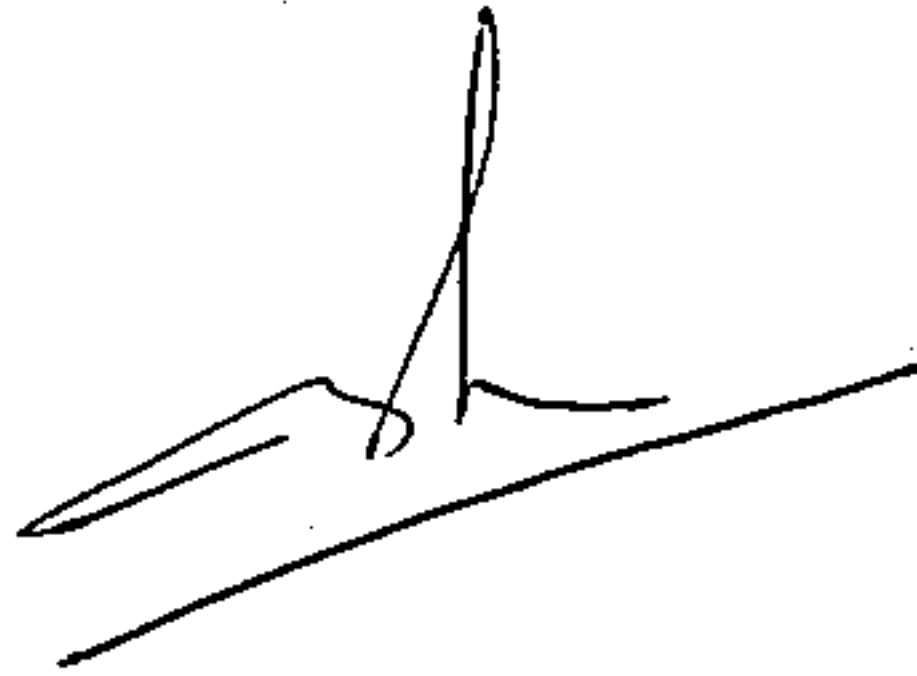
Dated 29.12.17

Copy the following for information & necessary action:-

1. PS to the Member Secretary, RSPCB, Jaipur
2. The CEE, RSPCB, Jaipur
3. The Sr. Manager, RIICO, Unit-I, Bhiwadi
4. The GM, DIC, Bhiwadi
5. Sh. Anil Bairwa, JSO, Smt. Yogyata Singh, JEE, Ms. Sharmila, JSO, RSPCB, Bhiwadi for compliance.


(K.C. Gupta)
Regional Officer







RAJASTH

4, Institutional

POLLUTION CONTROL BOARD

Jhalana Doongari JAIPUR-302 004

Phone: 5159600, 5159699 Fax: 5159695, 5159697

OFFICE ORDER

In compliance to the Hon'ble NGT order dated 12.12.2017 in the matter of Sumitra Devi v/s CPCB & Others and Dr. Laxman Raghav v/s. State of Rajasthan & Others, joint inspection team consisting of officials from Rajasthan State Pollution Control Board, RIICO and Industries Department is hereby constituted which will inspect the industries as per the aforesaid order and submit inspection reports. Regional Officer, RSPCB, Bhiwadi, Senior Regional Manager, RIICO (Unit-1) and General Manager, DIC, Bhiwadi will nominate officials from their respective Departments for constitution of team. More than one team can be constituted depending on the requirement. The work of joint inspections of all the industries as directed by Hon'ble NGT will be completed latest by 23.01.2018.

Regional Officer, RSPCB, Bhiwadi will coordinate with other department and ensure compliance of the aforesaid order.

(Dr. Vijai Singh)
Chief Environmental Engineer

F14 (24-14)Corres/RSPCB/Plg/ 7381-7392

Date 27-12-17

Copy to the following for information & necessary action:-

01. DS to Chief Secretary, Government of Rajasthan, Jaipur
02. PS to Addl. Chief Secretary, Department of Industries, GoR, Jaipur
03. PS to Addl. Chief Secretary, Department of Environment, GoR, Jaipur
04. Managing Director, RIICO, Jaipur.
05. PS to Chairperson, RSPCB, Jaipur
06. Commissioner, Industries Department, Jaipur
07. Collector, Alwar.
08. PS to Member Secretary, RSPCB, Jaipur
09. Senior Regional Manager, RIICO (Unit-1), Bhiwadi
10. General Manager, DIC, Bhiwadi
11. CEE, RSPCB, Jaipur.
12. Regional Officer, RSPCB, Bhiwadi.

Chief Environmental Engineer



RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongri, Jaipur
Phone: 5101871, 5101872 PBX 5159600, 5159699. Fax: 5159694,
5159695, 5159696, 5159697

Regd. Post

Date: 03/04/2018

No.: CD & Project/(CD-528)/RPCB 2377 to 2382

M/s Singh Plasticizers & Resins (P) Ltd.,
F- 10 (A+B), RIA Bhiwadi,
Tehsil Tijara, District Alwar.

Subject: Directions for closure under the provisions of Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 located at F-10 (A+B), RIA Bhiwadi, Tehsil Tijara, District Alwar.
Reference: (1) Revocation of consent to operate under the provision of Air Act, 1981 and Water Act, 1974 dated 23/02/2018

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act-1981 (hereinafter called as 'the Air Act') and Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions of the Act here-in-after shown:-

1. Whereas the Air Act came into force in the whole of the State of Rajasthan with effect from 16.5.1981.
 2. And whereas, the Water Act came into force in the whole of the State of Rajasthan with effect from 23.03.1974.
 3. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution and the Water Act to provide for the prevention and control of water pollution and for maintaining and restoring the wholesomeness of water.
 4. And whereas, keeping this in view the Board has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of air and water pollution.
 5. And whereas, M/s Singh Plasticizers & Resins (P) Ltd., (herein after referred to as the "Industry") is engaged in operating an industry at F-10 (A+B), RIA Bhiwadi, Tehsil Tijara, District Alwar. During the process the industry discharges air and water pollutants.
 6. And whereas, section 21 of the Air Act and section 25/26 of the Water Act prohibit establishing or operating an industry, operation or process and discharge of effluent and/or emissions without obtaining previous consent of the State Board.
 7. And whereas, the industry was inspected by the officials of regional office, Alwar and RIICO officials on 20/02/2018 and during inspection it has been observed:-
 - (i) That waste water accumulated in adjacent plot in open without any treatment.
 - (ii) That solid waste/sludge was dumped in nearby plot in open.
 - (iii) That unit has not obtained membership of CTDF, Udaipur for disposal of hazardous waste.
 - (iv) That unit has not obtained authorization under HWMR, 2016.
 - (v) Septic tank was found damaged and not in use for disposal of domestic waste. Same was being used for collection of effluent generated from washing of chemicals drums and containers. pH of effluent stored in septic tank was around 14.
 8. And whereas, the State Board has issued revocation of consent to operate under the Water Act and Air Act vide letter dated 23/02/2018 on the basis of inspection report observations.
 9. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 10. And whereas, the State Board in order to prevent and control air and water pollution being caused by the industry, is competent to issue any directions under section 31(A) of the Air Act and section 33 (A) of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.
- Therefore, in order to prevent and control air pollution and water pollution being caused by the industry and in the interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it under section 31(A) of the Air Act and 33 (A) of the Water Act, issues following directions:-
- (i) You are directed to close down your industrial plant forthwith.
 - (ii) District Collector, Alwar to ensure closure of the industry.
 - (iii) Executive Engineer (O & M), Jaipur Vidyut Vitran Nigam Limited, RIICO Chowk, Bhiwadi shall disconnect the electricity to the industry.
 - (iv) Regional Manager (Unit-1), RIICO Limited, RIICO Chowk, Bhiwadi shall disconnect the water supply to the industry.



RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhalana Doongri, Jaipur
Phone: 5101871, 5101872 PBX 5159600, 5159699, Fax: 5159694,
5159695, 5159696, 5159697

(v) Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi is directed to seal the Diesel Generator Sets, if any and report that the direction as above have been complied.

Please note that the non-compliance of the above directions is punishable under section 37 of the Air Act and section 41(2) of water Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

This bears approval of the competent authority.

Yours sincerely,


(K.C.A. Arun Prasad)
Member Secretary

Date:- 03/04/2018

No.: CD&Project/(CD-528)/RPCB/2377 to 2382
Copy to following for information & necessary action:-

1. The District Collector, Alwar.
2. Executive Engineer (O & M), Jaipur Vidyut Vitran Nigam Limited, RIICO Chowk, Bhiwadi to immediate compliance of direction.
3. Regional Manager (Unit-1), RIICO Limited, RIICO Chowk, Bhiwadi to immediate compliance of direction.
4. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to immediate compliance of direction.
5. Master file.


Member Secretary
D/L

RILCO LTD BHIWADI

ANNEXURE

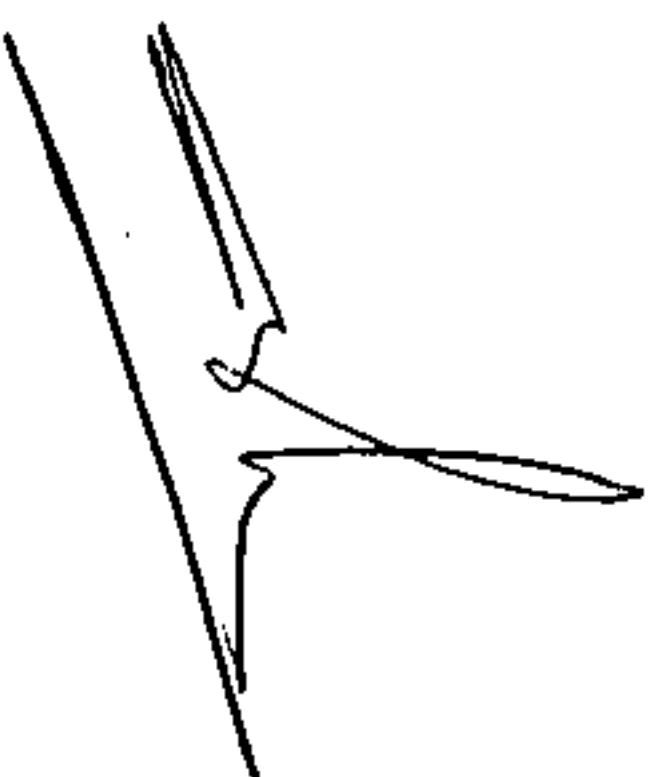
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Details of ongoing works in FY 2019-2020

Sr No	Name of LA	Name of Work	Work Order No. & date	Amount of work order	Stipulated date of completion	Actual date of completion	Expenditure incurred (Rs. in lacs)	Physical Data
DRAINAGE								
1	Bhiwadi	Maint of drain by constructing RCC drain and approach culvert at ind area bhiwadi	1420 03.07.19	75.62	14.01.20	31.10.19	69.58	RCC drain 500 mtr & RCC Box Culvert in length 155 mtr.
2	Bhiwadi	Silt Clearance of drain bhiwadi	2960 20.09.19	1.86	24.01.20	03.01.20	1.78	Drain Cleaning in length 4 Kms
3	Bhiwadi	Const of drain in commercial complex bhiwadi	3189 26.09.19	3.64	06.12.19	27.11.19	3.28	RCC Drain length 105 mtrs.
4	Bhiwadi	Removal of overburden at ind area bhiwadi	3291 01.10.19	0.84	07.11.19	26.10.19	0.84	Overburden removal 753.21 Cum
5	Bhiwadi	Removal of overburden at bhiwadi	3993 20.09.19	1.76	24.01.20	15.01.20	1.76	Overburden removal 3861.67 Cum
6	Bhiwadi	Maint of drain at ind are bhiwadi	5196 14.01.20	21.75	27.05.20	Work yet to start	-	Work yet to start
7	Bhiwadi	Cleaning of drain bhiwadi	5313 03.02.20	4.97	03.05.20	Work in progress	-	Work in progress
8	Kaharani	Cleaning of drain at inda area kaharani	5222 15.01.20	2.57	26.04.20	Work still to start	-	Work still to start

Sr No	Name of I/A	Name of Work	Work Order No. & date	Amount of work order	Stipulated date of completion	Actual date of completion	Expenditure incurred (Rs in Lacs)	Physical Detail
9	Bhiwadi	Maint of drain in front of plot no C 582 bhiwadi	3334 04.10.19	0.9	14.11.19	08.11.19	0.92	Drain repairing in length 200 mtrs.
10	Kaharai	Const of remaining RCC drain and precast culvert at ind area kaharai	4951 24.12.19	18.58	02.04.20	Work yet to start		Work yet to start
11	Bhiwadi	Removal of overburden in phase 2 at ind area bhiwadi	3112 23.09.19	0.58	31.10.19	31.10.19	0.58	overburden removal 1493.21 Cum
12	Bhiwadi	Cleaning of drain in Phase I & II of I/A Bhiwadi	6 01.04.19	5.44	14.07.19	Work completed	5.44	Drain cleaning in length 29 Kms
13	Bhiwadi	Cleaning of drain in Phase III & IV of I/A Bhiwadi	12 01.04.19	4.77	14.07.19	Work completed	4.47	Drain cleaning in length 26.29 Kms





Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@rilco.co.in

Work Order

Lucky Constructions Company,
H -541-542 Rilco I/A Bhiwadi-301019 Alwar Rajasthan

No. U(42)/2019-2020/10503

UBN No.

Date : 01-Jul-2019

Subject: Maintenance of drain by constructing RCC drain and approach culverts at Industrial area Bhiwadi

Ref: Tender dated 14-Jun-2019

Dear Sir,

With reference to your Tender dated 14-Jun-2019 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 7,562,558.83** (In words Seventy Five Lakh Sixty Two Thousand Five Hundred Fifty Eight Rupees Eighty Three Paise Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	Schedule (BUILDING BSR CIRCLE 2016, ROAD BSR 2016 CIRCLE)	11,137,789.14	32.1 % Below	7,562,558.83
Total				7,562,558.83

The stipulated dates of commencement & completion shall be **15-Jul-2019 & 14-Jan-2020** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 15000 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 836000 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited before stipulated date of commencement.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Mile Stone	Period(cumulative from the date of commencement as per W.O.)	Min cumulative Fin. Progress
1st	1/4 of the time schedule i.e. up to 29-Aug-2019	94531.35
2nd	1/2 of the time schedule i.e. up to 14-Oct-2019	28359.56
3rd	3/4 of the time schedule i.e. up to 29-Nov-2019	56719.12
4th	Within the schedule period dated 14-Jan-2020	75625.83

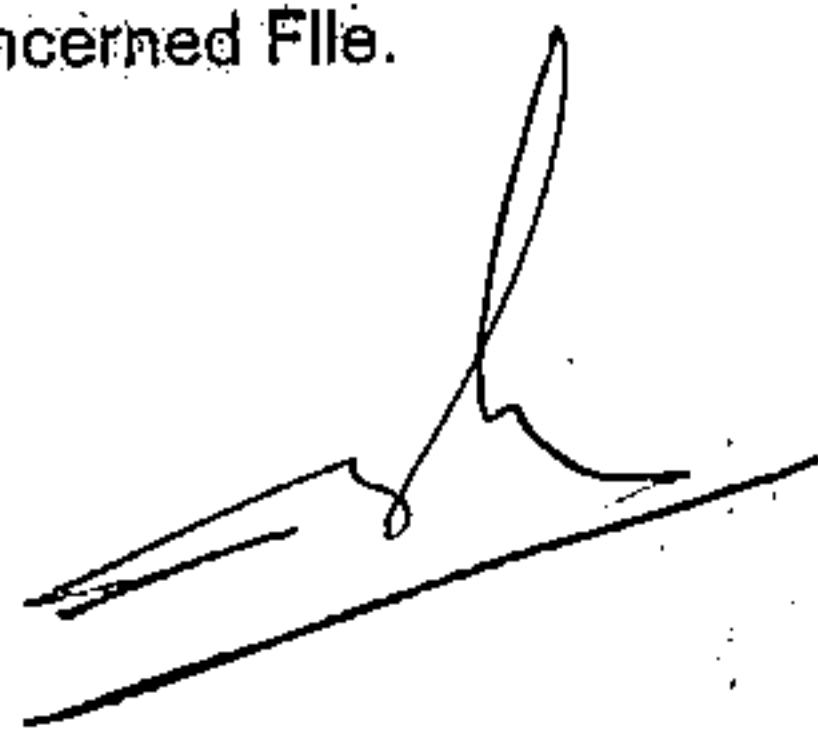
Also you have to submit the copy of PAN card, which is mandatory, STP from mining department and GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. GM (F-IP) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
4. Sh. Manoj kumar Bansal ARM RIICO LTD BHIWADI-I To get the work executed as per specification within stipulated time period The layout of work must be given after execution work agreement.
5. T C Bhatt, RM, Bhiwadi-I.
6. Mining Engineer, Alwar for necessary action Please.
7. Master File/ Concerned File.



Unit Head
Bhiwadi (Unit-I)



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@rilco.co.in

Work Order

Jai Guru Gorakh Nath ji ,
Village Jhariya dis Churu
Raj

No. U(42)/2019-2020/10525

UBN No.

Date : 18-Sep-2019

Subject: Silt Clearance of Drain at Industrial area Bhiwadi.

Ref: Tender dated 06-Sep-2019

Dear Sir,

With reference to your Tender dated 06-Sep-2019 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 186,039.86** (In words One Lakh Eighty Six Thousand Thirty Nine Rupees Eighty Six Paise Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	Schedule (ROAD WORKS BSR 2019)	484,605.00	61.61 % Below	186,039.86
Total:				186,039.86

The stipulated dates of commencement & completion shall be **25-Sep-2019 & 24-Jan-2020** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 500 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 48010 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited before stipulated date of commencement. You have to maintain the prorated progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

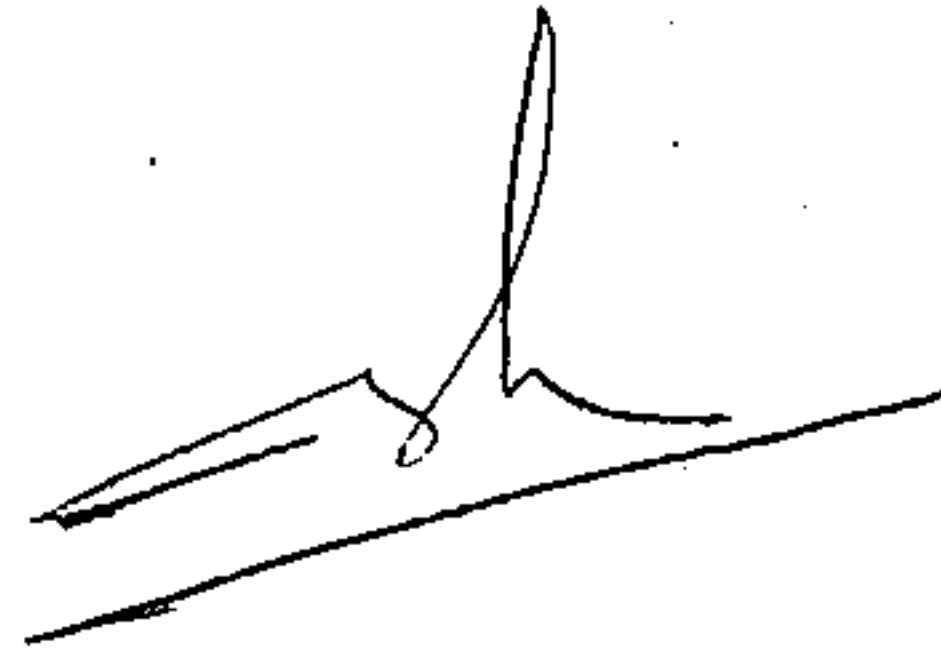
Thanking you,
Yours faithfully,

#19

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
2. GM (F-IP) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
4. T C Bhatt, RM, Bhiwadi-I.
5. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I to execute the work as per specification and issue layout of work after execution of contract agreement..
6. Master File/ Concerned File.



Unit Head
Bhiwadi (Unit-I)



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABGR4695J1ZW
Email: bhiwadi1@riico.co.in

Work Order

SHREE NAMDEV GOVT, CONTRACTOR,
Village-Dongri Khurd Th Fulera
Jaipur Raj

No. U(42)/2019-2020/10544

UBN No.

Date : 26-Sep-2019

Subject: Construction of Drain in Commercial Complex at Industrial area Bhiwadi

Ref: Tender dated 06-Sep-2019

Dear Sir,

With reference to your Tender dated 06-Sep-2019 and subsequent negotiation held on 23-Sep-2019 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 364,282.18** (in words Three Lakh Sixty Four Thousand Two Hundred Eighty Two Rupees Eighteen Paise Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	Schedule (BUILDING BSR CIRCLE 2016, ROAD BSR 2016 CIRCLE)	449,731.08	19 % Below	364,282.18
Total				364,282.18

The stipulated dates of commencement & completion shall be **07-Oct-2019 & 06-Dec-2019** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 920 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 16400 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited before stipulated date of commencement.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

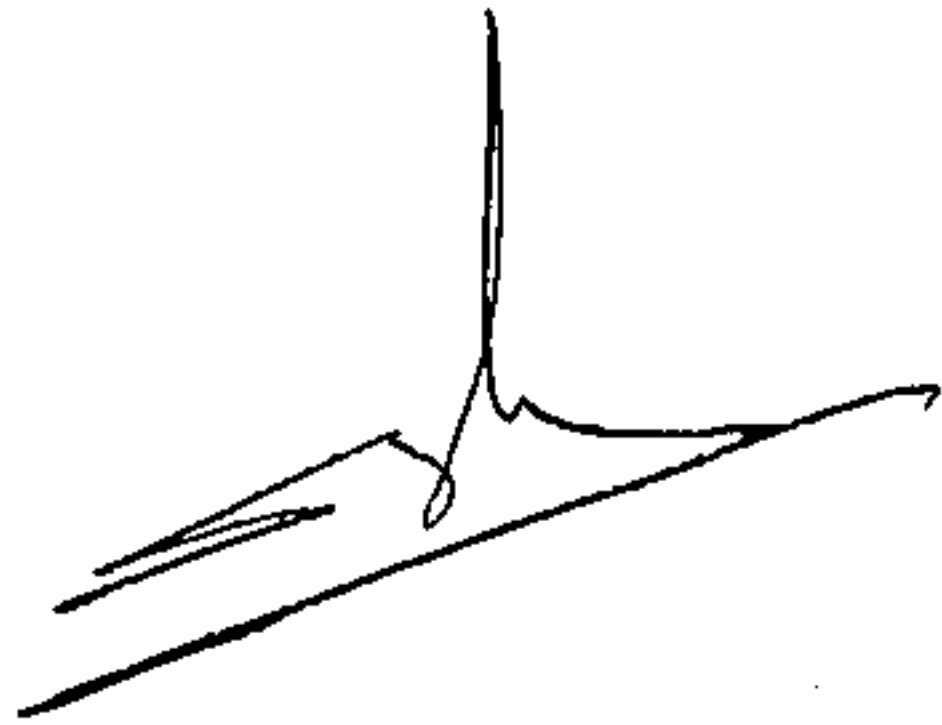
Thanking you,
Yours faithfully,

121

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. GM (F-IP) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
3. President, BMA/BCCI Bhiwadi alwar raj. for information .
4. Mining Engineer, Alwar for necessary action Please.
5. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I .
6. Sh. Manoj kumar Bansal ARM RIICO LTD BHIWADI-I To get the work executed as per specification within stipulated time period The layout of work must be given after execution work agreement.



Unit Head
Bhiwadi (Unit-I)



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@rilco.co.in

Work Order

Parvej Contractor,
Vill & Post- Garhi Sawai Ram Teh.- Rajgarh
Rajgarh (Alwar)

No. U(42)/2019-2020/10547

UBN No.

Date : 01-Oct-2019

Subject: REMOVAL OF OVER BURDEN AT INDUSTRIAL AREA BHIWADI (Bhiwadi I to IV Ph. Ghatai, Samtal)

Ref: Tender dated 26-Sep-2019

Dear Sir,

With reference to your Tender dated 26-Sep-2019 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 84,911.56** (In words Eighty Four Thousand Nine Hundred Eleven Rupees Fifty Six Paise Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	BOQ (ROAD WORKS BSR 2019)	93,824.93	9.5 % Below	84,911.56
Total				84,911.56

The stipulated dates of commencement & completion shall be **08-Oct-2019 & 07-Nov-2019** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 500 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

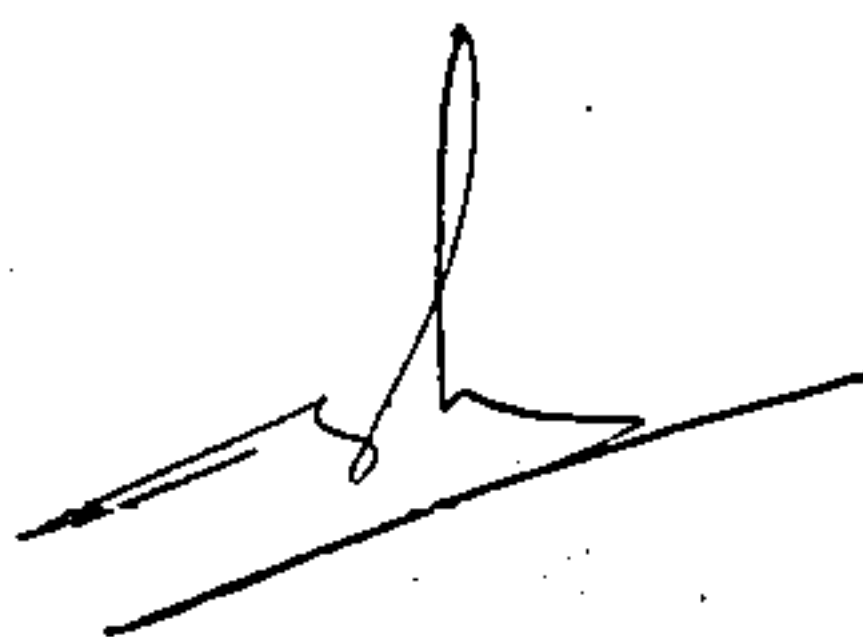
Also you have to submit the copy of PAN card, which is mandatory, gst registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

Thanking you,
Yours faithfully,

Unit Head

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1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. GM (F-IP) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
3. T C Bhatt, RM, Bhiwadi-I.
4. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I to execute the work as per specification and issue layout of work after execution of contract agreement..
5. President, BMA/BCCI Bhiwadi alwar raj. for information .
6. Master File/ Concerned File.



Unit Head
Bhiwadi (Unit-I)



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@rilco.co.in

Work Order

Jai Guru Gorakh Nath ji,
Village Jhariya Dis churu
RAJ

No. U(42)/2019-2020/10526

UBN No.

Date: 18-Sep-2019

Subject: Removal of Overburden/Malba at Industrial Bhiwadi.

Ref: Tender dated 06-Sep-2019

Dear Sir,

With reference to your Tender dated 06-Sep-2019 is hereby accepted on rates & mentioned hereunder with total amounting to Rs. **RS. 176,929.91** (In words One Lakh Seventy Six Thousand Nine Hundred Twenty Nine Rupees Ninety One Paise Only) without any condition.

S.No.	Particular	Qty./G-Schedule	Rate	Amount
1	Schedule (ROAD WORKS BSR 2019)	460,875.00	61.61 % Below	176,929.91
Total				176,929.91

The stipulated dates of commencement & completion shall be **25-Sep-2019 & 24-Jan-2020** respectively. The work is executed as per enclosed "G"/"H" schedule and the directions of Engineer Incharge. You are requested to execute the Contract Agreement on non-judicial stamp worth 500 within 7 days from the date of issue work order. You are also advised to contact the concerned Engineer Incharge for layout and start the work, failing which it shall be deemed that you have defaulted and the earnest money deposited by you shall be forfeited without any notice.

An additional performance guarantee amounting to 46000 (50% of tender premium more than 10% below on BSR of work order amount) should be deposited before stipulated date of commencement.

You have to maintain the prorate progress of the work as follows & special attention be also given on quality of work. If the work is not completed within scheduled time period, L.D. will be levied as per Corporation rules.

Also you have to submit the copy of PAN card, which is mandatory, GST registration, etc will be deducted as per rules. No any extra/excess work will be executed against this order without the approval of competent authority.

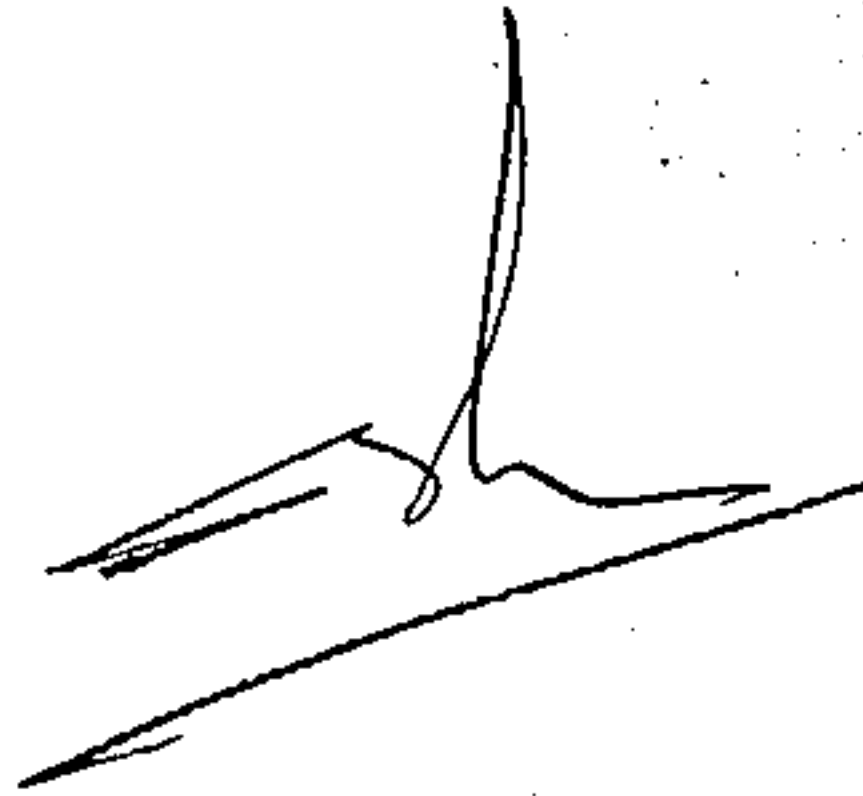
Thanking you,
Yours faithfully,

125

Unit Head

Copy To:-

1. General Manager (Civil), RIICO Ltd. Udyog Bhawan Tilak marg jaipur for kind information please.
2. GM (F-IP) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
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6. Master File/ Concerned File.



Unit Head
Bhiwadi (Unit-I)



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Dated : 07-Nov-2020

TO WHOM IT MAY CONCERN

It is certified that the work of "Removal of silt/garbage from drains in Industrial area Bhiwadi. phase I and III. at Bhiwadi I to IV Ph.Ghatal, Samtal" to M/s DEV CONSTRUCTION, same was executed as detailed below :

1. Name of work : Removal of silt/garbage from drains in Industrial area Bhiwadi. phase I and III. at Bhiwadi I to IV Ph.Ghatal, Samtal
2. Amount of Work order : 888,105.97
3. Actual Work executed : 881,600.90
4. St. Date of commencement : 01-Jun-2020
5. St. date of completion : 01-Oct-2020
6. Actual date of completion : 30-Sep-2020
7. Work order No. & Date : U(42)/2019-2020/10592 dated 21-May-2020
8. Detail of quantities executed :

S.No.	Item	Quantity Executed In Financial Year 2020-2021
Schedule (G Schedule)		
1	Carriage of Earth, Sand, Lime, Morrum, Manure or Sludge etc. Including loading and unloading complete with a lead of For 5 Km.(1.1)	17737.47 Cum
2	Slit clearance of drains, channels and canals with lift 1.5 Meter. And lead up to 50 Meter.(3.23)	18471.53 Cum

The work has been completed satisfactory.

Unit Head, Bhiwadi (Unit-I)

A.R. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi-I



(24)

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Dated : 07-Nov-2020

TO WHOM IT MAY CONCERN

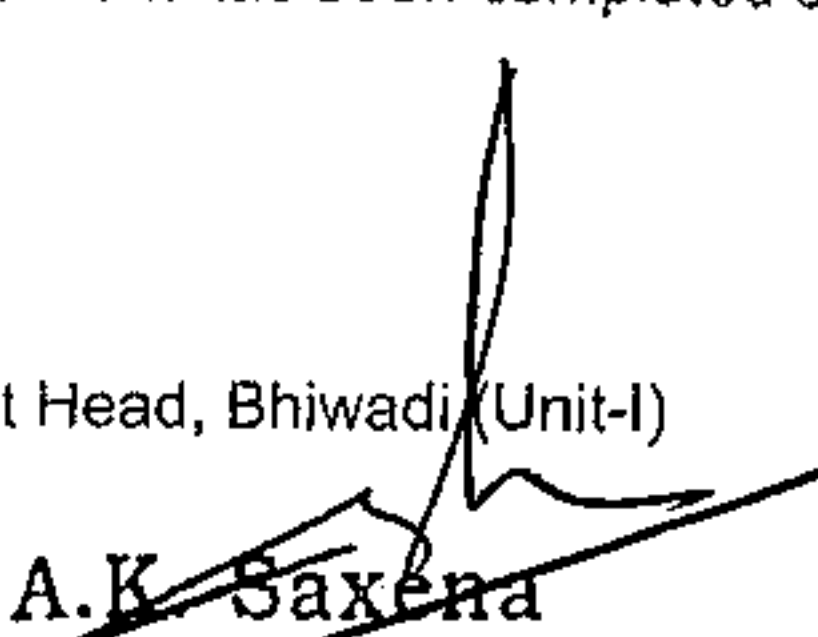
It is certified that the work of "Removal of silt/garbage from drains in industrial area Bhiwadi, phase II and IV, at Bhiwadi I to IV Ph.Ghatal, Samtal" to M/s DEV CONSTRUCTION, same was executed as detailed below :

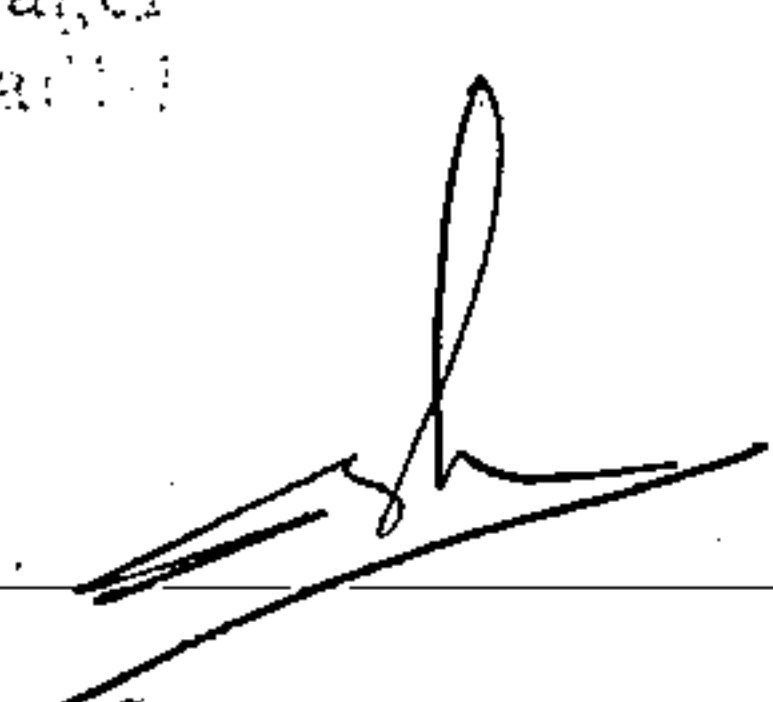
1. Name of work : Removal of silt/garbage from drains in Industrial area Bhiwadi, phase II and IV, at Bhiwadi I to IV Ph.Ghatal, Samtal
2. Amount of Work order : 793,528.45
3. Actual Work executed : 810,573.94
4. St. Date of commencement : 01-Jun-2020
5. St. date of completion : 01-Oct-2020
6. Actual date of completion : 14-Aug-2020
7. Work order No. & Date : U(42)/2019-2020/10599 dated 21-May-2020
8. Detail of quantities executed :

S.No.	Item	Quantity Executed In Financial Year 2020-2021
Schedule (G Schedule)		
1	Carriage of Earth, Sand, Lime, Morrum, Manure or Sludge etc. including loading and unloading complete with a lead of For 5 Km.(1.1)	16237.46 Cum
2	Silt clearance of drains, channels and canals with lift 1.5 Meter. And lead up to 50 Meter.(3.23)	16237.46 Cum

The work has been completed satisfactory.

Unit Head, Bhiwadi (Unit-I)


A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi





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Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Dated : 07-Nov-2020

TO WHOM IT MAY CONCERN

It is certified that the work of "Cleaning of Drain at Industrial area Kaharani. at Kaharni" to M/s Pratap & Co., same was executed as detailed below :

- | | | |
|----------------------------------|---|---|
| 1. Name of work | : | Cleaning of Drain at Industrial area Kaharani. at Kaharni |
| 2. Amount of Work order | : | 257,217.48 |
| 3. Actual Work executed | : | 245,878.40 |
| 4. St. Date of commencement | : | 27-Jan-2020 |
| 5. St. date of completion | : | 27-Apr-2020 |
| 6. Actual date of completion | : | 14-Jul-2020 |
| 7. Work order No. & Date | : | U(42)/2019-2020/10574 dated 15-Jan-2020 |
| 8. Detail of quantities executed | : | |

S.No. Item

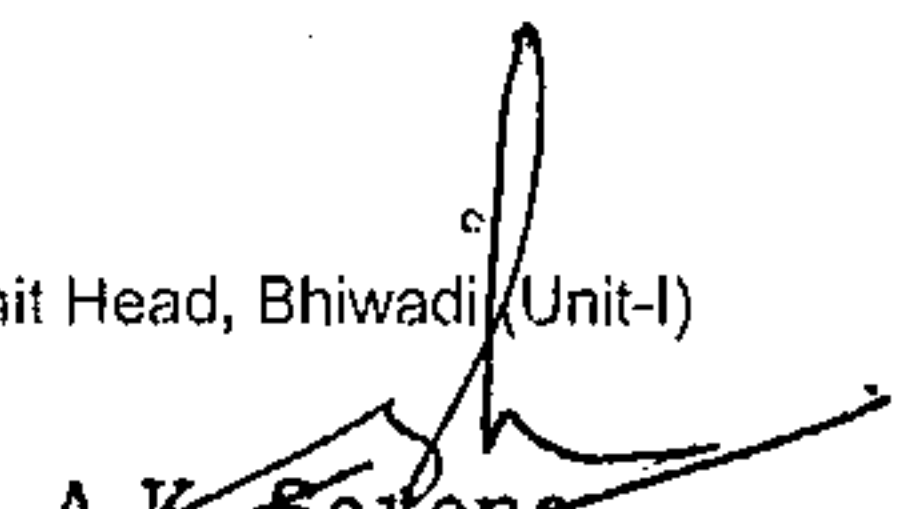
Quantity Executed In Financial Year 2020-2021

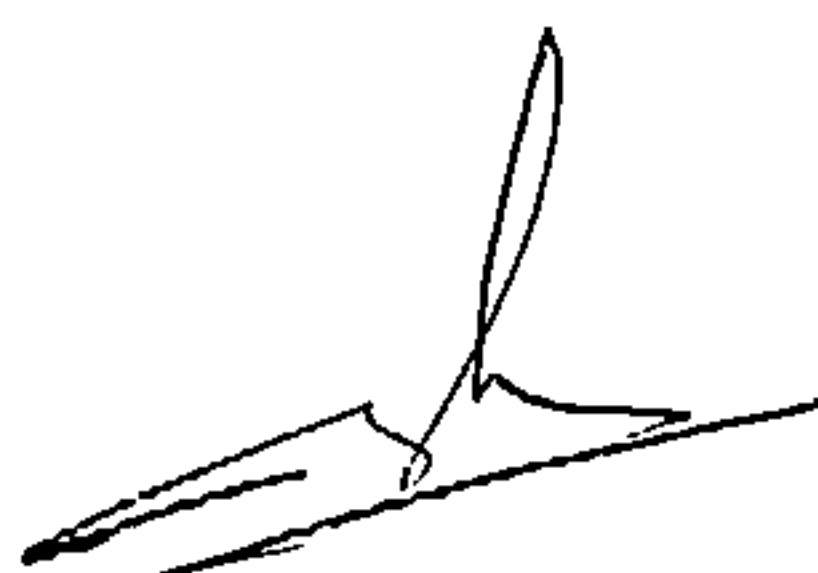
Schedule (G Schedule)

- | | | |
|---|---|-------------|
| 1 | Carriage of Earth, Sand, Lime, Morrum, Manure or Sludge etc. including loading and unloading complete with a lead of For 1 Km.(1.1) | 3573.00 Cum |
| 2 | Silt clearance of drains, channels and canals with lift 1.5 Meter. And lead up to 50 Meter.(3.23) | 5264.87 Cum |

The work has been completed satisfactory.

Unit Head, Bhiwadi (Unit-I)


A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi





(126)

Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

Dated : 07-Nov-2020

TO WHOM IT MAY CONCERN

It is certified that the work of "Cleaning of Drains at Industrial area Bhiwadi. at Bhiwadi I to IV Ph.Ghatal, Samtal" to M/s R. K. Construction, same was executed as detailed below :

1. Name of work : Cleaning of Drains at Industrial area Bhiwadi. at Bhiwadi I to IV Ph.Ghatal, Samtal
2. Amount of Work order : 497,572.60
3. Actual Work executed : 487,379.59
4. St. Date of commencement : 04-Feb-2020
5. St. date of completion : 04-May-2020
6. Actual date of completion : 21-Mar-2020
7. Work order No. & Date : U(42)/2019-2020/10579 dated 31-Jan-2020
8. Detail of quantities executed :

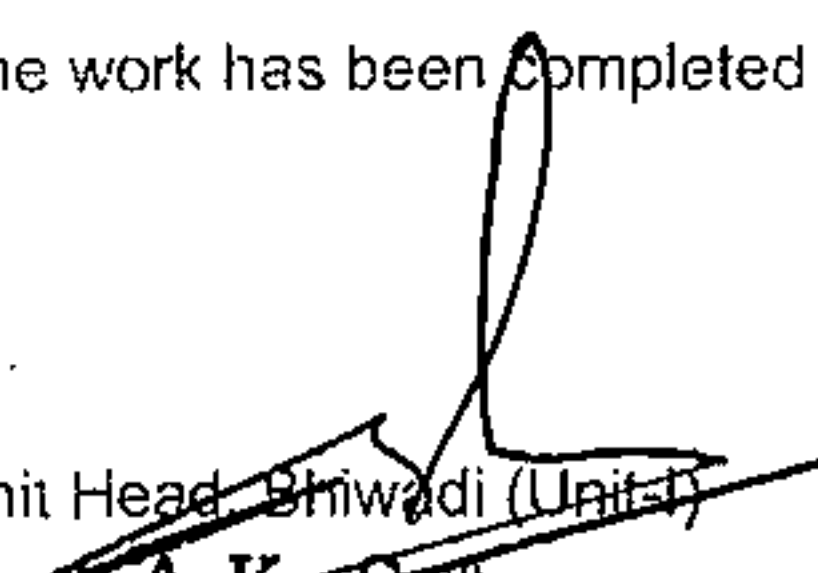
S.No. Item

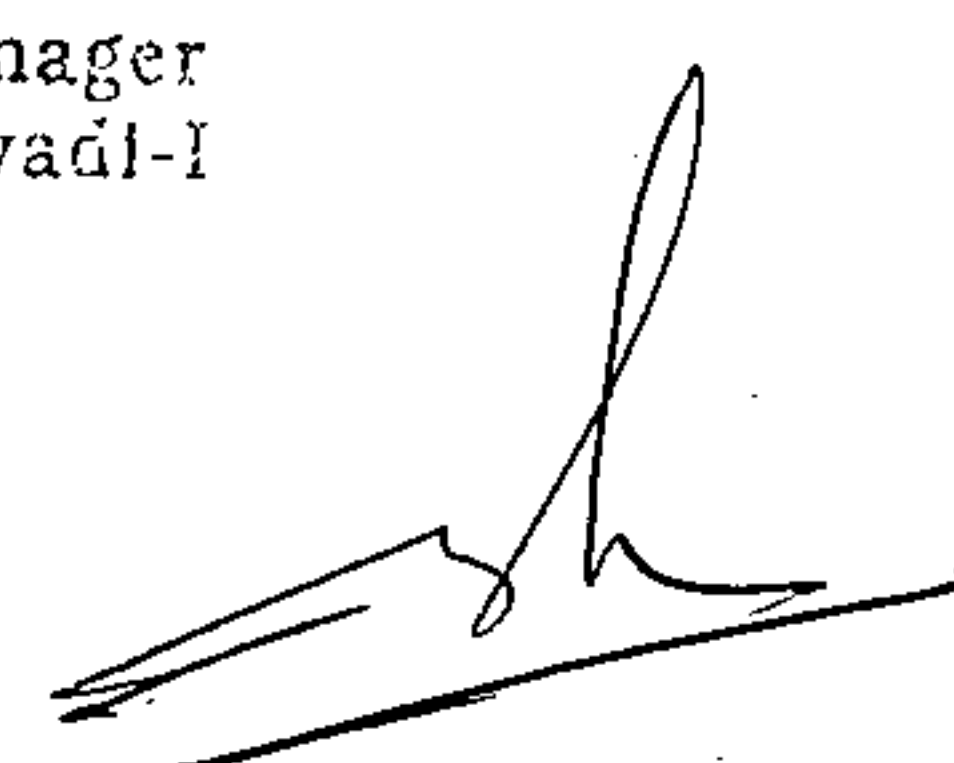
Quantity Executed In Financial Year 2019-2020

Schedule (G Schedule)

- | | | |
|---|---|--------------|
| 1 | Carriage of Earth, Sand, Lime, Morrum, Manure or Sludge etc. including loading and unloading complete with a lead of For 5 Km.(1.1) | 6615.11 Cum |
| 2 | Silt clearance of drains, channels and canals with lift 1.5 Meter. And lead up to 50 Meter.(3.23) | 11013.17 Cum |

The work has been completed satisfactory.

Unit Head, Bhiwadi (Unit-I)

A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi-I





Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

ANNEXURE "E" 10

127

NIT No. 18/2020-21/(1-10)/2075-2086

Date : 25-Sep-2020

Notice Inviting e-Tender

RIICO invites online competitive tender(s) for reputed contractors registered in appropriate class with RIICO Limited, Central/State Government Departments and their undertakings. The Tender/Bid shall only be submitted through online tendering system of www.eproc.rajasthan.gov.in. The interested bidders shall have to be enrolled/registered with portal of www.eproc.rajasthan.gov.in for participating in the tendering process.

The schedule of dates is as follows:-

S.No.	Schedule	Date	Time
1.	Publishing date	29-Sep-2020	09:30 AM
2.	Document Download Start Date	29-Sep-2020	10:00 AM
3.	Document Download End Date	12-Oct-2020	10:00 AM
4.	Pre bid Meeting	-	-
5.	Tender Submission Start Date	29-Sep-2020	11:00 AM
6.	Tender submission End Date	12-Oct-2020	06:00 PM
7.	Tender Opening Date	15-Oct-2020	01:00 PM
8.	Payment Proof Submission Start Date	13-Oct-2020	09:30 PM
9.	Payment Proof Submission End Date	14-Oct-2020	06:00 PM

Detail of tenders:

Name of work	Approx. value of work (Rs. in lac)	Earnest Money (in Rs.)	Tender Fee	Processing Fees (In Rs.)	Period of completion
1.Operation and Maintenance of Fire Tender of capacity 12 KL and 4.5 KL at Industrial area Bhiwadi. UBN No:- RDC2021WSRC00821	5.28	5,280.00	590.00	500.00	12 Months
2.Maintenance of Road at Industrial area Bhiwadi UBN No:- RDC2021WSOB00822	123.44	123,439.00	5,900.00	1,000.00	4 Months
3.Maintenance of Boundary wall at Industrial area Kaharani. UBN No:- RDC2021WSOB00823	22.57	22,571.00	1,130.00	500.00	3 Months
4.Laying and Jointing of pipe lines at Industrial area Bhiwadi. UBN No:- RDC2021WSOB00824	15.53	15,533.00	1,130.00	500.00	6 Months
5.Laying and Jointing of pipe lines at Industrial area Kaharani. UBN No:-	17.57	17,566.00	1,130.00	500.00	6 Months

RDC2021WSOB00825

6. Removal of Garbage from open spaces/RIICO land in ZONE A at Industrial area Bhiwadi.

4.79 4,793.00 590.00 500.00 4 Months

UBN No:-RDC2021WSOB00826

7. Removal of Garbage from open spaces/RIICO land in ZONE B at Industrial area Bhiwadi. **UBN No:- RDC2021WSOB00827**

7.25 7,251.00 1,120.00 500.00 4 Months

8. Removal of Garbage from open spaces/RIICO land in ZONE C at Industrial area Bhiwadi.

4.61 4,609.00 590.00 500.00 4 Months

UBN No: RDC2021WSOB00828

9. Annual Cleaning of Drains in Phase I and II at Industrial area Bhiwadi.

12.25 12,248.00 1,180.00 500.00 12 Months

UBN No: RDC2021WSOB00829

10. Annual Cleaning of Drains in Phase III and IV at Industrial area Bhiwadi.

10.31 10,311.00 1,180.00 500.00 12 Months

UBN No:- RDC2021WSOB00830

Terms & Conditions:-

1. Tender shall be submitted online only through www.eproc.rajasthan.gov.in
2. No physical/offline Tender/Bid shall be accepted.
3. The contractors must have sufficient experience of execution of similar type of works in Govt. Departments/Public Enterprises.
4. The Earnest Money, Tender Fees and Processing Fees of RISL shall be paid through electronic mode like RTGS/NEFT/Interbank Transfer. The details of the information for RTGS/NEFT/Inter-bank Transfer is as under

Name of Bank	SBI, Bhiwadi
Name of Account	RIICO Ltd., Bhiwadi-1
Account No.	51026341771
IFSC code	SBIN0031465

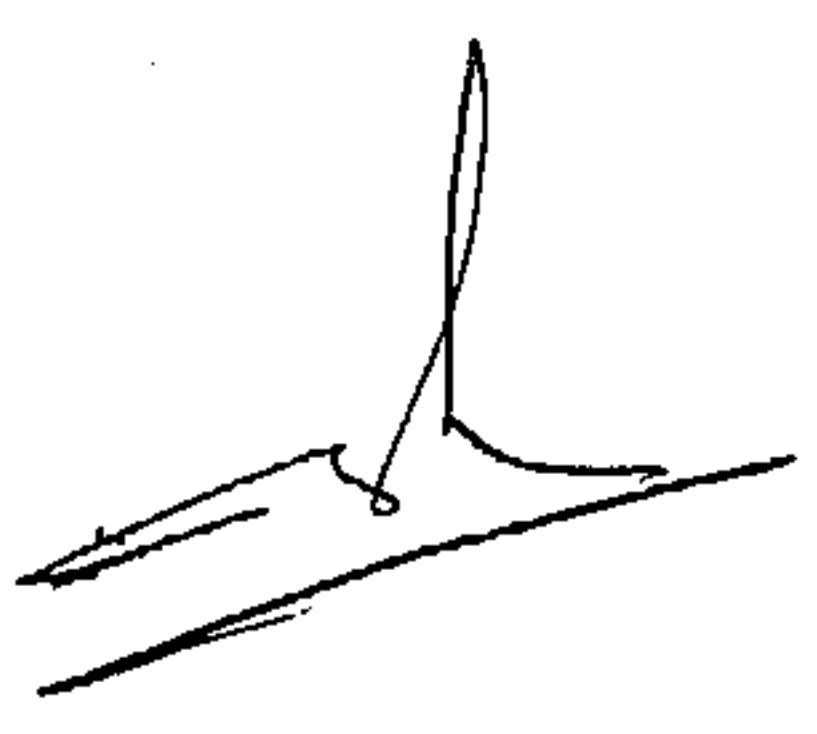
5. Bidder shall furnish self attested copy of the UTR No.(Unit Transaction Reference No.) and Bank statement towards proof of Payment of Earnest Money, Tender Fees and Processing fees of RISL in the office of the Sr. Regional Manager, RIICO Ltd., Bhiwadi (Unit-I) upto schedule date and time.
6. In no case the Earnest Money, Tender Fees and Processing Fees shall be accepted in the form of Demand Draft/Cheque.
7. ~~The corporation reserves right to cancel the tender without assigning any reason to the Bidder or anyone else.~~
8. The Service Tax & other taxes payable, if any, under the contract shall be paid by the Bidder.

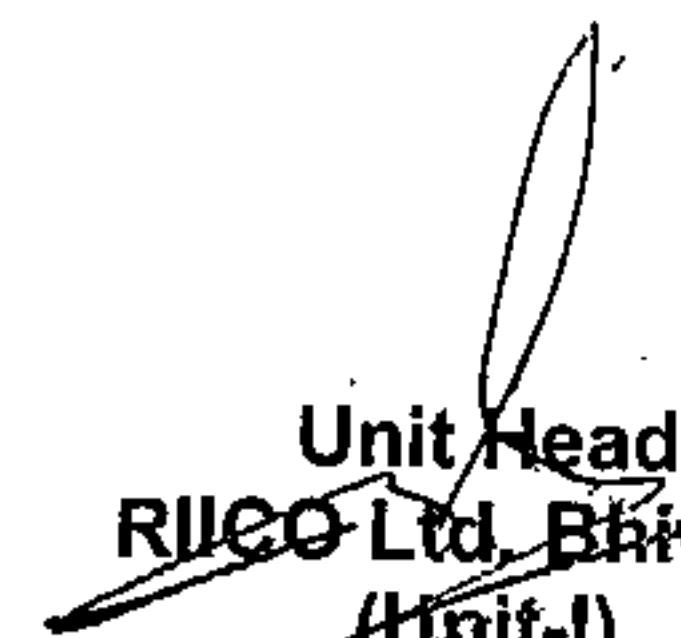
9. Conditional tenders and casual letters sent by the contractors will not be accepted.
10. Any representation after opening of tenders shall be ignored. These parties may be debarred from tendering in future for a specific period. Their earnest money in such case will stand forfeited.
11. Bidders are requested to read the instruction in the Technical Document/Bid before submitting the Tender/Bid online.
12. If your firm is registered in Micro, Small & Medium Enterprises Development 2006 then attach Registration Certificate.
13. The above terms & conditions of the Bids may also be seen on RIICO Website: www.riico.co.in along with tender invitation notice.
14. * Tender Cost inclusive GST


Unit Head
RIICO Ltd. Bhiwadi
Sr. Regional Manager
RIICO Ltd., Bhiwadi-I

Copy To:-

1. SE(Power) RIICO LTD Udyog Bhawan Tilak Marg Jaipur.
2. Mining Engineer, Alwar for necessary action Please.
3. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
4. Sh Umesh Tiwari (AAO-I) for information .
5. General Manager (Civil), RIICO Ltd.
6. AGM (F-IP) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
7. All units Head RIICO Limited.
8. President, BMA/BCCI Bhiwadi alwar raj. for information .
9. Sr DGM (Finance).
10. Sh. Manoj kumar Bansal RM RIICO LTD BHIWADI-I .
11. Master File/ Concerned File.




Unit Head
RIICO Ltd. Bhiwadi
(Unit-I)
A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi-I



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

ANNEXURE "311"

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Dated : 07-Nov-2020

TO WHOM IT MAY CONCERN

It is certified that the work of "Construction of Boundary wall around dumping yard at Industrial area Bhiwadi. at Bhiwadi I to IV Ph.Ghatal, Samtal" to M/s Kapoor Singh and Co., same was executed as detailed below :

1. Name of work : Construction of Boundary wall around dumping yard at Industrial area Bhiwadi. at Bhiwadi I to IV Ph.Ghatal, Samtal
2. Amount of Work order : 7,489,590.16
3. Actual Work executed : 6,345,376.70
4. St. Date of commencement : 30-Jan-2020
5. St. date of completion : 30-Jul-2020
6. Actual date of completion : 09-Sep-2020
7. Work order No. & Date : U(42)/2019-2020/10576 dated 30-Jan-2020
8. Detail of quantities executed :

S.No. Item

Schedule (G Schedule)

Quantity Executed In Financial Year 2020-2021

1	Earth work in excavation by mechanical means (Hydraulic Excavator)/ manual means in foundation trenches or drains (not exceeding 1.5 m in width or 10 sum on plan) including dressing of sides and ramming of bottoms, lift upto 1.5 m, including taking out the excavated soil and depositing and refilling of jhiri with watering & ramming and disposal of surplus excavated soil as directed with in a lead of 50 meter. All kinds of soils(1.8)	1131.92 Cum
2	Providing and laying in position cement concrete including curing, compaction etc. complete in specified grade excluding the cost of contoring and shuttering - All work up to plinth level., M15 grade Nominal Mix 1: 2: 4 (1 cement : 2 coarse sand : 4 graded stone aggregate 40 mm nominal size).(3.1.4)	115.97 Cum
3	Walls (any thickness) including attached pilasters, buttresses plinth and string course.(4.10.1)	3413.01 Sqm
4	Providing and fabricating reinforcement for R.C.C. work including straightening, cutting, bending, placing in position and binding (including cost of binding wire) all complete up to floor five level., Thermo-mechanically Treated bars (Conforming of relevent IS code)(4.13.3)	35435.04 Kg.

S.No. Item

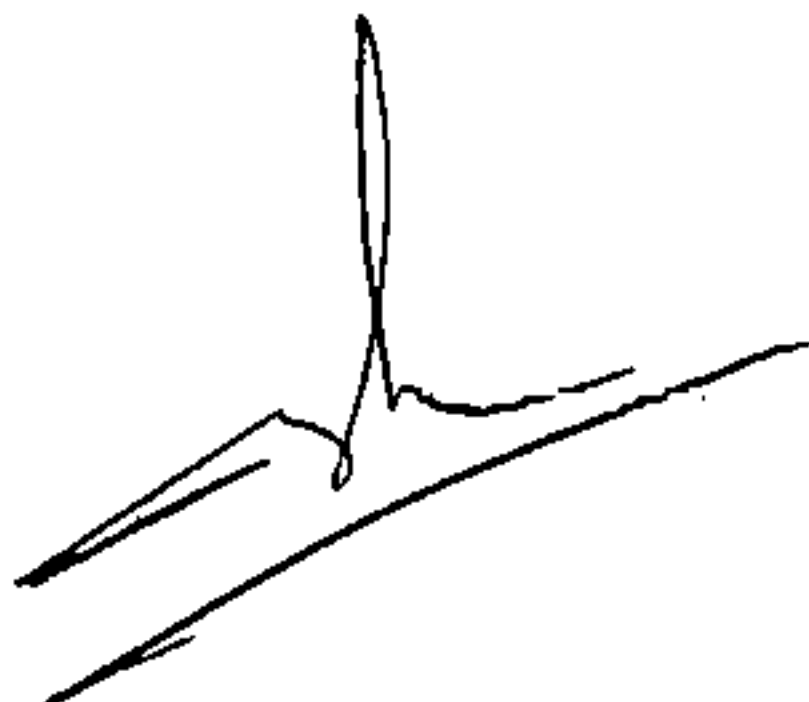
Quantity Executed In Financial Year 2020-2021

5	Providing and laying in position Ready mix concrete manufactured in fully automatic Batching Plant and transported to site in transit mixer for having continuous agitated mixer, manufactured as per approved mix design of specified grade of RCC work including pumping of R.M.C. from transit mixer to site of laying, excluding the cost of centering, shuttering and reinforcement with all lead and lift including cost of admixtures in recommended portion as per IS 9103 to accelerate/ retard setting of concrete, improve workability without impairing strength and durability as per direction of Engineer in charge. All works upto floor V floor M20 grade Design Mix by using min 400 Kg of cement per cum of concrete(4.5)	769.89 Cum
6	Centering and Shuttering with Plywood or Steel sheets including strutting, propping bracing both ways and removal of formwork for foundation, footings, strap beam, raft, bases of columns etc.(4.9)	308.88 Sqm.
E-1	Construction of embankment with approved material obtained from borrow pits with all lifts and leads, transporting to site, spreading, grading to required slope and compacting by vibratory roller 8-10 Tonne to meet requirement of Table 300-2 including cos(3.17)	1951.50 Cum

The work has been completed satisfactory.

Unit Head, Bhiwadi (Unit-I)

A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi-I



ANNEXURE "4" #
12



Rajasthan State Industrial Development
& Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
CIN : U13100 RJ1969SGC001263
Bhiwadi Dist : Alwar Rajasthan (INDIA)
PIN : 301011
Telephone / Fax : 01493-220070 / 220169
Email : bhiwadi1@riico.co.in

No : U(5)I/2020-
21/..... 2946-2949
Date : 4-11-2020

Managing Director,
Bhiwadi Jal Pradushan Nivaran Association,
Opposite New Bus Stand,
Tijara Road,
Bhiwadi (Raj.)

Sub: Regarding handing over / taken over Dumping Yard at Industrial Area
Kaharani.
Ref:- This Office Letter no. 1673 dated 04.09.2020

Dear Sir,

In reference to the above cited subject, it is to inform you that land has been
allotted to you vide letter no. 5224 dated 24.01.2018 for scientific disposal of non
hazardous industries waste at Industrial Area Kaharani. As per your request
Boundary Wall of this site has almost been constructed at site.

You are requested to take over Dumping Yard site for scientific disposal at the
earliest.

Thanking you
Yours faithfully,

Unit Head
RIICO Ltd. Bhiwadi-I
A.K. Saxena
Copy to -
Sr. Regional Manager
RIICO Ltd. Bhiwadi-I

- RIICO Limited Udyog Bhawan Tilak Marg Jaipur for kind
information please.
- 2 Regional Officer Rajasthan State Pollution Control Board Bhiwadi for kind
information please.
 - 3 President Bhiwadi Manufacturers Association S 56 Dhaba Complex
Bhiwadi.
 - 4 Office Copy

A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi-I

Unit Head
04/11/2020



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Rajasthan State Industrial Development
& Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
CIN : U13100RJ1969SGC001263
Bhiwadi Distt. Alwar Rajasthan (INDIA)
PIN : 301019
Telephone/Fax : 01493-220070 / 220169
Email : bhiwadi1@riico.co.in

No : U(5)1/2020-21/..... 1673-1676
Date : 4-9-2020

Managing Director,
Bhiwadi Jal Pradushan Nivaran Association,
Opposite New Bus Stand,
Tijara Road,
Bhiwadi (Raj.)

**Sub: Regarding handing over / taken over Dumping Yard at Industrial Area
Kaharani.**

Dear Sir,

In reference to the above cited subject, it is to inform you that land has been allotted to you vide letter no. 3224 dated 24.01.2018 for scientific disposal of non hazardous industries waste at Industrial Area Kaharani. As per your request Boundary Wall of this site has almost been constructed at site.

You are requested to take over possession of Dumping Yard site for scientific disposal at the earliest.

Thanking you,
Yours faithfully,

Unit Head

A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi-I

Copy to :-

- 1 GM (EM) RIICO Limited Udyog Bhawan Tilak Marg Jaipur for kind information please.
- 2 Regional Officer Rajasthan State Pollution Control Board Bhiwadi for kind information please.
- 3 President Bhiwadi Manufacturers Association S 56 Dhaba Complex Bhiwadi.
- 4 Office Copy

Unit Head

A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi-I

ANNEXURE

15 2)
= 13

RAJASTHAN

AGREEMENT (For Recycle Plastic Waste Management)

THIS AGREEMENT is entered into on this Friday day of 25/09/2020 at 3.45 by and between:

(1) Bhiwadi Lal Pradushan Niwaran Association (BJPNA), And Bhiwadi Manufacturing Association (BMA) at Shri Surender Singh Chauhan respectively, Rajasthan, India, represented by its representatives Shri ~~Rajendra~~ Late. Surender Singh (hereinafter referred to as "Association" which expression shall, unless excluded by or repugnant to the context or meaning thereof, mean and include its administrators, successors and assigns); OF THE FIRST PARTY,

AND

(2) Sarthak Samudayik Vikas Avam Jan Kalyan Sabstha, having its office at 557, New Categories Market, Bagai Golden, Near Transport Berasia Road, Bhopal, Madhya Pradesh, India, represented by its authorized person Rajdakhn (Designation), Project Coordinator (Name), hereinafter called the 'Sarthak', which expression shall, unless excluded by or repugnant to the context or meaning thereof, mean and include its administrators, successors and assigns); OF THE SECOND PARTY,

The BMA, RIICO & SPCB are collectively referred to as the 'Parties' and severally as the 'Party' as the context requires.

WHEREAS:

- The Swachh Bharat Mission (SBM) emanates from the vision of the Government articulated in the address of The President of India in his address to the Joint Session of the Parliament on 9th June 2014.

9/25'

- In line with SBM (Urban) and as a part of SBM goals towards disposal & recycle of Municipal Solid Waste in modern & scientific methods, Association intends to take up solid waste management with appropriate technologies and methods for treatment, disposal and management of solid waste.
- In pursuance of the said objective, the Association has authorized Sarthak through appropriate resolutions, to run the project. The Association shall be responsible for providing the site, construction, machinery & adequate power/water supply to run this project.
- Subject to and in accordance with the terms and conditions set forth in this Agreement the Association here by grants and authorizes the Sarthak to exercise and enjoy the rights, powers, benefits, privileges, authorizations and entitlements as set forth in this Agreement.
- The project period is for 5 years commencing from the appointment day & extendable to next 5 years.
- Now therefore, in consideration of the foregoing and respective covenants and agreements set forth in this Agreement, the sufficiency and adequacy of which is hereby acknowledged, and intending to be legally bound hereby, the Parties agree as follows:

1. GOVERNING LAW AND JURISDICTION

This Agreement shall be governed by the laws of India. The Court at the place of Association shall have sole and exclusive jurisdiction over all matters arising out of or relating to this Agreement.

2. WAIVER

- a) Waiver by either Party of any default by the other Party in the observance and performance of any provision of or obligations under this Agreement:
 - shall not operate or be construed as a waiver of any other or subsequent default hereof of other provisions or obligations under this Agreement;
 - shall not be effective unless it is in writing and executed by a duly authorized representative of such Party; and
 - shall not affect the validity or enforceability of this Agreement in any manner.
- b) Neither the failure by either Party to insist on any occasion upon the performance of the terms, conditions and provisions of this Agreement or any obligation hereunder nor time or other indulgence granted by a Party to the other Party shall be treated or deemed as waiver / breach of any terms, conditions or provisions of this Agreement.

3. NOTICES

Unless otherwise stated, notices to be given under this Agreement including but not limited to a notice of waiver of any term, breach of any term of this Agreement and termination of this Agreement, shall be in writing and shall be given by hand delivery, recognized international courier, mail, telegram or facsimile transmission and delivered or transmitted to the Parties at their respective addresses set forth below:

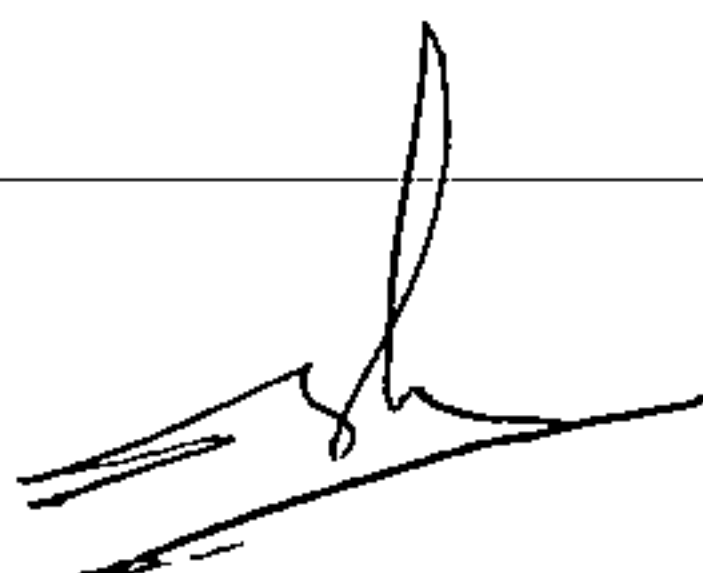
If to the Association:



If to the Sarthak:







Or such address, or facsimile number as may be duly notified by the respective Parties from time to time, and shall be deemed to have been made or delivered.

- i. in the case of any communication made by letter, when delivered by hand, by recognized international courier or by mail (registered, return receipt requested) at that address, and
- ii. in the case of any communication made by facsimile, when transmitted properly addressed to such facsimile number and copy sent by mail.

4. TERMINATION

- i) Either Party may terminate the Agreement with an advance notice of 180 days.
- ii) If the Agreement is terminated by Association for whatever reason including ensuring continuous services to its citizens, the Association shall pay 100% of the depreciated value (as per Income tax provisions) of equipment/machinery deployed by Sarthak. In such an eventuality, after termination notice is issued & subsequent formalities are completed, the Sarthak is obligated to immediately transfer the plant and equipment ownership to MC without delay.
- iii) If the Agreement is terminated by the Sarthak, unless the Association proposes to retain the equipment/machinery deployed by Sarthak as per the valuation of the registered valuator registered with in Income Tax Department shall be paid by Association to the Sarthak, otherwise the Sarthak may take away the moveable assets.

5. DISPUTE RESOLUTION

i) Amicable Settlement

Save where expressly stated to the contrary in this Agreement, any dispute, difference or controversy of whatever nature howsoever arising under, out of or in relation to this Agreement including validity, interpretation, rights and obligations between the Parties and so notified in writing by either Party to the other (the "Dispute") in the first instance shall be attempted to be resolved amicably through mutual discussions. If the Dispute is not amicably settled within 15 (fifteen) days of such reference, either Party may refer the dispute to arbitration in accordance with the provisions of this Article.

ii) Arbitration

- Any Dispute, which is not resolved amicably as provided above, shall be finally decided by reference to arbitration. Such arbitration will be subject to the provisions of the Arbitration and Conciliation Act 1996. The place and seat of such arbitration will be decided by Sarthak or may be mutually selected as the case may be, and the language of arbitration proceedings will be English.
- There may be a single arbitrator as mutually selected by the Parties. Otherwise, there shall be four arbitrators of whom each Party shall select one and the third arbitrator shall be selected by both Arbitrators.
- The arbitrators shall issue a reasoned award.
- The Sarthak and Association undertake to carry out any decision or award of the arbitrators (the "Award") without delay. Awards relating to any Dispute shall be final and binding on the Parties as from the date they are made.
- The cost of arbitration shall be shared equally by the Parties or shall be paid as the Arbitrators may award.

6. SEVERABILITY

If for any reason whatsoever any provision of this Agreement is or becomes invalid, illegal or unenforceable or is declared by any court of competent jurisdiction or any other instrumentality to be

avoid illegal or unenforceable, the validity, legality or enforceability of the remaining provisions shall not be affected in any manner, and the Parties shall negotiate in good faith with a view to agreeing upon one or more provisions which may be substituted for such invalid, unenforceable or illegal provisions, as nearly as is practicable. Provided failure to agree upon any such provisions shall not be subject to dispute resolution under this Agreement or otherwise.

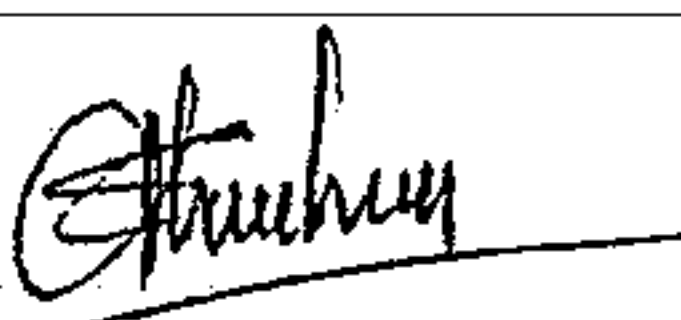
7. LANGUAGE

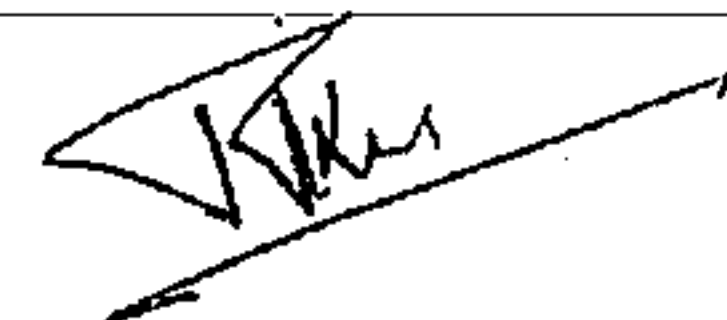
All notices required to be given under this Agreement and all communications, documentation and proceedings which are in any way relevant to this Agreement shall be in writing and in English.

SCOPE OF WORK

- a) SARTHAK after agreement should prepare and submit a Solid Waste Management Plan (MSWM), as per their business proposal and technical plan with further inputs.
- b) Sarthak will run the project with adequate manpower & will deploy all means to collect waste material from the vicinity. Sarthak will setup an arrangement for the purchase of waste material from rag-pickers directly for the project.
- c) Sarthak will collect solid waste material from the industries, for the recyclable one will pay industries & for the non-recyclable will charge industries as per agreed mutual price.
- d) Sarthak shall handover any domestic hazardous waste, biomedical waste if found during sorting / segregation, shall handover the waste to nearest biomedical waste management facility.
- e) Sarthak will take necessary steps and processes that would bring in control of odor and leachate in the region.
- f) ^{RICO} The Association will provide minimum 3000 SqFt area & will construct office room along with toilet / washroom & water/electricity supply. The site shall be fenced or hedged and provided with proper gate to monitor incoming vehicles or other modes of transportation. The Association will provide weighbridge to measure quantity of various components of waste handled at the facility in terms of sorting and segregated materials, compost material, and inserts going out of the site. The Association will provide fire protection measures and safety equipments at the facility.
- g) The Association will hand over the plant in running condition to Sarthak with 3 machinery & Sarthak will further deploy 2 machinery for his side.
- h) The Association will liaison with Bhiwadi Municipal Corporation for picking recyclable waste material from the residents in the industrial area & same will be delivered at the plant.
- i) Sarthak will undertake a mass awareness in surrounding residential/ village's area, so as to ensuring the local people are aware and taken into confidence of the SWM activities.
- j) Sarthak will create a sustained system of information, education and communication for SWM through collaborations with expert institutions and civil societies. Sarthak will directly work with rag-pickers in this project & will create a sustainable employment for them.

Looking to the trend of increase in the Industrialization & population. The Association & Sarthak





9/27

will mutually plan to augment the SWM activity.

- l) The Association reserves the right to carry out inspection, as and when required without intimating the Sarthak. Any shortcoming found during inspection will be intimated to the Sarthak or his supervisor orally or in written which shall have to be attended immediately by the Sarthak or his supervisor.
- m) Sarthak will ensure timely payments to his workforce and meet all the contractual commitments in terms of payments, insurance, safety of its workforce. All statutory payments to the workforce shall be done immediately upon becoming due.
- n) Sarthak will keep perfect record of the weight of the waste handled.

8. EXCLUSION OF IMPLIED WARRANTIES ETC

This Agreement expressly excludes any warranty, condition or other undertaking implied at law or by custom or otherwise arising out of any other agreement between the Parties and any representation by any Party not contained in a binding legal agreement executed by the Parties.

IN WITNESS WHEREOF THE PARTIES HAVE EXECUTED AND DELIVERED THIS AGREEMENT AS OF THE DATE FIRST ABOVE WRITTEN.

Witnesses for Parties

Signature _____
Name _____
Address _____
Mob.No. _____
25/09/2020
Anoop Kumar Saxena
Sr. RM, RICA
Bhimadi - I

For and on behalf of the BMA/BJPNA
Signature _____
Name: _____
Designation: _____
Common Seal: _____
Suresh Singh Chauhan

Signature _____
Name _____
Address _____
Mob.No. _____

For and on behalf of the RICA
Signature: _____
Name: _____
Designation: _____
Common Seal: _____

Signature _____
Name _____
Address _____
Mob.No. _____

For and on behalf of the SARTHAK
Signature: _____
Name: _____
Designation: _____
Common Seal: _____



Rajasthan State Industrial Development & Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
Udyog Bhawan, RIICO Chowk,, Bhiwadi (Unit-I)
Tel/Fax: (01493) 223070 (O) 224439 (R) 220169 (Fax)
CIN No.: U13100RJ1969SGC001263
GSTIN: 08AABCR4695J1ZW
Email: bhiwadi1@riico.co.in

ANNEXURE 14

NIT No. 19/2020-21/(1-3)/2573-2581

Date : 12-Oct-2020

Notice Inviting e-Tender

RIICO invites online competitive tender(s) for reputed contractors registered in appropriate class with RIICO Limited, Central/State Government Departments and their undertakings. The Tender/Bid shall only be submitted through online tendering system of www.eproc.rajasthan.gov.in. The interested bidders shall have to be enrolled/registered with portal of www.eproc.rajasthan.gov.in for participating in the tendering process.

The schedule of dates is as follows:-

S.No.	Schedule	Date	Time
1.	Publishing date	15-Oct-2020	09:30 AM
2.	Document Download Start Date	15-Oct-2020	09:30 AM
3.	Document Download End Date	26-Oct-2020	10:00 AM
4.	Pre bid Meeting	-	-
5.	Tender Submission Start Date	15-Oct-2020	11:00 AM
6.	Tender submission End Date	26-Oct-2020	06:00 PM
7.	Tender Opening Date	29-Oct-2020	01:00 PM
8.	Payment Proof Submission Start Date	27-Oct-2020	09:30 AM
9.	Payment Proof Submission End Date	28-Oct-2020	06:00 PM

Detail of tenders:

Name of work	Approx. value of work (Rs. in lac)	Earnest Money (in Rs.)	Tender Fee	Processing Fees (in Rs.)	Period of completion
Plantation work with 5 year maintenance at Industrial area Kaharani. <i>RDC 2021/WSOB 00861</i>	58.20	582,000.00	2,360.00	1,000.00	5 Year 2 Months
Maintenance of Boundary wall of open spaces at Industrial area Bhiwadi. <i>RDC 2021/WSOB 00862</i>	24.77	24,771.00	1,180.00	500.00	4 Months
Construction of Shed in dumping yard at Industrial area Bhiwadi. <i>RDC 2021/WSOB 00863</i>	25.21	25,208.00	2,360.00	500.00	3 Months

Terms & Conditions:-

1. Tender shall be submitted online only through www.eproc.rajasthan.gov.in
2. No physical/offline Tender/Bid shall be accepted.
3. The contractors must have sufficient experience of execution of similar type of works in Govt. Departments/Public Enterprises.
4. The Earnest Money, Tender Fees and Processing Fees of RISL shall be paid through electronic mode like RTGS/NEFT/Interbank Transfer. The details of the information for RTGS/NEFT/Inter-bank Transfer is

as under

Name of Bank	SBI, Bhiwadi
Name of Account	RIICO Ltd., Bhiwadi-1
Account No.	51026341771
IFSC code	SBIN0031465

5. Bidder shall furnish self attested copy of the UTR No.(Unit Transaction Reference No.) and Bank statement towards proof of Payment of Earnest Money, Tender Fees and Processing fees of RISL in the office of the Sr. Regional Manager, RIICO Ltd., Bhiwadi (Unit-I) upto schedule date and time.
6. In no case the Earnest Money, Tender Fees and Processing Fees shall be accepted in the form of Demand Draft/Cheque.
7. The corporation reserves right to cancel the tender without assigning any reason to the Bidder or anyone else.
8. The Service Tax & other taxes payable, if any, under the contract shall be paid by the Bidder.
9. Conditional tenders and casual letters sent by the contractors will not be accepted.
10. Any representation after opening of tenders shall be ignored. These parties may be debarred from tendering in future for a specific period. Their earnest money in such case will stand forfeited.
11. Bidders are requested to read the instruction in the Technical Document/Bid before submitting the Tender/Bid online.
12. If your firm is registered in Micro, Small & Medium Enterprises Development 2006 then attach Registration Certificate.
13. The above terms & conditions of the Bids may also be seen on RIICO Website: www.riico.co.in along with tender invitation notice.
14. * Tender Cost Inclusive GST

Unit Head
RIICO Ltd. Bhiwadi
(Unit-I)

Copy To:-

1. T C Bhatt, RM, Bhiwadi-I.
2. Sh Gurmeet Singh, RM RIICO Ltd Bhiwadi-I.
3. Sh Umesh Tiwari (AAO-I) for information .
4. General Manager (Civil), RIICO Ltd.
5. AGM (F-PI) RIICO LTD Udyog Bhawan Tilak marg jaipur for kind information please.
6. All units Head RIICO Limited.
7. President, BMA/BCCI Bhiwadi alwar raj. for information .
8. Sh. Manoj kumar Bansal RM RIICO LTD BHIWADI-I.

Unit Head
RIICO Ltd. Bhiwadi
(Unit-I)

Reminder

President,
Bhiwadi Manufacturers Association,
Bhiwadi, Distt. Alwar (info@bmabhiwadi.in).

141
131
133
ANNEXURE IS

Sub:- Formation of Special Purpose Vehicle (SPV) for effective compliance of various environment and pollution control measures of Industrial area Tapukara, Khushkhara, IID Khushkhara and Karoli.

Ref:- This office letter no. 3574-77 dated 31.12.2019

Dear Sir,

Kindly refer above cited letter vide which you were informed that, as per the provisions of Lease Deed, the lessee shall mandatorily become a member of SPV created under the Companies Act, 1956 or 2013 for setting up and operation/maintenance and further upgradation of the CETP infrastructure and solid waste disposal system (Dumping Yard) or any other measure required for abating any type of pollution. For this purpose, the SPV under Companies Act, 2013 is to be created by beneficiary industries necessarily.

A plot of required size have been planned for CETP at Industrial area Salarpur and for solid waste disposal system (Dumping Yard) at Industrial area Karoli, to cater the needs of Effluent/Non Hazardous Solid Waste generated in the Industrial Areas.

In view of above, you are requested to initiate action for creating a SPV for development and further operation and maintenance of the Transit Dumping Yard/ CETP as the case maybe.

Thanking You,
Yours Faithfully

sd/-
(V.K. Jain)
Unit Head
RIICO Ltd., Bhiwadi-II

Copy to:

1. GM (EM), RIICO Ltd., Jaipur for kind information.
2. GM, DIC, Bhiwadi with the request to include the matter in the agenda of next meeting of District Level Industrial Advisory Committee for the creation of SPV in the concerned Industrial Area.
3. R.O., RSPCB, Bhiwadi with request to ask Association for forming SPV.

Copy also to:

1. District Collector, Alwar for kind information please.
2. Sr. PS to MD for kind information of MD.

Unit Head

139



Rajasthan State Industrial Development
& Investment Corporation Limited
(A Rajasthan Government Undertaking)
Rest House Road, RIICO Chowk,
Bhiwadi, Distt. Alwar - 301019
Phone : (01493) - 220811, Fax : 220728
CIN No. : U13100RJ1989SGC001263
GSTIN : 08AABCR469512W
E-mail : bhiwadi2@riico.co.in

No. U/(17)/2019-20/5705/2020/90
Date : 5/05/2020

President,
Bhiwadi Manufacturers Association,
Bhiwadi, Distt. Alwar (info@bmaabhiwadi.in)

Reminder

Sub:- Formation of special purpose Vehicle (SPV) for effective compliance of various environment and pollution control measures of Industrial area Tapukara, Khushkhhera, IID Khushkhhera and Karoli.

Ref:- This office Letter no. 4699 dated 07.02.2020.

Dear Sir,

Kindly refer above cited letter vide which you were informed that, as per the provisions of lease deed, the lessee shall mandatorily become a member of SPV created under the Companies Act, 1956 or 2013 for setting up and operation/maintenance and further up gradation of the CETP infrastructure and solid waste disposal system (Dumping Yard) or any other measure required for abating any type of pollution. For this purpose, the SPV under Companies Act, 2013 is to be created by beneficiary industries necessarily.

A plot of required size has been planned for CETP at Industrial area Salarpur and for solid waste disposal system (Dumping Yard) at Industrial Area Karoli, to cater the needs of Effluent/Non Hazardous Solid Waste generated in the Industrial Areas.

In view of above, you are requested to initiate action for creating a SPV for development and further operation and maintenance of the Transit Dumping Yard/ CETP as the case maybe.

Thanking You,
Yours Faithfully

(V.K. Jain)
Unit Head
RIICO Ltd., Bhiwadi-II

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1. District Collector, Alwar for kind information please.
2. SIV PS to MD for kind information of MD.

Unit Head



Rajasthan State Industrial Development
& Investment Corporation Ltd.
(A Rajasthan Government Undertaking)
CIN : U13100RJ1969SGC001263
Bhiwadi Distt Alwar Rajasthan (INDIA)
PIN : 301010
Telephone : Fax : 01493-220070 / 220169
Email : bhi@riico.co.in

No : U(5)I/20-0-2987-2988
21/.....

Date : 5-11-2020

Regd A/D

Managing Director
Bhiwadi Jal Pradushan Nivaran Association
Opposite New Bus Stand
Tijara Road
Bhiwadi Distt Alwar (Raj)

Sub : Regarding signing of memorandum of Association for smooth implementation
of the project "Upgradation of Industrial Effluent Management System at I/area
Bhiwadi"

Ref : Letter No. EM (BHIWADI) / CETP / 437 / Dated 27.10.2020

Dear sir,

In reference to above cited subject, it is to inform you that copy of memorandum of
Association (MoA) has already been sent to you in connection with implementation
of the project "Upgradation of Industrial Effluent Management System at I/area
Bhiwadi" and also operation and & maintenance work.

You are therefore requested to sign memorandum of Association (MoA) and
submit the copy to unit office Bhiwadi - I to avoid further delay as project has
been sanctioned by Govt of India (GoI).

Thanking You.

Sincerely Yours

Unit Head
RIICO Ltd.
A.K. Saxena
Bhiwadi - I
Sr. Regional Manager
Enclosed as above
RIICO Ltd.

Copy to : 1. GM (EM) RIICO Ltd. Udhayog Bhavan Tilak Marg Jaipur in reference to
your letter dated 27/10/2020

2. Office copy

Unit Head 05/11/2020
A.K. Saxena
Sr. Regional Manager
RIICO Ltd., Bhiwadi

राजस्थान स्टेट इण्डस्ट्रियल डवलपमेन्ट
एण्ड इन्वेस्टमेन्ट कॉर्पोरेशन लिमिटेड
(राजस्थान सरकार का उपक्रम)
उद्योग भवन, तिलक मार्ग, सी-स्कीम, जयपुर-302 005
CIN - U13100RJ1969SGC001263

EM/Bhiwadi/CETP/437
Dated 27 October, 2020

Managing Director
Bhiwadi Jal Pradushan Nivaran Association
Opposite New Bus Stand
Tijara Road
Bhiwadi Distt Alwar (Raj)

1073
2-11-2020

Sub: Regarding signing of Memorandum of Association for smooth implementation of the project "Upgradation of industrial effluent management system at I/area Bhiwadi"

Dear Sir,

Please find enclosed the Memorandum of Agreement (MoA) between RIICO as State Implementing Agency for the Project "Upgradation of industrial effluent management system at I/area Bhiwadi" and Bhiwadi Jal Pradushan Nivaran Association as SPV prepared to record the respective rights and obligations of the Parties in connection with implementation of the Project and Operation & Maintenance.

The signing of the enclosed MoA shall ensure expeditious implementation of the project and for a smooth transfer/ handover of the assets to SPV.

It is therefore requested to sign the MoA and return the signed copy to the undersigned at the earliest.

Thanking you.

Sincerely yours

(Rajendra Singh)
General Manager (EM)

Enclosed: as above

Copy to: Unit Head, Bhiwadi-I to pursue the matter with BJPNA for early signing of the MoA.

R M G
02/11/2020

RO PLANT PROGRESS PHED DIVISION BHIWADI (NCR)

S. No.	RO Plant Location	RO Capacity	RO plant status	Remark
1	Milkhpur Gurjar	500L/ HR	Work completed & Now in running condition	-
2	Shahdod	500L/ HR	Work completed & Now in running condition	-
3	Nagaliya	500L/ HR	Work completed & Now in running condition	-
4	Kahrani	500L/ HR	work under progress	Work will be completed dt.- 15.11.2020
5	Mundana meo	500L/ HR	work under progress	Work will be completed dt.- 15.11.2020
6	Rampura	500L/ HR	work under progress	Work will be completed dt.- 15.11.2020
7	Harchandpur	500L/ HR	work under progress	Work will be completed dt.- 15.11.2020
8	Khijuriwas	500L/ HR	not installed	Work will be completed dt.- 15.11.2020

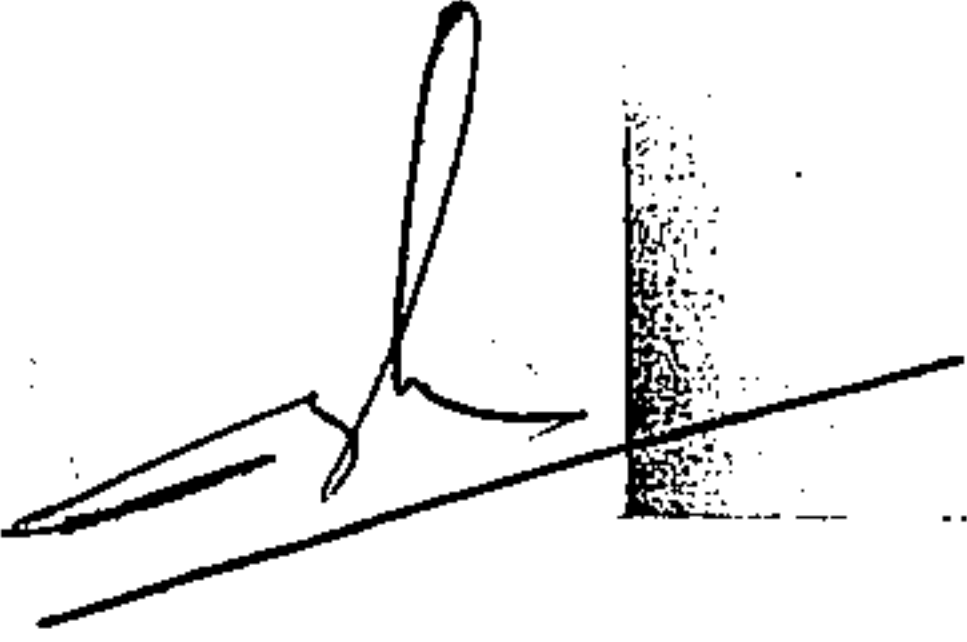
(Signature)
 (Signature)
 (Signature)
 (Signature)

(Signature)

नगर परिषद क्षेत्र भिवाडी में टैंकर पेयजल परिवहन की सूची।

ग्राम का नाम	टैंकर प्रतिदिन	क्षमता/ट्रिप	विशेष विवरण
नंगलिया	2	4000 लीटर/ट्रिप	
मुण्डानामेव	1	4000 लीटर/ट्रिप	
हरचन्दपुर	1	4000 लीटर/ट्रिप	
रामपुरा	2	4000 लीटर/ट्रिप	
शाहडोद	1	4000 लीटर/ट्रिप	
कहरानी	1	4000 लीटर/ट्रिप	
मिलकपुर गुर्जर	1	4000 लीटर/ट्रिप	
योग:-	9		

(सहस्र) (सहस्र) (सहस्र)
 जल सप्लायर
 जल सप्लायर
 जल सप्लायर



Bhiwadi Jal Pradushan Nivaran Association

Site CETP Office : Opposite New Bus Stand, Tijara Road, Bhiwadi (Rajasthan) 301013
Mobile : 9352449480 / 81 / 82. E-mail : cetppradushan@gmail.com

ANNEXURE 19 Dated 23/05/2020

Sr Regional Manager
RIICO Ltd., Bhiwadi (Unit -I)
Bhiwadi

Sub :- Regarding Compliance status (by SPV, BJPNA) of decisions taken in meeting held on 17.02.2020 under the Chairmanship of Addl Chief Secretary, Industries, GoR to review the progress made in compliance of the directions of Hon'ble NGT vide order dated 12.12.2017 in the matter of Smt. Sumitra Devi V/s CPCB & Ors and Dr Laxman Raghav V/s State of Rajasthan & Ors.

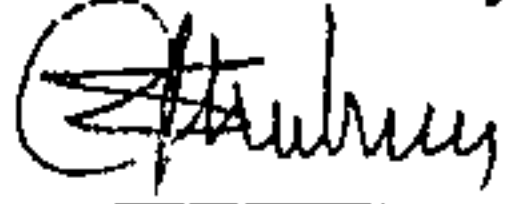
Dear Sir,

On the above subject it is submitted that due to Corona Breakdown and subsequently lockdown imposed by Govt. of India & Govt. of Rajasthan, no sufficient progress could be achieved in last about two months.

The updated compliance status is being enclosed herewith for further needful action please.

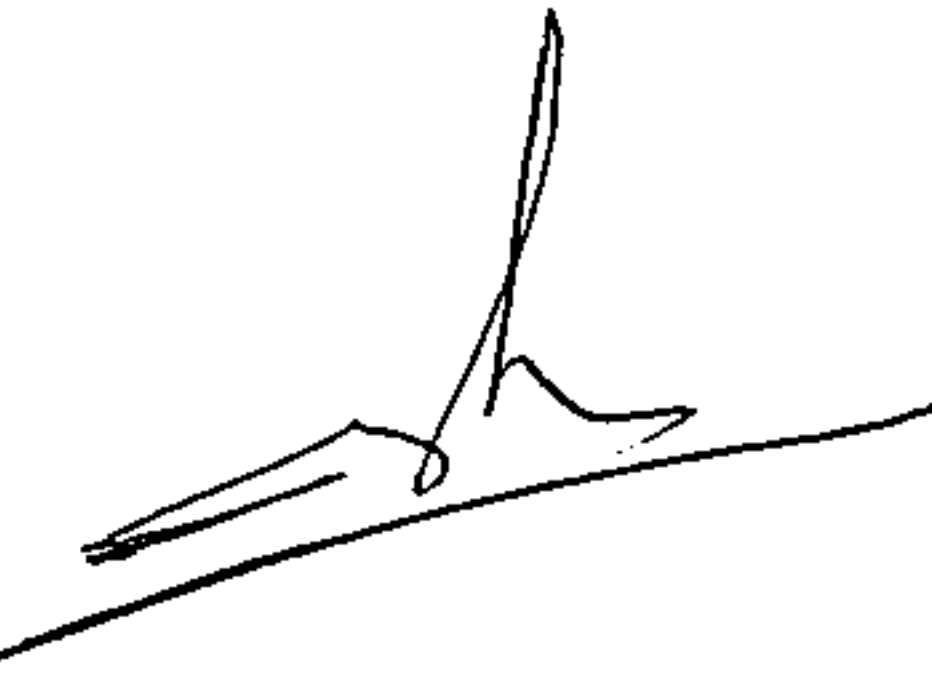
Thanking You

Yours Faithfully



(Surender Chouhan)
Chairman BJPNA
Bhiwadi

Encl :- As above.

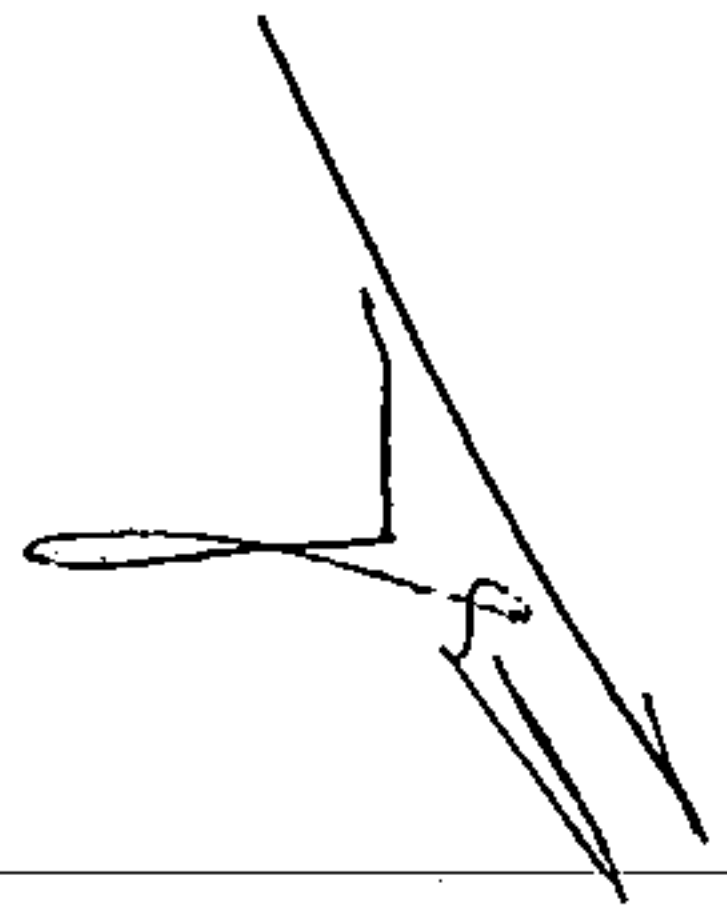


Subject: Compliance status (by SPV, BJPNA) of decisions taken in meeting held on 17.02.2020 under the Chairmanship of Addl Chief Secretary, Industries, GoR to review the progress made in compliance of the directions of Hon'ble NGT vide order dated 12.12.2017 in the matter of Smt. Sumitra Devi V/s CPCB & Ors and Dr Laxman Raghav V/s State of Rajasthan & Ors.

Directions No of Hon'ble NGT 12-12-2017 and 28-01-2020	Action to be taken	Deliberations during the meeting	Direction given during the meeting	Compliance by SPV
<u>Directions No. 15</u> Related to scientific development of dumping yard and to ensure that the dredged material/waste should be stored in accordance with law.	SPV should commence the scientific development of dumping yard	Chairperson BJPNA informed that a meeting has been held with the consultants operating in this field. He further ensured the setting up of material Recovery facility (MRF) and also develop dumping yard scientifically	It was directed that SPV should not wait the completion of the boundary wall and should immediately appoint consultant/ agency for setting up of MRF and for scientific development of dumping yard and also submit timeline for the same within a period of seven days i.e. before 24.02.2020	A presentation by Sarthak (NGO from Bhopal) was conducted at BMA Hall on dated 18.02.2020. For the work of waste audit the consent has been given by RIICO vide letter No 6216 Dated 06.03.2020. Due to Corona breakdown and subsequently lockdown imposed by Govt of India, the work of waste audit could not be carried out. Now the Sarthak has assured that the work of waste audit will commence after lockdown period w.e.f. 01.06.2020 and it is expected that the MRF facility will start functioning upto 31.07.2020 by Sarthak or any other appropriate authority
<u>Directions No. 2</u> The CETP control the discharge at the outlet point	The SPV should plan the reuse of the treated water by adopting interim measures by way of: Phyto- Remediation.	It was informed by Chairperson, BJPNA that at present 3.0 MLD CETP treated water is regularly being reuse by Honda Industries (1.0 MLD), G-Tech (1.5 MLD) and	It was directed that BJPNA will ensure that maximum quality of treated water should be reused. It was also directed that BJPNA will submit as action plan with timeline within 7	Presently 3.0 MLD treated water is being reused, the possibility for utilizing more treated water is being explored. As directed, as a interim measures by way of phyto-

	Bio-Remediation.		Sprinkling on road (0.5 MLD). It was also informed by BJPNA that all the drains of industrial area Bhiwadi has already been tapped and water from all the Drains goes to the CETP	days i.e. before 24.02.2020 for adopting interim measures by way of phyto-remediation and Bio-Remediation.	remediation and Bio-Remediation, consultant are being requested to provide a complete report, so that the best result can be achieved. As a trial the Jal Kumbi will be laid in existing accumulated water by 30.06.2020
	Tapping of drains carrying pollutants and remedying the same.				





OFFICE OF MUNICIPAL COUNCIL BHILWADI

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(Signature)
Municipal Council Bhilwadi